

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

ORIGINAL APPLICATION NO. 33 OF 2019

IN THE MATTER OF:

MR. TANAJI BALASAHEB GAMBHIRE APPLICANT

VERSUS

UNION OF INDIA & ORS. RESPONDENTS

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Pune

Date- 02/08/2023



Vaibhav Jathar,

Advocate For Respondent Nos. 18 and 19

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

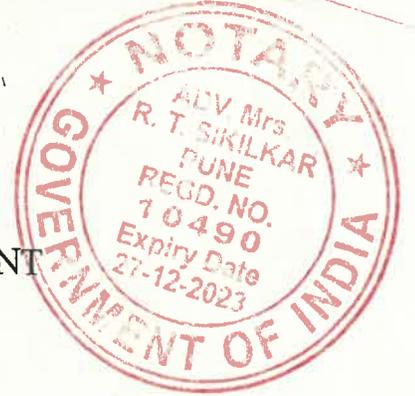
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REPLY ON BEHALF OF RESPONDENT NOS. 18 & 19.

1. STATUS OF RESPONDENT NOS. 18 AND 19 AS ON TODAY.

- i. It is respectfully submitted that, the Respondent No. 18- Xrbia Hinjawadi Co-Operative Housing Society Limited Sector R-29 and Respondent No. 19- Xrbia Hinjawadi Phase-2 Co-Operative Housing Society Limited are the housing societies formed under Maharashtra Co-operative Societies Act, 1960 of flat owners from the impugned projects and these Respondents have been impleaded recently vide Order dated 23.03.2023 passed by this Hon'ble NGT.
- ii. That, the Respondent No. 18- Xrbia Hinjawadi Co-Operative Housing Society Limited Sector R-29 is registered on 11.09.2017 vide registration certificate No. PNA/MSI/HSG/(TC)/13471/2017-2018 and during the pendency of the present Original Application Name of R-18 is changed to Hinjawadi Hills Pahse-1 Co-Operative Housing Society Limited vide dated 20.03.2020 and even though, there is subsequent change in the name of Respondent No. 18 Housing Society, this Respondent No. 18 is the One & the same. (Hereto annexed and marked as

EXHIBIT "A" are the copies of Registration Certificates dated 11/09/2017 and 20/03/2020)

- iii. That, the Respondent No. 19-Xrbia Hinjawadi Phase-2 Co-Operative Housing Society Limited is registered on 06.11.2017 vide registration certificate No. PNA/MSI/HSG/(TC)/13474/2017-2018 and during the pendency of the present Original Application name of R-19 is changed to Hinjawadi Hills Phase-2Co-Operative Housing Society Limitedvide dated 20.03.2020 and even though, there is subsequent change in the name of Respondent No. 19 Housing Society, this Respondent No. 19 is the One & the same.**(Hereto annexed and marked as EXHIBIT "B" are the copies of Registration Certificates dated 06/11/2017 and 20/03/2020)**
- iv. That, the Respondent No. 18 is the Housing Society formed to manage the internal functions of flat owners from Sector-29 having 13 Number of buildings from "A-1 to A-13" and 1568 number of flats with "One Club House".
- v. That, the Respondent No. 19 is the Housing Society formed to manage the internal functions of flat owners from Sector-22 to 28 having 16 Number of buildings "A-14, A-15, B-1, B-2, B-3, B-6, B-7, B-8, C-2, C-3, C-4, C-5, C-6, C-7, D-1 & D-6" and 1552 number of flats.
- vi. That, presently there are total 3120 number of flats in both Respondent Societies for which Respondent Nos. 16 and 17 (Project Proponent) have completed construction and at present, 3,120 number of flats are occupied. There are approximately 12,000 people residing in the said project.
- vii. That both the societies vide its meeting held on 15.05.2023 have passed the resolution for appearing and filing the reply in the present case to protect the legal right of their members and also to bring the truth on record regarding the present project and conduct of Respondents, more specific



Respondent Nos. 16 and 17 (Project Proponent). That both societies vide its separate Resolutions dated 15/05/2023 have authorized the respective secretaries of the society to file the present reply.

2. DEMOLITION IS NOT SOLUTION

- i. That, this Hon'ble NGT vide its order dated 20.01.2023 have framed the issue on demolition of the construction carried out by the PP in impugned project as below:

“Whether the construction of the flats and other residential buildings made by respondent Nos.16 and 17 – Project Proponent from 12.06.2013, for which an application for grant of Environmental Clearance (EC) was moved by them but did not pursue the same, till 16.02.2022 when they moved an application for grant of ex-post facto EC, needs to be demolished, the same having been made deliberately in violation of the EIA Notification, 2006?”

- ii. That, thereafter, this Hon'ble NGT vide its Order dated 23.03.2023 have directed the applicant to impaled the present respondent societies as party Respondents as the right of societies cannot be deprived, if demolition is ordered and these Respondent-Housing Societies would like to answer the issue of demolition first in view to protect their interest and accordingly Respondent-Housing Societies say & submits the following;

- a. That in total 3120 of flats are already occupied and all these occupants of the respective flats are bonafide purchasers of the said flats and all of them have paid their hard earned money for occupying these flats. That there are 12,000 (approx.) people residing in the said project. That the flats should not be demolished, otherwise the occupants of the flats will be put to great monetary loss. There are **1568** number of flats constructed of



Respondent No. 18 whereas there are 1552 number of flats of Respondent No. 19 and presently there are total 3120 number of flats in both Respondent Societies. These flats are 1, 2 and 3 BHK flats. The Project Proponent has already taken money from these flat owners and large number of flats have already been occupied and persons belonging to the middle class have invested their life's earnings in this project. Keeping in view the interest of these third parties who are bonafide purchasers and considering the peculiar facts and circumstances of the case, lenient view may kindly be taken and demolition may not be ordered. This would put innocent people at loss without there being any fault of them and same has been held by Hon'ble Supreme Court in *Goel Ganga Case [2018] 10 S.C.R. 1005* that "the demolition is not the answer."

- b. Therefore, Demolition is not the solution and PP may kindly be directed to carry out the scientific study of EIA of project site and also be directed to obtain the EC & Consent form concern competent authorities.

3. IF DEMOLITION ORDERED, BONAFIED AND INNOCENT FLAT PURCHASERS SHOULD BE ADEQUATELY COMPENSATED.

- i. If this Hon'ble Tribunal orders the demolition, innocent occupants of the flats constructed by the Respondent Nos. 16 and 17 (Project Proponent) who are bonafide purchasers of the said flats and who have invested their life's earnings in this project, will be put to monetary and physical hardships.
- ii. That occupants of the flats are at no fault for the alleged negligence committed by the Respondent Nos. 16 and 17 (PP) and therefore if the demolition is ordered, Flat Owners should be compensated by the Respondent Nos. 16 and 17 (P P) from the date of deposit of the money with interest of



24% PA till actual realization considering the escalation of flat price in the vicinity of the project. (Hereto annexed and marked as EXHIBIT "C" is the chart showing the number of occupants, date of agreement and payment of consideration amount made to PP by the members of both the societies.

- iii. That the Hon'ble Supreme Court in the matter of *Supertech Limited Vs Emerald Court Owner Resident Welfare Association & Ors.* (2021 13 S.C.R. 976 has held as follows:-

"The appellant shall within a period of two months refund to all existing flat purchasers in Apex and Ceyane (T-16 and T -17), other than those to whom refunds have already been made, all the amounts invested for the allotted flats together with interest at the rate of twelve per cent per annum payable with effect from the date of the respective deposits until the date of refund in terms of Part H of this judgment"

4. THERE ARE NUMBER OF OTHER ENVIRONMENTAL NON-COMPLIANCE AND ILLEGALITY ON PART OF PP, SOME OF THESE ARE AS FOLLOW:

- i. The Project was sanctioned by Government of Maharashtra as "Special Township" project u/s. 18 of the M.R.T.P Act 1966, governed by STP (Special Township Project) Regulations u/s. 20(4) of the said Act in which special concessions were granted to R-16 & R-17 (PP) in terms of monetary and administrative concessions as stated below briefly:-
- a) Automatic Non-Agricultural permission
 - b) Concession in Stamp Duty to the extent of 50%
 - c) Grant of Government Land
 - d) Relaxation from Mumbai Tenancy and Agriculture Land Act

- e) Exemption from Ceiling for holding agriculture land.
 - f) Exemption from Urban Land (Celling and Regulation) Act, 1976
 - g) Partial exemption from payment of Scrutiny fee
 - h) Floating FSI
 - i) Special benefits in respect of Star Category Hotels, Hospitals and Multiplexes / Property Tax.
- ii. All of this above concessions are more specifically explained on page no.4 & 5 at point no.2 of Notification No TPS-1804/Pune R.P DCR/UD-13 dated 16-11-2005 issued under Maharashtra Regional and Town Planning Act, 1966 by Urban Development Department, Government of Maharashtra, Respondent No.9 (Hereto annexed and marked as **EXHIBIT "D"** is the copy of said Notification dated 16-11-2005). As per this Notification, development of Basic Infrastructure and amenity shall be completed by the PP to the satisfaction of the Collector as per phases of scheme within 10 years from the date of final sanction to the layout plan of scheme.
- iii. The final sanction to the layout was given by the Collector, Pune District on 31-03-2012, but till today PP has not completed the necessary development of basic infrastructure and amenity to the satisfaction of the Collector and even the Collector has not taken any efforts to get the details on the progress and completion of the project till date and the project is still in incomplete conditions due to lack of proper monitoring from the Collector, and subsequently by PMRDA.
- iv. As per above Notification dated 16-11-2005 PP was granted Location Clearance vide Notification No.TPS-1807/99/CR-713/07/UD-13 dated 08-07-2008 issued by Urban Development Department, Government of Maharashtra. (Hereto annexed and marked as **EXHIBIT "E"** is the



copy of said Notification dated 08-07-2008). Thereafter Urban Development Department of Maharashtra Government has subsequently modified some of the provisions of the said STP (Special Township Project) Regulations from time to time in order to utilise maximum development potential of land, to increase the supply of affordable houses in the market, to attract foreign direct investment in the field of Special Township Project and to develop Smart Townships through privatization without any expenditure to Government came out with Notification No.TPS-1816/CR-368/15/20(4) /UD-13 dated 26-12-2016. (Hereto annexed and marked as **EXHIBIT "F"** is the copy of said Notification dated 26-12-2016).

- v. As per above Notification dated 26-12-2016, PP was supposed to mandatorily provide facilities for making the project SMART and energy efficient by installing energy efficient street lighting, generation of power through non-conventional energy source like solar, wind and other methods. PP was supposed to provide energy management by adopting technology like installing Solar Water Heating System, Solar Lamps/Lights in common area, LED Lamps auto-operated street lights, solar pumps etc. PP was supposed to provide water management by adopting water harvesting techniques like rain water harvesting, recycling of used water, metered water supply to the users under project, double plumbing pipeline. PP was supposed to provide safety & security measures like CCTV surveillance at strategic locations with centralised control rooms. PP was supposed to observe **Real time environmental monitoring i.e. air pollution, noise pollution etc. by installing appropriate mechanism.** All these measures which are mentioned in point No. 10.4 of said Notification dated 26-12-2016 PP was supposed to carry out at its own cost. Till



date all such measures which are beneficial to the environment and which will reduce the adverse impact on the environmental surroundings in and around the township are still not provided by PP.

- vi. R-16 & R-17-PP has collected Rs. 3 lakhs from each flat buyer as "City Development" charges apart from cost of flat to develop public and private amenities. Thus PP collected Rs.93.60 crores extra over and above the cost of flat to build the amenities as per "Special Township" project policy. **(Hereto annexed and marked as EXHIBIT "G" is the copy of allotment letter dated 28/10/2012 issued to one of the buyer showing collection of City development charges of Rs.3 lakhs).** This city development charges was to be used for creating and providing public and private amenities as per "Special Township" policy as the project is sanctioned by Government of Maharashtra under this policy. For this, PP had already submitted detailed plan regarding completion of each construction activity including amenities with approximate cost to the then sanctioning authority i.e. The Collector, Pune District. **(Hereto annexed and marked as EXHIBIT "H" is the copy of said date wise completion plan submitted to Regional Development Authority for completion of construction activity and building of amenities).** The estimated cost for completion of amenities were Rs.68 crores as stated on page No. 5 of N.A. Order issued by The Collector, Pune District No.PMA/NA/SR/355/08 dated 07-09-2010. **(Hereto annexed and marked as EXHIBIT "I" is the copy of NA Order dated 07-09-2010 issued by the Collector).** PP has given Bank Guarantee for remaining amount of Rs.5,14,00,000/- (Rupees Five crores Fourteen Lacs only) to develop basic infrastructural amenities at an estimate cost of Rs.68.60 crores. The said Bank Guarantee having number



BG/1410003512 is executed by Oriental Bank of Commerce Pune Main Branch on 06.03.2012 and valid for 10 years i.e. till 05.03.2022. In the said Bank Guarantee in the terms and conditions, it is specifically mentioned that Developer shall provide the said Amenities to the said Township by spending an estimated amount of Rs.68.60 crores on or before lapse of period of 10 years from the date of final sanction to the layout of the said Township unless extended by the Collector, Pune and in the eventuality of failure on part of the Owner/Developer to provide the said Amenities to the said Township within a period of 10 years from the date of sanction and as per Regulation No.7(C)(i) and in such event we do hereby guarantee to the Collector, Pune the payment of sum of Rs.5,14,00,000/- (Rupees Five crores Fourteen Lacs only) on demand (**Hereto annexed and marked as EXHIBIT "J" is the copy of Bank Guarantee issued by Oriental Bank of Commerce, Pune Main Branch dated 06.03.2012**). Based on this and various other formalities the Collector, Pune District issued revised sanction plan dated 31st March 2012 for commencement of project. Till date apart from residential flats to the tune of 3120, PP has only provided one Club House with a gymnasium in it, a small swimming pool, a central garden, under capacity STP and WTP Plant, a facility office. Even the water storage capacity is not enough to meet the requirement of water to be used for residential purpose and fire fighting purpose. Drinking water is still not provided by the PP and water that has been coming to township is coming from 5-7 different private vendors for which residents of society are paying very high amount for purchase of this water. No transport facility had been made available to the more than 3000 families residing in the township and these residents have to depend on their private



vehicle to reach the main road which is about 3 kms away from the township. Excessive use of private vehicles are thus creating pollution to the surrounding environment.

- vii. PP prepared the *kaccha lagoon* for the discharge of the Sewage Water around year 2016 and started discharge of the Sewage into *kaccha Lagoon* since 2016 to 2019 and in December, 2019 installed the STP, which is not in frequent operations and STP capacity is less and also STP is not scientific and not approved by any expert authority and no certification of approval is obtained by PP.
- viii. That there is no installation of Organic Waste Converter (OWC) for solid waste treatment so also there is no solar energy system installed at project site for hot water as well as for solar lighting system.
- ix. PP has not disclosed the number of trees ought to be planted at site. There is no plantation of requisite trees for ecological balance.
- viii. That the project is adjacent to forest land and there is illegal hill cutting and therefore fear of land slide and damaging to life and property is always there. Further since the project is adjacent to forest land, wild animals are spotted hence there is necessity of retaining wall. **(Hereto annexed and marked as EXHIBIT "K" are the Photographs of Hill Cutting and land slide occurred in past and news reports.)**
- ix. That since the surrounding area of township is covered by trees, shrubs, weeds and grass, during summer season these dry grass catches fire and there have been many instances in the past where there was major fire around the township. No water and pipeline arrangements are being made by PP to deal with such situations. Also the township is not provided with fire station which is a part of "Special Township" scheme sanctioned by Government of Maharashtra. **(Hereto**



annexed and marked as EXHIBIT "L" are the Photographs of fire incident occurred in past.)

- x. That, the Respondent Nos. 16 and 17 (PP) have obtained part Occupancy certificates vide dated 29.01.2016 for buildings A-1 to A-7, A-9 to A-10 and A-13 and thereafter, PP obtained correction in part Occupancy vide dated 01.02.2017 for sector R-29. That PP have obtained part Occupancy certificate vide dated 07.11.2016 for buildings A-14, A-15, B-1, B-2, B-3, B-6, B-7, B-8, C-2 to C-7, D-1 and D-6 for sector R-22 to R-28.
- xi. That, as per the reply affidavit of the Respondent Nos. 16 and 17 (PP), Application dated 16.02.2022 seeking post facto clearance has been filed before SEIAA and this Application of EC and minutes of 137th SEAC-III meeting held on 29th to 31 March, 2023 shows there is huge discrepancies in these document and actual site conditions for environment infrastructures and illegal construction carried out at site.
- xii. That, the total covered construction built-up area for Sector-22 to 29 is more than 190000.00 M² as per Revised Sanction Plan vide number PMH/TS/SR/29/2013 dated 08/11/2013 for sector R-29 and as per sanction plan vide number BMU/CR-811/16-17 dated 30/09/2016 for Sector R-22 to R-28. However, Respondent Nos. 16 and 17 (Project Proponent) have not disclosed the actual total BUA for the constructions carried out at site, as the Respondent Nos. 16 and 17 (Project Proponent) have suppressed the amenities like club house, school, hospital, shopping complex, garden & parks, overhead tanks, underground water tanks, sewage collection tanks, parking area on ground floor of buildings, covered parking area etc.

5. REPLY AFFIDAVIT OF PP

That, the Respondent Nos. 16 and 17 (PP) vide their Affidavit dated 18.01.2023 have falsely stated some of the facts before this Hon. Tribunal which we would like to bring to Hon'ble Tribunals kind notice which are as under:

i. PP Statement about "The Said Project"

- a. PP is using the word "The Said Project" in its affidavit for its entire project viz. "Xbria Hinjewadi Special Township". PP is claiming to obtain Location Clearance on 08-06-2006 from the State of Maharashtra on page 1565 and annexing Exhibit B-1 as location clearance dated 08-06-2006 on page No.1589. As per the said location clearance letter dated 08-06-2006, it covers 81.20 Hector of land for the said project. The said project covers not only the construction of residential buildings but also the other amenities for public and private use including construction of School, Hospitals, Shopping Complex, Multiplexes, Transport facility, Gardens and Parks, commercial establishments, adequate parking facility and other facilities which are part of the STP (Special Township Project) in the entire 81.20 Hectors of land. PP is claiming to obtain all other permissions required for the Said Project in its affidavit and annexing as Exhibits alongwith the affidavit.
- b. But on page No.1566 at point No.8.14 PP is claiming to have obtained completion certificate with respect to the said project on 07-11-2016 and annexing Exhibit-F on page No.1608. This information regarding completion certificate **with respect to the said project** is false because as per Exhibit-F on page no.1608, it is just a part completion certificate issued by PMRDA for only residential buildings A-14, A-15, B-1, B-2, B-3, B-6, B-7, B-8, C-3, C-4, C-5, C-6, C-2, C-7, D-1 and D-6 in Sector R-22 to R-28 and not for the entire "Said Project" as claimed by PP.



- c. On page no.1567 at point No.8.15 PP is claiming to have obtained completion certificate **with respect to the said project** on 27-01-2017 and annexing Exhibit-G on page No.1611. This information regarding completion certificate with respect to the said project is also false because as per Exhibit-G on page No,1611, it is just a part completion certificate issued by PMRDA for only residential buildings A-8, A-11 and A-12 in Sector R-29 and not for the entire "Said Project" as claimed by PP.
- d. On page no.1567 at point No.8.16 PP is claiming to have obtained completion certificate **with respect to the said project** on 01-02-2017 and annexing Exhibit-H on page No.1614. This information regarding completion certificate with respect to the said project is also false because as per Exhibit-H on page No,1614, it is just a part completion certificate issued by the Collector, Pune District for only residential buildings A-1, A-2, A-3, A-4, A-5, A-6, A-7, A-9, A-10 and A-13 in Sector R-29 and not for the entire "Said Project" as claimed by PP.
- e. From above, it is clear that the PP is claiming to obtain completion certificate for the entire project covering 81.20 Hectors but in reality these are only part completion certificates for construction of 29 residential building in Sector R-22 to R-28 and Sector R-29.
- ii. **PP Statement about Project conveyed to the Society on 11.09.2017**
- a. The claim made by PP at point No.8.17 on page no.1585 of their Affidavit dated 18.01.2023 is completely false and misleading. The PP/builder only obtained Society registration certificate of Respondent no.18 and did not conveyed or transferred flat to Society till date. No land conveyance is done till date by PP in favour of

Respondent No.18 & 19 till date. There is no document or transfer agreement placed on record by PP to support their claim. In fact PP handed over the only the maintenance part of the Society affair by calling First AGM of the members of society on 28-07-2019. (Hereto annexed and marked as **EXHIBIT "M"** is the copy of notice issued by DDR office to conduct its First AGM). From above facts the claim of PP that Project is conveyed to Society on 11.09.2017 is false and misleading. Also the said Project as claimed by PP is not completed fully and only part of the Project is constructed with no basic amenities like drinking water.

iii. **PP statement about PP has spent substantial amount of money till date**

- a) On page No.1568 PP has just made a general statement that it has spent substantial amount of money till date in carrying out construction of the said project at point No.10 of their Affidavit. But PP has failed to place on records how much amount of money they have spent. PP doesn't have any records or doesn't want to disclose its accounts on how much PP has gained and incurred expenditure on the said Project. In the past also PP had failed to disclose their accounts to Respondent No.18 & 19 wherein a case under Section 5 of MOFA Act (Maharashtra Ownership of Flats Act, 1963) was filed before the District Registrar, Pune. (Hereto annexed and marked as **EXHIBIT "N"** is the copy of order of District Registrar dated 24.09.2021.) In the said order of District Registrar dated 24.09.2021 one month time was given to PP to produce the accounts, but PP did not comply with the said order and District Registrar vide its letter dated 14.12.2021 confirmed the said facts that PP has not submitted any records to their office as per the



order dated 24.09.2021.(Hereto annexed and marked as EXHIBIT "O"is the copy of letter of District Registrar dated 14.12.2021).

iv. PP statement about Sewage, Waste Management System and Pollution Monitoring Systems.

a) On page 1574 of the reply affidavit, PP is claiming to have installed Sewage Treatment Plant with respect to the said project and annexing Exhibit-P as copies of installation certificate and reports of the STP (Sewage Treatment Plant) on page No.1741. The installation certificate of STP is of M/s.Aqua Tech Engineers dated 01-12-2018 and the capacity of Sewage Treatment Plant in this certificate is shown for only "700 KLD". But in its Application for Environmental Clearance to SEIAA Maharashtra and SEAC-III Maharashtra dated 16-02-2022, in Appendix-I on page No.1695 at point No.7.2 PP is claiming to have installed 650m³/day + 950m³/day (total capacity of 1600 m³/day) Sewage Treatment Plant. **This shows that PP is submitting false information in Application for EC dated 16-02-2022.**

b) In this paragraph PP is silent on Waste Management Plant and Pollution Monitoring systems. PP have not provided any documents on installation of Waste Management Plant and Pollution Monitoring Systems.

v. PP statement about Illegal Ground Water Extraction and Ground Water Testing

a) On page No.1573 of the reply affidavit, PP is claiming to have not extracted ground water with respect to the said project at the time of construction. PP has annexed Exhibit-N on page 1734 a statement of payments made by Respondent No.16 & 17 to water tanker service provider. On page 1734 PP has annexed a copy of bill



No. 495 dated 01-10-2017 from Omkar Water Suppliers for supply of water tanker in the month of September 2017. The bill is issued in the name of Bhate & Raje Pvt Ltd. In second line there is only "xrbia" written. On close observation of this bill beside the word "xrbia" on 2nd line and also on 3rd line, it seems that there is an attempt to hide something written on it with white ink. May be PP will be in position to produce the Original Hard copy of this bill for verification. Also the period of supply of water is in the month of September 2017 which does not match with the period of construction. PP is already claiming to have completed its construction activity and obtained completion certificates from PMDRA and Collector on 07-11-2016, 27-01-2017 and 01-02-2017 respectively. This information provided by PP is totally false and misleading and trying to mislead the Hon. Tribunal.

6. FALSE INFORMATION IN APPLICATION FOR ENVIRONMENTAL CLEARANCE DATED 16.02.2022

PP has given some false information in application made to State Environment Impact Assessment Authority (SEIAA) Maharashtra and State Expert Appraisal Committee-III (SEAC-III) Maharashtra vide application dated 16.02.2022. Some of the details are as given below:

- i) **Page no.1693 at point No.4-Production of solid waste during construction or operation or decommissioning (MT/month) :**
- ii) **At Sr.No.4.2 :** Municipal Waste details given in column 4 (details thereof) information given "Wet waste is treated in organic waste composing machine" is false. There is no OWC plant working in the said project, hence treating of wet waste in said project is misleading. Also how much solid waste, biodegradable waste, non-biodegradable waste generated per day

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as on date is not known as PP has not developed any mechanism or devices any plan to measure the waste generated per day.

- iii) **At Sr.No.4.6** : Sewage sludge or other sludge from effluent treatment details of about 15kg/day sewage sludge is generated is also not known as there is no mechanism or device to measure such generation.
- iv) **Page no.1696 at point No.8-Risk of accidents during construction or operation of project:**
- v) **At Sr. no. 8.3** : Could the project be affected by natural disasters causing environmental damage (eg. Floods, earthquakes, landslides etc), Considering the incident of land slide which happened in August 2019, the said information needs to be modified and necessary arrangements like building of retaining wall to protect the damages to buildings along the hilly region shall be made by PP.
- vi) **At Sr. no.9.1** : PP is claiming to have supporting infrastructure like rain water harvesting, STP solar panel etc. But till date i.e. from completion of said project till this date no such rain water harvesting or solar panels have been provided by PP. Nor do the site is developed with good supportive infrastructure like transport facility, entertainment and hospitals. PP is just playing with words without actual work being done on ground level.
- vii) **Page No.1704 Appendix-II of Form-1 A** : At Sr. No.5.3 regarding shortage of parking space, PP has shown parking for 4 wheeler only to the tune of 328 numbers against the 3120 number of flats constructed. This number for parking of 4 wheelers is too low and in future it may create huge problem if sufficient parking is not provided. PP has just provided the figures of parking space made available to different type of vehicles but failed to provide the satisfactory answer to the question asked at point No.5.3. The question asked is "Will the



proposal create shortage of parking space for vehicles?" There is no answer provided by PP and only figures of arrangement made is provided in the next table.

- viii) At Sr.No.5.6 No acoustic enclosures are provided by PP to reduce the noise pollution by DG sets.
- ix) At Sr. No.7.2 PP is giving false information like project has all basic infrastructural facilities as schools, medical establishments etc. No school and medical establishments are provided by PP in the said project till date. There is no document available on record to verify this claim of PP.
- x) **Point No.8 Building Material on page No.1705** :At Sr. no. 8.1 PP is claiming to have Sewage Treatment Plant, Rainwater harvesting systems, Solar hot water system, Solar lighting in common areas and RG. Again this is a false statement by PP. Project is only having under capacity Sewage Treatment Plant and **no other facility like Rainwater harvesting systems, Solar hot water system, Solar lighting in common areas and RG is provided till date by PP.**
- xi) **Point No.9 Energy Conservation on page No.1705** : At Sr. No.9.2 PP is claiming to have provided 2 DG Sets 1 of 500 KVA and 1 of 125KVA. Again PP is giving partly false statement, 1 DG Set provided is of 125KVA **but the other DG set provided is of only 200KVA.** The fact can be verified by examining Exhibit-R at page no.1748 provided by PP himself.
- xii) At Sr. No.9.4 PP is claiming that the building structure are designed in such a way that solar water heating can be utilised maximum for day time. Since no Solar water heating system is provided by PP.
- xiii) At Sr. No. 9.5 PP has been asked to substantiate with details regarding layout of streets and buildings maximise the potential for solar energy devices. The question asked is "have you considered the use of street lighting, emergency lighting



and solar water system for use in the building complex. Here PP has given false answer by stating “we have provided solar water heating system” Other details which was expected from PP on arrangement of solar energy devices, PP has completely ignored the said questions. This proves PP have not done any arrangements for conservation of energy by making alternate solar panels.

xiv) At Sr. No. 9.6 PP has not provided any satisfactory answer with supporting on how much energy saving has been affected.

xv) At Sr. No.9.10 PP has only provided fire fighting measures within the buildings and outside the buildings. As the project is surrounded by jungle having various vegetations like trees, shrubs, grass etc. PP has not made any arrangements for fire-fighting in case there is fire around in the jungle. Number of incidents of fire have happened in past years. Even the fire fighting vehicle from fire department cannot reach such place to extinguish the fire in case of emergencies. PP is supposed to provide fire fighting mechanism in these places as well to protect the environment.

xvi) At Sr. No.9.13 PP is again giving false statement saying that “we have provided solar water heating system” There is no such system provided by PP till date.

7. WRONG FACTS RECORDED IN MINUTES OF 137TH SEAC-3 MEETING SCHEDULED ON 29TH, 30TH & 31ST MARCH, 2022 THROUGH VIDEO CONFERENCE (PAGE NO.1732)

There are wrong facts recorded in Minutes of 137th SEAC-3 Meeting on page 1732 of document submitted by Respondent No.16 & 17 under the heading “Delibrations” (line no. 12) which are produced as under for ready reference:

- I. “PP informed that The part occupancy certificate was obtained on 07.11.2016 and

27.01.2017 and complete occupancy certificate was received on 01.02.2017. The project was handed over to the society and registration was done on 19.11.2017.”The facts in above statement that complete occupancy certificate was received on 01.02.2017 is completely wrong. There is no complete occupancy certificate received for the project till date. The certificate received on 01.02.2017 is correction in earlier part occupancy certificate issued for sector R-29 dated 29.01.2016 and is only a “part occupancy certificate” and not complete occupancy certificate as claimed hereinabove. (Hereto annexed and marked as EXHIBIT “P” is the copy of part occupancy certificate dated 01.02.2017).

- II. The other fact that the Project was handed over to Society and registration was done on 19.11.2017 is also misrepresented by PP before the SEAC-3. This fact of Project was handed over to society is not true and no such handover was done by PP to society. Only the maintenance of Society affairs was handed over in First AGM conducted by DDR office on 28th July 2019. (A copy of Notice by DDR to conduct its First AGM is already marked as EXHIBIT “M” earlier in our submission). The other fact “Registration was done on 19.11.2017” is also not known. What kind of registration was carried out PP is also not known as there is no supporting document available anywhere to support this claim.

8. FAILURE OF GOVERNMENT AUTHORITIES

- i. That as per the Integrated Township Policy,(earlier called as “Special Township”) the project was to be monitored by the project sanctioning authority at regular intervals, but no such monitoring was done either by the Collector, Respondent No.12 or PMRDA, Respondent No.13 who are the nodal bodies on whom the responsibility was cast upon by the Government of Maharashtra. Since it was a flagship

initiative of Government of Maharashtra as "Integrated Township" (earlier known as "Special Township") to make available housing to the increasing demand, this Integrated Township project was granted numerous concessions, permissions in terms of monetary benefits as well as administrative benefits. Such a big project involving development of various facilities, amenities of public and private use, alongwith residential units and commercial establishment, this Integrated Project was to be monitored on regular basis by the Respondent No.12, Collector, Pune District and Respondent No.13, PMRDA. Apart from sanctioning and giving permissions, the Collector and PMRDA were also entrusted with responsibility to check that the permissions granted by various departments, the conditions of that permissions are fulfilled by the PP of the Integrated Township project at various stages. But the Collector, Pune District and PMRDA completely failed in their responsibility and failed to monitor, check and validate the terms and conditions of various permissions granted by various departments for the project. "Environment Clearance" is one of such example wherein the Collector, Pune District and later on PMDRA failed to check. The project was even granted permissions for revised plans, approvals and even the part Occupancy Certificate was granted by PMDRA without checking the mandatory Environment Clearance. The PP continued his construction activity without valid Environment Clearance, completed the construction of 3120 residential units and handed over the possession to home buyers in 2017. There was no public notice published by PMDRA or the PP to the prospective buyers regarding lack of various valid permissions and the buyers of flat in this project was thus cheated by both PP and Collector/PMRDA. If these two government authorities



(22)

viz. the Collector and PMRDA would have monitored the project on regular basis, such violations would have come to their notice and the project would have not been given the go-ahead and neither the flat buyers would have bought or would have taken possession. Under the circumstances, these two government authorities viz. the Respondent No.12, Collector and Respondent No.13, PMDRA should be dealt with strict action since they were responsible at the time of sanctioning of project who may have joined hands with PP and turned blind eye on the construction without necessary approvals from various departments. That even the Respondent No.1, Ministry of Environment, Forest and Climate Change (MoEF&CC) has failed to monitor the said project in every 6 month as per the General Condition No. 6 and 7 of the Environmental Clearance dated 27/12/2006 and had this monitoring been done by the Respondent No.1, MoEF&CC the scope of project would not have been changed.

ii. **REPLY SUBMITTED BY MoEF&CC**

The reply is submitted by Respondent No.1/ MoEF&CC on 22.02.2023. That Respondent No.1/ MoEF&CC on 27/12/2006 granted Environmental Clearance for developing 1000 bungalows admeasuring about 48.6 Ha but the PP later on changed the scope of project and constructed total 3120 residential flats/units. That the General Condition No. 6 and 7 of the Environmental Clearance dated 27/12/2006 which stipulates as under-

Condition No.6- 6 monthly monitoring reports should be submitted to the Ministry and its Regional Office .

Condition No.7-Officials from Regional Office of MoEF who would be monitoring the implementation of environmental safeguards should be given full coopration, facilities and documents/data by the project proponents during their

inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MoEF, Bhopal.

iii. That Reply of the MoEF does not state anything in regards to the said monitoring done by them and therefore it is submitted that Respondent No.1, Ministry of Environment, Forest and Climate Change (MoEF&CC) has failed to monitor the said project in every 6 month as per the General Condition No. 6 and 7 of the Environmental Clearance dated 27/12/2006 and had this monitoring been done by the Respondent No.1, MoEF&CC the scope of project would not have been changed and these flat purchases would not have come in picture.

iv. **REPLY SUBMITTED BY PMRDA**

a. The reply is submitted by Respondent No.13/PMRDA on 19.05.2023. It seems that PMRDA has not gone through their records thoroughly and the said reply might have filed for the sake of filing. From the reply, it seems that no proper scrutiny of papers are being done by PMRDA and just projecting them as a planning authority to the Project which came into existence on 16.03.2015. PMRDA is not taking the responsibility of verification of necessary documents, permissions granted by various Government Departments to PP including mandatory Environmental Clearance certificate from State Environmental Impact Assessment Authority, before issuing of Revised building plan for Sector R-22 to R-28 dated 30-09-2016 and Revised building plan for Sector R-29 dated 20-10-2016. PMRDA in its revised building plan for Sector R-22 to R-28 dated 30-09-2016, at point No.29 PMRDA is aware that PP had taken Environment Clearance certificate from Ministry of Environment and Forests, Government of India dated 27-12-2006. PMRDA is well aware of the terms and



(24)

conditions laid down in the EC granted by Ministry of Environment & Forests and is advising the PP to strictly follow all the terms and conditions of EC. If PMRDA is aware of the terms and conditions of EC dated 27-12-2006 then the question arises why and on what grounds PMRDA issued revised building plans to PP for Sector R-22 to R-28 and Sector R-29. PMDRA is silent on the issue of EC in its reply affidavit filed on 18-05-2023.

b PMRDA has imposed various conditions on PP while granting permission for revised building plans as per Annexure-A of their Development and Commencement certificate dated 30-09-2016 for Sector R-22 to R-28 and certificate dated 20-10-2016 for Sector R-29. PMDRA failed to verify their own terms and conditions imposed on PP before granting Part Occupancy certificate on 07-01-2016 for Sector R-22 to R-28 and Part Occupancy certificate on 27-01-2017 for Sector R-29 and thus allowed PP to hand over the possession to 3120 flat buyers in the said project. In Para 9 of its reply affidavit submitted by PMRDA, on page No.4, it is stating that "after following the due procedure PMDRA has granted sanctions relating to the Project in question" To support the claim of "due procedure" PMDRA have not placed any documents on record alongwith its reply affidavit.

c In Para 10 of its reply affidavit submitted by PMRDA on page 5 is stating that "Concerned planning Authority after due verification gives decision on his application u/s.45 of the said Act. PMDRA has not submitted any documentary evidence that it has duly verified all the documents thoroughly submitted by PP before granting of permission for development and commencement certificate.

d Thus PMRDA has miserably failed in its responsibility of thoroughly verifying the documents submitted by PP and

adhocly granted permissions to PP to continue with the violation of various terms and conditions of EC. PMDRA also violated their own terms and conditions and granted part occupancy certificates to PP thus committing a gross and wilful negligence to perform its duty as Planning Authority.

e The overall reply by PMRDA only suggest that it had acted with hand in glove with PP and thus putting 3120 flat buyers in distress and great financial difficulty and leaving these 3120 flat buyers on mercy of PP who have not only violated terms and conditions of EC but also taking on ride this Hon. Tribunal by stating false facts in its affidavit before this Hon. Tribunal.

v. **NO REPLY FILED BY COLLECTOR, PUNE**

a That most of the permissions and sanctions happened under the authority of the Collector, Pune District to the said project. As per the conditions mentioned in Bank Guarantee submitted by PP in favour of the Collector, Pune District to the tune of Rs.10,29,00,000 (Ten Crores Twenty Nine lacs only) the construction of Amenities were to be completed before 10 year from the date of final sanction of the project. The final sanction was given by the Collector, Pune District vide its NA Order dated 31.03.2012. As per the "Special Township" policy the project was to be completed in 10 years unless or otherwise an extension was given by the Collector, Pune District. The period of 10 years is over on 31.03.2022 and it is necessary to take on record from the Collector, Pune District whether any extension was given to the project on or before 31.03.2022. Also as per the terms and conditions of Bank Guarantee, since the PP had failed to construct the Amenities within a period of 10 years, whether these Bank Guarantees amounting to



Rs.10,29,00,000/- (Ten Crores Twenty Nine lacs only) are encashed by the Collector, Pune District.

- b That the Collector, Pune District was the primary sanctioning authority, a reply from him becomes utmost important on why the project was given sanctions on various stages in absence of valid EC. From reply of PMRDA, it shows that PMRDA doesn't want to take any responsibility and hinting out that the Collector, Pune District is solely responsible for the "Special Township" project of PP.
- vi. That due to non-monitoring of the project by the Collector, Pune District and PMDRA which was to be completed in ten years from the date of sanction, the project is still incomplete and in total mess due to non provision of drinking water, transport facility, educational and medical facility, public and private amenities, rain water harvesting, solar plant for generation of electricity, bio-waste treatment plant, shopping complex, gardens and parks for elders and children, commercial establishments, communication network like mobile tower, lack of enough storage facility of water, lack of overhead water tank on each buildings, lack of retaining wall to protect the property and life within the township, CCTVs etc. the cost to sustain the life and property is huge compared to any other normal society in Pune city of PCMC area. Residents are heavily burdened to spend money on high maintenance to society.
- vii. That due non completion of project by PP both the respondent Society No. 18 & 19 are reeling under high cost of maintenance. Drinking water was supposed to be provided from Kasarsai Dam by Irrigation Department, Pune as per their permission letter no.8567 dated 30-09-2006. But

till date no drinking water has been supplied by Irrigation Department nor any agreement between the PP and Water Department has been executed till date. Both Societies i.e. Respondent No.18 & 19 are procuring water from nearby villages through pipelines. As on April 2023 respondent No.18 & 19 are getting water from six private people at the rate of Rs.17 (rupees Seventeen) per 1,000/- litres. Monthly consumption is about 2,59,72,000 litres and monthly cost as per April-2023 bills are at Rs.4,41,524/-. (**Copies of Water bills received by respondent No.18 & 19 are marked as EXHIBIT "Q"**).

- viii. Apart from this water bills both the societies, respondent No.18& 19 have to operate STP (sewage treatment plant), WTP (water treatment plant) and Pumps to pump water. These plants and pumps runs on electricity supplied by MSEDCL. Monthly bill to operate these plants and pumps is about Rs.7,66,370/-. (**Copies of Electricity bills received by respondent No.18 & 19 are marked as EXHIBIT "R"**). To maintain the STP plant working both respondents are spending Rs.2,25,000/- per month on Annual Maintenance services. (**Copies of STP maintenance bills received by respondent No.18 & 19 are marked as EXHIBIT "S"**).

- ix. In short both the respondents are spending Rs.12.12 lakhs per month on water and treatment of water & sewage. If we calculate Average cost per 1,000 litre of water, the cost comes to as high as Rs.93.34/- which is 9 times higher if it is compared to the water bills and sewage treatment bill of Mumbai Municipal Corporation. The rate of Mumbai Municipal Corporation is Rs.6.36 per 1,000 litre of drinking water. They are charging 70% of water bill to treat sewage generated from the water supply. So effective cost per 1,000 litres of water supply and to treat this water comes to



Rs.10.81/- (Copy of Water bill issued to one such society in Mumbai by Mumbai Municipal Corporation is marked as EXHIBIT "T").

x. From above it is clear that both respondent are paying high cost of maintenance on water & electricity due to non provision of water by irrigation department and non installation of Solar electric panels to generate electricity to run these pumps and plants by PP.

xi. That one of the flat owner of the Respondent No.18 Society by named Nishit Birja Patnaik along with along with some other members of the society has even lodged Fist Information Report against the Directors of the Respondent No. 16 and 17 (PP) for the offences punishable u/s 406, 420 of Indian Penal Code and u/s 3, 5, 13A, 13B and 13C of The Maharashtra Ownership Flats (Regulation of the promotion of construction, sale, management and transfer Act, 1963 vide FIR No. 724/2022 dated 02/08/2022 at Hinjewadi Police Station, Pimpri- Chichwad, Pune in which it has been alleged that the Respondent No. 16 and 17 (PP) have not provided the basic amenities as was assured and has thus cheated them. /-(Copy of said FIR is marked as EXHIBIT "U").

xii. **NO REPLY FILED BY The Principal Secretary , Water Resource Department (Irrigation Department Respondent No.14**

Being Respondent to this petition, Water Resource Department has not submitted their reply before this Hon. Tribunal. Their reply regarding water commitment made to PP needs to be taken on record whether the Irrigation Department is in position to supply water to the project of PP as per their commitment letter dated 30-09-2006. Respondent No.18 & 19 are incurring heavy charges on

water in absence of non fulfilment of water supply commitment to PP. We would humbly request this Hon. Tribunal to issue necessary directions to Water Resource Department and submit their response on their letter of commitment to PP.

9. HUMBLE SUGGESTIONS AND REQUEST ON BEHALF OF THE RESPONDENT NOS. 18 AND 19, HOUSING SOCIETIES:

- i. Demolition of buildings where in more than 3120 families are already residing shall not be granted.
- ii. If the demolition is ordered, occupants should be compensated by the Respondent Nos. 16 and 17 (Project Proponent) from the date of deposit of the money with interest of 24% PA till the actual realization.
- iii. Direct PP to install the all necessary environmental infrastructure at site.
- iv. Direct PP to construct the retaining wall along the hill cutting in scientific way to avoid future accidents of land sliding.
- v. Direct the PP for erection of fencing around the project site and more particularly to the forest site with proper measurement area & fixing boundaries at forest land to avoid the conflicts between the wildlife and to avoid the incidents of leopard attack on the residents.
- vi. Direct the PP to install the STP at its full capacity, OWC, Solar System, RWH, Fire Fighting System, RG Area development, tree plantation in scientific manner for ecological balance, installation of flush line to use STP treated water, drip irrigation system for gardening & trees and handover to the societies.



- vii. Direct PP to handover the amounts collected for society maintenance in advance to operate the environmental infrastructures that will be installed at site.
- viii. Direct PP to obtain the EC and CTO.
- ix. Direct PP to restoration & restitution the soil & earth structure from open *kachha lagoon* that is filled with construction waste.
- x. Direct PP to remove encroachments from forest land by fixing boundary by demarcating such boundary through land records and in presence of forest department.
- xi. Heavy penalty in terms of money to be imposed on PP for violating terms and conditions of Environment Clearance certificate and damaging the natural habitat and polluting the environment.
- xii. Penalty in terms of money to be imposed on various Government authorities for failing to carry out their responsibility to monitor the project and monitoring the fulfilment of terms and conditions of their permissions granted by these government authorities.
- xiii. The amount of compensation so realised from PP and government authorities shall be allowed to be used in improving/rectifying the damages made to the environment within the township limits as was decided by this Hon. Tribunal in the case of Tanaji Balasaheb Gambhire Vs. Union of India & Others (OA No.28 of 2019 (WZ)) decided on 22-02-2023. The money shall be used for providing necessary amenities/ facilities which will minimise the impact on surrounding environment and also help the township to sustain its operations by minimising the



cost on water, power, waste management, and security from natural calamities like fire and land slide.

- xiv. All the Government authorities who have granted permissions for the project shall be directed that the terms and conditions are fulfilled by the PP and there is no deficiency in whatsoever manner.
- xv. Government of Maharashtra shall be directed to ensure that this project shall be monitored and completed in all respect as specified in their "Integrated Township Project" within the stipulated time and if PP is unable to complete the project due to lack of money, the project shall be taken over by the Government of Maharashtra. The funding for the project shall be recovered from the PP.
- xvi. Grant of any other relief this Tribunal may deem fit in favour of the Respondent nos. 18 and 19.

10. That Respondent Nos. 18 and 19 craves leaves of this Hon'ble NGT to file additional reply, documents etc. as and when required.

11. That Respondent Nos. 18 and 19 craves leave of this Hon'ble NGT to add, delete any of the pleading of the present reply.

12. That the authorised Representative i.e. Secretary of the Respondent No. 18 & 19 have filed affidavit in support of this reply.

13. Hence this Reply

Date: 02/08/2023

Place: Pune

Respondent No. 18

Respondent No. 19

Advocate for the Respondent No. 18 & 19

(Vaibhav Jathar)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

ORIGINAL APPLICATION NO. 33 OF 2019

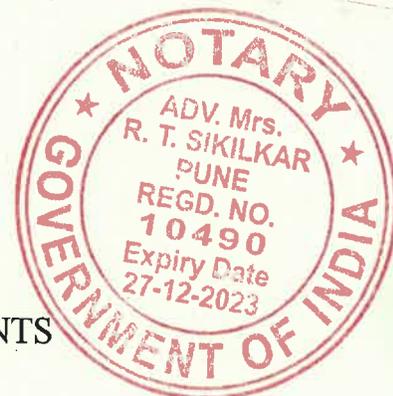
IN THE MATTER OF:

MR. TANAJI BALASAHEB GAMBHIREAPPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS



AFFIDAVIT IN SUPPORT OF REPLY FILED BY RESPONDENT

NOS. 18 AND 19

I, Santosh Baburao Patil, Age: 33 Years, Occupation: Service, R/o: Flat No. A11-512 Hinjawadi Hills Pahse-1 Co-Operative Housing Society Limited, Marunji Road, Near Blu Dart Courier, Nere-Dattawadi, Pune-411057, The Secretary of Respondent No.18, do hereby solemnly affirm and state on oath as follows:

1. I state I am well aware with the facts and circumstances of the case and as such capacity competent to depose by way of this affidavit.
2. That Respondent No.18 society vide its Resolution dated 15/05/2023 have authorized myself to file the present reply.
3. I state that the reply has been drafted under my instructions and the facts stated therein are true to the best of my knowledge and belief.
4. I state that the Annexures to the said application are true copies of their respective originals.

(I KNOW DEPONENT)

(VAIBHAV JATHAR)
ADVOCATE

BEFORE ME

Per
Mrs. RAISA T. SIKILKAR
ADVOCATE & NOTARY
GOVT. OF INDIA
PUNE

42 AUG 2023



NOTED & REGISTERED
AT SR. NO. 51.3/23

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

ORIGINAL APPLICATION NO. 33 OF 2019

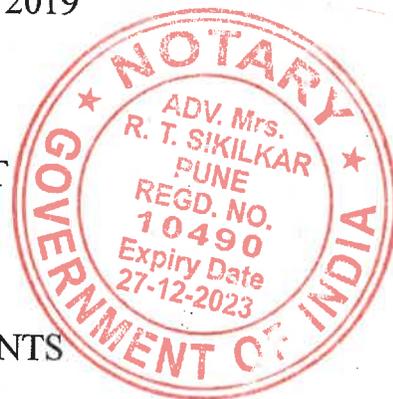
IN THE MATTER OF:

MR. TANAJI BALASAHEB GAMBHIREAPPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS



AFFIDAVIT IN SUPPORT OF REPLY FILED BY RESPONDENT

NOS. 18 AND 19

I, Wilson Vinayanand Khade, Age: 61 Years, Occupation: Retired, R/o: Flat No. C7/702, Hinjawadi Hills Pahse-2 Co-Operative Housing Society Limited, Nere-Dattawadi, Pune 411033, The Secretary of Respondent No.19, do hereby solemnly affirm and state on oath as follows:

1. I state I am well aware with the facts and circumstances of the case and as such capacity competent to depose by way of this affidavit.
2. That Respondent No.19 society vide its Resolution dated 15/05/2023 have authorized myself to file the present reply.
3. I state that the reply has been drafted under my instructions and the facts stated therein are true to the best of my knowledge and belief.
4. I state that the Annexures to the said application are true copies of their respective originals.

(I KNOW DEPONENT)

(VAIBHAV JATHAR)
ADVOCATE

BEFORE ME

psi
Mrs. RAISA T. SIKILKAR
ADVOCATE & NOTARY
GOVT. OF INDIA
PUNE

02 AUG 2023

W Khade
DEPONENT



NOTED & REGISTERED
AT SR. NO. 514/23



2081

Exhibit "A"

34



पीएनए/एमएसआय/एचएसजी/(टिसी)/
१३४७१/२०१७-२०१८
दिनांक :- ११ / ०९ / २०१७

महाराष्ट्र शासन
सहकार व वस्त्रोद्योग विभाग

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

एक्झिबिटा हिंजवडी सहकारी गृहरचना संस्था मर्या.सेक्टर आर- २९

स.नं.३८/२ + ३८/३ + ३९ + ५६(पार्ट) + ५७ मौजे नेरे दत्तवाडी व स.नं.५२/१/२(पार्ट) + ५३/१ (पार्ट) + ५३/२/१अ
(पार्ट) ५४/१ (पार्ट) + ५४/२/१अ (पार्ट) + ५४/२/२ (पार्ट) + ५४/३(पार्ट) मौजे कासारसाई, ता.मुळशी जि.पुणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे

वर्गीकरण " गृहनिर्माण संस्था "

उपवर्गीकरण " भाडेकरु सहभागीदारी गृहनिर्माण संस्था "



स्थळ : मुळशी (पौड)

दिनांक : ११/०९/२०१७

(अरुण साकोरे)

सहाय्यक निबंधक, सहकारी संस्था
ता. मुळशी (पौड), जिल्हा पुणे.

20190919

या कार्यालयाचे ज्ञापन.जा.क्र.सनिमु /
गृह/एक्झिडिया हिंजवडी/ पॉनिदु / सन
२०२० दि:-२०/३/२०२०

2082



पीएनए/एमएसआय/एचएसजी/(टिसी)/
१३४७१ / २०१७- २०१८
दिनांक :- ११/०९/२०१७

महाराष्ट्र शासन
सहकार व वस्त्रोद्योग विभाग

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,
हिंजवडी हिल्स फेज १ सहकारी गृहरचना संस्था मर्या,

स.नं.३८/२+३८/३ +३९+ ५६ (पार्ट) + ५७ मौजे नेरे दत्तवाडी व स.नं.५२/१/२ (पार्ट) + ५३/१ (पार्ट)
+५३/२/१अ (पार्ट)+५४/१(पार्ट) +४/२/ १अ (पार्ट) +५४ /२ /२ (पार्ट) +५४ / ३ (पार्ट)

मौजे कासारसाई तालुका मुळशी, जि.पुणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र
अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१
मधील नियम क्रमांक १०(१) अन्वये संस्थेचे

वर्गीकरण " गृहनिर्माण संस्था "

उपवर्गीकरण " भाडेकरु सहभागीदारी गृहनिर्माण संस्था "



स्थळ : मुळशी (पौड)

दिनांक :

सहाय्यक निबंधक
सहकारी संस्था मुळशी(पौड), जि.पुणे.

TC

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(अरुण साकोरे)

सहाय्यक निबंधक, सहकारी संस्था
.ता. मुळशी (पौड), जिल्हा पुणे.



पीएनए/एमएसआय/एचएसजी/(टिसी)

१३४७४/२०१७-२०१८

दिनांक :- ६ / ११ / २०१७

महाराष्ट्र शासन
सहकार व वस्त्रोद्योग विभाग

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

एक्झरबिया हिंजवडी फेज-२ सहकारी गृहनिर्माण संस्था मर्या

स.नं.३८/२+३८/३+३९+५६(पार्ट)+५७ मोजे नरे दत्तवाडी व स.नं.५२/१/२(पार्ट)+५३/१(पार्ट)+५३/२/१अ(पार्ट)+५४/१(पार्ट)+५४/२/१अ(पार्ट)+५४/२/२(पार्ट)+५४/३(पार्ट)

मोजे कासारसाई ता.मुळशी, जि.पुणे.

हा संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे

वर्गीकरण " गृहनिर्माण संस्था "

उपवर्गीकरण " भाडेकरू सहभागीदारी गृहनिर्माण संस्था "



स्वतः मुळशी (पौड)

दिनांक : ६/११/२०१८

(अहण साकोरे)

सहाय्यक निबंधक, सहकारी संस्था
ता. मुळशी (पौड), जिल्हा पुणे.

(Signature)
TC

या कार्यालयाचे शासन.आ.क्र.सनिमु /
गृह/एफडीया हिंजवडी फेज २ / पोनिड
/ सन २०२० दि.-२०/३/२०२०



पीएनए/एचएसआय/एचएसपी/(टिपी)/
१३४७४ / २०१७- २०१८
दिनांक :- ०३/११/२०१७

महाराष्ट्र शासन
सहकार व वस्त्रोद्योग विभाग

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राव्यारे प्रमाणित करण्यात येत आहे की,
हिंजवडी हिल्स फेज २ सहकारी गृहनिर्माण संस्था मर्या,
स.नं.३८/२+३८/३ +३९+ ५६ (पार्ट) + ५७ मीजे नोरे दत्तवाडी व स.नं.५३/१/२ (पार्ट) + ५३/२ (पार्ट)
+५३/२/१अ (पार्ट)+५४/१(पार्ट) +४/२/ १अ (पार्ट) +५४ /२ /२ (पार्ट) +५४ / ३ (पार्ट)
मीजे कासारसाई तालुका मुळशी, जि.पुणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र
अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१
मधील नियम क्रमांक १०(१) अन्वये संस्थेचे

वर्गीकरण " गृहनिर्माण संस्था "

उपवर्गीकरण " भाडेकरू सहभागीदारी गृहनिर्माण संस्था "



स्थळ : मुळशी

सहाय्यक निबंधक

- मही -
(अरुण साकोरे)

दिनांक :

सहकारी संस्था मुळशी(पोड), जि.पुणे.सहाय्यक निबंधक, सहकारी संस्था

ता..मुळशी (पोड), जिल्हा पुणे.

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Sr. No.	Building No.	Flat No.	Purchaser Name	First Purchaser / Resale Flat Holder	DATE OF AGREEMENT/ PURCHASE	Consideration Value
1	A-1	1	SAMADHAN GUDADE	First Purchaser	05-03-2013	16,79,400
2	A-1	2	PRAJAKTA VISHAL KOTKAR	First Purchaser	07/03/2013	15,54,000
3	A-1	3	RADHA RADHAKRISHNAN PILLAI	First Purchaser	16/03/2013	15,54,000
4	A-1	4	MRINAL NARESH BURCHUNDE	First Purchaser	15/05/2013	19,09,300
5	A-1	5	SNEHAL NILESH TARWARE	First Purchaser	07/09/2013	19,09,300
6	A-1	6	MANISH RAMESH HALDANKAR	First Purchaser	04/07/2013	16,79,400
7	A-1	7	VEENA KHAIRNAR	First Purchaser	12/02/2013	16,79,400
8	A-1	8	KHAN FARZANABEGUM	First Purchaser	14/01/2013	14,27,566
9	A-1	101	PANKAJ KUMAR PIPAL	First Purchaser	14/08/2013	16,69,500
10	A-1	102	VINOD VASANT KAMTE	First Purchaser	30/10/2013	17,52,500
11	A-1	103	HARSH NEGANDHI	First Purchaser	15/12/2016	13,13,250
12	A-1	104	JITEN ACHARYA	First Purchaser	11/03/2013	14,19,076
13	A-1	105	JITEN ACHARYA	First Purchaser	11/03/2013	14,19,076
14	A-1	106	CHANDRASHEKAR RANE	First Purchaser	07/03/2013	14,19,075
15	A-1	107	GOVINDRAJ GURUSWAMY NAIDU	First Purchaser	28/02/2013	16,69,500
16	A-1	108	KAILASH MARUTI KHADTARE	First Purchaser	21/02/2013	11,82,000
17	A-1	201	SHINDE SUSHIL K	First Purchaser	27/02/2013	16,79,400
18	A-1	202	MANOJ PUSALKAR	First Purchaser	07/12/2012	15,54,000
19	A-1	203	GOPAL KANPILLEWAR	First Purchaser	21/02/2013	15,54,000
20	A-1	204	SANDESH PRAKASH MULIK	First Purchaser	24/12/2012	16,79,400
21	A-1	205	VIJAY RAOSAHEB KARPE	First Purchaser	10/01/2013	16,79,400
22	A-1	206	Suresh Sakharam Athilkar	First Purchaser	30/06/2017	23,54,500
23	A-1	207	Khushboo Kailas Bansode	First Purchaser	07/08/2017	21,78,400
24	A-1	208	PRASHANT SRIVASTAVA	First Purchaser	18/04/2013	16,79,400
25	A-1	301	SIMMY ANTHONY VELIYIL	First Purchaser	31/08/2013	16,69,500
26	A-1	302	JAYSHREE RAJESH AGARWAL	First Purchaser	04/09/2015	15,45,000
27	A-1	303	MANISH AGARWAL	First Purchaser	04/09/2015	15,45,000
28	A-1	304	NEHA PATODIA	First Purchaser	06/04/2013	16,69,500
29	A-1	305	MAYANK NAYAK	First Purchaser	17/08/2013	16,69,500
30	A-1	306	BASAVARAJ KOTHAVALE	First Purchaser	26/02/2013	16,69,500
31	A-1	307	SUDHIR MALLIKARJUN GHONGADE	First Purchaser	24/05/213	16,69,500
32	A-1	308	RAJIV PATODIA	First Purchaser	03/04/2013	16,69,500
33	A-1	401	PRIYA GANESH HOWAL	First Purchaser	01/01/2013	17,13,855
34	A-1	402	GARIMA AGRAWAL	First Purchaser		
35	A-1	403	GARIMA AGRAWAL	First Purchaser	28/12/2020	15,02,900
36	A-1	404	VANDANA VASANT JADHAV	First Purchaser	18/03/2013	14,56,803
37	A-1	405	MADHU MANOJ THORAT	First Purchaser	04/04/2013	17,13,885
38	A-1	406	Nivedita Choudhary	First Purchaser	26/05/2017	19,72,950
39	A-1	407	SAILESH M. BHATIA	First Purchaser	29/04/2013	17,13,855
40	A-1	408	POOJA SINHA	First Purchaser	01/03/2013	17,13,855
41	A-1	501	NIKHIL KALE	First Purchaser	28/02/2013	17,37,975
42	A-1	502	BHUSHAN ASHOK KULKARNI	First Purchaser	03/12/2013	16,07,250
43	A-1	503	AARTI THAKKAR	First Purchaser	17/10/2018	16,07,250
44	A-1	504	RAJKUMAR NAGNATH DUDHANDE	First Purchaser	29/04/2013	14,77,279
45	A-1	505	AJIT VETURKAR	First Purchaser	25/02/2013	17,37,975
46	A-1	506	VIJAYALAXMI DHAKUND	First Purchaser	06/02/2013	14,77,279
47	A-1	507	V. VIJAY KUMAR	First Purchaser	14/02/2013	17,37,975
48	A-1	508	SANGITA S. DESHMUKH	First Purchaser	01/03/2013	17,37,975

49	A-1	601	SANDHYA KADAM	First Purchaser	26/12/2012	15,15,427
50	A-1	602	MANGESH DEVIDAS KALE	First Purchaser	25/03/2015	25,88,550
51	A-1	603	JAYSHREE R MORE	First Purchaser	26/02/2013	16,48,050
52	A-1	604	FARZANA SHAIKH	First Purchaser	27/05/2013	17,82,855
53	A-1	605	RITU AGGARWAL	First Purchaser	21/01/2013	17,82,855
54	A-1	606	ANUP DSOUZA	First Purchaser	17/10/2018	17,82,855
55	A-1	607	SWATI SHYAMSUNDER KAMAT	First Purchaser	13/09/2013	17,82,855
56	A-1	608	NARSHINVAH ARVIND MOKASHI	First Purchaser	21/01/2013	17,82,855
57	A-1	701	MADHULINGNAGESH RAJENDRA	First Purchaser	13/03/2013	15,35,483
58	A-1	702	RAVINDRA DESHMUKH	First Purchaser	04/03/2013	16,69,500
59	A-1	703	SUMATI ANIL KHAIRATKAR	First Purchaser	02/01/2013	14,19,074
60	A-1	704	NAVEED SHAIKH	First Purchaser	23/01/2014	18,06,450
61	A-1	705	PRIYEN OZA	First Purchaser	04/04/2013	18,06,450
62	A-1	706	VASANT M BALSE	First Purchaser	04/04/2013	18,06,450
63	A-1	707	SAMPADA SACHIN KADAM	First Purchaser	20/03/2013	18,06,450
64	A-1	708	ANKUR MOHANLAL SETHI	First Purchaser	16/02/2013	18,06,450
65	A-2	1	GEETA SHIVRAJ SHARMA	First Purchaser	15/12/2012	14,27,490
66	A-2	2	Sushila Prabhakar, Pruthviraj	First Purchaser	28/05/2014	13,98,210
67	A-2	3	RAKHI NITIN SANCHETI	First Purchaser	28/02/2013	15,54,000
68	A-2	4	NARENDRA FULCHAND SURANA	First Purchaser	02/07/2013	15,54,000
69	A-2	5	AMIT P NEMADE	First Purchaser	12-02-2013	15,54,000
70	A-2	6	SURINDER PANWAR-Brick	First Purchaser	10/02/2015	23,23,120
71	A-2	7	PRAKASH MARATHE	First Purchaser	25/03/2013	16,79,400
72	A-2	8	CHAITANYA JAYACANDRA SARODE	First Purchaser	24/03/2014	19,72,000
73	A-2	9	PRAKASH BHIMRAO BHOSALE	First Purchaser	05/07/2013	15,54,000
74	A-2	10	ANIMESH KUMAR	First Purchaser	11/04/2014	19,72,000
75	A-2	11	SHOBHA RAJURE	First Purchaser	13/06/2013	15,54,000
76	A-2	12	RUPA KOLHAR	First Purchaser	01/03/2013	16,79,400
77	A-2	101	ABHISHEK SINGH PATEL	First Purchaser	07/03/2014	21,26,000
78	A-2	102	TANAJI DATTU PAWAR	First Purchaser	01/04/2014	15,77,251
79	A-2	103	MAHADEO TUKARAM KALBHOR	First Purchaser	20/02/2013	15,45,000
80	A-2	104	VICKY AGARWAL	First Purchaser	19/01/2013	13,13,250
81	A-2	105	RAJESHREE SHANKAR VANJARE	First Purchaser	08/02/2013	15,45,000
82	A-2	106	SANTOSH PATE	First Purchaser	21/05/2013	16,69,500
83	A-2	107	POONAM RAKESH KUMAR	First Purchaser		
84	A-2	108	RUCHI GUPTA	First Purchaser	15/02/2013	15,45,000
85	A-2	109	GAYATRI ASHISH PATIL	First Purchaser	22/01/2013	13,13,250
86	A-2	110	YOGITA S PARDESHI	First Purchaser	22/01/2013	13,13,250
87	A-2	111	ASHISH KIRAN PATIL	First Purchaser	18/04/2013	15,45,000
88	A-2	112	SAMBHAJI, KISAN CHAVAN	First Purchaser	23/11/2012	14,19,075
89	A-2	201	AMOL BABURAO BHANDE	First Purchaser	18/01/2013	16,79,400
90	A-2	202	ANUP PATIL	First Purchaser	30/03/2013	15,54,000
91	A-2	203	PANKAJ MANDAL	First Purchaser	08/02/2013	15,54,000
92	A-2	204	VILAS SHIVAJI MINDE	First Purchaser	13/03/2013	15,54,000
93	A-2	205	SUBBALAKSHMI PARSURAM	First Purchaser	25/02/2013	15,54,000
94	A-2	206	Sangita Mulay	First Purchaser	10/04/2015	15,45,929
95	A-2	207	VIJAY SHRIRANG MALI	First Purchaser	26/02/2013	16,79,400
96	A-2	208	SWAPNA OM	First Purchaser	15/03/2013	15,54,000
97	A-2	209	VIKAS CHIMAJI SAID	First Purchaser	10/05/2013	15,54,000
98	A-2	210	ILYAS IBRAHIM MANIYAR	First Purchaser	22/02/2013	15,54,000
99	A-2	211	CHHAYA NANDKUMAR METKAR	First Purchaser	07/01/2013	13,20,900
100	A-2	212	RAMESH KHODKE	First Purchaser	14/01/2016	14,27,490

101	A-2	301	VIKRANT MOON	First Purchaser		
102	A-2	302	JAGADISH RAO	First Purchaser	20/02/2013	15,45,000
103	A-2	303	ARUNA MADHUKAR PATIL	First Purchaser	13/03/2013	13,13,250
104	A-2	304	SHESHNATH KUMBHAR	First Purchaser	08/03/2013	15,45,000
105	A-2	305	SEEMA NEETIN GAVALI	First Purchaser	05/03/2013	13,13,250
106	A-2	306	KUSUMKANT DEVENDRA DHOTE	First Purchaser	05/03/2013	16,69,500
107	A-2	307	ADURTHI SRINIVASA RAO	First Purchaser	06/01/2015	16,69,500
108	A-2	308	AMBUJA VISHWANATH JOSHI	First Purchaser	28/01/2013	15,45,000
109	A-2	309	NIHAL WASIM ANSARI	First Purchaser	21/02/2013	15,45,000
110	A-2	310	SMRUTI ATUL KHAMKAR	First Purchaser	22/03/2013	17,52,500
111	A-2	311	ASHWINI VINOD CHAUDHARI	First Purchaser	13/03/2013	15,45,000
112	A-2	312	ALOK NATH	First Purchaser	03/01/2014	16,69,500
113	A-2	401	FRANCIS KAMATH	First Purchaser	19/01/2013	17,13,855
114	A-2	402	KAMAL HARIRAM SHARMA	First Purchaser	04/02/2013	15,85,350
115	A-2	403	YOGESH TAWARE	First Purchaser	28/02/2013	15,85,350
116	A-2	404	LAWRENCE J MASCARENHAS	First Purchaser	17/01/2013	15,85,350
117	A-2	405	KIRAN RAMCHANDRA JADHAV	First Purchaser	31/08/2013	15,85,350
118	A-2	406	RAJESH T. K.	First Purchaser	10/05/2013	17,13,885
119	A-2	407	MOHINI UDAY KULKARNI	First Purchaser	02/08/2013	17,13,885
120	A-2	408	Shirish Shringarpure- Synergy One	First Purchaser		
121	A-2	409	SANDEEP D SINGH	First Purchaser	01/02/2013	15,85,350
122	A-2	410	NIRAJ RAMESH MAHAJAN	First Purchaser	18/12/2015	15,85,350
123	A-2	411	MADHURI JALAN	First Purchaser	07/09/2013	15,85,350
124	A-2	412	SAGAR SURYAKANT SHAH	First Purchaser	15/02/2013	17,13,855
125	A-2	501	VILAS BABAN MANE	First Purchaser	06/09/2013	17,37,975
126	A-2	502	NISHITA SHETTY	First Purchaser	19/03/2013	16,07,250
127	A-2	503	SANJAY BORSE	First Purchaser	18/10/2013	13,66,163
128	A-2	504	SANJEEVARAYANAKOTE NADAVI	First Purchaser	16/11/2013	18,14,750
129	A-2	505	SNEHITA SANTOSH VAIDYA	First Purchaser	02/07/2013	16,07,250
130	A-2	506	MANOJ TOTALAL CHOUDHARI	First Purchaser	14/03/2013	17,37,975
131	A-2	507	DNYANESHWAR AMBADAS SHINDE	First Purchaser	28/06/2013	17,37,975
132	A-2	508	AJAY TANAJI MUKHEKAR	First Purchaser	07/12/2012	16,07,250
133	A-2	509	SUHAS RANJIT RATHOD	First Purchaser	16/02/2013	16,07,250
134	A-2	510	SUNIL RANJIT RATHOD	First Purchaser	16/02/2013	16,07,250
135	A-2	511	VIVEK KISHANLAL VERMA	First Purchaser	27/10/2016	16,07,250
136	A-2	512	TEJAS PRADIP VYAWAHARE	First Purchaser	29/06/2013	17,37,975
137	A-2	601	Gitanjali, Vijay Kharab	First Purchaser	18/02/2020	18,50,000
138	A-2	602	BALASAHEB KESHAVRAO	First Purchaser	25/03/2014	16,48,050
139	A-2	603	KUNAL BHOSALE	First Purchaser	04/04/2013	16,48,050
140	A-2	604	SUBHENDU DAS	First Purchaser	08/03/2013	16,48,050
141	A-2	605	PANDURANG BHAGWAN	First Purchaser	22/11/2020	14,00,843
142	A-2	606	NILESH S. KOTKAR	First Purchaser	18/03/2013	17,82,855
143	A-2	607	UMESH G MALI	First Purchaser	20/06/2014	17,82,855
144	A-2	608	YOGESH RAMPRASAD TIWARI	First Purchaser	12/02/2013	16,48,050
145	A-2	609	NISHTHA RADHESHYAM SACHAN	First Purchaser	12/03/2013	16,48,050
146	A-2	610	HARESH B PISSAY	First Purchaser	06/03/2013	16,48,050
147	A-2	611	RAJKUMARI JAIN	First Purchaser	09/12/2013	16,48,050
148	A-2	612	ISHANPINAKIN DEOSTHALEE	First Purchaser	17/05/2013	17,82,855
149	A-2	701	HIMANSHU SHARAD VAZE	First Purchaser	16/02/2013	18,06,450
150	A-2	702	Dolly Santosh Shetty	First Purchaser		
151	A-2	703	SHASHI BAGLA	First Purchaser	11/06/2013	16,69,500
152	A-2	704	PRASHANT T. NANDANWAR	First Purchaser	16/03/2013	16,69,500

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153	A-2	705	SHARANABASAWAPPA LAKKANI	First Purchaser	16/03/2013	16,69,500
154	A-2	706	DEEPAK KUMAR SHAH	First Purchaser	01/03/2013	18,06,450
155	A-2	707	MANISHA SUNIL BHINGE	First Purchaser	10/05/2013	18,06,450
156	A-2	708	GITESH PADMAKAR JOSHI	First Purchaser	25/03/2013	16,69,500
157	A-2	709	RAJNEESH PAWAR	First Purchaser	09/11/2012	14,19,075
158	A-2	710	SUSHMA KUMARI	First Purchaser	26/12/2012	14,19,075
159	A-2	711	RAJAGOPALAN K	First Purchaser	27/02/2013	16,69,500
160	A-2	712	ROHAN DILIP UPASANI	First Purchaser	14/03/2013	18,06,450
161	A-3	1	SAHEBRAO VITTHAL SHEWALE	First Purchaser	29/11/2012	16,79,400
162	A-3	2	MANINDRA KUMAR	First Purchaser		
163	A-3	3	MANISHA RANI	First Purchaser		
164	A-3	4	PRAKASH DALA JADHAV	First Purchaser	01-06-2013	15,54,000
165	A-3	5	GAUTAM MAHAJAN	First Purchaser	11/3/2013	15,54,000
166	A-3	6	NILIMA DILIP BHAMBERE	First Purchaser	13/06/2013	15,54,000
167	A-3	7	MANISH KAJROLKAR	First Purchaser	22/01/2013	16,79,400
168	A-3	8	SURESH RAGHUNATH SANGALE	First Purchaser	18/03/2013	16,79,400
169	A-3	9	HARSH SONI	First Purchaser	15/04/2013	13,20,900
170	A-3	10	SHARAD BABAJI LONDHE	First Purchaser	10-04-2013	15,54,000
171	A-3	11	RAHUL SHARASCHANDRA KAMAT	First Purchaser	22/03/2013	15,54,000
172	A-3	12	VELINA DSOUZA	First Purchaser	06-04-2013	14,76,300
173	A-3	13	PANKAJ V CHAUDHARI	First Purchaser	27/02/2013	15,54,000
174	A-3	14	KARUNA TONDON	First Purchaser	02-05-2014	16,79,400
175	A-3	101	NEHA PATODIA	First Purchaser	06-04-2014	16,69,500
176	A-3	102	SULOCHANA BALASHAEB BHOSALE	First Purchaser	09-12-2013	14,67,750
177	A-3	103	VINAYAK VASANT SONKARAMBLE	First Purchaser	27/02/2013	15,45,000
178	A-3	104	DEEPAK MISHRA-Brick	First Purchaser	21/01/2015	20,84,500
179	A-3	105	VED VRAT NUCLEAR	First Purchaser	06-05-2013	17,52,500
180	A-3	106	SUHAS PRABHAKAR SHIRALE	First Purchaser	01-06-2013	15,45,000
181	A-3	107	DINESH T. JAISWAL	First Purchaser	13/03/2014	21,26,000
182	A-3	108	PANKAJ R SHAH	First Purchaser	08-03-2013	14,19,078
183	A-3	109	RAHUL SURESH PATANKAR	First Purchaser	11-02-2013	15,45,000
184	A-3	110	PRAKASH BHAJANDAS MANIYAL	First Purchaser	31/01/2013	15,45,000
185	A-3	111	SWAPNALI DILIP KALZUNKAR	First Purchaser	19/01/2013	13,13,250
186	A-3	112	KISHORE KUMAR GANDHI	First Purchaser	30/11/2012	13,13,250
187	A-3	113	HIREN PRAVINBHAI SHAH	First Purchaser	29/12/2012	15,45,000
188	A-3	114	RAJIV PATODIA	First Purchaser	03-04-2013	16,69,500
189	A-3	201	MUKUND BHANDARE	First Purchaser	31/05/2014	23,69,100
190	A-3	202	GEETA KAMBLI	First Purchaser	05-03-2013	15,54,000
191	A-3	203	SONAL GIRISH KANDALGAONKAR	First Purchaser	04-07-2015	15,54,000
192	A-3	204	SANJAY KUMAR MANTRI	First Purchaser	22/02/2013	15,54,000
193	A-3	205	RIDZWAN ALI ASAR	First Purchaser	30/10/2012	13,20,900
194	A-3	206	S.C. SRISRI	First Purchaser	26/02/2013	15,54,000
195	A-3	207	SAGAR KUMTHEKAR	First Purchaser	19/12/2013	16,79,400
196	A-3	208	ANUP S MEHTA	First Purchaser	19/04/2014	16,79,400
197	A-3	209	CHARU SRIVASTAVA	First Purchaser	29/12/2012	15,54,000
198	A-3	210	MUTHUSHEKARAPANDIAN	First Purchaser	06/04/2013	15,54,000
199	A-3	211	BALWANT SAMPAT CHAVAN	First Purchaser	17/12/2012	15,54,000
200	A-3	212	VINOD KUMAR ASATI	First Purchaser	15/04/2013	15,54,000
201	A-3	213	ASHWINI B. KHOT	First Purchaser	26/02/2013	15,54,000
202	A-3	214	SANDEEP PAWAR	First Purchaser	26/02/2013	16,79,400
203	A-3	301	ROHIT KAPOOR	First Purchaser	17/01/2013	16,66,500
204	A-3	302	GOPAL S PARWANI	First Purchaser	05-07-2013	15,45,000

205	A-3	303	CHHANDITA SWASTIKA	First Purchaser	15/03/2014	19,60,000
206	A-3	304	PRAKASH SINGH	First Purchaser	06-03-2013	15,45,000
207	A-3	305	MEETA PUNJABI	First Purchaser	29/06/2013	15,45,000
208	A-3	306	FAIZAL ABDUL REHMAN SHIVKAR	First Purchaser	21/01/2013	13,13,250
209	A-3	307	SAUMYA VIKAS KOTIAN	First Purchaser	01-03-2013	16,69,500
210	A-3	308	LALIT NARENDRA PATIL	First Purchaser	18/02/2013	16,69,500
211	A-3	309	BIRENDRA PRATAP TIWARI	First Purchaser	04-03-2013	15,45,000
212	A-3	310	KETAN KISHORBHAI BHUVA	First Purchaser	21/10/2013	15,45,000
213	A-3	311	RUPALI KETAN BHUVA	First Purchaser	21/10/2013	15,45,000
214	A-3	312	ERICSON LOBO	First Purchaser	06-04-2013	15,45,000
215	A-3	313	BALASAHAB SHANKAR PATIL	First Purchaser	26/02/2013	15,45,000
216	A-3	314	PUSHKAR PRIYADARSHI	First Purchaser	05-03-2013	16,69,500
217	A-3	401	PRAVIN NAGESH PATIL	First Purchaser	16-01-2013	17,13,885
218	A-3	402	JAYESH H PAWAR	First Purchaser	20/02/2013	15,85,350
219	A-3	403	SIRAJ RAHIM KHAN	First Purchaser	27/02/2013	15,85,350
220	A-3	404	SANJEEV SHANKAR	First Purchaser	15/03/2013	15,85,350
221	A-3	405	YASHODEEP PATWARDHAN	First Purchaser	06-03-2013	13,47,548
222	A-3	406	TUSHAR BHANUDAS PREMBHARE	First Purchaser	20-03-2013	15,85,350
223	A-3	407	SHALABH MUDGAL	First Purchaser	06-03-2013	17,13,885
224	A-3	408	KIRAN RAGHUNATH PRABHU	First Purchaser	19/03/2013	17,13,885
225	A-3	409	AMAR KANSARA	First Purchaser	05-07-2013	17,94,350
226	A-3	410	TAPASA KUMAR MOHAPATRA	First Purchaser	01-03-2013	15,85,350
227	A-3	411	RESHMA AMBEKAR	First Purchaser	12/2/23013	15,85,350
228	A-3	412	PRAKASH FRANCIS J.	First Purchaser	12-02-2013	15,85,350
229	A-3	413	DHARMARAJ BALASAHEB KURLE	First Purchaser	02-03-2013	15,85,350
230	A-3	414	RAJESH KUMAR	First Purchaser	13/03/2013	19,43,785
231	A-3	501	ANISA IEZAZ PATEL	First Purchaser	29/10/2012	14,75,779
232	A-3	502	ALIFIA IEZAZ PATEL	First Purchaser	29/10/2012	13,66,163
233	A-3	503	VINAYAK B SAWANT	First Purchaser	25/03/2013	16,07,250
234	A-3	504	SUNIL DATTATRAY PAWAR	First Purchaser	11-03-2013	16,07,250
235	A-3	505	VISHWANATH DUNGE	First Purchaser	11-03-2013	13,66,163
236	A-3	506	VIJAY DWARKA LEKHRAJANI	First Purchaser	14-03-2013	16,07,250
237	A-3	507	VARUN KHANDELWAL	First Purchaser	29-12-2012	17,37,975
238	A-3	508	RAVI SAMPAT	First Purchaser	29/12/2012	17,37,975
239	A-3	509	SHARANAPPA C CHANNALLI	First Purchaser	29/11/2012	16,07,250
240	A-3	510	LALIT RAI	First Purchaser	26/12/2012	13,66,163
241	A-3	511	SANJEEV RAJAK	First Purchaser	20/03/2013	16,07,250
242	A-3	512	ASHWANI SINGH	First Purchaser	09-11-2012	16,07,250
243	A-3	513	DATTATRAY HARI SARAWADE	First Purchaser	05-02-2013	16,07,250
244	A-3	514	SUDHAKAR MADULLAPALLI RAO	First Purchaser	21/02/2013	17,37,975
245	A-3	601	ANIL KUMAR GUPTA	First Purchaser	24/12/2012	17,82,855
246	A-3	602	MANAS PRAKASH SHINDE	First Purchaser	05-01-2013	14,83,208
247	A-3	603	NIKHIL ARUN POTDAR	First Purchaser	01-12-2012	16,48,050
248	A-3	604	VILAS GAJANAN SOSTE	First Purchaser	23/11/2012	14,00,843
249	A-3	605	KISHORE SADANAND KAROPADY	First Purchaser	23/11/2012	14,00,843
250	A-3	606	NANDKISHORE BAIJNATH	First Purchaser	29/10/2013	16,48,050
251	A-3	607	PRANAY KUMAR MALVIYA	First Purchaser	21/02/2014	22,42,655
252	A-3	608	SHALINI ASHISH DESHPANDE	First Purchaser	08-05-2013	17,82,855
253	A-3	609	SABIHA SHAIKH	First Purchaser	25/02/2013	16,48,050
254	A-3	610	KETAN PRAKASH DESHPANDE	First Purchaser	16/02/2013	16,48,050
255	A-3	611	PRITAM SHANTARAM SHANBHAG	First Purchaser	22/02/2013	15,65,648
256	A-3	612	DEVARAY NAYAK	First Purchaser	08-03-2013	15,65,648

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257	A-3	613	HEMANG PRAKASH PAREKH	First Purchaser	19/12/2012	16,48,050
258	A-3	614	PRERNA HEMANT PARAB	First Purchaser	11-03-2014	17,82,855
259	A-3	701	Pranav Malaviy	First Purchaser	06-11-2017	23,37,000
260	A-3	702	GANESH BALASAHEB YADAV	First Purchaser	24/12/2012	15,02,550
261	A-3	703	SEEMA KADAM	First Purchaser	05-10-2016	16,69,500
262	A-3	704	NITIN S PATIL	First Purchaser	06-05-2013	16,69,500
263	A-3	705	ANURADHA ANIL KUMAR SAMANT	First Purchaser	18/01/2013	16,69,500
264	A-3	706	ARUDE SURESH DAGADU	First Purchaser	16/09/2013	16,69,500
265	A-3	707	RAHUL SANDHAL	First Purchaser	11/11/2014	23,59,728
266	A-3	708	RAHUL SANDHAL	First Purchaser	02-03-2013	18,06,450
267	A-3	709	VENKATRAMAN VASUDEV IYER	First Purchaser	02-02-2013	14,19,075
268	A-3	710	HASINA ISLAM MIRZA	First Purchaser	11-06-2014	16,69,500
269	A-3	711	BHAGWAN MALI	First Purchaser	05-03-2013	16,69,500
270	A-3	712	AKHILESH CHAURASIA	First Purchaser	01/01/2013	16,69,500
271	A-3	713	SHRIKANT GENBHAU RODE	First Purchaser	08/02/2013	16,69,500
272	A-3	714	ARATI SUBHASH MASHALKAR	First Purchaser	14/02/2013	18,06,450
273	A-4	1	RICHA DHODY	First Purchaser	11/03/2013	16,79,400
274	A-4	2	PRAMOD TULSHIRAM SHINDE	First Purchaser	14/02/2013	15,54,000
275	A-4	3	PRAMOD MAHADEV NANAJI	First Purchaser	17/01/2013	15,54,000
276	A-4	4	Pradnya Moholkar	First Purchaser		16,79,400
277	A-4	5	GAURAV SAHNI	First Purchaser	26/02/2013	15,54,000
278	A-4	6	MANASI SACHIN TAPRE	First Purchaser	06/02/2013	15,54,000
279	A-4	7	SURENDRA VASANT BARVE	First Purchaser	11/12/20'12	16,79,400
280	A-4	8	PRADNYA MOHOLKAR	First Purchaser	02/05/2013	16,79,400
281	A-4	9	PRIYA BHAGAT	First Purchaser	01/03/2013	15,54,000
282	A-4	10	PRAVIN KADAM	First Purchaser	15/02/2013	15,54,000
283	A-4	11	RAHUL MEHTRE	First Purchaser	05/03/2013	15,54,000
284	A-4	12	SUMIT SUBIMAL DUTT	First Purchaser	22/01/2013	15,54,000
285	A-4	13	GIRISH PITAMBAR KURLE	First Purchaser	30/03/2013	15,54,000
286	A-4	14	DHAWAL SHAH	First Purchaser	25/04/2014	19,09,300
287	A-4	101	MANISHA PALEKAR	First Purchaser	15/10/2013	16,69,500
288	A-4	102	JANAKI KAMLESH AFRE	First Purchaser	28/02/2013	15,45,000
289	A-4	103	KAMLESH RAMAN AFRE	First Purchaser	28/02/2013	15,45,000
290	A-4	104	SANJAY SHANKAR KALBHOR	First Purchaser	16/05/2013	15,45,000
291	A-4	105	NAVNATH LAXMAN DHUMAL	First Purchaser	21/10/2013	15,45,000
292	A-4	106	VIJAY PHOWAKANDE	First Purchaser	02/11/2015	15,45,000
293	A-4	107	ABHIJIT BHATE	First Purchaser	06/11/2015	14,19,075
294	A-4	108	REKHA PATODIA	First Purchaser	04/06/2013	16,69,500
295	A-4	109	POOJA AGRAWAL	First Purchaser	04/02/2013	13,13,251
296	A-4	110	POOJA AGRAWAL	First Purchaser	04/02/2013	13,13,251
297	A-4	111	AMOL KATHALKAR	First Purchaser	11/03/2013	15,45,000
298	A-4	112	SANKET SHIRISH BUTALA	First Purchaser	06/04/2013	15,45,000
299	A-4	113	OMPRAKASH RAMPHER YADAV	First Purchaser	17/05/2013	15,45,000
300	A-4	114	REKHA PATODIA	First Purchaser		16,69,500
301	A-4	201	PRASHANT DADA LOKHANDE	First Purchaser	12/08/2013	19,09,300
302	A-4	202	VARSHA VILAS GHONE	First Purchaser	05/02/2014	15,54,000
303	A-4	203	BHAVARLAL MISTRY	First Purchaser	22/02/2013	14,76,300
304	A-4	204	MITESH JITENDRA PARMAR	First Purchaser	13/03/2014	19,72,000
305	A-4	205	AMOL SATISH UPASANI	First Purchaser	18/04/2015	21,81,000
306	A-4	206	PRAVIN DATTATRAYA TAUR	First Purchaser	26/02/2013	15,54,000
307	A-4	207	ANAND NANIKRAM ASWANAY	First Purchaser	11/03/2013	16,79,400
308	A-4	208	BRIJENDRA SINGH	First Purchaser	13/03/2013	16,79,400

309	A-4	209	GANESH ABHANG	First Purchaser	02/04/2013	15,54,000
310	A-4	210	PANKAJ BANERJEE	First Purchaser	04/03/2013	15,54,000
311	A-4	211	VIJAYKUMAR ISHWAR TOTAGANTI	First Purchaser	13/02/2013	15,54,000
312	A-4	212	RAMONA FERNANDES	First Purchaser	14/03/2013	17,63,000
313	A-4	213	NITIN DHOKALE	First Purchaser	28/02/2013	15,54,000
314	A-4	214	SAMEER SUDHAKAR SHEJWAL	First Purchaser	05-12-2012	14,27,490
315	A-4	301	VASANT YASHWANT MAHAJAN	First Purchaser	11/03/2013	16,69,500
316	A-4	302	MUNMUN VYAS	First Purchaser	06/05/2013	15,45,000
317	A-4	303	MUNMUN VYAS	First Purchaser	06/05/2013	15,45,000
318	A-4	304	HIMANSHU DINESH CHHABRA	First Purchaser	13/12/2013	15,45,000
319	A-4	305	ANIL MEHRA	First Purchaser	28/03/2014	15,45,000
320	A-4	306	ANIL MEHRA	First Purchaser	28/03/2014	15,45,000
321	A-4	307	MEERA G HOTWANI	First Purchaser	18/02/2013	16,69,500
322	A-4	308	KIRAN AMBADAS THAKUR	First Purchaser	27/02/2013	10,85,500
323	A-4	309	SHIVANAND VILAS NAFADE	First Purchaser	20/02/2014	19,60,000
324	A-4	310	ARUN VISWANATH	First Purchaser	18/03/2013	15,45,000
325	A-4	311	MRUNAL MANOHAR GOLHAR	First Purchaser	28/07/2014	15,45,000
326	A-4	312	SAI PRAKASH JOSHI	First Purchaser	27/02/2013	15,45,000
327	A-4	313	M A JHAMTANI	First Purchaser	22/05/2013	13,13,250
328	A-4	314	ANUP AJIT VYAWAHARKAR	First Purchaser	10/05/2013	16,69,500
329	A-4	401	YUVRAJ GOPAL PHALAK	First Purchaser	25/11/2013	17,13,885
330	A-4	402	ALKA BAJPAI	First Purchaser	22/02/2013	15,85,350
331	A-4	403	UMESH MANULAL KANKREJ	First Purchaser	20/03/2013	13,47,548
332	A-4	404	DATTATRAY LANDGE	First Purchaser	28/02/2013	13,47,548
333	A-4	405	ARUN KUMAR TRIPATHI	First Purchaser	16/02/2013	15,85,350
334	A-4	406	AMIT KALIA	First Purchaser	16/02/2013	15,85,350
335	A-4	407	LEENA SURESH JESWANI	First Purchaser	18/02/2013	17,13,885
336	A-4	408	SAROSH H BUHARIWALA	First Purchaser	23/07/2013	17,13,885
337	A-4	409	SOUVIK SARKAR	First Purchaser	25/03/2013	15,85,350
338	A-4	410	PRAKASH DESAI	First Purchaser	22/03/2013	13,47,549
339	A-4	411	CLINT D'SOUZA	First Purchaser	26/02/2013	15,85,350
340	A-4	412	AMIT MADHUKAR BHOYAR	First Purchaser	02/02/2013	15,85,350
341	A-4	413	PRIYANKA RUSHIKESH HADAVALE	First Purchaser		15,85,350
342	A-4	414	ATUL PARDESHI	First Purchaser	01/12/2012	17,13,885
343	A-4	501	PRAMOD PARULEKAR	First Purchaser	18/04/2013	14,77,278
344	A-4	502	PRASHANT PRABHAKAR PHULE	First Purchaser	28/11/2013	16,07,250
345	A-4	503	PRASENJIT SARKAR	First Purchaser		
346	A-4	504	SANGITA JAYAWANT PAWAR	First Purchaser	07/09/2013	16,07,250
347	A-4	505	ROHAN SHANKAR MUNGEKAR	First Purchaser	15/03/2013	16,07,250
348	A-4	506	PRASHANT VITTHAL KADAM	First Purchaser	02/04/2013	16,07,250
349	A-4	507	GOPALKRISHNA VAMAN KAMATH	First Purchaser	27/02/2015	14,77,279
350	A-4	508	SURESH CHANDRA AMONDIKAR	First Purchaser	23/12/2015	17,37,975
351	A-4	509	SURESH CHANDRA AMONDIKAR	First Purchaser	23/12/2015	16,07,250
352	A-4	510	DEEPAK PANDIT	First Purchaser	15/12/2012	13,66,163
353	A-4	511	SUBROTO DAKSHI	First Purchaser	25/02/2013	16,07,250
354	A-4	512	BENJAMIN ANTON PEREIRA	First Purchaser	31/05/2013	16,07,250
355	A-4	513	NISHIGANDHA N PATKAR	First Purchaser	02/03/2013	16,07,250
356	A-4	514	PRERANA SHARMA	First Purchaser	13/03/2014	21,94,475
357	A-4	601	NAVIN KUMAR JAIN	First Purchaser	05/07/2013	17,82,855
358	A-4	602	SAMSON VARGHESE	First Purchaser	16/03/2013	16,48,050
359	A-4	603	SANGITA SHAM PARAB	First Purchaser	11/06/2013	16,48,050
360	A-4	604	MUKESH TUKARAM KAMTHE	First Purchaser	05/01/2013	16,48,050

361	A-4	605	SUREKHA VITHALRAO UNGRATWAR	First Purchaser	31/01/2014	16,48,050
362	A-4	606	PARASHAR BORKAR	First Purchaser	11/02/2013	16,48,050
363	A-4	607	SURENDRAKUMAR SINGH	First Purchaser	11/03/2013	17,82,855
364	A-4	608	SANJAY ARVIND OJHA	First Purchaser	15/03/2013	17,82,855
365	A-4	609	PARUL MATHURIA	First Purchaser	25/02/2013	16,48,050
366	A-4	610	ANAND GUPTA	First Purchaser	21/01/2013	16,48,050
367	A-4	611	SAVITA GUPTA	First Purchaser	21/01/2013	16,48,050
368	A-4	612	SMITA DINESH VENGURLEKAR	First Purchaser	07/12/2013	16,48,050
369	A-4	613	NALINI PRASHANT GAJBHIYE	First Purchaser	12/02/2013	16,48,050
370	A-4	614	JOKIMA JACINTO FALEIRO	First Purchaser	01/02/2013	17,82,855
371	A-4	701	PREETI HALDANKAR	First Purchaser	20/12/2012	18,06,450
372	A-4	702	PRASAD VILAS DANI	First Purchaser	28/11/2012	16,69,500
373	A-4	703	ADITI KOTHARI	First Purchaser	08/02/2013	16,69,500
374	A-4	704	KEZAR H BHUSAVALWALA	First Purchaser		
375	A-4	705	NITIN NACHNANI	First Purchaser	05/03/2013	16,69,500
376	A-4	706	SAMEER PANDHARINATH KHADGIR	First Purchaser	06/05/2013	18,77,000
377	A-4	707	JAYANT VASANT WANI	First Purchaser	05/04/2014	22,62,950
378	A-4	708	P R SUBRAMANIAN	First Purchaser		18,06,450
379	A-4	709	PANKAJ DOSHI	First Purchaser	26/02/2013	16,69,500
380	A-4	710	KIRAN ARUN KHAMKAR	First Purchaser	18/02/2013	14,19,075
381	A-4	711	DEEPAK AGARWAL	First Purchaser	01/12/2012	16,69,500
382	A-4	712	SUDHAKAR SADASHIV PANDAV	First Purchaser	15/05/2013	16,69,500
383	A-4	713	ANUP B MAHAJAN	First Purchaser	25/02/2014	16,69,500
384	A-4	714	AFRAZ HARIANAWALA	First Purchaser	19/03/2013	15,95,095
385	A-5	1	POONAM AGRAWAL	First Purchaser	18/11/2016	16,79,400
386	A-5	2	SUNILKUMAR AGRAWAL-Brick	First Purchaser	16/02/2015	15,54,000
387	A-5	3	PIYUSH LALIT SHROFF	First Purchaser	22/12/2016	15,54,000
388	A-5	4	RAJENDRA UTTAMCHAND	First Purchaser	22/12/2016	15,54,000
389	A-5	5	Minal Naik - Synergy One	First Purchaser	09/01/2014	15,54,000
390	A-5	6	LALIT KUMAR AWASTHI	First Purchaser	01/09/2014	15,54,000
391	A-5	7	RAJESHREE DATTATRAY KHALIPE	First Purchaser	14/08/2013	16,79,400
392	A-5	8	SANKET NARENDRA MISAL	First Purchaser	31-03-2013	16,79,400
393	A-5	9	PRIYANKA BEHL	First Purchaser	02-03-2013	15,54,000
394	A-5	10	ARCHANA PATIL	First Purchaser	10-06-2016	15,54,000
395	A-5	11	LALIT PRAVINKUMAR PATIL	First Purchaser	10-06-2016	15,54,000
396	A-5	12	PRASAD JOSHI	First Purchaser	25/02/2013	15,54,000
397	A-5	13	CHANDAN CHAKRABARTY	First Purchaser	05/04/2013	15,54,000
398	A-5	14	SANDEEP B RAMDHAVE	First Purchaser	22/11/2012	16,74,000
399	A-5	101	OMPRAKASH K. DHIROLIA	First Purchaser	07-03-2013	16,69,500
400	A-5	102	SHILPA GIRHE	First Purchaser	23/10/2015	15,45,000
401	A-5	103	S. K. CHAKRANARAYAN	First Purchaser	29/05/2013	15,45,000
402	A-5	104	MOHAN B DIKSHIT	First Purchaser	19/06/2013	13,13,250
403	A-5	105	SURAJ RAMESHRAO GARJE	First Purchaser	07/01/2013	15,45,000
404	A-5	106	AJAY KUMAR MISHRA	First Purchaser	15/05/2013	15,45,000
405	A-5	107	ANANT Y CHAUDHARI	First Purchaser	05-10-2013	14,19,075
406	A-5	108	MOHAMMED TABISH ANIS	First Purchaser		16,69,500
407	A-5	109	SHWETA SANDESH SAWANT	First Purchaser	04/05/2013	13,13,250
408	A-5	110	VISHAL KRISHNA	First Purchaser	31/07/2013	15,45,000
409	A-5	111	RASHMI SINHA	First Purchaser	21/02/2013	15,45,000
410	A-5	112	ARLENE BERNADETTE MULLER	First Purchaser	21/12/2012	15,45,000
411	A-5	113	VIJENDRA KUDWA	First Purchaser	22/02/2013	15,45,000
412	A-5	114	NIMBARAM RAMURAM	First Purchaser	18/12/2012	14,19,075

413	A-5	201	MAKARAND SHRIRAM JAKHALEKAR	First Purchaser	20/02/2013	16,79,400
414	A-5	202	MANNA DEVI	First Purchaser	17/01/2013	13,20,900
415	A-5	203	ABHIJEET VITTHALRAO WARGHADE	First Purchaser	15/05/2013	15,54,000
416	A-5	204	MANISH PRADHAN	First Purchaser	04/03/2013	15,54,000
417	A-5	205	VINEETA A KARNIK	First Purchaser	03-11-2012	13,20,900
418	A-5	206	RAHUL DOKE	First Purchaser	29/12/2012	15,54,000
419	A-5	207	KEMPANNA SIDALING BADIGER	First Purchaser	06-06-2013	16,79,400
420	A-5	208	ASHWINI M SALVE	First Purchaser	18/02/2013	16,79,400
421	A-5	209	TANMOY BARUA	First Purchaser	23/01/2013	15,54,000
422	A-5	210	RUPESH GHANSHAM KULWAL	First Purchaser		
423	A-5	211	SANJAY UTTAMRAO JAIN	First Purchaser	01-01-2013	15,54,000
424	A-5	212	ASHWINI HEMANT MALI	First Purchaser	22/03/2013	15,54,000
425	A-5	213	YOGESH PRAKASH BOROLE	First Purchaser	27/02/2013	14,76,300
426	A-5	214	PRAVEEN SHRIVASTAVA	First Purchaser	08/01/2013	15,11,460
427	A-5	301	RASHMI NITIN KADAM	First Purchaser	19/01/2013	16,69,500
428	A-5	302	VAISHALI VIJAY KHADE	First Purchaser	05/03/2013	15,45,000
429	A-5	303	RUPALI VISHAL HINGE	First Purchaser	05-03-2013	16,07,250
430	A-5	303	MAHENDRA DEORAM SHINDE	First Purchaser		15,45,000
431	A-5	304	SUJATA SHAM BENDRE	First Purchaser	26/12/2013	15,45,000
432	A-5	305	R M JHAMTANI	First Purchaser	22/05/2013	13,13,250
433	A-5	306	SNEHALATA KOLE	First Purchaser	06/03/2013	14,19,074
434	A-5	307	VAIBHAV SHAH	First Purchaser	20/02/2013	16,69,500
435	A-5	308	NIRAJ AGARWAL	First Purchaser	28/03/2013	15,45,000
436	A-5	309	SEROLINA VIJAY PAI	First Purchaser	26/11/2012	15,45,000
437	A-5	310	BIRHADE HEMANT SUKADEO	First Purchaser	28/06/2013	15,45,000
438	A-5	311	PRACHI SURAJ NAKATE	First Purchaser	25/03/2013	15,45,000
439	A-5	312	SUMIT KOTHARI	First Purchaser	01-03-2013	15,45,000
440	A-5	313	SMRITI LELE	First Purchaser	19/11/2012	14,19,075
441	A-5	314	RUPALI MUKHERJEE	First Purchaser	21/12/2012	17,13,885
442	A-5	401	SEEMA PANKAJ DESHPANDE	First Purchaser	27/12/2012	15,85,350
443	A-5	402	TUKARAM NARAYAN KORLEKAR	First Purchaser	08-04-2013	15,85,350
444	A-5	403	UDARAM NIMBARAM CHOUDHARY	First Purchaser	18/12/2012	13,47,547
445	A-5	404	SUDHAKAR BAGUL	First Purchaser	13/03/2013	15,85,350
446	A-5	405	LOKESH HARISH PAMNANI	First Purchaser	22/05/2013	13,47,547
447	A-5	406	SMITA SANDESH CHANDANE	First Purchaser	04/09/2013	17,13,885
448	A-5	407	RAHUL ANGAD SURWASE	First Purchaser		16,07,250
449	A-5	408	SUNIL GANPAT GODASE	First Purchaser	10-05-2013	15,85,350
450	A-5	409	JYOTI BHAGWAN RAMRAKHYANI	First Purchaser	05/03/2013	16,14,915
451	A-5	410	RAHUL RAMESH MAHAJAN	First Purchaser	18/06/2013	13,47,547
452	A-5	411	KUNDAN PATIL-Brick	First Purchaser	24/07/2015	21,71,605
453	A-5	413	SHANKAR B. BIRADAR	First Purchaser		15,85,350
454	A-5	414	BHUSHAN CHAUDHARI	First Purchaser	22/02/2013	17,13,885
455	A-5	501	HRISHIKESH ANTARKAR	First Purchaser	01-10-2013	17,37,975
456	A-5	502	SANJAY KADUKAR	First Purchaser	26/02/2013	16,07,250
457	A-5	503	MILIND MADHUKAR BHURE	First Purchaser	04/05/2013	16,07,250
458	A-5	504	BALASAHEB TUKARAM ROKADE	First Purchaser	11-06-2013	16,07,250
459	A-5	505	SANDEEP SHANKAR SAKTE	First Purchaser	08/03/2013	16,07,250
460	A-5	506	MANDAKINI MOHAN KULKARNI	First Purchaser	26/08/2016	20,22,250
461	A-5	507	SAMEER S SHIRGAONKAR	First Purchaser	26/03/2013	17,37,975
462	A-5	508	SEEMA KHAN	First Purchaser	29/12/2012	14,77,279
463	A-5	509	SHOBHA SADASHIV DHUMAL	First Purchaser	05/01/2013	13,66,161
464	A-5	510	PANKAJ BHARGAVA	First Purchaser		13,66,163

465	A-5	511	ANANT KUMAR BHARTI	First Purchaser	18/07/2013	16,07,250
466	A-5	512	RAHUL RAMESH MAHAJAN	First Purchaser	17/06/2013	13,66,163
467	A-5	513	SHAMIKA NAIR	First Purchaser	25/02/2013	16,07,250
468	A-5	514	VIJAY KUMAR	First Purchaser		15,15,427
469	A-5	601	NAGESH CHANDER GUPTA	First Purchaser	18/03/2013	15,15,427
470	A-5	602	NITIN YASHAWANT KUNTE	First Purchaser		16,48,050
471	A-5	603	RAJAN YASHWANT KUNTE	First Purchaser	22/02/2013	16,48,050
472	A-5	604	Ashok Kumar Kushwaha	First Purchaser	01-07-2016	26,06,496
473	A-5	605	SEEMA RAHUL CHADAWAR	First Purchaser	17/12/2013	16,48,050
474	A-5	606	MORINA MILTON DSOUZA	First Purchaser		16,48,050
475	A-5	607	ANWAR UMAR	First Purchaser	28/12/2016	15,15,426
476	A-5	608	PARTHA KUMAR ADHIKARI	First Purchaser	30/11/2012	17,82,855
477	A-5	609	RHODA MEHLI KHARAS	First Purchaser	11-02-2013	14,00,843
478	A-5	610	MUSHTAQ ALAM-Brick	First Purchaser	09/03/2015	22,52,300
479	A-5	611	PRANALI DEEPAK GAIKWAD	First Purchaser	27/05/2013	16,48,050
480	A-5	612	JASMINE ADI DASTUR	First Purchaser		14,00,843
481	A-5	613	VINAY TANEJA	First Purchaser	21/04/2014	20,66,050
482	A-5	614	SUNNY LAXMAN AWSARE	First Purchaser	27/02/2013	17,82,855
483	A-5	701	SAYED MAJID HUSSAIN RIZVI	First Purchaser	16/01/2014	18,06,450
484	A-5	702	AJAY BHAGWAN RAMRAKHYANI	First Purchaser	22/02/2013	16,89,300
485	A-5	703	SARANGDHAR MUKUND	First Purchaser	02-11-2012	14,19,075
486	A-5	704	SARANGDHAR PRANJAN	First Purchaser	09-02-2013	16,69,500
487	A-5	705	ARUN HIRBA GAIKWAD-Brick	First Purchaser	23/04/2015	22,92,000
488	A-5	706	YOGESH ASHOK PANCHAL	First Purchaser	02-02-2013	16,69,500
489	A-5	707	PRADEEP PRABHAKAR CHITNIS	First Purchaser	09-11-2012	15,35,483
490	A-5	708	SACHIN SUBHASH PARDESHI	First Purchaser	06-07-2013	15,35,482
491	A-5	709	MANGAL KAILASH SINALKAR	First Purchaser	17/02/2013	16,69,500
492	A-5	710	AVDHUT ARUN VAIDYA	First Purchaser	16/03/2013	16,69,500
493	A-5	711	PRADEEP D VICHARE	First Purchaser	21/03/2014	20,84,500
494	A-5	712	HARIHAR SURESH KUMBHARE	First Purchaser	21/01/2013	16,69,500
495	A-5	713	MILIND ANAND KALBAG	First Purchaser	03-08-2013	16,69,500
496	A-5	714	RAHUL GADRE	First Purchaser	26/02/2013	18,06,450
497	A-6	1	RAMESH KUMAR-Brick	First Purchaser		
498	A-6	2	SANJAY PATIL	First Purchaser	18/01/2013	14,27,489
499	A-6	3	RAJENDRA PATIL	First Purchaser	21/05/2013	16,79,400
500	A-6	4	AATMADA SINGH	First Purchaser	29/01/2013	16,79,400
501	A-6	5	AMIT BHALCHANDRA KANEKAR	First Purchaser	17/04/2013	16,79,400
502	A-6	6	JAIME PEREIRA	First Purchaser	01/01/2013	16,79,400
503	A-6	7	AMI HIMANSHU BARAI	First Purchaser	24/12/2013	16,79,400
504	A-6	8	GAURAV ASHOK AGARWAL	First Purchaser	20/12/2012	14,17,490
505	A-6	9	RAMESH J. SHINDE-Brick Cancel	First Purchaser	17/12/2020	18,05,000
506	A-6	10	NITIN BEHL	First Purchaser	02/03/2013	15,54,000
507	A-6	11	ASHISH R REVANKAR	First Purchaser	02/01/2013	15,54,000
508	A-6	12	BALKRISHNA S. BAPARDEKAR	First Purchaser	29/11/2012	13,20,900
509	A-6	13	G V REDKAR	First Purchaser	26/02/2013	15,54,000
510	A-6	14	SUNIL RANGRAO KHOT	First Purchaser	20/02/2013	16,79,400
511	A-6	101	YOGESH NARAYAN GURAV	First Purchaser	27/02/2013	16,69,500
512	A-6	102	BIJENDRA KUMAR	First Purchaser	19/03/2014	16,69,500
513	A-6	103	SAURABH KUMAR	First Purchaser	16/04/2013	16,69,500
514	A-6	104	YOGESH PADMAKAR KAMAT	First Purchaser	21/02/2014	16,69,500
515	A-6	105	MEHUL DOSHI	First Purchaser	21/02/2013	15,86,026
516	A-6	106	TANAJI KESHAV KADAM	First Purchaser	18/01/2013	14,19,074

517	A-6	107	RIYA NARENDRA NAVGIRE	First Purchaser	20/02/2013	16,69,500
518	A-6	108	SANJAY V SATAM	First Purchaser	15/02/2013	16,69,500
519	A-6	109	PINKI PANCHAL	First Purchaser	31/01/2013	15,45,000
520	A-6	110	MAHALAKSHMI CHOWDHARY	First Purchaser	14-03-2013	15,45,000
521	A-6	111	SAMIR KUMAR SWAIN	First Purchaser	07-10-2013	17,52,500
522	A-6	112	MAHALAKSHMI CHOWDHARY	First Purchaser	14/03/2013	15,45,000
523	A-6	113	BASIL LAZARUS	First Purchaser	21/02/2013	15,45,000
524	A-6	114	FATIMA AYUB MOMIN	First Purchaser	29/11/2012	14,19,075
525	A-6	201	SHUBHANGI NAIK	First Purchaser	26/03/2013	15,95,430
526	A-6	202	SHUBHANGI NAIK	First Purchaser	26/03/2014	15,95,430
527	A-6	203	RAJIV PATODIA	First Purchaser	03/04/2013	16,79,400
528	A-6	204	RAJIV PATODIA	First Purchaser	03/05/2013	16,79,400
529	A-6	205	MADANLAL PHOOLCHAND PARIHAR	First Purchaser	04/06/2013	16,79,400
530	A-6	206	BILAL SHAH	First Purchaser	30/11/2012	16,79,400
531	A-6	207	SIDDHARTH ARORA	First Purchaser	18/12/2012	14,27,490
532	A-6	208	SUBASH PANDURANG WARUDKAR	First Purchaser	28/02/2013	16,79,400
533	A-6	209	DILIP DNYANDEO PAWAR	First Purchaser	14/12/2012	13,20,900
534	A-6	210	RAJAN GOYAL	First Purchaser	03/02/2014	15,54,000
535	A-6	211	VIPUL KUMAR JHA	First Purchaser	03/02/2014	15,54,000
536	A-6	212	STEPHENCIA KHAVAR	First Purchaser	29/09/2016	21,81,000
537	A-6	213	BHARAT DAMODAR AROTE	First Purchaser	08/04/2013	13,20,900
538	A-6	214	MAYURI SUDHAKAR MORE	First Purchaser	08/05/2013	16,79,400
539	A-6	301	SHRUTI RATHI	First Purchaser	25/11/2013	16,02,720
540	A-6	302	NISHITH PATTANAYAK	First Purchaser	26/11/2012	14,19,075
541	A-6	303	JAYASHRI ANKUSH KHALATE	First Purchaser	15/05/2013	16,69,500
542	A-6	304	GODFREY KEVIN QUADROS	First Purchaser	16/02/2013	16,69,500
543	A-6	305	SHANKAR MALKU PAWAR	First Purchaser	15/03/2013	14,19,076
544	A-6	306	NIKITA P KUMAR	First Purchaser	17/01/2014	18,97,750
545	A-6	307	SHAILENDRA R. KOLHE	First Purchaser	30/06/2017	18,97,750
546	A-6	308	SATYAM HARISH ARORA	First Purchaser	16/03/2013	16,69,500
547	A-6	309	DALVINDER SINGH PUREWAL	First Purchaser	05-03-2013	15,45,000
548	A-6	310	CHETAN SHAH	First Purchaser	25/11/2013	14,83,200
549	A-6	311	GURSIMRAN KAUR UPPAL	First Purchaser	18/03/2013	15,45,000
550	A-6	312	PUJA LUGANI	First Purchaser	10/10/2016	13,13,250
551	A-6	313	MAITHILI MISHRA	First Purchaser	13/06/2013	15,45,000
552	A-6	314	SAURABH SUDHIR DIXIT	First Purchaser	15/03/2013	14,19,076
553	A-6	401	SHERVIN PUROHIT	First Purchaser	11/09/2013	16,45,329
554	A-6	402	B.M. NAVLE	First Purchaser	17/09/2016	19,43,785
555	A-6	403	KIRIT NANALAL KOTHARI	First Purchaser	07/06/2016	17,13,885
556	A-6	404	PRANAV K KOTHARI	First Purchaser	07/06/2016	17,13,885
557	A-6	405	VAISHALI S. DEVADIGA	First Purchaser	29/07/2013	17,13,885
558	A-6	406	ARUN PATADE	First Purchaser	22/11/2012	14,56,802
559	A-6	407	KANCHAN SUPRASHANT KULKARNI	First Purchaser	16/02/2013	14,56,802
560	A-6	408	MANISHA ROY	First Purchaser	09/12/2013	19,43,785
561	A-6	409	KIRAN BABAN GHADGE	First Purchaser	29/11/2012	13,47,548
562	A-6	410	SMITA MOHAN PATIL	First Purchaser	29/05/2013	15,85,350
563	A-6	411	PRALHAD MARUTI BONGARDE	First Purchaser	11/12/2012	15,85,350
564	A-6	412	DEEPAK SADASHIV BONGARDE	First Purchaser	11/12/2012	15,85,350
565	A-6	413	VINITA MANGATANI	First Purchaser	07/12/2012	15,85,350
566	A-6	414	M MUSTAFA MOMIN	First Purchaser	14/12/2012	17,13,885
567	A-6	501	MOHINI GOVIND	First Purchaser	21/12/2012	17,37,975
568	A-6	502	GAURAV SHARMA	First Purchaser	09/01/2014	17,37,975

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569	A-6	503	RAJEEV NANDA	First Purchaser	13/02/2013	17,37,975
570	A-6	504	RAJESH A NIKAM	First Purchaser	27/03/2014	21,94,475
571	A-6	505	KAILAS MUDRAS	First Purchaser	21/05/2018	17,37,975
572	A-6	506	RANJIT GAJARE	First Purchaser	29/11/2012	14,77,279
573	A-6	507	MEGHNA AJAY CHANDIRAMANI	First Purchaser		9,03,200
574	A-6	508	GANESH BABAN RASAL	First Purchaser	05/12/2012	17,37,975
575	A-6	509	VIKAS GUPTA	First Purchaser	18/12/2012	16,07,250
576	A-6	510	SHOBHA SUDHIR BORADE	First Purchaser	05/12/2012	13,66,163
577	A-6	511	VISHNU DINGWANEY	First Purchaser	16/09/2016	16,07,250
578	A-6	512	SHRIRAJ VISHNUDAS RATHI	First Purchaser	22/05/2013	16,07,250
579	A-6	513	SAGAR RATHI	First Purchaser	05/07/2013	16,07,250
580	A-6	514	ALOK ARVIND NAVARE	First Purchaser	05/03/2013	17,37,975
581	A-6	601	AMOL VASANT CHIKHALE	First Purchaser	27/11/2012	15,15,427
582	A-6	602	ROHIT P SUREKA	First Purchaser	30/05/2013	17,82,855
583	A-6	603	ROHIT P SUREKA	First Purchaser	30/05/2013	17,82,855
584	A-6	604	RAHUL P SUREKA	First Purchaser	30/05/2013	17,82,855
585	A-6	605	RAHUL P SUREKA	First Purchaser	30/05/2013	17,82,855
586	A-6	606	CHANDRAKALA DEVI M SUREKA	First Purchaser	30/05/2013	17,82,855
587	A-6	607	MILIND KAMALAKAR JADHAV	First Purchaser	05/04/2013	17,82,855
588	A-6	608	VISHAL VASUDEV PAPRIKAR	First Purchaser	28/10/2013	20,12,755
589	A-6	609	AMIT GOPAL SHAH	First Purchaser	04/05/2013	16,48,050
590	A-6	610	VIKRAM RAMDAS TAMBE	First Purchaser	14/02/2013	16,48,050
591	A-6	611	MEHUL MAHENDRA DESAI	First Purchaser	14/03/2013	16,48,050
592	A-6	612	SHRINIVAS LONKAR	First Purchaser	01/04/2013	14,00,843
593	A-6	613	LATA DHANANJAY KOTIAN	First Purchaser	10/10/2016	16,48,050
594	A-6	614	USHA VIVEK SHINDE	First Purchaser	05/04/2013	15,15,427
595	A-6	701	DEEPALI JATHAR	First Purchaser	26/02/2013	18,06,450
596	A-6	702	VIVEK U HATODE	First Purchaser	21/05/2013	18,06,450
597	A-6	703	ABHIMANYU SHARMA	First Purchaser	30/11/2013	18,06,450
598	A-6	704	SANJAY BHASKAR NIKAM	First Purchaser	16/03/2013	18,06,450
599	A-6	705	R.Raji Nair- Synergy One	First Purchaser	30/05/2015	24,22,725
600	A-6	706	SAVITA MALLAPPA KASAR	First Purchaser	21/05/2013	18,06,450
601	A-6	707	GAURAV CHANDRAKANT KHOT	First Purchaser	14/12/2012	18,06,450
602	A-6	708	GAURAV CHANDRAKANT KHOT	First Purchaser	14/12/2012	18,06,450
603	A-6	709	PANKAJ KRISHNA WANI	First Purchaser	29/11/2012	16,69,500
604	A-6	710	ANIL PRAKASH BARVE	First Purchaser	23/10/2019	24,23,267
605	A-6	711	SUNIL VERMA	First Purchaser	05/02/2013	16,69,500
606	A-6	712	MOHINDERSINGH SINGHMAR	First Purchaser	30/03/2022	27,53,712
607	A-6	713	LATA BALSHIRAM SARODE	First Purchaser	21/09/2013	16,69,500
608	A-6	714	LATA BALSHIRAM SARODE	First Purchaser	21/09/2013	18,06,450
609	A-7	1	SATYASHEEL S BHOPLE	First Purchaser	21/01/2013	9,54,940
610	A-7	2	BHARAT DEVJI GAJRA	First Purchaser	08/05/2013	9,54,940
611	A-7	3	JUBER ABID-Brick	First Purchaser	17/08/2015	13,32,790
612	A-7	4	SUDHANSHU KUMAR MISHRA	First Purchaser	22/03/2013	9,54,940
613	A-7	5	JIGNA RAJESH SHAH	First Purchaser	24/06/2013	9,54,940
614	A-7	6	SHAHNAWAZ RIYAZ SHAIKH	First Purchaser	08/05/2013	9,54,940
615	A-7	8	NARAYANAN MARUTHAPPAN	First Purchaser	05/04/2013	8,11,699
616	A-7	9	KAMLESH D. DAVE	First Purchaser	20/04/2013	9,54,940
617	A-7	10	SAURABH ASHOK AMBEKAR	First Purchaser	28/01/2013	8,11,698
618	A-7	11	SAURABH ASHOK AMBEKAR	First Purchaser	28/01/2013	8,11,698
619	A-7	12	MANISHA VISHNU SAKAT	First Purchaser	04/02/2013	9,54,940
620	A-7	13	SANKET SANTOSH PISE -Brick	First Purchaser	30/03/2015	13,32,790

621	A-7	14	WALMIK BAJIRAO MANE	First Purchaser	25/02/2013	8,95,400
622	A-7	15	YOGESH PATADE	First Purchaser	02/09/2013	8,95,400
623	A-7	16	DASTAGIR KHAN BAHADDUR KHAN	First Purchaser	02/11/2012	7,61,090
624	A-7	17	GAUTAM DEVDATTA BHAGWAT	First Purchaser	18/12/2012	7,61,090
625	A-7	18	VRUSHALI LAV KSHIRSAGAR	First Purchaser	01/03/2013	8,95,400
626	A-7	20	NANDKISHOR KELUSKAR	First Purchaser	20/03/2013	8,95,400
627	A-7	21	SWATI HEMANT NANOTE	First Purchaser	05/12/2012	8,94,400
628	A-7	22	PANDURANG PAWAR	First Purchaser	11/03/2013	8,95,400
629	A-7	23	SHEETAL YOGESH DESHPANDE	First Purchaser	28/03/2013	8,95,400
630	A-7	24	ABDUL MAJEED IBRAHIM WALELE	First Purchaser	06/03/2017	9,54,940
631	A-7	101	PRAVEEN ARVIND PARANDE	First Purchaser	16/08/2013	7,60,648
632	A-7	102	SALAUDDIN ANSARI	First Purchaser	16/02/2013	8,94,880
633	A-7	103	RAJENDRA PRASAD CHAURASIYA	First Purchaser	16/02/2013	8,94,880
634	A-7	104	VINAYAK SHINDE	First Purchaser	22/02/2013	8,94,880
635	A-7	105	VINAYAK SHINDE	First Purchaser	22/02/2013	8,94,880
636	A-7	106	VINAYAK SHINDE	First Purchaser	22/02/2013	8,94,880
637	A-7	108	SANJAY LILADHAR PATHARE	First Purchaser	22/02/2013	7,60,648
638	A-7	109	KASHINATH SHANKAR EGAVE	First Purchaser	22/02/2013	7,60,648
639	A-7	110	TRIPTI SHAILENDRA BRIJWASI	First Purchaser	22/02/2013	8,94,880
640	A-7	111	LAXMAN PAWAR	First Purchaser	02/11/2012	7,60,648
641	A-7	112	NIMESH DAVE	First Purchaser	18/02/2013	10,09,280
642	A-7	113	SUVARNA SADANAND PAWDE	First Purchaser	05/11/2012	7,60,648
643	A-7	114	BHAVNA M KINI	First Purchaser	25/02/2013	9,44,800
644	A-7	115	SREETI AMONKAR	First Purchaser	06/09/2013	9,44,800
645	A-7	116	SHEETAL BAL PATIL	First Purchaser	28/02/2013	7,14,680
646	A-7	117	PRITI VIKRANT CHAVAN	First Purchaser	13/05/2013	8,40,800
647	A-7	118	RAGHAVENDRA RAJENDRA BAGI	First Purchaser	04/03/2013	8,40,800
648	A-7	120	SWAPNA MANOJ GURUKKAL	First Purchaser	29/12/2012	8,40,800
649	A-7	121	SURESH DADARAM PADALE	First Purchaser	27/12/2012	8,40,800
650	A-7	122	RESHMA SAMEER KUDALE	First Purchaser	11/03/2013	8,40,800
651	A-7	123	MAHESH PRALHAD RAUT	First Purchaser	23/05/2013	7,14,681
652	A-7	124	MUKUND H SOLANKI	First Purchaser	08/05/2013	8,94,880
653	A-7	201	JAIDEEP A MOGHE	First Purchaser	30/06/2017	9,72,801
654	A-7	202	DEEPAK PANDURANG KHAMKAR	First Purchaser	18/12/2013	9,54,940
655	A-7	203	PRAMOD PARSHURAM PARAB	First Purchaser	30/03/2013	9,54,940
656	A-7	204	JOHNSON OLSTEN LOBO	First Purchaser	13/02/2013	9,54,940
657	A-7	205	MANISHA SAHAY SANKHE	First Purchaser	18/02/2013	9,54,940
658	A-7	206	GANESH SHIVRAM PAWAR	First Purchaser	26/12/2012	9,54,940
659	A-7	208	ASMITA ADHIKARI	First Purchaser	13/02/2015	16,22,475
660	A-7	209	HEMAL ASHOK SHAH	First Purchaser	06/07/2013	9,54,940
661	A-7	210	TARUN GUPTA	First Purchaser	03/01/2013	9,54,940
662	A-7	211	BINOD AGARWAL	First Purchaser	16/02/2013	9,54,940
663	A-7	212	SNEHA RAJESH PURANDARE	First Purchaser	07/12/2012	8,11,699
664	A-7	213	MOHAMMAD SALIM ABDUL	First Purchaser	08/05/2013	9,54,940
665	A-7	214	AMAN PURI	First Purchaser	28/01/2015	15,02,250
666	A-7	215	SHARMIN R. PATHAN	First Purchaser	06/09/2013	8,95,400
667	A-7	216	VAIBHAVI CHANDRAKANT	First Purchaser	21/02/2013	8,95,400
668	A-7	217	KUSHAL DINESHCHANDRA BHATT	First Purchaser	08/04/2013	7,61,090
669	A-7	218	RAHUL SURESH PATANKAR	First Purchaser	11/02/2013	8,95,400
670	A-7	220	SMITA NALIN DOSHI	First Purchaser	06/07/2013	7,61,090
671	A-7	221	MANOJ SHASHIKANT SONALKAR	First Purchaser	26/03/2013	8,95,400
672	A-7	222	SUNIL K SURAWASE	First Purchaser	09/01/2013	7,61,090

673	A-7	223	ANIL MAHADEV SHINDE	First Purchaser	21/01/2013	7,61,089
674	A-7	224	PRATIKSHA SHANKAR	First Purchaser	18/04/2016	10,80,890
675	A-7	301	MANASI KEDAR PATWARDHAN	First Purchaser	01/03/2013	8,94,880
676	A-7	302	RAJASEKHARAN NAIR	First Purchaser	18/04/2013	8,94,880
677	A-7	303	LATA L GOWDA	First Purchaser	15/03/2013	8,94,880
678	A-7	304	RAMU CHIKE GOWDA	First Purchaser	31/05/2013	8,94,880
679	A-7	305	RAMNIK SANKHE	First Purchaser	22/03/2013	7,60,650
680	A-7	306	SAIRAJ KAMALAKAR SURVE	First Purchaser	01/01/2013	8,94,880
681	A-7	308	NAND KUMAR LIMKAR	First Purchaser	09/11/2012	7,60,648
682	A-7	309	RISHI VERMA	First Purchaser	26/11/2012	8,94,880
683	A-7	310	NEELAM BALKRISHNA KULKARNI	First Purchaser	30/03/2013	8,94,880
684	A-7	311	ARJUN SHANKAR DUMBRE	First Purchaser	19/03/2013	8,40,800
685	A-7	312	VINOD SINGH RAJPUT	First Purchaser	30/06/2014	8,94,880
686	A-7	313	YOGESH ASHOK TALKUTE	First Purchaser	28/12/2012	8,94,880
687	A-7	314	BHAGYASHREE PATIL	First Purchaser	24/02/2014	8,40,800
688	A-7	315	BHAGYASHREE PATIL	First Purchaser	24/02/2014	8,40,800
689	A-7	316	MANISHA ANIL SHINDE	First Purchaser	10/05/2013	9,44,800
690	A-7	317	PRIYANKA TRIPATHI	First Purchaser	29/06/2013	8,40,800
691	A-7	318	ANAND TUKARAM GAWALI	First Purchaser	17/08/2013	8,40,800
692	A-7	320	Debi Prasad Das- Synergy One	First Purchaser	04/04/2014	8,91,480
693	A-7	321	MANISHA SUDHIR SONAWANE	First Purchaser	07/06/2013	8,40,800
694	A-7	322	RAJENDRA PANNALAL JAIN	First Purchaser	07/06/2013	8,40,800
695	A-7	323	DHANLAXMI NAIR	First Purchaser	17/09/2013	8,40,800
696	A-7	324	CHANDRAKANT SACHIDANAND	First Purchaser	16/02/2013	8,94,880
697	A-7	401	MARUTI VITTHAL BHUMKAR	First Purchaser	01/02/2013	9,73,832
698	A-7	402	SACHIN SALUNKHE	First Purchaser	26/03/2013	9,73,833
699	A-7	403	VINAYAK RAMKRISHNA PAI	First Purchaser	26/02/2013	9,73,833
700	A-7	404	SHILPA MOHAN PAWAR	First Purchaser	14/12/2012	8,27,757
701	A-7	405	NARESH LUKTUKI	First Purchaser	27/02/2013	9,73,833
702	A-7	406	Kaushal Mishra	First Purchaser	20/11/2015	17,00,588
703	A-7	408	AMITTA R BAL	First Purchaser	08/03/2012	9,73,833
704	A-7	409	SURESH PUNJA SANVATSARKAR	First Purchaser	11/03/2013	9,73,833
705	A-7	410	SHAMIULLA SHAFIULLA	First Purchaser	23/11/2012	8,27,757
706	A-7	411	REEMA KETAN KINIKAR	First Purchaser	27/02/2013	9,73,833
707	A-7	412	NEETA ANIL SHINDE	First Purchaser	07/12/2012	8,27,758
708	A-7	413	TEHSEENUL HAQUE ANSARI	First Purchaser	08/02/2013	8,27,757
709	A-7	414	GHULAM JILANI ABDUL RAHIM	First Purchaser	30/04/2014	9,12,575
710	A-7	415	MEHBOOB BASHIR SHAIKH	First Purchaser	12/08/2014	9,12,575
711	A-7	416	SATYENDRA N SINGH	First Purchaser	05/12/2012	9,12,575
712	A-7	417	MADHURI RAJESH GAIKWAD	First Purchaser	05/12/2012	9,12,575
713	A-7	418	VASANT V KOLI	First Purchaser	26/02/2013	9,12,575
714	A-7	420	MAHESH NARAYAN PASTE	First Purchaser	08/02/2013	9,12,575
715	A-7	421	VINI MARK SOARES	First Purchaser	08/05/2013	9,12,575
716	A-7	422	AMOL JAMKHANDE	First Purchaser	22/03/2013	8,21,318
717	A-7	423	SANJEEVANI PATHAK	First Purchaser	28/03/2013	9,12,575
718	A-7	424	LLOYD JUDE RODRIGUES	First Purchaser	22/01/2013	9,73,832
719	A-7	501	EKTA BABANI	First Purchaser	07/02/2013	7,89,820
720	A-7	502	ANITA ASHOK GANPATE	First Purchaser	23/01/2013	9,29,200
721	A-7	503	RUPESH SAHAL	First Purchaser	30/03/2013	9,29,200
722	A-7	504	ROHIT GUPTA	First Purchaser	20/03/2013	8,82,740
723	A-7	505	ASHOK KUMAR	First Purchaser	11/02/2013	9,29,200
724	A-7	506	ASHOK KUMAR	First Purchaser	11/02/2013	9,29,200

725	A-7	508	ROBERT JOSEPH-Brick	First Purchaser	22/01/2015	12,72,400
726	A-7	509	FERDINAND JOSEPH RODRICKS	First Purchaser	16/08/2013	9,29,200
727	A-7	510	RAJIV JAYSINH NEGANDHI	First Purchaser	12/04/2013	9,29,200
728	A-7	511	ZAKIR ANSARI	First Purchaser	15/03/2013	7,89,820
729	A-7	512	Manju Kumar Lakhani	First Purchaser	21/03/2018	7,89,820
730	A-7	513	Manju Lakhani	First Purchaser	21/03/2018	7,89,820
731	A-7	514	SANDEEP DURGADAS DHAVALIKAR	First Purchaser	06/02/2013	8,72,000
732	A-7	515	LATA RAVINDRA DOLAS	First Purchaser	01/01/2013	7,41,200
733	A-7	516	AJIT BAJRANG GHORPADE	First Purchaser	11/06/2013	8,72,000
734	A-7	517	DILIP H. MANE	First Purchaser	11/06/2013	8,72,000
735	A-7	518	SANJAY LAXMAN CHANDGADKAR	First Purchaser	17/08/2013	9,76,000
736	A-7	520	SHEETAL SUDHIR SOMWANSHI	First Purchaser	01/01/2013	8,72,000
737	A-7	521	VIJAYA TALKUTE	First Purchaser	18/02/2013	8,72,000
738	A-7	522	KIRAN NIVRUTTI AMBEKAR	First Purchaser	18/12/2012	8,72,000
739	A-7	523	MOHAN SWAMINATHAN -Brick	First Purchaser	14/11/2014	11,84,000
740	A-7	524	MAHENDRA CHANDRABHANJI	First Purchaser	27/02/2013	9,29,200
741	A-7	601	SONAL AGRAWAL	First Purchaser	29/09/2014	10,11,618
742	A-7	602	RAKESH LAXMAN KULKARNI	First Purchaser	15/02/2013	10,11,617
743	A-7	603	Dhruv Anand	First Purchaser	30/03/2016	13,92,607
744	A-7	604	NAGESH BABAN AJAB	First Purchaser	13/02/2013	10,11,618
745	A-7	605	MANGESH SAKHARAM WAGH	First Purchaser	24/07/2013	10,11,618
746	A-7	606	ARUNDHATI KAR	First Purchaser	43082	8,59,875
747	A-7	608	VIKRANT V SALVI	First Purchaser	01/01/2013	10,11,617
748	A-7	609	SHASHIKIRAN REVANKAR	First Purchaser	31/01/2013	11,37,567
749	A-7	610	AVINASH KUMAR	First Purchaser	27/02/2013	10,11,618
750	A-7	611	JUNED IQBAL BIJLI	First Purchaser	27/06/2013	10,11,617
751	A-7	612	DEEPA BHIDE	First Purchaser	14/02/2013	10,11,618
752	A-7	613	SACHIN R WAVEKAR	First Purchaser	06/02/2019	10,11,618
753	A-7	614	ASHA DILIP JADHAV	First Purchaser	13/03/2013	8,04,887
754	A-7	615	ANIL RAMA MASKE	First Purchaser	12/10/2015	8,04,886
755	A-7	616	SANJEEV GUPTA	First Purchaser	02/06/2015	15,53,775
756	A-7	617	ABHIJIT ARVIND PANDIT	First Purchaser	19/03/2013	8,04,887
757	A-7	618	MRINAL KANTI DAS	First Purchaser	24/12/2013	9,46,925
758	A-7	620	NITIN RAJAN PATHARE	First Purchaser	02/01/2015	9,46,925
759	A-7	621	RAJIV JAYANT MANGHNANI	First Purchaser	01/08/2013	8,04,886
760	A-7	622	SHOBHIKA SHUKLA	First Purchaser	18/06/2016	15,53,775
761	A-7	623	AMBIKANAND SAHAY	First Purchaser	31/05/2013	8,04,886
762	A-7	624	PRASAD D. KASHIKAR	First Purchaser	27/02/2013	10,11,618
763	A-7	701	GAURAV DESHPANDE	First Purchaser	02/21/2013	9,63,520
764	A-7	702	HEMANT KRISHNA CHAVAN	First Purchaser	09/19/2016	9,63,520
765	A-7	703	GANESH GANGARAM SARODE	First Purchaser	27/02/2013	9,63,520
766	A-7	704	JITIN KISHORE SAHETIA	First Purchaser	13/03/2013	10,77,920
767	A-7	705	NAYANA DHANANJAY SHINDE	First Purchaser	21/02/2013	9,63,520
768	A-7	706	SACHIN SAMBHAJI SHINDE	First Purchaser	21/02/2013	9,63,520
769	A-7	708	SUNIL MARUTI MALI	First Purchaser	23/07/2013	8,67,168
770	A-7	709	MOHIT ADNANI	First Purchaser	12/01/2012	8,18,992
771	A-7	710	ULKA CHANDRAKANT BARGE	First Purchaser	02/18/2013	8,97,168
772	A-7	711	SHAKUNTALA RAJENDRA	First Purchaser	02/12/2013	9,63,520
773	A-7	712	PRANJAL SURESH DHARESHWAR	First Purchaser	03/13/2013	9,63,520
774	A-7	713	REVA KAKAR	First Purchaser	07/02/2013	9,63,520
775	A-7	714	SAVITA SURESH KALE	First Purchaser	11/03/2013	7,67,721
776	A-7	715	SURYAKANT T BHANDUPKAR	First Purchaser	15/01/2013	9,03,200

777	A-7	716	MOHAMMED AZIMULLAH USMAN	First Purchaser	10/08/2016	9,03,200
778	A-7	717	ASAD KAZI	First Purchaser	08/03/2013	9,03,200
779	A-7	718	ASAD KAZI	First Purchaser	08/03/2013	9,03,200
780	A-7	720	MEGHA SACHIN KHEDKAR	First Purchaser	22/03/2013	10,07,200
781	A-7	721	SHEETAL BHUPESH SHEDGE	First Purchaser	17-08-2013	10,07,200
782	A-7	722	CHIN JENNY CHANG	First Purchaser	14/12/2012	6,37,720
783	A-7	723	ROOPALI SUNDAR -Brick	First Purchaser	23/12/2014	12,53,240
784	A-7	724	DHANYA KM	First Purchaser	25/02/2013	9,63,520
785	A-8	1	YAGNESH PRABHULAL VELANI	First Purchaser	19/03/2013	9,54,940
786	A-8	2	VIKAS SINGH	First Purchaser	15-01-2013	8,95,400
787	A-8	3	FAIMIDA SALIM PATEL	First Purchaser	28-02-2013	7,61,090
788	A-8	4	VAJRA BABU CHUKKA	First Purchaser	11/12/2012	8,95,400
789	A-8	5	KAVITA GITARAM MORE	First Purchaser	04/03/2013	7,61,090
790	A-8	6	ANIL PURSHOTTAM MAHAPANKAR	First Purchaser	19/06/2017	8,95,400
791	A-8	8	TULIKA PRADEEP	First Purchaser	14/06/2018	8,95,400
792	A-8	9	JAMEER IQBAL BIJLI	First Purchaser	04-03-2013	8,95,400
793	A-8	10	ANAND DAVDA	First Purchaser	22/02/2018	8,95,400
794	A-8	11	DEEPA PRAKASH DESHMUKH-Brick	First Purchaser	29/12/2014	12,38,900
795	A-8	12	JEROME LAWRENCE RODRIGUES	First Purchaser	15-04-2013	9,54,940
796	A-8	13	ANIL KAJARIA	First Purchaser		
797	A-8	14	VISHAL RAMESHRAO ULHE	First Purchaser	04-06-2013	10,09,900
798	A-8	15	AKSHATHA GANESH SHETTY	First Purchaser	22-03-2013	8,95,400
799	A-8	16	SHILPA KISHOR KHINVASARA	First Purchaser	19/11/2016	8,95,400
800	A-8	17	ANITA H SHAH	First Purchaser	07/11/2014	8,95,400
801	A-8	18	JESSICA HEMANT SHAH	First Purchaser	07/11/2014	8,95,400
802	A-8	20	AJESH SHRIVASTAV	First Purchaser	12-05-2014	8,95,400
803	A-8	21	SNEHA SUBHASH CHAUDHARI	First Purchaser	26/02/2013	8,50,631
804	A-8	22	Harendra C Bhansali	First Purchaser	16/05/2018	16,48,200
805	A-8	23	MALLESH SHANKAR KORVI	First Purchaser	11/12/2012	7,61,090
806	A-8	24	PANCHSHEEL N CHAUDHARY	First Purchaser	16/11/2015	10,80,890
807	A-8	101	SMITA SURESH PALANDE	First Purchaser	01/02/2013	8,94,880
808	A-8	102	DEB MUKHOPADHYAY	First Purchaser	14-02-2013	8,40,800
809	A-8	103	SANJAY BHOSLE	First Purchaser	01-03-2013	8,40,800
810	A-8	104	PRITI KARTHIK MUNIKOTI	First Purchaser	29/12/2012	8,40,800
811	A-8	105	KISAN GOPAL BHATKAR	First Purchaser	04/09/2013	8,40,800
812	A-8	106	SAMEER MAHADEV CHORGE	First Purchaser	13/02/2013	8,40,800
813	A-8	108	RISHIKESH MUKHEDKAR	First Purchaser	11-03-2013	8,40,800
814	A-8	109	MORESH MUKHEDKAR	First Purchaser	05-03-2013	8,40,800
815	A-8	110	SANDEEP BHAVSAR	First Purchaser	27-06-2013	8,40,800
816	A-8	111	ANTO NELLISSERY	First Purchaser	21-02-2013	8,40,800
817	A-8	112	SADHANA BHARAT.GORADIA	First Purchaser	10-05-2013	8,94,880
818	A-8	113	RASIKA SUNIL SHEVDE	First Purchaser	11-03-2013	8,94,880
819	A-8	114	SUNIL BHAVSAR	First Purchaser	21-02-2013	8,40,800
820	A-8	115	BHARATI S. KHADE	First Purchaser	07-03-2013	7,98,760
821	A-8	116	UMESH MANOHAR GUNJIKAR	First Purchaser	07-02-2013	8,40,800
822	A-8	117	ANKIT KUMAR	First Purchaser	23/01/2013	8,40,800
823	A-8	118	Dhananjaya Joshi- Synergy One	First Purchaser	04-04-2014	8,91,480
824	A-8	120	MONALI NETRAWALI	First Purchaser	13/12/2013	7,98,759
825	A-8	121	NEERAJ A NETRAWALI	First Purchaser	13/12/2013	7,98,760
826	A-8	122	TRUPTI A RUDRAKE	First Purchaser	28/03/2013	8,40,800
827	A-8	123	AJIT GULABRAO PATIL	First Purchaser	15-07-2013	8,40,800
828	A-8	124	KAVERI PURUSHOTHAM NAIDU	First Purchaser	02-07-2013	10,09,280

829	A-8	201	DARSHAN THAKKAR	First Purchaser	21/02/2013	9,54,940
830	A-8	202	AMIT LAKSHMAN KHANNUKAR	First Purchaser	12/02/2013	8,95,400
831	A-8	203	ALDRIN EDWIN	First Purchaser	11/12/2012	7,61,090
832	A-8	204	MUKUND DNYANOBA BHUJBAL	First Purchaser	02-01-2013	8,95,400
833	A-8	205	KRUPA B MAVANI	First Purchaser	05-08-2014	8,95,400
834	A-8	206	ARIFA ALIM KHAN	First Purchaser	03-05-2015	8,95,400
835	A-8	208	KISHOR NAMDEO SAKPAL	First Purchaser	30-01-2013	8,95,400
836	A-8	209	ASHOK SAMBHU SAKPAL	First Purchaser	30/01/2013	8,95,400
837	A-8	210	LILADHAR N PANGERKAR	First Purchaser	06/04/2013	8,50,630
838	A-8	211	MANIK G KSHIRSAGAR	First Purchaser	15-01-2013	8,95,400
839	A-8	212	SANJIVANI KISHOR WARKE	First Purchaser	29-01-2013	8,11,700
840	A-8	213	VINOD DETHE	First Purchaser	27-05-2013	9,54,940
841	A-8	214	DEISHA NARESH DASWANI	First Purchaser	01-09-2017	8,95,400
842	A-8	215	NARSINGH RAJDEV KHAIRWAR-Brick	First Purchaser	17/12/2015	13,53,400
843	A-8	216	VISHVENDRANATH SHARMA	First Purchaser	08-03-2013	8,95,400
844	A-8	217	MAHESH RAJARAM VACHASIDHA	First Purchaser	19/01/2013	8,95,400
845	A-8	218	RAVI SHANKAR PAREEK	First Purchaser	01-03-2013	8,95,400
846	A-8	220	PINAKI RANJAN BOSU	First Purchaser	26-02-2013	8,95,400
847	A-8	221	VASUDEV KUDASKAR	First Purchaser	31-08-2013	8,95,400
848	A-8	222	NILESH JADHAV	First Purchaser	11-03-2013	8,95,400
849	A-8	223	SACHIN A. SHINDE	First Purchaser	06-03-2013	8,95,400
850	A-8	224	SANDESH J MANDAVKAR	First Purchaser	10-01-2013	9,54,940
851	A-8	301	PRANJAL SURESH DHARESHWAR	First Purchaser	11-03-2013	8,94,880
852	A-8	302	CHAITALI R. SHAH	First Purchaser	21-02-2018	7,14,000
853	A-8	303	MANGESH HARISHCHANDRA	First Purchaser	17-12-2012	8,40,800
854	A-8	304	BALU NIVRUTTI ILAG	First Purchaser	27-02-2013	8,40,800
855	A-8	305	AMIT SHAMRAO PAWAR	First Purchaser	13-03-2013	8,40,800
856	A-8	306	RAJENDRA JANARDAN SAWANT	First Purchaser	17-05-2013	8,40,800
857	A-8	308	ANKIT CHANDU DHIWAR	First Purchaser	27-05-2014	11,52,800
858	A-8	309	VINOD BHASKAR KADAM	First Purchaser		
859	A-8	310	VIKAS PACHAURI	First Purchaser	06-02-2013	7,14,680
860	A-8	311	ONAIZA KHUMREE	First Purchaser	05-12-2012	8,40,800
861	A-8	312	VIDYA YOGENDRA PADWAL	First Purchaser	29-11-2012	7,60,648
862	A-8	313	SURBHI SANGER	First Purchaser	13-02-2013	10,09,280
863	A-8	314	MANISHA PRAVIN KSHIRSAGAR	First Purchaser	28-03-2013	7,56,720
864	A-8	315	PRAVIN RAMESH KSHIRSAGAR	First Purchaser	28-03-2013	7,56,720
865	A-8	316	SUMITRA B. JINKERI	First Purchaser	13-08-2014	8,40,800
866	A-8	317	ASHWINI ARVIND PANDIT	First Purchaser	08-05-2013	8,40,800
867	A-8	318	AMIT TUKARAM NIKAM	First Purchaser	28-01-2013	8,40,800
868	A-8	320	BHALCHANDRA NARAYAN	First Purchaser	18-01-2013	8,40,800
869	A-8	321	PALLAVI KISHOR PAWAR	First Purchaser	13-07-2015	8,40,800
870	A-8	322	POOJA DARSHAN SANKHE	First Purchaser	24-04-2015	7,98,760
871	A-8	323	HITESH BHATIA	First Purchaser	24-06-2013	8,40,800
872	A-8	324	SHIVASHREE M. NILANGE	First Purchaser	03-10-2016	10,09,280
873	A-8	401	JIMIXA ASMANIWALA	First Purchaser	30-08-2013	9,73,833
874	A-8	402	RESHMA VIJAY VEER	First Purchaser	21-06-2013	9,12,575
875	A-8	403	PRAMOD DAYARAM TAYADE	First Purchaser	29/01/2013	9,12,575
876	A-8	404	SEEMA YADAV	First Purchaser	01-04-2013	9,12,575
877	A-8	405	SANJAY D. KADAM	First Purchaser	29-11-2012	9,12,575
878	A-8	406	MUDASSAR MEHTAB SHAIKH	First Purchaser	18-01-2013	7,75,689
879	A-8	408	NADEEM IQBAL PINJARI	First Purchaser	21-12-2013	9,12,575
880	A-8	409	EKTA BUTANI	First Purchaser	16-02-2013	9,12,575

881	A-8	410	PRADEEP BUTANI	First Purchaser	16-02-2013	9,12,575
882	A-8	411	AHMED MOIZ KHAN	First Purchaser	10/09/2013	7,75,688
883	A-8	412	NITTY NAIR	First Purchaser	18-05-2013	9,73,833
884	A-8	413	SUNIL SAKHAHARI KAUSHIK	First Purchaser	12-04-2013	9,73,833
885	A-8	414	DEEPTI AJAY SHINDE	First Purchaser	11/12/2012	7,75,689
886	A-8	415	SALEEM AHMED SHEIKH	First Purchaser	04-01-2013	7,75,689
887	A-8	416	Irshad Ali	First Purchaser	19-12-2015	15,45,963
888	A-8	417	SUDHIR DATTARAM PATIL	First Purchaser	18-05-2013	9,12,575
889	A-8	418	KRISHNA V HADAWALE	First Purchaser	12-03-2014	7,75,689
890	A-8	420	MOHAN KULKARNI	First Purchaser	07-03-2013	9,12,575
891	A-8	421	NILESH DESHPANDE	First Purchaser	08-02-2013	9,12,575
892	A-8	422	VIJAY P NARKAR	First Purchaser	29-12-2017	7,75,688
893	A-8	423	BALASAHEB PANDURANG PATIL	First Purchaser	12-02-2013	9,12,575
894	A-8	424	ASHOK PATIL	First Purchaser	15-03-2013	9,73,833
895	A-8	501	GANPATI NIVRUTTI MALI	First Purchaser	16-05-2013	9,29,200
896	A-8	502	GANPATI NIVRUTTI MALI	First Purchaser	16-05-2013	8,72,000
897	A-8	503	JAGDISH RAGHUNATH MALI	First Purchaser	16-05-2013	8,72,000
898	A-8	504	JAGDISH RAGHUNATH MALI	First Purchaser	16/5/2013	8,72,000
899	A-8	505	MUKUND RAGHUNATH MALI	First Purchaser	16-05-2013	8,72,000
900	A-8	506	MUKUND RAGHUNATH MALI	First Purchaser	16-05-2013	8,72,000
901	A-8	508	SURESH MAROTI MISAL-Brick	First Purchaser	13-11-2014	11,72,160
902	A-8	509	MANISH ALAGH	First Purchaser	11-02-2014	8,72,000
903	A-8	510	SANDEEP ANKUSH SHAHARAO	First Purchaser	31-05-2013	8,72,000
904	A-8	511	UMESH AMARJEET DHADWAL	First Purchaser	17-12-2012	8,72,000
905	A-8	512	UMESH AMARJEET DHADWAL	First Purchaser	17-12-2012	9,29,200
906	A-8	513	MINAL AJAY MAHAJAN	First Purchaser	18-03-2013	9,29,200
907	A-8	514	SACHIN PATASKAR-Brick	First Purchaser	04-02-2015	11,67,000
908	A-8	515	KAMINI SHAILESH GOPANPALLIKAR	First Purchaser	09-09-2016	9,76,000
909	A-8	516	OMKAR RAJENDRA PATIL	First Purchaser	13-02-2013	8,28,400
910	A-8	517	UJWALA SAWANT-Brick	First Purchaser	30/12/2014	11,67,000
911	A-8	518	ABHIJIT SAWANT-Brick	First Purchaser	30-12-2014	11,68,000
912	A-8	520	KUSUM LUGANI	First Purchaser	02-01-2013	7,41,199
913	A-8	521	SIDDHESH MOHAN SAMANT	First Purchaser	30-03-2013	8,72,000
914	A-8	522	MINAZ N SHAIKH	First Purchaser	22-02-2013	8,72,000
915	A-8	523	MINAZ N SHAIKH	First Purchaser	22-02-2013	8,72,000
916	A-8	524	AMIT BHARAT KHANDEKAR	First Purchaser	20-04-2013	9,29,200
917	A-8	601	AWATE DATTATRAYA DINANATH	First Purchaser	28-02-2013	10,11,618
918	A-8	602	SUNIL KALELKAR	First Purchaser	22-05-2018	14,23,500
919	A-8	603	RUSHIKESH YADAV	First Purchaser	20-11-2014	9,46,925
920	A-8	604	SURYAPRAKASH PANDURANG PATIL	First Purchaser	10-05-2013	9,46,925
921	A-8	605	SACHIN BHAMGUDE	First Purchaser	23-05-2013	9,46,925
922	A-8	606	VAISHALI DINESH AGARWAL	First Purchaser	31-05-2013	9,46,925
923	A-8	608	Deepa Shanbhag	First Purchaser	16-02-2016	14,80,676
924	A-8	609	AKSHAY RAGHVENDRA UMARJEE	First Purchaser	03-07-2013	9,46,925
925	A-8	610	BHAKTI RAGHAVENDRA UMARJI	First Purchaser	21-12-2013	9,46,925
926	A-8	611	NABBAN ABDUL QAYYUM	First Purchaser	02-01-2013	9,46,925
927	A-8	612	PRAVIN A MAYEKAR	First Purchaser	01-06-2013	11,37,568
928	A-8	613	SANDIP K PATIL	First Purchaser	15-07-2014	10,11,618
929	A-8	614	JAYESH HARESH MEHTA	First Purchaser	14-12-2012	9,46,925
930	A-8	615	SAURABH DWIVEDI	First Purchaser	25-03-2013	9,46,925
931	A-8	616	Rajesh Singh Shekhawat	First Purchaser	06-02-2016	15,80,339
932	A-8	617	KARTIK BHATIA	First Purchaser	04-02-2013	9,46,925

933	A-8	618	YATIN CHANDRAKANT TAWDE	First Purchaser	28-02-2013	9,46,925
934	A-8	620	ANITA P SHINDE	First Purchaser	04-04-2015	9,46,925
935	A-8	621	EKTA VARSHNEY	First Purchaser	11-03-2013	10,61,425
936	A-8	622	GANGADHAR SHIVNANI	First Purchaser	12-08-2013	8,04,886
937	A-8	623	GANGADHAR SHIVNANI	First Purchaser	12-08-2013	8,04,886
938	A-8	624	PRAMILA RAMPRAKASH GAIKWAD	First Purchaser	05-02-2013	8,59,876
939	A-8	701	NAVESHA RAINA	First Purchaser	11-03-2013	10,77,920
940	A-8	702	AMRIN SHAIKH	First Purchaser	27-05-2013	9,06,480
941	A-8	703	NITA VIJAY BHOSLE	First Purchaser	20-02-2013	9,03,200
942	A-8	704	NITA VIJAY BHOSLE	First Purchaser	20-02-2013	9,03,200
943	A-8	705	RAJESH VEDPRAKASH ARYA	First Purchaser	13-05-2013	9,03,200
944	A-8	706	SHIVENDRA WASUDEV BHARADWAJ	First Purchaser	10-05-2013	9,03,200
945	A-8	708	NISHAT A. GANDHI	First Purchaser	10-05-2013	9,03,200
946	A-8	709	AMIT ASHOK KANEKAR	First Purchaser	07-03-2013	10,07,200
947	A-8	710	VIJAY SURESH KORGAONKAR	First Purchaser	26-02-2013	10,07,200
948	A-8	711	VIJAY SURESH KORGAONKAR	First Purchaser	26-02-2013	10,07,200
949	A-8	712	ASHOK GOVINDRAO PADWAL	First Purchaser	17-12-2012	8,18,990
950	A-8	713	JEEVAN PANDIT GHOLAP -Brick	First Purchaser	21-10-2015	13,75,360
951	A-8	714	LALIT PATASKAR-Brick	First Purchaser	04-02-2015	12,08,638
952	A-8	715	VINAYAK SHIVAJI PATIL	First Purchaser	22-03-2013	10,07,200
953	A-8	716	SUDHIR VITTHAL BORADE	First Purchaser	14-09-2015	13,97,482
954	A-8	717	SANDIP ARUN NAPHADE -Brick	First Purchaser	05-03-2015	13,19,200
955	A-8	718	USHA SAMBHAJI SALUNKHE	First Purchaser	13-01-2016	10,07,200
956	A-8	720	UDAY A. MAYEKAR	First Purchaser	24-05-2013	10,07,200
957	A-8	721	SANTOSH PATIL -Brick	First Purchaser	31-03-2015	12,26,848
958	A-8	722	SMITA JOSHI	First Purchaser	13-03-2013	7,67,721
959	A-8	723	MOHAN JOSHI	First Purchaser	13-03-2013	7,67,721
960	A-8	724	PURVI SOMAYA	First Purchaser	02-07-2013	9,63,520
961	A-9	1	BHUPENDRA RAMCHANDRA	First Purchaser	14-02-2013	12,70,200
962	A-9	2	NIKITA SALVI	First Purchaser	30-05-2015	10,04,700
963	A-9	3	MRADULA BAKSHI	First Purchaser	18-03-2013	11,82,000
964	A-9	4	Ashwin Palwanekar	First Purchaser	30-03-2016	19,88,148
965	A-9	5	VAISHALI NAMDEV SHINDE	First Purchaser	13-02-2013	11,82,000
966	A-9	6	PRIYANKA KUNWAR	First Purchaser	20-02-2013	10,04,700
967	A-9	8	PRIYANKA BAKSHI	First Purchaser	18-03-2013	11,82,000
968	A-9	9	MAHESH MOHITE	First Purchaser	29-11-2012	11,82,000
969	A-9	10	Sachin Tukaram Patil	First Purchaser	28-03-2014	13,23,600
970	A-9	11	NEELA SURESH SHARMA	First Purchaser	16-03-2013	12,70,200
971	A-9	12	SUVARNA ADOLE	First Purchaser	30/04/2013	12,70,200
972	A-9	13	KABITA MOHAPATRA	First Purchaser	01-02-2013	11,82,000
973	A-9	14	URMILA MOHAN YADAV	First Purchaser	29-10-2012	10,04,700
974	A-9	15	RAJU CHINCHOLI	First Purchaser	05-04-2013	11,82,000
975	A-9	16	SADHANA CHANDRAKANT BHOSALE	First Purchaser	27-11-2012	10,04,700
976	A-9	18	PADMA JAGANNATH PHADTARE-	First Purchaser	17-01-2015	16,27,410
977	A-9	19	NIRAJ V SHIRALI	First Purchaser		
978	A-9	20	NIKHIL POPAT GAWDE	First Purchaser	15-12-2012	11,82,200
979	A-9	21	GENAPPA CHANBASAPPA BIRAJDAR	First Purchaser	20-02-2013	11,82,000
980	A-9	22	SHIVANI VICHARE	First Purchaser	22-02-2013	12,70,200
981	A-9	101	VAISHALI DINESH AGARWAL	First Purchaser	31-05-2013	12,02,400
982	A-9	102	NISHANT DATTATRAYA VARPE	First Purchaser	28-01-2013	11,20,400
983	A-9	103	SHABANA R SHAIKH	First Purchaser	07-03-2013	9,52,340
984	A-9	104	MOHAN BHIKU MALAGE	First Purchaser	06-04-2013	10,64,380

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985	A-9	105	MAHESH RADHESHYAM	First Purchaser	13-02-2013	11,20,400
986	A-9	106	DEEPTI AJAY SHINDE	First Purchaser	02-01-2013	9,52,340
987	A-9	108	ASHA DHARMARAJ MAHANGADE	First Purchaser	20-07-2015	11,20,400
988	A-9	109	TEJAS .R. ZOAL	First Purchaser	20-02-2013	11,20,400
989	A-9	110	SHIVALI SHANTARAM AMBIKE	First Purchaser	15-04-2013	11,20,400
990	A-9	111	RAJINDER SINGH PULLER	First Purchaser	01-02-2013	12,02,440
991	A-9	112	MAHENDRA NAMDEO RAMGUDE	First Purchaser	15-04-2013	12,02,440
992	A-9	113	SUBODH S PATNEKAR	First Purchaser	01-01-2013	11,20,400
993	A-9	114	SUPRIYA SUNIL JADHAV	First Purchaser	21-02-2013	11,20,400
994	A-9	115	Aaron Robert Dcruz- Synergy One	First Purchaser	23-04-2014	11,30,720
995	A-9	116	Synergy One	First Purchaser		
996	A-9	118	APARNA GIRISH KURLE	First Purchaser	30-03-2013	11,20,400
997	A-9	119	SANAEA DINSHAW PATEL	First Purchaser	04-04-2013	9,52,340
998	A-9	120	BALKRISHNA WAGHULDE	First Purchaser	25-03-2013	9,52,340
999	A-9	121	APARNA AMIT KALE	First Purchaser	02-03-2013	11,20,400
1000	A-9	122	DILIP ASHOK PAWAR	First Purchaser	05-02-2013	12,02,440
1001	A-9	201	VINAYAK RAGHUNATH CHAUKAR	First Purchaser	07-12-2012	12,70,200
1002	A-9	202	HEMANT PRABHAKAR PHAND	First Purchaser	28-02-2013	11,82,000
1003	A-9	203	RAJAN KRISHNAMURTHY	First Purchaser	25-01-2016	10,63,800
1004	A-9	204	NAVEEN MISHRA	First Purchaser	13-03-2013	11,82,000
1005	A-9	205	SHRIRANG BHAUSAHEB DOIPHODE	First Purchaser	21-02-2013	11,82,000
1006	A-9	206	MADHURI R PAWAR	First Purchaser	21-02-2013	11,82,000
1007	A-9	208	RUJUTA JAYANANT GAIKWAD	First Purchaser	21-02-2013	10,04,700
1008	A-9	209	RANJIT SHANKARRAO GHADGE	First Purchaser	27-06-2013	11,82,000
1009	A-9	210	RAJENDRA KUMAR AGRAWAL	First Purchaser	02-01-2013	10,04,699
1010	A-9	211	ATUL MACHCHHINDRA GHADGE	First Purchaser	18-12-2012	12,70,200
1011	A-9	212	SURESHRI KOTIWAR	First Purchaser	01-02-2013	12,70,200
1012	A-9	213	NILESH T INGLE	First Purchaser	01-12-2012	10,04,700
1013	A-9	214	ASHISH ASHOK SAWANT	First Purchaser	30-03-2013	11,82,000
1014	A-9	215	JAYANT KRISHNARAO GAIKWAD	First Purchaser	22-02-2013	10,04,700
1015	A-9	216	DASHARATH BALATU SAGARE	First Purchaser	27-06-2013	11,82,000
1016	A-9	218	BRAJ BHUSHAN SINGH	First Purchaser	27/11/2012	11,82,000
1017	A-9	219	SMITA SHARAD LONKAR	First Purchaser	17/01/2013	10,04,700
1018	A-9	220	SHRIKANT CHANDRAKANT JADHAV	First Purchaser	18/01/2013	10,04,700
1019	A-9	221	REKHA SRIDHAR MARATHE	First Purchaser	04-03-2013	11,82,000
1020	A-9	222	SARIKA SHARADCHANDRA REKHI	First Purchaser	01-06-2013	12,70,200
1021	A-9	301	ASHOK BHAGWAN GADEKAR	First Purchaser	22-01-2013	12,02,440
1022	A-9	302	SANJAY SAHNI	First Purchaser	01-03-2013	11,20,400
1023	A-9	303	KIRAN VISHNU KATKAR	First Purchaser	03-01-2013	11,20,400
1024	A-9	304	PRIYANKA JIRANGE	First Purchaser	03-01-2013	9,52,340
1025	A-9	305	BHARATI SHASHIKANT JIRANGE	First Purchaser	03-01-2013	11,20,400
1026	A-9	306	INDIRA CHILLAL	First Purchaser	03-07-2013	11,20,400
1027	A-9	308	(MRS.)HUTOXI H. BOMAN	First Purchaser	25-03-2013	10,64,380
1028	A-9	309	HIRA A BHESANIA	First Purchaser	25-03-2013	10,64,380
1029	A-9	310	VIJAY WAMAN PAWALE	First Purchaser	05-02-2013	11,20,400
1030	A-9	311	GANESH SHRIPADRAO KULKARNI	First Purchaser	15-02-2013	12,02,440
1031	A-9	312	SUDHAKAR BALWANTRAO JOSHI	First Purchaser	15-02-2013	11,42,318
1032	A-9	313	SUNIL RAMESH CHAUDHARY	First Purchaser	26/06/2013	-
1033	A-9	314	ANIL VISHWAKARMA	First Purchaser	21-02-2014	-
1034	A-9	315	VERA D'SILVA	First Purchaser	20-04-2013	11,20,400
1035	A-9	316	RISHABH ANDRE PINGAULT	First Purchaser	14-06-2013	11,20,400
1036	A-9	318	SURESH GANGADHAR RASKAR	First Purchaser	21-12-2012	11,20,400

1037	A-9	319	RAVINDRA DAYANAND BHAT	First Purchaser	22/03/2013	11,20,400
1038	A-9	320	VARSHA PRASHANT HADKAR	First Purchaser	04-03-2013	11,20,400
1039	A-9	321	VAISHALI DINESH AGARWAL	First Purchaser	31/05/2013	11,20,400
1040	A-9	322	MALTI KHANCHANDANI	First Purchaser	28/02/2013	12,02,440
1041	A-9	401	NEELOFAR MUHAMMAD SHAFI	First Purchaser	14/02/2013	11,01,760
1042	A-9	402	C ROSHNI	First Purchaser	27/02/2015	19,77,375
1043	A-9	403	Zubair Agloria- Synergy One	First Purchaser	22/01/2014	12,16,500
1044	A-9	404	MILIND V THAKKAR	First Purchaser	15/02/2013	11,45,343
1045	A-9	405	ASHWINI SHAM VISPUTE	First Purchaser	16/02/2013	12,05,625
1046	A-9	406	SANJAY PARANJAPE	First Purchaser	24/06/2013	13,63,125
1047	A-9	408	VIDYA M. KARANJKAR	First Purchaser	15/06/2013	13,63,125
1048	A-9	409	CHETAN BABURAO LENGADE	First Purchaser	08-05-2013	12,05,625
1049	A-9	410	JEEVAN B. CHALKE	First Purchaser	19/01/2013	12,05,625
1050	A-9	411	PUNDLIK BALAJI BHAVE	First Purchaser	18/01/2013	12,96,188
1051	A-9	412	MEGHNA PRANAY TEMBHRE	First Purchaser	26/03/2014	16,42,688
1052	A-9	413	SANGEETA YADAV	First Purchaser	02-01-2013	12,05,625
1053	A-9	414	DEELIP HARI PATIL	First Purchaser	16/08/2013	12,05,625
1054	A-9	415	KALE SUBHASH DATTATRAY	First Purchaser	13/09/2013	11,82,000
1055	A-9	416	SMITA PANCHSHEEL CHAUDHARY	First Purchaser	01-01-2013	12,05,625
1056	A-9	418	GAURAV SINGH PUNDIR	First Purchaser	18-12-2012	12,05,625
1057	A-9	419	NILESH SAHADEO NIKAM	First Purchaser	01-03-2013	12,05,625
1058	A-9	420	MAHESH UTTAM DALVI	First Purchaser	15-01-2013	12,05,625
1059	A-9	421	SUNITA GANESH CHAUDHARI	First Purchaser	02-02-2013	12,05,625
1060	A-9	422	SUNITA GANESH CHAUDHARI	First Purchaser	02-03-2013	12,96,187
1061	A-9	501	ABOLI KACHKALWAR	First Purchaser	16/05/2015	12,50,785
1062	A-9	502	PRAKASH NAIK	First Purchaser	30/10/2012	9,89,668
1063	A-9	503	GIRISH SRINIVAS GADIYAR	First Purchaser	27/05/2013	-
1064	A-9	504	SHASHIKANT SHANKARRAO	First Purchaser	28/02/2013	11,64,350
1065	A-9	505	ANANT KALU MOHITE	First Purchaser	08-04-2013	11,64,350
1066	A-9	506	ABHAY B PATIL	First Purchaser	01-03-2013	11,64,350
1067	A-9	508	RAUNAK MOHAN KULKARNI	First Purchaser	08-06-2015	11,64,350
1068	A-9	509	ZARINA KABA SAIFEE	First Purchaser	28-02-2013	11,06,133
1069	A-9	510	ALHAD VASUDEV PATIL	First Purchaser	02-07-2013	11,64,350
1070	A-9	511	DEVIDAS KESHAV SHIRODE	First Purchaser	18-03-2013	12,50,785
1071	A-9	512	SAVILEEN FERNANDES	First Purchaser	18-02-2013	12,50,785
1072	A-9	513	LOVEETHA NAIDU	First Purchaser	16-02-2013	11,64,350
1073	A-9	514	SHRIKRISHNA MAHADEO	First Purchaser	02-01-2013	9,89,698
1074	A-9	515	JAGANNATH SUNDAR KARKERA	First Purchaser	11-02-2013	9,89,697
1075	A-9	516	ANAND ASHOK BHOSALE-Brick	First Purchaser	30-12-2014	16,03,850
1076	A-9	518	YATIN RAJMAL PATIL	First Purchaser	16-02-2013	11,64,350
1077	A-9	519	RUPALEE G SHINDE	First Purchaser	07-02-2014	11,64,350
1078	A-9	520	BHAKTI SUNIL SAMEL	First Purchaser	09-01-2013	11,64,350
1079	A-9	521	SHREYAS SANJAY SALVI	First Purchaser	30-10-2013	13,10,850
1080	A-9	522	RAHUL C. BHADRE	First Purchaser	11-02-2013	12,50,785
1081	A-9	601	NANDINI MANOJ VISHE	First Purchaser	01-01-2013	11,45,938
1082	A-9	602	RAKESH KULKARNI	First Purchaser	15/02/2013	10,11,617
1083	A-9	603	LEENA RAHUL MULE	First Purchaser	07/02/2018	11,90,231
1084	A-9	604	BHARATI KULKARNI	First Purchaser	12-08-2015	12,52,875
1085	A-9	605	VIJAY BABURAO SAMBREKAR	First Purchaser	28-03-2013	12,52,875
1086	A-9	606	VIJAY BABURAO SAMBREKAR	First Purchaser	28-03-2013	12,52,875
1087	A-9	608	ASIM SHAKOOR KHAN.	First Purchaser	17-05-2013	12,52,875
1088	A-9	609	SAMEER BHASKAR SHELATKAR	First Purchaser	01-06-2013	12,52,875

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1089	A-9	610	ANKUR SUNIL AGRAWAL	First Purchaser	21-02-2013	12,52,875
1090	A-9	611	SHIRISH KULKARNI	First Purchaser	16-05-2015	13,48,163
1091	A-9	612	SAGAR MARUTI PATIL	First Purchaser	22-01-2013	13,48,162
1092	A-9	613	ANAND PRAKASH	First Purchaser	14-02-2013	12,52,875
1093	A-9	614	ANAND PRAKASH	First Purchaser	14-02-2013	12,52,875
1094	A-9	615	SHRUTI DURVE	First Purchaser	04-02-2013	12,52,875
1095	A-9	616	POONAM PRADEEP KAREKAR	First Purchaser	24-12-2012	12,52,875
1096	A-9	618	RAJNESH MISHRA	First Purchaser	11-12-2012	10,64,944
1097	A-9	619	VISHAL GOUDAR	First Purchaser	06-05-2014	17,25,375
1098	A-9	620	AMBADAS KASHINATH KULKARNI	First Purchaser	16-09-2013	12,52,875
1099	A-9	621	KAMAL DAS	First Purchaser	21-06-2013	12,52,875
1100	A-9	622	UMESH JAGESHWAR VAIDYA	First Purchaser	07-06-2013	13,48,163
1101	A-9	701	DEEPAK RAJARAM MALI	First Purchaser	12-02-2013	12,99,130
1102	A-9	702	SHUBHANGI RAJESH MALI	First Purchaser	12-02-2013	12,08,300
1103	A-9	703	KRUTI SHETH	First Purchaser	07-01-2013	12,08,300
1104	A-9	704	DEEPA SHENOY	First Purchaser	15-03-2013	12,08,300
1105	A-9	705	HEMAVATHY GURUNATHAM	First Purchaser	14-03-2013	12,08,300
1106	A-9	706	SAKSHI SANDESH UPARE	First Purchaser	29-01-2013	12,08,300
1107	A-9	708	ASHA DILIP PATIL	First Purchaser	27-02-2013	10,27,056
1108	A-9	709	ANJALI ARBAT-Brick	First Purchaser	16-12-2014	15,59,900
1109	A-9	710	SUDHIR VITTHAL BORADE	First Purchaser	05-12-2012	12,08,300
1110	A-9	711	SHEKHAR KRISHNĀKANT PEDNEKAR	First Purchaser	20-04-2013	11,04,261
1111	A-9	712	VIDYA SHEKHAR PEDNEKAR	First Purchaser	13-10-2014	12,99,130
1112	A-9	713	MAHESH KUMAR NARESH	First Purchaser	10-05-2013	12,08,300
1113	A-9	714	RAVNEEK WADHWA	First Purchaser	03-01-2013	10,27,054
1114	A-9	715	PRATIMA KAMBLE	First Purchaser	03-07-2013	12,08,300
1115	A-9	716	TUHIN KUMAR SRIVASTAVA	First Purchaser	31-01-2013	12,08,300
1116	A-9	718	KANAIYALAL BANSILAL JAGETIYA	First Purchaser	17-03-2015	17,06,400
1117	A-9	719	NITIN BHIKU NIKAM	First Purchaser	27-05-2013	12,08,300
1118	A-9	720	ARASANA RAJENDRA JAIN -Brick	First Purchaser	30-05-2015	15,59,900
1119	A-9	721	SWATI KUMAR	First Purchaser	30-10-2013	12,08,300
1120	A-9	722	SWATI KUMAR	First Purchaser	30-10-2013	12,99,130
1121	A-10	1	UMESH S BABAR	First Purchaser	19-01-2019	18,00,000
1122	A-10	2	SHIKHA RANI	First Purchaser	04-03-2013	11,82,000
1123	A-10	3	GAJENDRA KUMAR SAHU	First Purchaser	15-02-2013	11,82,000
1124	A-10	4	NARESH GUNDEKAR	First Purchaser	02-03-2013	11,82,000
1125	A-10	5	VAISHALI RAVAN	First Purchaser	25/03/2014	14,97,000
1126	A-10	6	PRAVEEN PRABHAKAR SALUNKHE	First Purchaser	03/12/2013	11,82,000
1127	A-10	8	SONALI RAHUL KAMKHEKAR	First Purchaser	16/04/2013	11,82,000
1128	A-10	9	SAURABH PARSE	First Purchaser	17/08/2013	10,04,700
1129	A-10	10	MANIK DWIVEDI	First Purchaser	16/04/2013	11,82,000
1130	A-10	11	SACHIN DADASAHEB HOWALE	First Purchaser	16/03/2013	12,70,200
1131	A-10	12	SANDESH SHINDE	First Purchaser	26/02/2013	12,70,200
1132	A-10	13	RASHMI SHRINIVAS DESHINGKAR	First Purchaser	16/09/2013	11,82,000
1133	A-10	14	CHANDRADEO CHATURVEDI	First Purchaser	16/03/2013	11,82,000
1134	A-10	15	RASHMI SHRINIVAS DESHINGKAR	First Purchaser	16/09/2013	11,82,000
1135	A-10	16	DHANSHREE VAIBHAV KOTALWAR	First Purchaser	27/02/2013	11,82,000
1136	A-10	18	SHARMILA PAWAR	First Purchaser	12/02/2013	11,82,000
1137	A-10	19	ANAND TANAJI BHOITE	First Purchaser	26/02/2013	11,82,000
1138	A-10	20	SNEHA AMARNATH	First Purchaser	02/02/2013	11,82,000
1139	A-10	21	SIDDHARTH KALA	First Purchaser	13/03/2013	11,82,000
1140	A-10	22	GEETA DEVENDRA SAPTE	First Purchaser	20/03/2013	10,79,671

1141	A-10	101	JAGDISH SAMPAT HANDE	First Purchaser	21/09/2013	12,02,440
1142	A-10	102	HARI OM GARG	First Purchaser	03/04/2013	9,52,340
1143	A-10	103	VIJAY SHANKAR DEODHAR	First Purchaser	04/02/2017	11,20,400
1144	A-10	104	KAUSTUBH SAVANT	First Purchaser	05/03/2013	11,20,400
1145	A-10	105	VIJAY ASHOK PADWAL	First Purchaser	17/12/2012	11,20,400
1146	A-10	106	SANDEEP SURYAKANT GAIKWAD	First Purchaser	30/03/2013	11,20,400
1147	A-10	108	PRAMILA KHANDELWAL	First Purchaser	07/09/2013	11,20,400
1148	A-10	109	KIRAN MAHADEV PATIL	First Purchaser	11/03/2013	11,20,400
1149	A-10	110	PRABHAKAR K SINGH	First Purchaser	29/01/2013	11,20,400
1150	A-10	111	NISHANT NALAWADE	First Purchaser	20/05/2013	12,02,440
1151	A-10	112	DINESH S. KURMI	First Purchaser	05/07/2013	12,02,440
1152	A-10	113	MILIND RAVINDRA THAKUR	First Purchaser	06/05/2013	11,20,400
1153	A-10	114	RAJU SHAMRAO CHAUDHARI	First Purchaser	18/03/2013	11,20,400
1154	A-10	115	SHUBHANGI SHIRISH KULKARNI	First Purchaser	18/03/2013	11,20,400
1155	A-10	116	YOGESH AMARJIT DHADWAL	First Purchaser	28/01/2013	11,20,400
1156	A-10	118	AMARNATH ANANT VIBHUTE	First Purchaser	04/03/2013	11,20,400
1157	A-10	119	RADHA RAMESHSINGH PARDESHI	First Purchaser	30/12/2014	9,52,340
1158	A-10	120	PANKAJ KUMAR UPADHYAY	First Purchaser	19/01/2013	11,20,400
1159	A-10	121	UMAKANT PRALHAD BOKE-Brick	First Purchaser	22/01/2015	14,03,910
1160	A-10	122	MANGALA PUNDALIK SHINDE	First Purchaser	23/07/2014	12,02,440
1161	A-10	201	ASHAY PRADHYUMNA VARTAK	First Purchaser	13/02/2013	12,70,200
1162	A-10	202	BALKRISHNA PATIL	First Purchaser	29/06/2013	11,82,000
1163	A-10	203	LEENA GAIKWAD	First Purchaser	09/01/2013	10,04,699
1164	A-10	204	PRABHAT KUMAR	First Purchaser	26/11/2012	10,04,700
1165	A-10	205	KISHOR PARSHURAM JATHAR	First Purchaser	08/02/2013	10,04,700
1166	A-10	206	VISHAL VIJAY PATIL	First Purchaser	01/01/2013	10,04,700
1167	A-10	208	RAMESH SIDDANNA PATIL	First Purchaser	18/02/2013	11,82,000
1168	A-10	209	YUVRAJ VACHPEKAR	First Purchaser	04/06/2013	11,82,000
1169	A-10	210	KESHAV NAMDEV KALE	First Purchaser	17/08/2013	11,82,000
1170	A-10	211	SMIJA PRASHANT THAKARE	First Purchaser	21/01/2017	10,79,670
1171	A-10	212	SOMNATH RAMDAS DHERE	First Purchaser	17/12/2012	12,70,200
1172	A-10	213	RAHUL BURDE	First Purchaser	01/06/2013	13,39,500
1173	A-10	214	DEEPESH LAKHERA	First Purchaser		
1174	A-10	215	MAYURA MANOHAR JOSHI	First Purchaser	18/05/2013	11,82,000
1175	A-10	216	POOJA UMANG THAKKAR	First Purchaser	11/12/2012	10,04,700
1176	A-10	218	VIJAYANAND DESHPANDE	First Purchaser	30-03-2016	11,82,000
1177	A-10	219	GAUTAM J HARYANI	First Purchaser	15/10/2013	13,39,500
1178	A-10	220	NAYNESH SHAH	First Purchaser	04/03/2013	11,82,000
1179	A-10	221	PRANAV K PAREKH	First Purchaser	04/03/2013	11,82,000
1180	A-10	222	PARISH ASHOK DIXIT	First Purchaser	13/02/2013	12,70,200
1181	A-10	301	KIRAN KUNDALIK WAGHMARE	First Purchaser	18/10/2013	12,02,440
1182	A-10	302	RAGHVENDRA SINGH	First Purchaser	19/12/2012	11,20,400
1183	A-10	303	CHAKRABORTY BIPASHA	First Purchaser	18/02/2013	11,20,400
1184	A-10	304	RAMESH JAGDALE	First Purchaser	28/02/2013	11,20,400
1185	A-10	305	GEETA ANAND KHOT	First Purchaser	02/01/2013	9,52,340
1186	A-10	306	AMRENDRA KUMAR SINGH	First Purchaser	22/01/2013	11,20,400
1187	A-10	308	SIMRAN KAUR GHUMAN	First Purchaser	07/12/2012	9,52,340
1188	A-10	309	Pramila Gaikwad- Synergy One	First Purchaser	13/01/2014	11,30,720
1189	A-10	310	SURUCHI SANDIP KOTKAR	First Purchaser	18/02/2013	11,20,400
1190	A-10	311	KAUSHIK SAHA	First Purchaser	18/02/2013	12,02,440
1191	A-10	312	GANESH NAKKA	First Purchaser	04/03/2013	12,02,440
1192	A-10	313	SRIKANT SARAOGI	First Purchaser	05/02/2013	11,20,400

1193	A-10	314	SRIKANT SARAOGI	First Purchaser	05/02/2013	11,20,400
1194	A-10	315	SMITA GUPTA	First Purchaser	01/02/2014	9,52,341
1195	A-10	316	BHAKTI RAJ	First Purchaser	01/02/2014	9,52,341
1196	A-10	318	RITESH BHAGAWAT MAHAJAN	First Purchaser	16/02/2013	9,52,341
1197	A-10	319	Kapil Gaikwad- Synergy One	First Purchaser	15/02/2014	11,87,256
1198	A-10	320	UDAYKUMAR APPASO SAWANT	First Purchaser	22/05/2014	14,13,400
1199	A-10	321	SATISH BRIJMOHAN YADAV	First Purchaser	17/08/2013	11,20,400
1200	A-10	322	JOSEPHINE DEXTER PEREIRA	First Purchaser	10/04/2013	12,02,440
1201	A-10	401	SARIKA NITTIN DESHMUKH	First Purchaser	10/01/2013	11,01,759
1202	A-10	402	MOHAN MARUTI SHEMBADE	First Purchaser	13/09/2013	12,05,625
1203	A-10	403	MEENA ARVIND YEWALE	First Purchaser	18/04/2013	12,05,625
1204	A-10	404	AMIT KIRAN MOLEKAR	First Purchaser	11/01/2013	12,05,625
1205	A-10	405	SANJAY RAMESH SONAWANE	First Purchaser	06/04/2013	12,05,625
1206	A-10	406	VIJAY G SONKAWADE	First Purchaser	21/02/2013	10,24,782
1207	A-10	408	TIVENDRAKUMAR DASHARATH	First Purchaser	26/02/2013	12,05,625
1208	A-10	409	PRATIBHA SANKET TALDEVKAR	First Purchaser	05/03/2013	12,05,625
1209	A-10	410	ANAH ZOHEB NATHANI	First Purchaser	01/02/2013	10,24,781
1210	A-10	411	MANOJ SUDAM OVHAL	First Purchaser	08/05/2013	12,96,187
1211	A-10	412	HRISHIKESH MAJHI	First Purchaser	08/05/2013	12,96,187
1212	A-10	413	TRUPTI PRAVIN DESHMUKH	First Purchaser	31/05/2013	12,05,625
1213	A-10	414	NITEENKUMAR GORAKH JAGTAP	First Purchaser	20/05/2014	15,20,625
1214	A-10	415	SWAPNA RAHUL GADIKAR	First Purchaser	21/06/2014	16,78,125
1215	A-10	416	YOGESH DHOOT	First Purchaser	05/04/2013	12,05,625
1216	A-10	418	ANUP CHANDRASHEKHAR GUJAR	First Purchaser	29/06/2013	12,05,625
1217	A-10	419	KIRAN YOGINDRA MHATRE	First Purchaser	14/03/2013	12,05,625
1218	A-10	420	NEVILLE FIROZE ARJANI	First Purchaser	22/01/2013	12,05,625
1219	A-10	421	NELSON JOSEPH	First Purchaser	22/05/2013	12,05,625
1220	A-10	422	KIRTIKUMAR BALKRISHNA PANDYA	First Purchaser	14/03/2013	11,01,760
1221	A-10	501	AJINKYA ANIL SALUNKHE	First Purchaser	29/09/2014	12,50,785
1222	A-10	502	RIYAZ SHAIKH	First Purchaser	04/03/2013	11,64,350
1223	A-10	503	ABHISHEK SINGH	First Purchaser	20/02/2013	11,64,350
1224	A-10	504	RUSHIKESH GULAB HANDE	First Purchaser	01/02/2013	11,64,350
1225	A-10	505	VISHAL VISHWANATH PATOLE	First Purchaser	20/03/2013	11,64,350
1226	A-10	506	YOGITA PRADEEP JUWATKAR	First Purchaser	20/03/2013	11,06,134
1227	A-10	508	ISA JAFFER KAZI	First Purchaser	03/06/2016	11,64,350
1228	A-10	509	BASHIR AMIN MURTUZA	First Purchaser	21/09/2016	11,64,350
1229	A-10	510	PRASAD DEEPAK CHAVAN-Brick	First Purchaser	19/09/2014	16,03,850
1230	A-10	511	ANIL R NAIR	First Purchaser	31/01/2013	12,50,785
1231	A-10	512	ARCHANA MONTERIO	First Purchaser	26/02/2013	12,50,785
1232	A-10	513	JYOTI BHAURAO MAHAJAN	First Purchaser	01/03/2013	11,64,350
1233	A-10	514	ARVIND SAVANT	First Purchaser	30/01/2015	18,82,200
1234	A-10	515	SALIL GHAG	First Purchaser	17/05/2013	11,64,350
1235	A-10	516	SHILPA AMIT VEREKAR	First Purchaser	19/10/2013	11,64,350
1236	A-10	518	SNEHA UMESH NAWARE	First Purchaser	09/12/2013	13,10,850
1237	A-10	519	SANGITA SHAIKENDRA KOLHE	First Purchaser	09/12/2013	13,10,850
1238	A-10	520	SAVITA SHYAM GADE	First Purchaser	05/07/2013	13,10,850
1239	A-10	521	FARHEEN NADEEM SHAIKH	First Purchaser	17/08/2013	11,79,765
1240	A-10	522	MANISHA BABURAO PILANKAR	First Purchaser	16/01/2013	10,63,167
1241	A-10	601	SMIJA PRASHANT THAKARE	First Purchaser	21/01/2017	13,48,163
1242	A-10	602	SIDDHESH JAGDISH BAGAYATKAR	First Purchaser	18/03/2013	12,52,875
1243	A-10	603	ANIL ASHOK SANVATSARKAR	First Purchaser	25/02/2013	12,52,875
1244	A-10	604	UTTAM BALKRISHNA SAWANT	First Purchaser	06/02/2013	12,52,875

1245	A-10	605	NOOPUR PARASHAR	First Purchaser	05/02/2013	12,52,875
1246	A-10	606	PRANALI DEEPAK VICHARE	First Purchaser	23/08/2013	12,52,875
1247	A-10	608	REHANA MERCHANT	First Purchaser	25/04/2014	12,52,875
1248	A-10	609	JITENDRA BHASKAR SHINDE	First Purchaser	04/03/2013	10,64,944
1249	A-10	610	DINESH KUMAR	First Purchaser	04/03/2013	12,52,875
1250	A-10	611	NITHYA V	First Purchaser	22/05/2013	13,48,163
1251	A-10	612	NEHA BIPIN TUPE	First Purchaser	16/03/2013	13,48,163
1252	A-10	613	GAURAV SINGH PUNDIR	First Purchaser	17/08/2013	12,05,625
1253	A-10	614	BALKRISHNA S AGARWAL	First Purchaser	04/01/2013	12,52,875
1254	A-10	615	MANISHA BALIRAM KAMBLE	First Purchaser	30/08/2013	
1255	A-10	616	PRAVEEN VASANT MALI	First Purchaser	31/08/2013	12,52,875
1256	A-10	618	SAGAR SHETH	First Purchaser	07/01/2013	12,52,875
1257	A-10	619	ANUJ BHATIA	First Purchaser	27/05/2013	12,52,875
1258	A-10	620	BHANU CHANDRASEN RAJPUT	First Purchaser	22/03/2013	10,64,944
1259	A-10	621	VAISHALI SUSHIL BENDALE	First Purchaser	02/03/2013	12,52,875
1260	A-10	622	VAISHALI SUSHIL BENDALE	First Purchaser	02/03/2013	13,48,162
1261	A-10	701	SHWETA SATYANARAYANA	First Purchaser	06/07/2013	12,99,130
1262	A-10	702	HIMANSHU SINGH	First Purchaser	06/07/2013	12,08,300
1263	A-10	703	GIRIJA SANKAR SAHU	First Purchaser	15/02/2013	12,08,300
1264	A-10	704	ASHWIN JACOB VARKEY	First Purchaser	21/02/2013	12,08,300
1265	A-10	705	SHWETA JATIN SHAH	First Purchaser	31/08/2013	12,08,300
1266	A-10	706	SUBODH PRASAD MENON	First Purchaser	18/02/2013	12,08,300
1267	A-10	708	RIMA N SHAH	First Purchaser	19/03/2014	12,08,300
1268	A-10	709	SHABBIR AMIRALI LAKDAWALA	First Purchaser	26/02/2013	12,08,300
1269	A-10	710	KANEEZE ZAINAB SHABBIR	First Purchaser	05/11/2012	10,27,055
1270	A-10	711	RAJASHREE VINAYAK PATIL	First Purchaser	28/03/2013	12,99,130
1271	A-10	712	MOHAMMED SOHRAB KHAN	First Purchaser	05/04/2013	12,99,130
1272	A-10	713	AMIN MERCHANT	First Purchaser	25/04/2014	12,08,300
1273	A-10	714	SALIMA MERCHANT	First Purchaser	25/04/2014	12,08,300
1274	A-10	715	RAGHABENDRA DAS	First Purchaser	25/02/2013	12,08,300
1275	A-10	716	Shivaling Sadashiv Ingavale	First Purchaser	16/02/2017	21,10,091
1276	A-10	718	GEORGIN BABY	First Purchaser	15/03/2013	12,08,300
1277	A-10	719	NITYANAND PARAB	First Purchaser	08/01/2013	12,08,300
1278	A-10	720	SHAIKH REHMAN KAMAL	First Purchaser	06/11/2015	12,08,300
1279	A-10	721	MEGHA LATH-Brick	First Purchaser	11/11/2014	15,66,932
1280	A-10	722	SINDHU RAI SAHEB PAL	First Purchaser	04/03/2013	12,99,130
1281	A-11	1	ASHVINI PRAVIN PAWAR	First Purchaser	01-03-2013	16,79,400
1282	A-11	2	MANOJ SHIVAJI JADHAV	First Purchaser	01-03-2013	15,54,000
1283	A-11	3	ANUJA SANDEEP UNDE	First Purchaser	30-11-2012	13,20,000
1284	A-11	4	ANAND BALKRISHNA KADAM	First Purchaser	26/02/2013	15,54,000
1285	A-11	5	SHIVNANDAN SAH	First Purchaser	10/01/2014	15,54,000
1286	A-11	6	RAVINDRA SAMBHAJI GAJARMAL	First Purchaser	08/04/2013	15,54,000
1287	A-11	7	SOLOMON ARTHUR JOGI	First Purchaser		
1288	A-11	8	AJAY NIKAM	First Purchaser	07/03/2013	16,79,400
1289	A-11	9	TANUSHREE ACHARYA-Brick	First Purchaser	26/12/2014	21,39,200
1290	A-11	10	NIMISH ASHOK SHAH	First Purchaser	02/03/2013	15,54,000
1291	A-11	11	BALKRISHNA LAXMAN KADAM	First Purchaser	11/12/2012	13,20,900
1292	A-11	12	SAROJA SRIDHARAN	First Purchaser	18/03/2013	13,20,901
1293	A-11	13	RAHUL JAIN	First Purchaser	13/02/2013	15,54,000
1294	A-11	14	SARMISTHA PAUL SARKAR	First Purchaser	12-08-2013	16,79,400
1295	A-11	101	REEMA K RAMCHANDANI	First Purchaser	27/04/2017	16,69,500
1296	A-11	102	VIVEK KUMAR SRIVASTAVA	First Purchaser	12/12/2014	15,45,000

1297	A-11	103	JAGDISH RADHAKRISHANDAS	First Purchaser	19/12/2012	13,13,250
1298	A-11	104	ADITYA AGRAWAL	First Purchaser	20/12/2012	15,45,000
1299	A-11	105	SAMBHAJI. JADHAV, KALPANA	First Purchaser	30/07/2019	25,26,700
1300	A-11	106	KIRAN MILIND LOKARE	First Purchaser	05/02/2013	15,45,000
1301	A-11	107	NILESH AVINASH SHINDE	First Purchaser	01-01-2013	16,89,500
1302	A-11	108	NIKHIL NANDAN BHAWKAR	First Purchaser	13/02/2013	16,69,500
1303	A-11	109	SANDEEPKUMAR SHIVSHANKAR	First Purchaser	28/02/2013	15,45,000
1304	A-11	110	ARCHANA GUPTA	First Purchaser	27/02/2013	15,45,000
1305	A-11	111	ALOK KUMAR MISHRA	First Purchaser	28/02/2013	15,45,000
1306	A-11	112	JYOTI PRABISH ARIKKEL	First Purchaser	20/02/2013	15,45,000
1307	A-11	113	PRAJISH ARIKKEL	First Purchaser	20/02/2013	15,45,000
1308	A-11	114	VAISHALI CHETAN DESHMUKH	First Purchaser	10/05/2013	16,69,500
1309	A-11	201	ATUL SURESH DUMBRE	First Purchaser		
1310	A-11	202	ASHWINI AVINASH KAMAT	First Purchaser	09-11-2012	13,20,900
1311	A-11	203	PRADIP VILAS PATIL	First Purchaser	24/05/2013	15,54,000
1312	A-11	204	BHUSHAN KASAR	First Purchaser	05/03/2013	15,54,000
1313	A-11	205	NILESH KASAR	First Purchaser	05/03/2013	15,54,000
1314	A-11	206	BHUVAN SINGH	First Purchaser	14/02/2013	15,54,000
1315	A-11	207	CHETAN KHODE	First Purchaser	18/03/2013	16,79,400
1316	A-11	208	AKASH PRADEEP GHONGE	First Purchaser	25/03/2013	16,79,400
1317	A-11	209	JAIPRAKASH RAMANAND	First Purchaser		
1318	A-11	210	PRABHAKAR K. SINGH	First Purchaser	06/03/2014	16,74,850
1319	A-11	211	SANJAY D. DESHMUKH	First Purchaser	20/03/2013	15,54,000
1320	A-11	212	JAYPRAKASH JAYKUMAR SAKLE	First Purchaser	06/03/2013	15,54,000
1321	A-11	213	HARDIK PRAMOD SALVI	First Purchaser	06/12/2013	17,63,000
1322	A-11	214	VIPUL SURESH DUMBRE	First Purchaser		
1323	A-11	301	SANJAY DATTATRAY PATIL	First Purchaser	07/02/2013	16,69,500
1324	A-11	302	VIKAS PRASAD	First Purchaser	09-11-2012	13,13,250
1325	A-11	303	NANDITA G SAVANT	First Purchaser	15/01/2013	15,45,000
1326	A-11	304	MAHESH R NAIK	First Purchaser	18/02/2013	15,45,000
1327	A-11	305	VINAYAK PAYAK GAONKAR	First Purchaser	11/12/2012	13,13,250
1328	A-11	306	GALIB BABAR PATEL	First Purchaser	01-03-2013	15,45,000
1329	A-11	307	JAIDEEP PRAKASH KAKIRWAR	First Purchaser	04-02-2013	16,69,500
1330	A-11	308	NISHA MADHUKAR NAGWEKAR	First Purchaser	18-12-2013	16,69,500
1331	A-11	309	DURGESH PRAMODASING SHISODE	First Purchaser		
1332	A-11	310	SAMEER G RANE	First Purchaser	05/03/2013	15,45,000
1333	A-11	311	UDAY NINAN	First Purchaser	25/02/2013	14,67,751
1334	A-11	312	YOGESH D KENJALE	First Purchaser	11-02-2013	15,45,000
1335	A-11	313	GAURAV ASHOK DUA	First Purchaser	18/02/2013	15,45,000
1336	A-11	314	SHINDU NAMDEO SHIRSATH	First Purchaser	28/01/2013	14,19,074
1337	A-11	401	MAHESH BHAGAT	First Purchaser	11/12/2012	13,13,240
1338	A-11	402	RASHMI KARANDE	First Purchaser	05/03/2013	15,85,350
1339	A-11	403	NARENDRA KUMAR TIWARI	First Purchaser	05/02/2013	15,85,350
1340	A-11	404	PANKAJ UPRETI	First Purchaser	01/02/2013	15,85,350
1341	A-11	405	BHARAT KHARE	First Purchaser	14/02/2013	15,85,350
1342	A-11	406	RIYAZ CHAUDHARI	First Purchaser	27/02/2013	15,85,350
1343	A-11	407	ANJALI SRIVASTAVA	First Purchaser	12/02/2013	17,13,885
1344	A-11	408	KANIFNATH PAILWAN	First Purchaser		
1345	A-11	409	PRAKASH UMAJI KHARATMAL	First Purchaser	20/02/2013	15,85,350
1346	A-11	410	PRASHANT P SAMANT	First Purchaser	29/01/2013	17,94,350
1347	A-11	411	KRISHNA KANT TRIPATHI	First Purchaser	07/02/2013	15,85,350
1348	A-11	412	ARCHANA ASHOK PEDNEKAR	First Purchaser		

1349	A-11	413	BHAGYASHREE R BADAWE	First Purchaser	15/03/2013	13,47,548
1350	A-11	414	HARISH ARORA	First Purchaser	16/04/2013	17,13,885
1351	A-11	501	MOHAMMED SAQIB AHMED	First Purchaser	21-01-2013	14,77,279
1352	A-11	502	SUMAN AJIT WADEKAR	First Purchaser	25-03-2013	16,07,250
1353	A-11	503	VITTHAL BABAN KAVITAKE	First Purchaser	17-12-2012	16,07,250
1354	A-11	504	SANDEEP BUDHRAJA	First Purchaser	31-05-2013	16,07,250
1355	A-11	505	DATTATRAYA RAMCHANDRA	First Purchaser	29-10-2012	13,66,163
1356	A-11	506	SHIVAJI LAXMAN BUGADE	First Purchaser	20/05/2013	16,07,250
1357	A-11	507	SUKUMAR RATANLAL DOSHI	First Purchaser	20-02-2013	17,37,975
1358	A-11	508	PARINITA PRAJAPATI	First Purchaser	03/08/2017	22,50,000
1359	A-11	509	MAHESH MURALIDHARAO GULVE	First Purchaser		16,07,250
1360	A-11	510	DEEPAK D SALUNKE	First Purchaser		
1361	A-11	511	RAJESH KALE	First Purchaser	08/02/2013	16,07,250
1362	A-11	512	SWAPNA PADHI	First Purchaser	05-07-2013	16,07,250
1363	A-11	513	KRISHNARAJ KHAKINDRA JOSHI	First Purchaser	05/07/2013	16,07,250
1364	A-11	514	SHOBHA RANGANATHAN	First Purchaser	05/07/2013	17,37,975
1365	A-11	601	GUNESH BIJOY DHAR-Brick	First Purchaser		
1366	A-11	602	SHUBHANGI SUDARSHAN KOKANE	First Purchaser	16/11/2013	18,57,050
1367	A-11	603	PRAVIN SHANTARAM CHANDSARE	First Purchaser	05/10/2013	18,57,050
1368	A-11	604	DINESH JAIN	First Purchaser	29/06/2013	16,48,050
1369	A-11	605	AURO KUMAR MOHAPATRA	First Purchaser	11/02/2013	16,48,050
1370	A-11	606	SATISH R. AWANUR	First Purchaser	12/02/2013	16,48,050
1371	A-11	607	AVINASH J. UTGIKAR	First Purchaser		
1372	A-11	608	SMITA ANIL GADWE	First Purchaser	01/03/2021	16,50,000
1373	A-11	609	MANISHA SANDESH MANGAONKAR	First Purchaser	21/02/2013	16,48,050
1374	A-11	610	Ashish J. Bidikar	First Purchaser	16/02/2013	16,48,050
1375	A-11	611	PRADIP N PATIL	First Purchaser	04/10/2013	18,57,050
1376	A-11	612	SHARADA BHAULAL PATIL	First Purchaser	15/03/2013	16,48,050
1377	A-11	613	MANDAR NAIK	First Purchaser	01-04-2013	16,48,050
1378	A-11	614	SAGAR BALKRISHNA PAWAR	First Purchaser	14-02-2013	17,82,855
1379	A-11	701	MADHVI SHIVLING GURAV	First Purchaser	05-04-2014	22,62,950
1380	A-11	702	SHEETAL KHEDKAR	First Purchaser	17/12/2012	16,69,500
1381	A-11	703	YOGESH DILIPKUMAR SANKLECHA	First Purchaser	30/11/2013	16,69,500
1382	A-11	704	ANKUSH BHAURAO SHAHARAO	First Purchaser	31/05/2013	16,69,500
1383	A-11	705	AJINKYA ARVIND GHODKE	First Purchaser	01/03/2013	16,69,500
1384	A-11	706	ARVIND KUMAR PATEL	First Purchaser	03/08/2017	16,69,500
1385	A-11	707	ARVIND RAJE	First Purchaser	16/03/2013	18,06,450
1386	A-11	708	AVINASH GABA	First Purchaser	14/03/2013	18,06,450
1387	A-11	709	TARUN KUMAR	First Purchaser	20/04/2013	16,69,500
1388	A-11	710	SACHIN TEKCHANDANI	First Purchaser	28/12/2012	16,69,500
1389	A-11	711	HARISH BHARTI	First Purchaser	15/02/2013	16,69,500
1390	A-11	712	ASHWINI BABAN SHETE-Brick	First Purchaser	19/08/2015	24,99,500
1391	A-11	713	RAHUL SUDHAKAR PETHKAR	First Purchaser	23/11/2012	16,69,500
1392	A-11	714	RUBINA ANISAHMED BAGWAN	First Purchaser	15/02/2013	18,06,450
1393	A-12	1	ROHAN AHALE	First Purchaser	05/03/2013	16,79,400
1394	A-12	2	KAVITA MANGESH BHANDKAR	First Purchaser	2010212013	15,54,000
1395	A-12	3	ASHWINI ASHOK DETHE	First Purchaser	1811212012	13,20,900
1396	A-12	4	GANESH SHIVAJI	First Purchaser	16/03/2013	15,54,000
1397	A-12	5	VASANT DHAKU UTEKAR	First Purchaser	01/03/2013	14,76,300
1398	A-12	6	Tanmay Tapan Dey	First Purchaser	13/07/2017	21,19,700
1399	A-12	7	CHALLA KRISHNA VENI	First Purchaser	01/09/2017	16,79,400
1400	A-12	8	VISHAL VISHWANATH PATOLE	First Purchaser	20/03/2013	15,54,000

1401	A-12	9	DILIP VITHAL PAI	First Purchaser	05/02/2013	13,98,601
1402	A-12	10	MOHAMMED EHTESHAM ANJUM	First Purchaser	29/01/2013	15,54,000
1403	A-12	11	SACHIN DESHMUKH	First Purchaser	24/05/2013	15,54,000
1404	A-12	12	CORPORATE FLYERS P.LTD	First Purchaser	26/05/2017	16,79,400
1405	A-12	101	RAMESH SHARMA	First Purchaser	07/03/2013	16,69,500
1406	A-12	102	SAMEER VITTHALRAO SAGAR	First Purchaser	21/01/2013	15,45,000
1407	A-12	103	DHANESH HARI VEER	First Purchaser	22/02/2013	15,45,000
1408	A-12	104	KANCHAN LAXMAN SAWLANI	First Purchaser	03/05/2013	13,13,250
1409	A-12	105	SHUBHANGI ASHISH PHULPAGAR	First Purchaser	26/11/2012	13,13,250
1410	A-12	106	AMOL PANDURANG NAVALE	First Purchaser	25/03/2013	16,69,500
1411	A-12	107	PURNIMA PRADEEP GHONGE	First Purchaser	24/06/2013	16,69,500
1412	A-12	108	BHUVAD YASHWANT DHAKU	First Purchaser	12/04/2013	15,45,000
1413	A-12	109	KISHORI KUMAR PATIL-Brick	First Purchaser	16/05/2015	21,67,500
1414	A-12	110	MONICA RAJENDRA PRASAD	First Purchaser	02/11/2012	13,13,250
1415	A-12	111	RAKESH R KABADE	First Purchaser	25/02/2013	15,45,000
1416	A-12	112	AKANSHA SANJAY JAIN	First Purchaser	08/03/2013	15,86,025
1417	A-12	201	PARMEET KAUR CHADHA	First Purchaser	08/05/2013	14,27,491
1418	A-12	202	MULLA MARYAMUNNISAA	First Purchaser	18/02/2013	15,54,000
1419	A-12	203	MANISH S CHITNIS	First Purchaser	29/12/2012	15,54,000
1420	A-12	204	MANISH SAWANT	First Purchaser	22/02/2013	14,76,301
1421	A-12	205	VANDITA PATIL	First Purchaser	16/01/2013	15,54,000
1422	A-12	206	AJAY RAUT	First Purchaser	20/03/2013	16,79,400
1423	A-12	207	SUSHILABAI RANJIT RATHOD	First Purchaser	11/03/2013	19,09,300
1424	A-12	208	AMIT SURESH BAJAJ	First Purchaser	20/05/2013	15,54,000
1425	A-12	209	PRASHANT YADGIRE	First Purchaser	26/02/2013	15,54,000
1426	A-12	210	PRIYADARSHINI ACHARYA	First Purchaser	28/06/2013	15,54,000
1427	A-12	211	DEEPASHREE UMESH PAWAR	First Purchaser	20/02/2013	15,54,000
1428	A-12	212	PARAMJIT SINGH CHADHA	First Purchaser	08/05/2013	14,27,491
1429	A-12	301	ARINDAM BHATTACHARYA	First Purchaser	14/03/2013	16,69,500
1430	A-12	302	VIRAG SUBHASH SHAH	First Purchaser	27/02/2013	15,45,000
1431	A-12	303	VARUN AGRAWAL	First Purchaser	02/11/2019	15,45,000
1432	A-12	304	JOSHI PRASHANT SHASHIKANT-Brick	First Purchaser	17/04/2015	21,67,500
1433	A-12	305	VARUN AGRAWAL	First Purchaser	22/01/2021	15,45,000
1434	A-12	306	SANDHYA RAO	First Purchaser	19/03/2013	16,69,500
1435	A-12	307	SAGAR DEORAO NAGDEOTE	First Purchaser	14/03/2013	16,69,500
1436	A-12	308	JOSHUA DAVID D'SILVA	First Purchaser	20/05/2013	15,45,000
1437	A-12	309	MEENA SHASHIKANT WAIDANDE	First Purchaser	24/05/2013	15,45,000
1438	A-12	310	ASHOK MAHADEORAO BHAGAT	First Purchaser	06/02/2013	13,90,500
1439	A-12	311	VISHAL NARAYAN MHETRE	First Purchaser	11/02/2013	15,45,000
1440	A-12	312	AMAL KUMAR BANERJEE	First Purchaser	13/03/2013	16,69,500
1441	A-12	401	VITHALRAO MALHARI PUSAVALE	First Purchaser	21/06/2013	14,56,802
1442	A-12	402	YOGESHKUMAR MALI	First Purchaser	12/03/2012	15,85,350
1443	A-12	403	MADHURI D GAIKWAD	First Purchaser	18/03/2013	15,85,350
1444	A-12	404	KAILAS PRALHAD ABHANG	First Purchaser	24/12/2012	15,85,350
1445	A-12	405	MANOHAR AMBAJI PALMURE	First Purchaser	11/03/2013	15,85,350
1446	A-12	406	AJAY U MAKODE	First Purchaser	04/02/2013	17,13,885
1447	A-12	407	AVINASH VENKATRAO JOSHI	First Purchaser	17/12/2012	17,13,885
1448	A-12	408	AKSHAY RAO	First Purchaser	12/11/2012	15,85,350
1449	A-12	409	KOTALWAR DNYANESHWAR	First Purchaser	28/01/2013	15,85,350
1450	A-12	410	SHAILESH RAJARAM PATIL	First Purchaser	22/03/2013	15,85,350
1451	A-12	411	KOTALWAR ANITA DNYANESHWAR	First Purchaser	28/01/2013	15,85,350
1452	A-12	412	ANIRUDDHA JOSHI	First Purchaser	01/01/2013	17,13,885

1453	A-12	501	SURESH KATTAL SHARMA	First Purchaser	18/03/2013	14,77,279
1454	A-12	502	PRAKASH MALI	First Purchaser	11/09/2012	13,66,163
1455	A-12	503	BASAPPA MURUGEPPA DIWANMAL	First Purchaser	11/09/2012	13,66,163
1456	A-12	504	PAWAN SURYAWANSHI	First Purchaser	20/02/2013	16,07,250
1457	A-12	505	ANIL BHASKAR LAKHAN	First Purchaser	16/04/2013	16,07,250
1458	A-12	506	NEEL PRAVINBHAI SHAH	First Purchaser	14/6/2013	13,03,000
1459	A-12	507	DHANANJAY DEGAONKAR	First Purchaser	30/11/2012	14,77,278
1460	A-12	508	KJ HARI HARA KRISHNAN	First Purchaser	18/03/2013	16,07,250
1461	A-12	509	RAHUL P. KANDURWAR	First Purchaser	20/2/2013	16,07,250
1462	A-12	510	YOGIRAJ VENIMADHAV GOSAVI	First Purchaser	06/03/2013	16,07,250
1463	A-12	511	NEHA SAINI	First Purchaser	30/03/2013	13,03,000
1464	A-12	512	KRISHNAKUMAR PRABHAKARRAO	First Purchaser	30/11/2012	14,77,278
1465	A-12	601	RICHA D SAREEN	First Purchaser	08/03/2013	17,82,855
1466	A-12	602	COLLIN D'MELLO	First Purchaser	25/10/2013	18,57,050
1467	A-12	603	RAHUL MURLIDHAR GORE.	First Purchaser	03/07/2013	16,48,050
1468	A-12	604	ANSHUMAN PACHAURI	First Purchaser	30/01/2013	10,93,500
1469	A-12	605	YOGESH RAMESH DESHMUKH	First Purchaser	11/02/2013	16,48,050
1470	A-12	606	YOGESH KUMAR RAJESHBHAI	First Purchaser	01/04/2013	20,12,755
1471	A-12	607	MANOHAR VITTHAL PANGARE	First Purchaser	08/04/2013	17,82,855
1472	A-12	608	ASMITA RAHUL BAGAL	First Purchaser	28/02/2013	10,93,500
1473	A-12	609	SUDHIR BERAD	First Purchaser	11/01/2013	16,48,050
1474	A-12	610	NIYATI JITENDRA GHATWAL	First Purchaser	02/03/2013	16,48,050
1475	A-12	611	VAISHALI RAHUL KILJE	First Purchaser	02/03/2013	16,48,050
1476	A-12	612	MANOJ RAMA PUJARI	First Purchaser	28/01/2013	17,82,855
1477	A-12	701	ADITYA PRAMOD GAIKWAD	First Purchaser	01/01/2013	15,35,483
1478	A-12	702	PAYAL JAIN-Brick	First Purchaser	23/12/2014	22,92,000
1479	A-12	703	SACHIN SHARAD DHAVALE.	First Purchaser	02/04/2013	16,69,500
1480	A-12	704	NUPUR NIVIRUTTI GITE-Brick	First Purchaser		
1481	A-12	705	RATNADEEP SAKHARE	First Purchaser	20/02/2013	16,69,500
1482	A-12	706	LATALAXMI DEVDATTA WORLIKAR	First Purchaser	20/04/2013	15,35,483
1483	A-12	707	RANVIJAY CHOUDHARY	First Purchaser	24-05-2013	18,06,450
1484	A-12	708	PRAVIN NARAYAN MALI	First Purchaser	14/02/2013	16,69,500
1485	A-12	709	LEE PHIN CHANG	First Purchaser	17/12/2012	14,19,075
1486	A-12	710	ASHOK KUMAR VARMAN	First Purchaser	02/03/2013	14,19,076
1487	A-12	711	RAJKUMAR VERMA	First Purchaser	03/08/2013	14,19,075
1488	A-12	712	VIJAYKUMAR BHAGWAN MESTRI	First Purchaser	20/04/2013	15,35,483
1489	A-13	1	PRADEEP SAKHARAM MORE	First Purchaser		
1490	A-13	2	JUNAID ALAM ANSARI	First Purchaser	19/10/2013	24,45,000
1491	A-13	3	PANJABRAO DASARAM CHAVAN	First Purchaser	25/03/2013	21,59,000
1492	A-13	4	SHIRISHKUMAR SUDHIRKUMAR	First Purchaser	21/02/2013	21,59,000
1493	A-13	5	MAKARAND GHADGE	First Purchaser	30/11/2013	23,44,900
1494	A-13	6	SOMARANI KEWAL SHARMA-	First Purchaser	18/05/2018	26,59,500
1495	A-13	7	AMIT K MORTI	First Purchaser	06/04/2013	23,44,900
1496	A-13	8	RAMANUJ THAKUR	First Purchaser	27/02/2013	23,44,900
1497	A-13	9	PUSHPA ARUN KUMAR MISHRA	First Purchaser	03/09/2013	23,44,900
1498	A-13	10	GANESH VASANT NAIK	First Purchaser	24/05/2013	26,59,500
1499	A-13	101	JEETENDER LALCHAND LOHANA	First Purchaser	03/03/2014	23,37,750
1500	A-13	102	SUDHIR KARBHARI PINGALE	First Purchaser	19/01/2013	21,52,500
1501	A-13	103	SANDEEP BABAN ROKDE	First Purchaser	26/02/2013	21,52,500
1502	A-13	104	MRINAL BAIRAGI	First Purchaser	05/03/2013	21,52,500
1503	A-13	105	ATUL KISHOR GUPTA	First Purchaser	20/02/2013	23,37,750
1504	A-13	106	DINKAR RAGHUNATH KOLHATKAR	First Purchaser	02/04/2013	19,87,088

1505	A-13	107	GAYATRI KUMARI ALOK	First Purchaser	27/08/2014	23,37,750
1506	A-13	108	MOHD GHULAM NABI KHAN	First Purchaser	24/07/2013	23,37,750
1507	A-13	109	SHRIKANT KADAVERGU	First Purchaser	22/02/2013	23,37,750
1508	A-13	110	VISHWESHVAR DALPATRAO DEORE	First Purchaser	05/04/2013	23,37,750
1509	A-13	201	AVINASH KUMAR MISHRA	First Purchaser	24/12/2012	23,44,900
1510	A-13	202	DNYANESH BENDRE	First Purchaser	22/03/2013	19,43,101
1511	A-13	203	MANISH KUMAR AGRAWAL	First Purchaser	22/02/2013	21,59,000
1512	A-13	204	GAURAV SINGH	First Purchaser	27/02/2013	21,59,000
1513	A-13	205	KAUSHALYA G TUPPE	First Purchaser	07/06/2013	26,59,500
1514	A-13	206	TUSHAR RAMESH SONUNE	First Purchaser	26/11/2012	23,44,990
1515	A-13	207	NIVEDITA PARAG DESHMUKH	First Purchaser	02/01/2013	23,44,900
1516	A-13	208	AMRENDRA MOHANTY	First Purchaser	05/08/2013	23,44,900
1517	A-13	209	SANTOSH KUMAR SINGH	First Purchaser	23-05-2013	23,44,900
1518	A-13	210	SUMIT JAISWAL	First Purchaser	01/03/2013	23,44,900
1519	A-13	301	AJAY KUMAR VERMA	First Purchaser	05/04/2013	23,37,750
1520	A-13	302	PREETI SRIVASTAVA	First Purchaser	04/03/2013	21,52,500
1521	A-13	303	MEGHASHYAM JAGANNATH	First Purchaser	27/02/2013	18,29,625
1522	A-13	304	ARUN KEVAL KRUSHN SHARMA	First Purchaser	22/05/2018	24,37,500
1523	A-13	305	SHAILESH SHAH	First Purchaser	03/01/2018	23,37,750
1524	A-13	306	VENANTIUS D'SOUZA	First Purchaser	28/03/2013	23,37,750
1525	A-13	307	RACHANA N SONOJI	First Purchaser	11/06/2013	22,20,864
1526	A-13	308	SHAILENDRA MISHRA	First Purchaser	17/08/2013	23,37,750
1527	A-13	309	PRANESH KUMAR AMAR	First Purchaser	01/02/2013	23,37,750
1528	A-13	310	RAJESH ROSHAN	First Purchaser	01/03/2013	23,37,750
1529	A-13	401	DHANANJAY TULARAM AWALE	First Purchaser	02/01/2013	23,92,090
1530	A-13	402	SANJAY SHANKAR JOSHI	First Purchaser	07/02/2014	22,01,900
1531	A-13	403	NANDA SHETTY	First Purchaser	15/03/2013	22,01,900
1532	A-13	404	NISHIKANT CHANDRASHEKHAR	First Purchaser	04/03/2013	22,01,900
1533	A-13	405	SUDHIR RAHASE	First Purchaser	04/02/2013	23,92,090
1534	A-13	406	SHUMAILA MOHSIN JAMADAR	First Purchaser	02/04/2013	23,92,090
1535	A-13	407	VIJAYA RAJENDRA BORHADE	First Purchaser	13/05/2013	25,71,356
1536	A-13	408	MANOJEET CHOWDHURY	First Purchaser	17/01/2014	30,21,290
1537	A-13	409	BHUSHAN ANANDRAO MANE	First Purchaser	29/06/2013	23,92,090
1538	A-13	410	PRADEEP RAMNANI	First Purchaser	18/03/2013	23,92,090
1539	A-13	501	DEVAN BAIJAL	First Purchaser	15/02/2013	24,31,800
1540	A-13	502	SHRIKANT NANDKUMAR ADHAV	First Purchaser	09/01/2013	22,38,000
1541	A-13	503	SHIVENDRA SINGH	First Purchaser	20/03/2013	22,38,000
1542	A-13	504	MAHESHKUMAR MANIK KADAM	First Purchaser	19/08/2014	22,38,000
1543	A-13	505	CHHAYA VIJAYKUMAR KATARIYA	First Purchaser	15/07/2016	24,31,800
1544	A-13	506	SAMIR SAWANT	First Purchaser	25/02/2013	24,31,800
1545	A-13	507	VIKAS CHANDRA ROY	First Purchaser	25/02/2013	24,31,800
1546	A-13	508	SUDHANSHU SHEKHAR	First Purchaser	18/02/2013	20,67,030
1547	A-13	509	FANI BHUSHAN PRASAD	First Purchaser	25/02/2013	20,67,030
1548	A-13	510	SHASHI BHUSHAN AHUJA	First Purchaser	08/01/2013	24,21,800
1549	A-13	601	CHANDRAPRAKASH TUKARAM	First Purchaser	25/02/2013	24,86,470
1550	A-13	602	RAHUL NARAYANDEO	First Purchaser	28/12/2012	22,87,700
1551	A-13	603	BHASKAR GIRIDHARI GANVIR	First Purchaser	18/03/2013	22,87,700
1552	A-13	604	ROHAN JAYARAM YADAV	First Purchaser	12/11/2012	19,44,545
1553	A-13	605	SUSHMITA PATRA	First Purchaser	13/05/2013	24,86,470
1554	A-13	606	KISHOR BHARAT CHAVAN	First Purchaser	15/03/2013	24,86,470
1555	A-13	607	ANJALI KALUSKAR	First Purchaser	22/03/2013	21,13,500
1556	A-13	608	RASHMI SINHA	First Purchaser	16/01/2014	24,86,470

1557	A-13	609	ROSY RANI	First Purchaser	16/01/2014	24,86,470
1558	A-13	610	DILIP VINAYAK JAGTAP	First Purchaser	03/05/2013	24,86,470
1559	A-13	701	SUNANADA NARAYAN	First Purchaser	22/05/2013	25,25,850
1560	A-13	702	NITIN DESHPANDE	First Purchaser	26/03/2013	23,23,500
1561	A-13	703	CHANDAN KUMAR	First Purchaser	08/04/2013	23,23,500
1562	A-13	704	KAPIL UMESH KULKARNI	First Purchaser	01/03/2013	23,23,500
1563	A-13	705	HEMALATA S SHETTY	First Purchaser	16/12/2015	25,25,850
1564	A-13	706	DINESH K GABHANE	First Purchaser	11/03/2013	25,25,850
1565	A-13	707	VIJAY PANPALIA	First Purchaser	16/03/2013	25,25,850
1566	A-13	708	CHAITALI PRASHANT VARADKAR	First Purchaser	04/03/2013	25,25,850
1567	A-13	709	JAYANT PARABHAKAR GUNE	First Purchaser	04/04/2014	23,99,557
1568	A-13	710	URMILA SUHAS KHANDAVE	First Purchaser	25/02/2013	25,25,850

2,17,95,50,736

TC

HINJAWADI HILLS PHASE-2 CHS LTD - Owners list

SR NO:	UNIT DETAILS	NAME OF OCCUPANT/OWNER	DATE OF AGREEMENT	AGREEMENT VALUE/TOTAL CONSIDERATION PAID TO BUILDER
1	A14-001	SHAILESH PRABHAKARRAO KALE	23-09-2013	10,94,000
2	A14-002	GADWAL GULAMDASTAGIR ISMAIL SB	24-12-2013	15,57,000
3	A14-003	ZEESHAN CHISHTY	24-12-2013	15,57,000
4	A14-004	SHWETA AGARWAL	17-01-2014	16,82,700
5	A14-005	DHARANI MADALA	26-11-2013	16,82,700
6	A14-006	JALEENDHAR DINKAR KALE	13-01-2014	15,82,700
7	A14-007	KIRAN SUBHASH GOPLANI & MITALI AN	20-07-2017	16,82,700
8	A14-008	RACHNA UTPAL PANDYA/UTPAL BABUR	19-04-2014	-
9	A14-101	ABHIJIT JANARDHAN CHAUDHARI	30-11-2015	27,82,278
10	A14-102	ROHAN PATKAR	24-03-2014	15,48,000
11	A14-103	AISHWARYA AMIT BAPAT/HEMANGI BH	08-06-2021	16,00,000
12	A14-104	ROHINI SHANKAR KADAM	05-04-2023	17,56,000
13	A14-105	MAHENDRA RANAWAT	24-11-2016	16,72,800
14	A14-106	MOHAN KUMAR JHA	17-12-2012	16,69,500
15	A14-107	AVINASH LAXMAN GADGE	05-10-2013	16,72,800
16	A14-108	ROSHNI RAJENDRA CHAUDHARI	13/02/2013	16,69,500
17	A14-201	RAHUL R SRIVASTAVA	05-07-2016	16,82,700
18	A14-202	JANHAVI KAJALE	03-06-2013	13,98,601
19	A14-203	JITENDRA R JADHAV	12-03-2014	19,76,000
20	A14-204	RAHUL KHANDARE	31-08-2021	14,80,000
21	A14-205	NAGVENI LAXMAN JEGRE & SHARAT UN	05-04-2023	17,35,000
22	A14-206	PRAVIN SADASHIV KSHIRSAGAR	22-09-2015	16,82,700
23	A14-207	VIJAY WAMANRAO KSHIRSAGAR/PORN	27-12-2012	16,79,400
24	A14-208	MS. LORIEN T JOSEPH	21-02-2013	16,79,400
25	A14-301	SOURABH SHUKLA	20-09-2014	16,72,800
26	A14-302	AMOL KHEDULKAR	01-03-2014	14,70,600
27	A14-303	BASAVARAJ D BEVINAMARAD	02-02-2013	15,45,000
28	A14-304	SUNIL RAMESHWAR WAKLE	15-06-2013	16,69,500
29	A14-305	SHAMKANT SHIVDAS MARATHE	27-12-2013	16,72,800
30	A14-306	SANJAY KUMAR SINGH/GITA SANJAY SI	02-06-2013	14,19,075
31	A14-307	SNEHASIS MISHRA	03/09/2013	16,62,500
32	A14-308	SACHIN SHRIVASTAV	07/12/2013	16,72,800
33	A14-401	NAND GOPAL ANAND	20-04-2013	17,13,885
34	A14-402	MR AKSHAY V KUMAR	21-05-2014	15,88,425
35	A14-403	APOORV GUPTA	11-02-2013	15,88,425
36	A14-404	MOHAN RAMESHWAR WAKLE	22-03-2013	17,13,885
37	A14-405	HARICHANDRA RUPCHAND PATIL	18-10-2013	17,17,268
38	A14-406	SASMITA CHOUDHURY	12-07-2013	17,17,267
39	A14-407	ABHAY MADHUKAR DONGRE	20-11-2013	17,17,000

40	A14-408	MANISHA PRAFULLA CHAUDHARI	17-06-2013	14,56,802
41	A14-501	NIRAJ SHAMDARSHEE	18-04-2013	17,37,975
42	A14-502	VIKRAM BAL	23-01-2013	16,07,250
43	A14-503	ABDUL SATTAR JATU	22-02-2018	16,10,400
44	A14-504	SYED AHTESHAM ALI	22-11-2012	17,37,975
45	A14-505	MANISH KUMAR SHRIVASTAVA	19-08-2017	14,80,224
46	A14-506	YOGESH RAGHUNATH WAGH & MONIK	12-12-2019	15,75,000
47	A14-507	NEHA AGRAWAL	22-03-2021	16,50,000
48	A14-508	SULAGNA GHOSH	18-02-2013	17,37,975
49	A14-601	PADMA SANJAY GATE	23-08-2021	18,74,046
50	A14-602	DEEPA ANIL NAIK	14-02-2013	16,48,050
51	A14-603	SACHIN BORSE	01-06-2014	16,51,275
52	A14-604	AJAY P JOSHI	07-10-2013	17,86,403
53	A14-605	SHYAMSUNDER PANCHAL		
54	A14-606	RISHI MURKYA	20-03-2013	17,82,855
55	A14-607	ASHOK G. BOHRA	17-10-2013	17,86,403
56	A14-608	LIPIKA BANERJEE	18-02-2013	17,82,855
57	A14-701	AYAN SARKAR	26/11/2012	18,06,450
58	A14-702	PATANJALI PURI & SHILPA PATANJALI P	28-12-2012	16,69,500
59	A14-703	SIDDHARTH PRIYE	14-12-2016	18,80,800
60	A14-704	BHUTKAR RAJESH N	26-11-2013	18,10,080
61	A14-705	AMIT CHANDRASHEKHAR KADAM	10-01-2013	18,10,080
62	A14-706	KAUSHIK GHOSH & NANDINI GHOSH	16-04-2013	18,06,450
63	A14-707	MUKKU MANISHA SHYAMBABU	14-07-2017	15,38,568
64	A14-708	MANJIRA BANDYOPADHYAY/DIPANKAR	04-10-2013	18,10,080
65	A14-801	AMMAR SAIFY	20-11-2014	25,21,420
66	A14-802	LEELA DEVI	03-06-2019	27,36,000
67	A14-803	BHUSHAN ASHOK SONAJE	05-12-2014	24,79,278
68	A14-804	RONAK VIVEK KASHID/ VIVEK KASHID/S	02-06-2015	26,39,068
69	A14-805	KONAL SHARMA	09-01-2015	25,46,678
70	A14-806	SONALI MANGESH TIDKE	27-03-2015	26,04,500
71	A14-807	ANITA SUHAS DEOGAONKAR/SUHAS M	23-04-2015	25,04,546
72	A14-808	RAJESH RAMDAS DANKH	17-06-2014	23,16,437
73	A15-001	BALASAHEB KISAN SATHE	24/10/2013	16,82,700
74	A15-002	DEBABRATA DAS	01-03-2014	17,66,500
75	A15-003	MANISHA BALIRAM KAMBLE	30-03-2013	15,54,000
76	A15-004	GANGADHAR BABAN KARDILE	19-08-2013	16,79,400
77	A15-005	VINOD MARUTI KALE	05-02-2021	18,50,000
78	A15-006	MONISH GUPTA	07-09-2014	16,82,700
79	A15-007	MONISH GUPTA	07-09-2014	16,82,700
80	A15-008	MITALI ANIL AILANI & SUNIL	20-07-2017	16,82,700
81	A15-101	SUNITA A. LANDGE	27-06-2013	16,69,500
82	A15-102	ZIAUDDIN MOHAMMAD BASHIR KHAN	18-06-2019	15,48,000
83	A15-103	DARSANA ABHIJEET SINGH	20-12-2012	15,45,000
84	A15-104	PRAASAD SHASHIKANT NARKAR	20-12-2012	16,69,500

85	A15-105	TUSHAR RAVINDRANATH GOSAVI	29-01-2013	16,69,500
86	A15-106	ASHA PRAKASH KALE	18-04-2013	14,19,075
87	A15-107	SAGAR SHARMA	17-01-2014	16,72,800
88	A15-108	JYOTI RAJENDRA WAKCHAURE	01-08-2022	17,50,000
89	A15-201	KIRAN BHANUDAS SHENDGE	24-02-2021	17,00,000
90	A15-202	SHRIKANT S. KAMBLE	27-06-2013	15,54,000
91	A15-203	DHIRAJKUMAR N PATIL	02-12-2013	15,54,000
92	A15-204	GIRISH SHARMA & JYOTI SHARMA	11-01-2021	16,70,000
93	A15-205	SAURABH SONI/TARANG SONI	21-03-2014	16,82,700
94	A15-206	PRATAP VISHNUPANT POTE	15-02-2013	14,27,650
95	A15-207	ROZINA BHATIA	05-10-2019	25,48,700
96	A15-208	ASHISH SUDHIR KULKARNI	08-02-2014	21,43,600
97	A15-301	SUDHA PRADEEP KUMAR/PRADEEP KUMAR	23-12-2013	19,01,600
98	A15-302	MILIND SUNDARRAO SALGAONKAR/VA	18-01-2013	13,13,250
99	A15-303	ASHOK YADAV	19-12-2012	15,45,000
100	A15-304	MUKESH KUMAR	12-01-2021	18,00,000
101	A15-305	SANJAY MAHESHWARI	13-11-2013	16,72,800
102	A15-306	RAMESH KUMAR VERMA	01-08-2013	16,69,500
103	A15-307	JAYESH BABULAL NANDA	17-01-2014	16,72,800
104	A15-308	POOJA HIREN PATADIYA	02-05-2016	27,47,700
105	A15-401	ASHISH ADHAV	05-04-2021	19,00,000
106	A15-402	SOURAV MUKHERJEE	22-06-2020	16,50,000
107	A15-403	POOJA RAMESH DHOTRE & RAMESH M.	21-01-2013	15,85,350
108	A15-404	KRIPA KISHOR THAKUR	10-12-2020	20,00,000
109	A15-405	HARSHAL SADASHIV JAWALE	02-08-2013	17,13,885
110	A15-406	SUNIL K VEREKAR	04-01-2018	25,00,000
111	A15-407	ANKIT MISHRA	26-03-2021	16,50,000
112	A15-408	FLORENCE LOBO	03-03-2014	17,52,945
113	A15-501	VIVEK KUMAR	24-12-2012	17,37,975
114	A15-502	GAURAV MANGESH GOTHOSKAR & UT	01-02-2014	16,10,400
115	A15-503	AJAY JAYKRISHNAN	06-06-2015	25,46,400
116	A15-504	SATYAJIT ROUT	24-08-2022	17,70,000
117	A15-505	RAVI BHUSHAN	08-12-2016	17,41,440
118	A15-506	BALAJI KENDRE	19-09-2016	14,80,224
119	A15-507	RAMBHAU TAYADE	01-10-2014	14,80,223
120	A15-508	KHWAJA MOHAMMED ISTIYAQUE	08-02-2021	18,50,000
121	A15-601	HARSH SHARMA	07-09-2014	22,47,303
122	A15-602	KASHMIRA MORE	23-02-2016	29,05,442
123	A15-603	MANGESH WARADE	26-12-2014	23,53,865
124	A15-604	RAVINDRA BHAU YEOLE	20-02-2017	22,47,302
125	A15-605	RAVINDRA BHAU YEOLE	20-02-2017	22,47,302
126	A15-606	ROHIT ARUN MAPARI	08-02-2021	18,50,000
127	A15-607	AVINASH BHUTADA	16-12-2016	28,13,200
128	A15-608	RANGNATH KISAN UBALE	09-12-2014	22,47,303
129	A15-701	VIDYA JEEVAN MALVANKAR	30-05-2017	18,10,080

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130	A15-702	SHUBAN LAL PANDIT	08-02-2016	24,96,480
131	A15-703	AMIT DUBEY	20/07/2015	24,96,480
132	A15-704	PRANNOY KSHATRIYA	24-01-2017	22,67,680
133	A15-705	AJEET VIJAYVARGIYA & NEHA AJEET VIJ	14-01-2015	24,96,480
134	A15-706	YASMIN UMAR KUNDAN/IMRAN UMAR	18-06-2016	24,97,060
135	A15-707	RUPALI AMOL KAMBLE	21-01-2015	24,52,551
136	A15-708	SANJAY KUMAR PANDEY	09-01-2015	24,71,516
137	A15-801	NIKET DILIP PATEL	11-07-2014	20,22,188
138	A15-802	MAHTAB KHAN	03-12-2019	28,54,517
139	A15-803	JILMA PERUVANGAT	12-09-2015	29,93,513
140	A15-804	HARIBHAU VITTHAL LANGHI	20-05-2015	16,82,700
141	A15-805	SASWATI PRIYADARSINI MISHRA	27-06-2017	21,78,400
142	A15-806	SANJAY RUDRA/PRIYANKA RUDRA	06-11-2020	21,96,000
143	A15-807	ASHWIN GAJANAN LOKHORKAR/PAYAL	21-12-2021	16,75,000
144	A15-808	ATISH DHAGE & RUPALI ATISH DHAGE	10-03-2015	27,22,643
145	B1-001	DEBOBROTO PAL	23-08-2021	12,50,000
146	B1-002	RAMESH HARI SALVE	29-08-2013	12,70,200
147	B1-003	NANDA NARAYAN THOMBARE	16-05-2013	12,70,200
148	B1-004	MEENAL AMOL SAVANT	12-03-2013	12,79,440
149	B1-005	NAIMUDDIN HASIM MULANI	21-01-2013	12,70,200
150	B1-006	AMIR J. MUJAWAR	07-05-2014	12,79,440
151	B1-007	KALPESH KHUSHALBHAJI PARMAR	30-10-2013	12,79,440
152	B1-008	SANTOSH JADHAV	01-10-2013	12,79,440
153	B1-009	SANDEEP HIRAJI WALEKAR/SANJANA	27-08-2015	18,04,140
154	B1-010	AJEET KUMAR	18-09-2015	14,54,340
155	B1-011	DIPALI SHANKAR	05-02-2018	13,00,000
156	B1-012	MOMIN AFZAL KARIM	03-03-2014	12,79,440
157	B1-013			
158	B1-014			
159	B1-015	YOGESH TAMBE	21-09-2013	11,90,400
160	B1-016	VAISHALI SUNIL BHAVSAR	29-03-2014	15,08,400
161	B1-017	AFSANA LATIF MAHUT/LATIF H MAHUT	11-11-2013	11,90,400
162	B1-018	RUSHIKESH DAGADU ZEND & DEEPIKA	19-12-2020	13,50,000
163	B1-019	SAVITA PRASAD POOJARI	23-05-2014	16,67,400
164	B1-020	VIJAY TUKARAM HAJARE	23-11-2020	13,00,000
165	B1-021	ROBIEN MARIA NADHAR	03-11-2016	10,11,840
166	B1-022	PRAVIN GULHANE	02-01-2013	12,70,200
167	B1-101	PRATIBHA THAKAR AND MANDAR	25-10-2013	12,05,500
168	B1-102	JAYA JAYPRAKASH AMONKAR	19-12-2020	12,10,000
169	B1-103	ARCHANA SANDIP THAKUR	12-08-2022	15,00,000
170	B1-104	KISHORKUMAR BHILA AMRITKAR & VAN	17-01-2014	12,05,520
171	B1-105	SHRIKANT NARAYAN CHANDURKAR	27-02-2015	12,05,520
172	B1-106	ANAND MAHADEV PAGARE	30-03-2015	16,71,714
173	B1-107	NITIN DNYANESHWAR SHINDE	02-02-2013	12,02,140
174	B1-108	BIPIN PHULCHAND SHRIVASTAV		

175	B1-109	SUBHASH NARAYAN GHULE	29-12-2012	12,02,440
176	B1-110	ROHINI S CHINIWAL	19-10-2013	12,05,520
177	B1-111	AVIRAJ GURMIT PURI	19-09-2015	18,93,962
178	B1-112	RAJKUMAR YADAV	02-12-2018	13,25,000
179	B1-113	ROHINI RAJU KUMBHARKAR	10-01-2013	11,23,200
180	B1-114	SANTOSH MADHUSUDAN SAMANT	25-04-2019	11,50,000
181	B1-115	RAHUL ASHOK JADHAV	06-07-2013	11,20,400
182	B1-116	SANTOSH MADHUSUDAN SAMANT	13-06-2013	11,20,400
183	B1-117	JANARDAN RAMCHANDRA PRABHU	07-05-2013	11,20,400
184	B1-118	SUNIL PRABHAKAR MAHAMUNI	26-03-2015	11,23,200
185	B1-119	ANAND NARAYAN RANADE	04-08-2013	11,20,400
186	B1-120	ANIL ANANDRAO LADE & PRAMODINI A	27-02-2023	10,00,000
187	B1-121	MOTISH SINGH	22-11-2013	11,23,200
188	B1-122	RAHUL MANSING GIRASE	13-12-2016	12,05,520
189	B1-201	NEHA ATUL HIRIJAGNER	30-11-2013	12,79,440
190	B1-202	MANISH KAJROLKAR	22/01/2013	12,70,200
191	B1-203	JAYASHREE JAYANT AGAWANE	15-06-2013	10,79,670
192	B1-204	NILOFAR ZAHEER SHAIKH	19-04-2014	12,79,440
193	B1-205	KARAMVEER SINGH KATARIA	27-09-2021	13,50,000
194	B1-206	MAHESH MANOHAR PANDIT	02-09-2021	13,50,000
195	B1-207	ANAND KUMAR SHARMA	21-12-2013	12,79,440
196	B1-208	PRADIP DILIP ZINJURDE	10-07-2014	18,04,140
197	B1-209	JAINARDHAN SATHYAN	14-12-2017	12,79,440
198	B1-210	SHRUTI KHANNA	16-06-2014	12,79,440
199	B1-211	RAJEEV CHAKRABARTI	04-04-2014	12,79,440
200	B1-212	SHIVAJI JANARDHAN YEWALE &	16-01-2016	12,79,440
201	B1-213	RAFIQ RAJABALI MARDHANI	14-12-2012	11,82,000
202	B1-214	MAHESHKUMAR ASHOK GHODAKE &	19-01-2013	11,82,000
203	B1-215	CHITRA SHINDE	22-02-2013	10,04,700
204	B1-216	MADHUKAR BHIKAJI YEOLE	16-01-2016	10,97,436
205	B1-217	SANJAY WAMAN DUCHALE	11-08-2017	11,90,400
206	B1-218	SUNIL LAXMAN DHULDHULE	27-03-2017	11,90,400
207	B1-219	SATISH SAKHARAM SHIRKE	28-10-2013	11,90,400
208	B1-220	JYOTSNA DILIP WAGH	15-04-2014	11,90,400
209	B1-221	TRUPTI SAMEER SAWANT	21-02-2014	11,90,400
210	B1-222	SHILPA M DESAI	02-02-2013	12,70,200
211	B1-301	SHAILESH D. INGOLE	16-01-2013	12,02,440
212	B1-302	SANGEETHA SOOD	13-02-2013	12,05,520
213	B1-303	SANGEETA SOOD	13-02-2015	12,05,520
214	B1-304	KISHORE B KAMBLE	11-11-2013	12,05,520
215	B1-305	KISHOR CHANDRASHEKAR	16-09-2016	12,05,520
216	B1-306	NIRAJ KUMAR ANAND	01-08-2015	12,05,520
217	B1-307	UDAY RAMCHANDRA KAMBLE	22-11-2013	12,05,520
218	B1-308	SANDYARANI DEEPAK KHOMANE	08-02-2017	10,24,692
219	B1-309	VIVEK N IYER	16-11-2013	12,05,520

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220	B1-310	RUPALI YASHWANT DEORE	17-11-2016	12,05,520
221	B1-311	DEEPALI LEHRI	09-02-2017	19,06,800
222	B1-312	LALITA RAVINDRA	09-10-2013	12,05,520
223	B1-313	MOHAN AVACHIT PATIL	02-05-2013	9,52,341
224	B1-314	K.A.RAJU	07-03-2013	11,20,400
225	B1-315	AVINASH R NAIDU	02-02-2015	18,43,500
226	B1-316	MAYANK RATANCHANDRA MATHUR	03-04-2013	11,20,400
227	B1-317	SANTOSH RAMCHANDRA JAGTAP	07-03-2013	11,20,400
228	B1-318	SANTOSH RAMCHANDRA JAGTAP	07-03-2013	11,20,400
229	B1-319	RITESH KUMAR	04-10-2013	11,23,200
230	B1-320	JULIET DSOUZA	26-11-2012	9,52,340
231	B1-321	NILESH NARAYAN JAGDALE		11,23,200
232	B1-322	RANJINI CHAKRBORTI & AMLAN CHAKR	14-02-2013	11,59,052
233	B1-401	ALAFIYA KAMAR BAIG	23-01-2013	11,01,760
234	B1-402	ASHISH JOSEPH PINTO/ANUPAMA	29-12-2014	13,05,675
235	B1-403	ASHISH JOSEPH PINTO/ANUPAMA	29-12-2014	13,05,675
236	B1-404	SHSHIKUMAR CHANDRAKANT	02-05-2013	11,01,760
237	B1-405	ANEESH SHSHIKUMAR TRIBHUWAN	25-03-2014	13,05,675
238	B1-406	MS HIMANI RAJEEV THAKKAR	05-11-2016	11,75,107
239	B1-407	BABALU M LINGADE	12-09-2013	13,05,675
240	B1-408	AJAY DHONDIRAM BAGAL	16-12-2013	13,05,670
241	B1-409	SNEHAL VIJAY BAGAL	27-12-2013	13,05,675
242	B1-410	SANKET RIKAME	20-03-2013	12,96,188
243	B1-411	ANITA SUNIL LONARI	17-08-2013	12,31,378
244	B1-412	ALOK KUMAR TRIPATHI/SUDHA TRIPAT	19-10-2013	13,05,675
245	B1-413	PRAVEEN KUMAR AGARWAL	09-09-2016	12,14,250
246	B1-414	MUKESH BHILATIA	15-10-2013	12,14,250
247	B1-415	AMOL MANIKRAO JAGTAP	13-02-2014	12,14,250
248	B1-416	JEAN FERNANDES & NOEL GERARD	21-10-2013	12,14,250
249	B1-417	PUNDAREEK CHANDRA SHEKHAR	23-01-2015	19,93,350
250	B1-418	DRITIMAN KABADE/MEENAKSHI	11-06-2016	12,14,250
251	B1-419	PUSHPA PRABHAKAR CHOUDHARI	15-02-2013	10,24,782
252	B1-420	NILOUFER CHANDRAKANT PAWAR	17-03-2013	12,05,625
253	B1-421	BHUPENDRA SUBHASH RACCA		
254	B1-422	ASWAD ARVIND PEDNEKAR	09-11-2012	11,01,759
255	B1-501	LOKESH DAMODARAN	19-08-2015	19,12,472
256	B1-502	ORLANDO AMBROSE	25-10-2016	20,50,066
257	B1-503	ROHAN REKHI ADITI REKHI	18/06/2018	17,09,760
258	B1-504	GANESH GOPAL NAYAK	10-10-2016	12,54,030
259	B1-505	PRAMOD NARAYAN	12-09-2014	12,54,030
260	B1-506	LEELA NARAYAN GODBOLE	12-07-2016	12,00,000
261	B1-507	PRASHANT SHAMRAO ADHAV	07-01-2013	12,50,785
262	B1-508	DR RAVINDRA GOPALKRISHNA	30-10-2013	12,54,030
263	B1-509	SUBHASH KUMAR MAHTO	05-12-2013	12,50,785
264	B1-510	MITALI GOKHALE/MILIND GOKHALE	30-11-2013	12,54,030

265	B1-511	PARESH MADHAVI	30-11-2012	10,63,167
266	B1-512	NILKANTH AVACHIT PATIL	02-04-2013	10,63,168
267	B1-513	UMESH BELANI/MANEESHA BELANI	10-04-2013	11,67,300
268	B1-514	PREETI CHETTIAR & ROBINSON	10-09-2013	11,67,300
269	B1-515	TUSHAR VISHRAM GAWADE	25-10-2013	24,35,540
270	B1-516	SUNIL GAJANAN BADGUJAR	21-06-2017	11,67,300
271	B1-517	JYOTI JANARDHAN JATHAN	06-10-2016	11,87,300
272	B1-518	SANJAY K CHAVARKAR	10-09-2013	9,23,000
273	B1-519	JAYASHREE SHRINIVAS DESAI	12-02-2013	11,64,350
274	B1-520	DNYANESHWAR V. HINGE	17-01-2015	15,80,155
275	B1-521	CHANDRAKANT NIVRUTTI KAKAD	16-11-2016	11,67,300
276	B1-522			
277	B1-601	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
278	B1-602	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
279	B1-603	CHETAN GANGADHAR GOKHALE	18-05-2015	13,58,145
280	B1-604	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
281	B1-605	SHILPA VISHAL CHAUDHARI	15-10-2016	13,58,145
282	B1-606	MR. SUBRAMANIAN SUDARSANAM	21-01-2017	13,58,145
283	B1-607	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
284	B1-608	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
285	B1-609	SUBRAMANIAN SUDARSANAM SARMA	21-01-2017	13,58,145
286	B1-610	MR. SUBRAMANIAN SUDARSANAM	21-01-2017	13,58,145
287	B1-611	MR. SUBRAMANIAN SUDARSANAM	21-01-2017	13,58,145
288	B1-612	PRAKASH R VERMA	30-03-2013	13,48,163
289	B1-613	BALWANT M SINGH	15-10-2013	12,61,950
290	B1-614	BALWANT M SINGH	15-10-2013	12,61,950
291	B1-615	AMOL AMBAJI PUGAVKAR	30-08-2013	12,52,875
292	B1-616	P N VYDIANATHAN	03-10-2015	20,41,050
293	B1-617	SUNIL BABULAL BADGUJAR & SUJATA	28-01-2014	12,61,950
294	B1-618	SUJATA SUNIL BADGUJAR & SUNIL	28-01-2014	12,61,950
295	B1-619	MRS.RACHANA SINGH	12-07-2013	12,61,950
296	B1-620	AMOL RATILAL BADGUJAR	28-01-2014	12,61,950
297	B1-621	JITENDRA BADGUJAR	28-01-2014	12,61,950
298	B1-622	RAHUL GAJANAN BHAD	12-11-2019	12,80,000
299	B1-701	BHARATI VIVEKANAND DAREKAR/VIVEK	0	11,04,261
300	B1-702	SACHIN NAMDEO CHAVAN	16-12-2013	13,02,540
301	B1-703	JAGDISH CHAVAN	31-01-2014	13,02,540
302	B1-704	SWATEE CHATURVEDI	15-10-2016	13,02,540
303	B1-705	KARAN JAIPURIA & SIDHARTH	04-05-2013	12,99,130
304	B1-706	SHILPA PRASHANT PATIL	09-07-2015	13,02,540
305	B1-707	AASAVARI MANDAR DALVI	18-12-2017	14,00,000
306	B1-708	CHETAN DAMOR	28-12-2012	12,99,130
307	B1-709	GAUTAM JUGAL SARAF	19-03-2013	11,69,218
308	B1-710	ROHIT PREMKUMAR GUPTA	20-03-2013	11,69,218
309	B1-711	PRAKASH BHIKU BORHADE	18-11-2016	11,07,159

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310	B1-712	SHRIKANT KATTI	01-09-2013	12,99,130
311	B1-713	SARIKA SANDEEP RAMTEKE	21-10-2013	12,11,400
312	B1-714	PRAMENDRA YOGENDRA SINGH	21-12-2013	12,11,400
313	B1-715	GAJANAN SURYAKANT BAGEWADIKAR	15-11-2013	
314	B1-716	AYUSHI MOHAGAONKAR		
315	B1-717	SWETHA VEERARAGHAVAN &	02-02-2013	10,27,055
316	B1-718	AMOD RAMESH AHANKARI	15/02/2013	12,08,300
317	B1-719	UMESH KUMAR UBNARE	29-11-2012	12,08,300
318	B1-720	SUNIL H. SHARMA & AMRITA SUNIL SH	09-08-2016	17,40,900
319	B1-721	NEELAM RAVIBHUSHAN PRASAD/RAVIB	11-11-2016	12,11,400
320	B1-722	RAVIBHUSHAN H. PRASAD	11/11/2016	13,02,540
321	B2-001	RAJANI SACHIN PARTE/SACHIN KISAN P	17-03-2022	13,25,000
322	B2-002	MAYUR S MIRAJKAR	25-11-2013	12,79,440
323	B2-003	ANUJA NARAYAN BAPARDEKAR	25-10-2013	12,79,440
324	B2-004	UMESH PAILKAR	14-12-2012	12,70,200
325	B2-005	RAVINDRA MANOHAR GAIKWAD	04-02-2014	12,79,440
326	B2-006	AMOL AHIWALE	09-04-2013	11,43,180
327	B2-007	GAUTAM GUPTA	17-02-2023	10,00,000
328	B2-008	SAMEER L BAIS	15-10-2013	12,79,440
329	B2-009	KANCHAN MANDAR DHUMAL	17-10-2013	12,79,440
330	B2-010	JYOTI SUDHAKAR GOVEKAR	17-10-2013	12,79,440
331	B2-011	AJAY SHIVAJI KARNUR	02-05-2013	12,70,200
332	B2-012	VITHAL TANDALWADE	16-12-2013	12,79,440
333	B2-013	PRATIK VINAYAK CHIRKUTE	29-11-2012	11,82,000
334	B2-014	GANESH VILAS TINGARE & VIDYA GANE	29-07-2022	16,00,000
335	B2-015	SANTOSH KUMAR SINGH	19-02-2014	11,90,400
336	B2-016	PRATIK SHESHRAO KAJE	10-01-2013	11,90,400
337	B2-017	VISHWADEEP MISHRA	02-08-2013	11,82,000
338	B2-018	BIPIN PARMAR	31-10-2013	11,90,400
339	B2-019	CHANDRAKANT CHAUHAN	01-07-2014	11,90,400
340	B2-020	VINOD CHAUHAN	01-07-2014	11,90,400
341	B2-021	PRASAD VINOD KOLHATKAR/PRANALI P	11-11-2020	13,50,000
342	B2-022	SUHAS SHANKAR SALVI	18-10-2013	12,79,440
343	B2-101	GEETHA S IYER	01-03-2013	10,22,074
344	B2-102	SANDIP ROY	21-03-2014	12,05,520
345	B2-103	KARISHMA ANUJ JHAMVAR	15-03-2014	12,05,520
346	B2-104	KARISHMA ANUJ JHAMVAR	15-03-2014	12,05,520
347	B2-105	POOJA VISHWAJEET SAWANT	23-03-2013	12,02,440
348	B2-106	PRACHITA PRADEEP PANDIT	12/12/2012	12,02,440
349	B2-107	SHARAYU SHARAD KUMBHAR,	01-08-2013	12,02,440
350	B2-108	DEEPA VIKAS UPPALKAR	29-12-2012	12,02,440
351	B2-109	CHAMPABEN ASHWIN SHAH	21-12-2012	12,02,440
352	B2-110	CHAITANYA VIJAY KACHARE	20-04-2015	18,52,320
353	B2-111	SHALAKA HARSHAL DHOLE	24-03-2015	12,05,520
354	B2-112	SWATI SITARAM PARULEKAR	24-03-2015	12,05,520

355	B2-113	MEGHA P PUJAR	28-02-2014	11,23,200
356	B2-114	KRUPA B MAVANI		
357	B2-115	KRUPA B MAVANI		
358	B2-116	LAXMI B KOHLI	10-07-2013	11,23,200
359	B2-117	MEGHRAJ LOYA		
360	B2-118	SHRIKANT MADHAVRAO VAIDYA	15-10-2013	11,23,200
361	B2-119	PURUSHOTTAM TULSIDAS JOSHI	01-06-2014	11,23,200
362	B2-120	CHETAN RATHI	11-11-2013	11,23,200
363	B2-121	SANTOSH TARACHAND AHIRE	31-10-2013	11,23,700
364	B2-122	MOHAMMAD RANGWALA & ANIS RANG	02-06-2013	12,02,400
365	B2-201	TULIKA MULLICK	20-09-2021	13,50,000
366	B2-202	ANSUL KUMAR	21-12-2013	12,79,440
367	B2-203	SEEMA VISHWAS JOSHI	17-01-2013	10,79,670
368	B2-204	SAURABH KUMAR NEEMA	21-12-2013	12,79,440
369	B2-205	ANIL KRISHNA MORE	16-12-2012	10,79,670
370	B2-206	SANTANU SAHA	17-09-2013	12,79,440
371	B2-207	VIJAYA SURYAKANT ADSUL	06-09-2016	12,79,440
372	B2-208	AMIT ANAND ROY/JAYA ANANT	18-03-2013	10,79,670
373	B2-209	DELEEP KUMAR KAUL	04-09-2015	12,79,440
374	B2-210	SANJEEV KUMAR GUPTA	03-11-2013	12,70,200
375	B2-211	BASAPPA KHYADGI	13-03-2013	11,43,180
376	B2-212	MANOJ DHINGRA	16-08-2014	12,79,440
377	B2-213	KHAN JAVEEDULLA FAZLULLA	18-12-2015	11,90,400
378	B2-214	SANTOSH GUPTA		
379	B2-215	VIJAY SADASHIV SHINDE & SANJAY SAD	03-07-2013	10,04,700
380	B2-216	RAVINDRA MANKAR	16-11-2013	11,90,400
381	B2-217	AMOL PRABHAKAR SATHE	21-09-2013	11,90,400
382	B2-218	SANDEEP DEEPAK TAMHANKAR PRIYAN	24/12/2012	11,82,000
383	B2-219	SUSHILA PRABHAKAR	28/05/2014	10,63,710
384	B2-220	ANKUSH KUMAR PANSARI	19-12-2015	13,49,400
385	B2-221	RAJANI KAILASH KHARKWAL	19-01-2013	11,82,000
386	B2-222	JYOTI BHATIA	28-11-2013	12,79,440
387	B2-301	SURABHI KUMAR	12-12-2013	12,05,520
388	B2-302	RAJEEV RUDRAKSHI	30-07-2021	12,00,000
389	B2-303	KUSHALKUMAR DODHU KASAR	30-07-2021	12,00,000
390	B2-304	SANDEEP BAJAJ	17-12-2014	12,05,520
391	B2-305	SANDEEP BAJAJ	17-12-2014	12,05,520
392	B2-306	CHANDRA KANT KUMAR	19-08-2015	18,52,320
393	B2-307	M/S. SHANTA CREATIONS PVT. LTD.	29-10-2012	10,22,074
394	B2-308	AMEYA PRABHAKAR HALDANKAR	10-11-2021	11,00,000
395	B2-309	SANIKA SHAILESH BAGWE	12-11-2012	12,02,440
396	B2-310	VAIJAYANTI KRISHNAKANT RANE/KRISH	01-03-2014	12,05,520
397	B2-311	SANIKA SHAILESH BAGVE SHAILESH BAG	02-11-2012	12,02,440
398	B2-312	AGARWAL AMIT KUMAR	17-07-2013	12,02,440
399	B2-313	SHASHISHEKHAR MANOHAR PHIRKE	21-03-2014	11,23,200

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400	B2-314	SHASHISHEKHAR MANOHAR PHIRKE	21-03-2014	11,23,200
401	B2-315	ISHWAR BHIKA CHAUDHARI & VARSHA	24-12-2012	9,52,330
402	B2-316	SAMEER DATTATRAY ZEMSE	18-10-2013	11,23,200
403	B2-317	CHANDRASHEKHAR PANDEY	16-03-2013	9,52,341
404	B2-318	DEEPLATA SANJAY JOSHI	16-03-2013	10,08,361
405	B2-319	AMRUTA SUBHASH GUPTA	18-12-2012	11,20,400
406	B2-320	SOMNATH GHADGE	21-09-2013	11,23,200
407	B2-321	PRASHANT A UTTARKAR	23-12-2013	11,23,200
408	B2-322	GOPINATH M PAWAR	31-05-2013	12,02,440
409	B2-401	VINAY KUMAR NIGAM	03-06-2013	12,96,188
410	B2-402	SUJIT SURESH NALAWADE	02-03-2014	13,05,675
411	B2-403	KISHOR GAUTTAM DHULDHULE & SANG	09-11-2021	12,70,000
412	B2-404	PRAVIN NATHURAM AWASARE/Miss. V	27-03-2021	13,50,000
413	B2-405	RAJESH VERMA	16-03-2015	21,92,685
414	B2-406	SADAF ABDUL HAMEED SHAIKH	27-02-2015	16,84,159
415	B2-407	PUSHPALATA JOSHI	19-05-2014	10,81,226
416	B2-408	ANIKET ARUN JOSHI	28-06-2019	16,00,000
417	B2-409	KALPARUPA DATTA	21/01/2013	12,96,187
418	B2-410	AKANSHA AGRAWAL	20-12-2018	12,00,000
419	B2-411	ADHIKRAO ANANDRAO PATIL	31/10/2013	13,05,675
420	B2-412	JAWED AKHTAR	03-10-2013	13,05,675
421	B2-413	DURGESH KUMAR MISHRA	18-10-2013	
422	B2-414	VIDYA MANOJ NAIK	13-02-2013	10,24,782
423	B2-415	JESSY JOSEPH	17-01-2014	12,14,250
424	B2-416	ATUL D UGHADE	25-11-2012	12,05,625
425	B2-417	RITA BHUSHAN CHAUDHARI	05/07/2014	15,32,250
426	B2-418	RAMEEZ NAEEM LAKDAWALA	09-04-2018	13,92,000
427	B2-419	SAVITA VIJAY RASOTE	02-05-2014	12,14,250
428	B2-420	MANOJ YASHWANT MAHAJAN	21-10-2013	12,14,250
429	B2-421	SHEELA VIVEKANAND CHIKORDE	10-09-2013	12,14,250
430	B2-422	SINDHU DHANANJAY MANVATKAR & A	17-12-2012	
431	B2-501	ANANTA VASANT MAHADIK	10-11-2014	12,54,030
432	B2-502	SWAPNIL BABRU DHONE-Brick	15-07-2015	17,11,354
433	B2-503	JYOTI RAVINDRA BUDHKAR	07-02-2014	12,54,030
434	B2-504	ALBINA QUADRAS/ANTHONY QUADRAS	11-05-2015	14,15,730
435	B2-505	NEHAL GIRISH JHAVERI & SAPNA NEHA	19-03-2014	12,54,030
436	B2-506	SAMEER J THASAL & SEJAL S THASAL	14-03-2013	12,50,785
437	B2-507	SAMEER J THASAL & SEJAL S THASAL	14/03/2013	12,50,785
438	B2-508	SANKET GOVIND ZAWARE/SWAPNA GO	08-01-2013	
439	B2-509	SHRUTI BHATTER	14-09-2015	16,74,450
440	B2-510	UDAYA AUDUMBAR GHATERAO	20-01-2017	10,65,295
441	B2-511	VAISHALI ULHAS WORLIKAR	25-10-2013	12,54,030
442	B2-512	ANAND AMRATLAL BHAVSAR & PRITI	07-01-2015	12,54,030
443	B2-513	UDAYA AUDUMBAR GHATERAO	20-01-2017	11,67,300
444	B2-514	PRAKASH SHIVAJI SHINDE	10-05-2013	11,67,300

445	B2-515	SWATI VIVEK PANGERKAR/VIVEK NARA	05-10-2016	11,67,300
446	B2-516	KEDAR VIJAY APTE	09-08-2016	18,99,705
447	B2-517	NAEEM A H LAKDAWALA	25-02-2019	11,00,000
448	B2-518	NIKHIL KISHORE VYAS/REKHA KISHOR V	04-10-2013	11,67,300
449	B2-519	SURAJ PRADIP PUROHIT/PRADIP	15-10-2016	11,67,300
450	B2-520	KARISHMA SURESH GIDWANI	16-11-2013	11,67,300
451	B2-521	ANAND SARAWATE	31-01-2014	11,67,900
452	B2-522	YOGESH YASHAVANT MEHENDALE	04/10/2013	12,54,030
453	B2-601	NEHA THACKER	21-06-2014	13,58,145
454	B2-602	SANDIP SOPAN POKHARKAR	14-10-2014	13,58,145
455	B2-603	NANDINI PRABHAKAR HALDANKAR	19-03-2018	16,00,000
456	B2-604	ANAND ARJUN GURRAPU/LAVANYA AN	07-04-2014	13,58,145
457	B2-605	LAXMI TIRMAL TALAKOKULA	20-01-2014	13,58,145
458	B2-606	PALLAVI SINGH & ABHISHEK KUMAR	20-03-2013	13,48,163
459	B2-607	VIPLOV CHATURVEDI & SWATEE CHATU	17-01-2015	13,58,145
460	B2-608	SAYAK SARKAR	02/03/2013	13,48,163
461	B2-609	NADIRA AKBAR KHAN	30-10-2013	13,58,145
462	B2-610	RUBINA AKBAR KHAN	30-10-2013	13,58,145
463	B2-611	RUBINA AKBAR KHAN	30-10-2013	13,58,145
464	B2-612	MENKA SOOD	10-09-2018	15,00,000
465	B2-613	ANIL RAJANALA & RAJA	04-12-2013	11,27,588
466	B2-614	LEENA SURESH CHADHA	27-11-2013	12,61,950
467	B2-615	JAMIL KHAN	01-10-2013	12,61,950
468	B2-616	DHARMESH RAMESH MORAWALA	16-11-2013	12,61,950
469	B2-617	NAZMIN SEIKH	15-12-2012	10,64,944
470	B2-618	MOHAMMED SHAMIM	15-12-2012	10,64,944
471	B2-619	VAISHALI SONAWANE	14-01-2015	12,61,950
472	B2-620	RAJESH HARIDAS PAWAR	31-08-2013	11,27,589
473	B2-621	PRADIP SHIVAJI PATIL	14-03-2014	12,61,950
474	B2-622	MR. AMIT RAJARAM NAR	27-12-2013	13,58,145
475	B2-701	KAMALPREET SINGH	19-11-2016	11,07,159
476	B2-702	KAMALPREET SINGH	19-11-2016	13,02,540
477	B2-703	DIANA FARNANDIS PARAG DARADE	01-12-2012	11,04,260
478	B2-704	MANOJ WASUDEORAO MORE	17-10-2013	13,02,540
479	B2-705	URMILA JITENDRA JADHAV	07-02-2018	11,00,000
480	B2-706	ARUN VIKAS FADTARE SUSHMA ARUN F	11/12/2012	11,04,261
481	B2-707	SEEMA RAJESH DAVE	14-08-2014	13,02,540
482	B2-708	SHUBHADA SANTOSH DARJE	31-01-2014	13,02,540
483	B2-709	RAHUL PANGAONKAR	30-11-2012	12,99,130
484	B2-710	BHASKAR SUKRAM ATKARI & DIPALI	22-11-2016	21,54,000
485	B2-711	AVANISH SINGH	01-03-2013	11,04,260
486	B2-712	ABHISHEK RAJARAM BHALERAO	12-03-2018	11,12,892
487	B2-713	CHAITANYA EKNATH MADIWAL	23-10-2013	12,11,400
488	B2-714	ATMARAM TULSIRAM NEVASE	23-01-2013	10,27,055
489	B2-715	SHOBHA BALASAHEB ZAGADE	23-01-2013	12,08,300

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490	B2-716	SANDEEP RAMCHANDRA MALUSARE/PO	19-12-2012	12,08,300
491	B2-717	MR. TUSHAR MANIKRAO SHINDE	30/07/2016	16,38,367
492	B2-718	ABHINAV PRAKASH VERMA	16-04-2013	12,08,300
493	B2-719	MR. DHIRAJ MANIKRAO SHINDE	30-07-2016	16,38,367
494	B2-720	DASTGIR CHAND SHAIKH	31-10-2013	12,11,400
495	B2-721	GABRIEL DMELLO	16-01-2016	12,08,300
496	B2-722	HIRABAI EKNATH LOKHANDE	28-12-2012	12,99,130
497	B3-001	UMESH H BHASIN	29-06-2013	14,27,490
498	B3-002	DARSHANA VISHWAS BANDAL	01-08-2022	17,00,000
499	B3-003	ASHISH VISHWAKARMA	04-03-2014	16,82,700
500	B3-004	SUNDEEP SINGH/VIJETA SINGH	31-05-2014	16,82,700
501	B3-005	AMAR APPASAHEB CHAKOTE	15-04-2013	16,79,400
502	B3-006	VIJAYALAKSHMI MENON & MADHUSUD	17-10-2022	15,20,000
503	B3-007	RAJIV TOLYE & SHALAKA RAJIV TOLYE	23-04-2014	15,57,000
504	B3-008	MAHESH PRAMOD TORO	17-01-2013	14,27,490
505	B3-101	PRASHANT GAIKWAD	19-04-2014	16,72,800
506	B3-102	NEETA SHARMA	08-10-2013	16,72,800
507	B3-103	SURENDRA T DHAGE	12-05-2014	16,72,800
508	B3-104	MAHENDRA PRATAP SINGH & ANIL	14-10-2015	15,05,520
509	B3-105	KARTIK RAMA RAO	11-04-2014	16,72,800
510	B3-106	PANDURANG RAGHOBA KORADE	19/01/2022	20,94,763
511	B3-107	PRASHANT KUMAR SINGH	03/10/2016	16,82,700
512	B3-108	SWAPNIL RANE	16-10-2020	17,00,000
513	B3-201	GOPAL D SHARMA	03/10/2016	16,82,700
514	B3-202	PANDURANG BORHADE	18-11-2016	14,30,295
515	B3-203	DIPTI ARUNESH PARAB	22-04-2014	16,82,700
516	B3-204	DEVYANI ASHOK DUMBRE & ASHOK BA	19-09-2015	16,82,700
517	B3-205	MANALI MAHESH DEODHAR	18-01-2013	16,79,400
518	B3-206	SHARAD MARUTIRAO BHALERAO	19-09-2015	15,57,000
519	B3-207	SANDIP DINKAR KHETLE	10-10-2016	15,57,000
520	B3-208	MAYA NITIN CHAVAN	24-12-2012	16,79,400
521	B3-301	SURESHBABU MOTTAMMANI & NIJILA S	12-05-2012	16,69,500
522	B3-302	MOHD AMIR KHAN	16-10-2020	17,00,000
523	B3-303	MEHTAB SINGH	16-02-2021	15,50,200
524	B3-304	DARPAN JAYANT RUPAREL	29-08-2022	20,00,000
525	B3-305	MERUVALA VENKATAMUNI	15-05-2014	19,01,600
526	B3-306	PRAKASH AWATE	21-06-2014	15,48,000
527	B3-307	BAHUSAHEB BABAN SHINDE	14-10-2016	15,48,000
528	B3-308	ANSHUL GUPTA	02-02-2013	14,19,075
529	B3-401	SUHAS VAIDYA	18-01-2013	17,13,885
530	B3-402	PRACHI M KULKARNI	09-12-2014	24,08,618
531	B3-403	ANJALI NAIK	11-09-2014	24,08,618
532	B3-404	AJAY D PURKAR/ ANITA AJAY PURKAR	11-09-2012	14,56,802
533	B3-405	MINAL SUNIL NARAVANE	07-01-2014	17,17,268
534	B3-406	NAYANKUMAR SURESH NAIK	31-10-2014	15,88,425

535	B3-407	AJAY SADASHIV TALAN	04-02-2014	15,88,425
536	B3-408	AMIT JOSHI	09-02-2014	14,59,677
537	B3-501	Balu Bhintade	25-05-2023	20,00,000
538	B3-502	SANTOSH POPAT GAWARE	22-08-2014	17,41,440
539	B3-503	MRS. ADITI RAVINDRA DHARMADHIKAR	06-12-2014	17,41,440
540	B3-504	SUMIT SAREEN	21/06/2017	17,41,440
541	B3-505	KOUSHIKI DHARMADHIKARI	06-12-2014	17,41,440
542	B3-506	GINNI BHATIA	29-04-2014	16,10,400
543	B3-507	MAHESH ASHOKKUMAR ZARKAR/SHWETA	24-12-2019	16,00,000
544	B3-508	PAWAN JAGDISH AGRAWAL	17-04-2023	15,20,000
545	B3-601	SURAJ VIJAYSINGH CHAUHAN	27-02-2023	18,50,000
546	B3-602	SACHIN GADHAVE	06-07-2014	17,86,402
547	B3-603	SUPRIYA KINIKAR	06-11-2013	15,15,427
548	B3-604	SHASHIKANT SHANKARRAO SHIKHARE	07-10-2016	20,16,852
549	B3-605	RAHUL KUMAR	22-09-2020	17,30,000
550	B3-606	MANIK MAHAJAN	11-09-2012	14,00,843
551	B3-607	SMITA DEVENDRA PANDEY/DEVENDRA	10-03-2015	18,60,775
552	B3-608	KADAMBARI JADHAV	05-02-2014	17,86,403
553	B3-701	PRATIMA SWAPNIL DESHPANDE & SWAPNIL	03-04-2023	19,70,000
554	B3-702	APARAJITA DEY	27-03-2024	20,38,880
555	B3-703	NAVEEN D'SOUZA & SILINE D'SOUZA	20-04-2013	18,06,450
556	B3-704	AJAY M. DURUGKAR	25-04-2014	18,10,080
557	B3-705	SHAILESH LAXMAN UBALE & SHARDA	17-01-2013	18,06,450
558	B3-706	MAHIN HARISHBHAI PANDYA	18-10-2012	14,19,075
559	B3-707	MAHIN HARISHBHAI PANDYA	18-10-2012	14,19,075
560	B3-708	DEVANAND L GAIDHAN	09-06-2014	22,67,680
561	B6-001	BIBHASH CHANDRA KHAN	09-01-2013	14,27,490
562	B6-002	RITA SANJAY KAHADNE	09/11/2012	15,54,000
563	B6-003	TINNI CHAKRABORTY	19-01-2017	13,23,450
564	B6-004	BIBHASH CHANDRA KHAN	15-01-2013	14,27,489
565	B6-005	AVIRUP RAY	20-12-2012	16,79,400
566	B6-006	AYUSH LAL	07-03-2013	14,27,490
567	B6-007	AYUSH LAL	07-03-2013	14,27,490
568	B6-008	KHUSHBOO RANI	09-01-2014	21,43,600
569	B6-101	REKHA PATODIA	08-12-2014	16,72,800
570	B6-102	ARPIT SARAF	08-05-2014	15,48,000
571	B6-103	RATNAMALA SURANA	26-08-2014	17,56,000
572	B6-104	RAJESH ITI	09-05-2015	16,72,800
573	B6-105	HEMALI PRAFUL POPAT/PRAFUL P POPAT	09-11-2016	16,72,800
574	B6-106	PRERNA HEMANT PARAB	03-11-2014	14,21,880
575	B6-107	PRAMILA KHANDELWAL	06-09-2013	14,21,880
576	B6-108	PRADEEP CHATURVEDI	05-09-2014	16,82,700
577	B6-201	SURENDRA MASURKAR	08-12-2014	16,82,700
578	B6-202	GOURAV NANDA , RANJEETA NANDA	21/04/2014	15,57,000
579	B6-203	KIRAN ARJUN KADAM	19-01-2013	15,54,000

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580	B6-204	CHANDRAKANT MAHADEV	21-08-2014	16,82,700
581	B6-205	PRAMODINI VISHWASRAO DUMBRE	10-10-2014	16,82,700
582	B6-206	SANDEEP VIJAY KHARCHE	22-01-2013	14,27,490
583	B6-207	LALITA CHAUDHARI	05-09-2014	16,82,700
584	B6-208	VARSHA SHANKAR BAKDE	14/09/2016	31,67,300
585	B6-301	PARAS MUKESH SHAH	16-09-2014	19,01,600
586	B6-302	SUREKHA SUBHASH JORI	31-10-2015	15,48,000
587	B6-303	SNEHA VISHAL SHINDE	11-10-2014	15,48,000
588	B6-304	SUSHIL MALVADE	17-10-2014	16,72,800
589	B6-305	MAHESH R MANOLKAR , KALYANI MAH	26/09/2014	16,72,800
590	B6-306	MANISH SINGH	21-01-2013	16,69,500
591	B6-307	VIVIDHA VISHWAS DHAPTE\VISHWAS V	23-12-2016	16,72,800
592	B6-308	SHAILAJA SHIVAJI KADAM	16-02-2015	27,02,400
593	B6-401	JAGDISH MANSUKH	09-12-2014	17,17,268
594	B6-402	GAURI GAJENDRA VHATKAR & SUMIT A	12-02-2020	17,50,000
595	B6-403	KAUSHAL KISHORE	18-02-2014	17,97,925
596	B6-404	GANESH SALUNKE	17-04-2015	17,17,268
597	B6-405	SHAMLA SUDHIR NAPHADE	05-07-2014	17,17,267
598	B6-406	UTPAL NANDKUMAR PATIL & VAISHALI	16-11-2013	17,17,268
599	B6-407	SANDIP JAYALE	02-08-2013	14,56,802
600	B6-408	MADHVANAND NAMADEO KASHID	22-03-2013	14,56,802
601	B6-501	KIRAN ALVE	04-10-2014	17,41,440
602	B6-502	GAGANDEEP SINGH	26-09-2014	16,10,400
603	B6-503	VIKAS CHANDER SHARMA	17-01-2015	16,10,400
604	B6-504	MEENA HARIPRASAD PANDEY	09-05-2015	17,41,440
605	B6-505	SWAPNIL ASHOK PATIL	03-08-2022	15,30,000
606	B6-506	ROHIT VASDEV SHIVDASANI & DEVIKA C	29-12-2012	17,17,975
607	B6-507	BISHWAROOP MUKHERJEE & APARNA M	03-12-2020	29,59,941
608	B6-508	KALPANA SHAH	30-08-2014	17,41,440
609	B6-601	KURESH HATIM KHAMBATI & HATIM ZA	11-02-2012	15,15,426
610	B6-602	KASHYAP D SOMPURA	29-11-2016	16,51,275
611	B6-603	DEEPIKA NARAINDAS MAHBUBANI	27/04/2017	16,51,275
612	B6-604	ROHAN R PHONDEKAR	19-11-2016	27,65,400
613	B6-605	SHIVANAND SHAMRAO DEORE	22-09-2014	17,88,408
614	B6-606	PRASHANT S SHINDE	19-08-2014	20,16,853
615	B6-607	ASHLEY DSOUZA	10-01-2014	17,86,403
616	B6-608	VIVEK SINGH & SONI SINGH	23-02-2023	16,00,000
617	B6-701	TEHRAT VINZANEKAR	18-10-2014	18,10,080
618	B6-702	NESHAMINY DALAL WADIA	18-10-2014	16,72,800
619	B6-703	VIJAY KALPAVRIKSHA	18-10-2013	16,72,800
620	B6-704			
621	B6-705	SHRUTI NAMBIAR	17-09-2020	16,70,000
622	B6-706	MRS,HARSHA R JOSHI	17-06-2013	15,35,483
623	B6-707	PRAKASH K. SHETTY	16-12-2015	18,10,080
624	B6-708	SAMPOORNA HARI KUMAR A	31-03-2021	16,00,000

625	B7-001	RAJAMANI THANDAVRAYAN	01-11-2013	23,44,900
626	B7-002	NIKHIL PARAB	02-03-2014	21,59,000
627	B7-003	OMPRAKASH VARMA	14/03/2014	21,59,000
628	B7-004	UJWALA HARIBHAU WANASKAR	25-03-2014	21,59,000
629	B7-005	MADHAV INDRASEN SHIROLE/GAYATRI	26-02-2021	36,00,000
630	B7-006	MIHIR DAS & SIPRA DAS	07-09-2022	24,00,000
631	B7-007	AMIT SHARMA	24-03-2014	23,44,900
632	B7-008	CHARU MAHAJAN	24-03-2014	23,44,900
633	B7-009	ARUN BHAT & PAYAL ARUN BHAT	23-10-2013	23,44,900
634	B7-010	ASHISH VIJAY VIRKUD	14-03-2014	23,44,900
635	B7-101	KAILASH SOPANRAO MORE/ANJANABA	21-08-2017	25,00,331
636	B7-102	RANJAN PRABHAKAR MALVANDE ,PRAE	06-11-2012	18,29,620
637	B7-103	VIDYA GANPAT DESHMUKH	15-12-2021	21,12,000
638	B7-104	DEEPAK SHANKAR KAMAT	12-07-2013	21,55,750
639	B7-105	KAILASH SOPANRAO MORE/ YOGESH	05-08-2015	36,27,525
640	B7-106	WAHEEDA AYAZ SAYYED	12-09-2012	19,87,088
641	B7-107	VANDANA WAGLE	30-11-2013	23,41,325
642	B7-108	PRANJALI PRAMOD INDOLIKAR	30-10-2013	23,41,325
643	B7-109	BALWANT BABURAO REDEKAR	19-12-2012	23,37,750
644	B7-110	PRASAD AMBADAS KULKARNI	12-06-2013	23,41,325
645	B7-201	MANSI BHOSALE	10-03-2017	19,93,165
646	B7-202	MAHESH VENKATESH/VASUNDHARA VE	19-10-2013	21,59,000
647	B7-203	PANCHSHEEL NATWARLAL CHAUDHARY	16-11-2015	30,17,000
648	B7-204	NIKHIL SHARMA/KRITIKA SHARMA	18-02-2021	21,50,000
649	B7-205	AVINASH TUKARAM DESAI	12-09-2013	23,44,900
650	B7-206	VENKATA SUBRAMANIAN SREELALAN	16-01-2013	19,93,165
651	B7-207	SHIVRAJ KUDALE	05/03/2015	32,53,511
652	B7-208	PRERAK PARMAR	12-06-2013	23,44,900
653	B7-209	ANURADHA DANGRE	23/09/2014	23,44,900
654	B7-210	DENZIL ALBERT PINTO	26-12-2012	19,93,165
655	B7-301	SANJEEVANI MILIND CHANDURKAR	28-10-2013	23,41,325
656	B7-302	VIKRAM ALAMSINGH PILKHWAL	10-07-2013	21,55,750
657	B7-303	DNYANESH Y. CHAUDHARI & JYOTI	10-05-2013	22,55,750
658	B7-304	NITIN NARMADASHANKER PANDYA	10-07-2013	21,55,750
659	B7-305	ALAKNANADA SURYAKANT THORAT	28-12-2012	19,87,087
660	B7-306	AJIT KUMAR SAPTALE	30-11-2012	19,87,088
661	B7-307	SATYAN PRALHAD JAGTAP	14-12-2012	19,87,087
662	B7-308	JITENDRA P. CHAWLA	16-04-2014	23,41,325
663	B7-309	SHILPA SHARMA	27-01-2015	23,41,325
664	B7-310	GAURAV SHARMA	01-09-2014	23,41,325
665	B7-401	PHALAKSHI VIJAY MANJREKAR/VIJAY M	16-08-2017	23,92,090
666	B7-402	SNEHAL NARAYAN PATIL	16-11-2013	22,01,900
667	B7-403	AMIT PUNJABI	25-10-2017	27,00,000
668	B7-404	TUSHAR NANDKUMAR CHAVAN	18-01-2013	22,01,900
669	B7-405	KALURAM JYOTIBA AWHALE/KETAN KA	12-03-2012	23,92,090

670	B7-406	SHEKHAR LAWU AYERKAR		23,92,090
671	B7-407	MUKESH CHAUHAN	04-10-2021	23,92,090
672	B7-408	APARNA SUNIL LOKHANDE	02-07-2013	23,92,090
673	B7-409	SUBHASH P KHOT, SHRUTI SUBHSH KH	06/02/2014	23,92,090
674	B7-410	DINESH VIKRAM ATHARE	06-06-2014	30,21,290
675	B7-501	MANSI BHOSALE	25-10-2016	20,70,209
676	B7-502	PRAMOD M SUREKA	08-08-2014	19,05,190
677	B7-503	SANJAY JAGTAP	22-11-2013	22,41,400
678	B7-504	SANJAY SADASHIO BHALE	04-01-2023	25,00,000
679	B7-505	SUMIT B RONGHE	04-08-2013	21,88,619
680	B7-506	SUNIL R SHROFF	26-11-2013	24,35,540
681	B7-507	UJJWAL DESHMUKH	16-02-2017	24,35,540
682	B7-508	PADMINI PILLAI	18-08-2021	21,00,000
683	B7-509	SUCHITA SATISH ZOPE		
684	B7-510	PRASHANT RAWAT	18-01-2020	25,00,000
685	B7-601	VIJAY MAHADEO MANJREKAR	16-08-2017	24,86,870
686	B7-602	MADHURIMA DAS/MUKESH KOHLI	23-03-2022	25,00,000
687	B7-603	CHAITANYA IDDYA	21-09-2013	22,87,700
688	B7-604	MANISH B TASKAR	16-08-2017	22,87,700
689	B7-605	PREETI SUNIL SALGAONKAR	01-03-2016	36,33,947
690	B7-606	TANMAYEE NIKHIL VIDYASAGAR/NIKHIL	01-06-2014	24,86,470
691	B7-607	DR ASHOK DETHE	18-12-2012	21,13,500
692	B7-608	ROHIT DILIP BARHE	23-05-2023	22,50,000
693	B7-609	PAWAN SUREKA	08-08-2014	24,86,470
694	B7-610	MRS SUPRIYA SUSHILKUMAR MULYE	02-10-2015	37,44,870
695	B7-701	MRS PRABHUTA M VYAS	19-04-2017	25,29,755
696	B7-702	NIKHIL SUREKA	08-08-2014	19,77,992
697	B7-703	MR. SACHIN SURESH TORNE	02-06-2014	23,27,050
698	B7-704	NIKHIL RAMESH NANDGAWLE	02-07-2018	28,56,800
699	B7-705	ANAND S KANE/SWATI ANAND KANE	01-04-2014	25,29,755
700	B7-706	MAYUR MANOHAR AGARE	21/10/2013	25,29,755
701	B7-707	NANCY THOMAS LOBO/THOMAS LANC	19-06-2017	21,50,292
702	B7-708	HARISHKUMAR SHANKAR SHIKHARE &	11-11-2016	23,02,077
703	B7-709	DARSHAN RAJNEEKANT SANKHE, POOJ	24/04/2015	22,76,779
704	B7-710	KINJAL WARAI H YU F	30/12/2014	25,29,755
705	B8-001	ATUL MACHCHHINDRA GHADGE	18/12/2012	10,79,670
706	B8-002	SARIKA SONAR	08-04-2014	11,90,400
707	B8-003	ANJALI CHITTE	09-04-2014	11,90,400
708	B8-004	ARAFAT RAFIQUE SAUDAGAR	21-11-2016	11,90,400
709	B8-005	ARAFAT RAFIQUE SAUDAGAR	21-11-2016	11,90,400
710	B8-006	PRAKASH SARADGI	09-02-2015	15,67,400
711	B8-007	RAJENDRA GANAPATI KALKOTE	30-09-2014	11,90,400
712	B8-008	SHIRISH DATTATRAYA YADAV	03-04-2016	11,90,400
713	B8-009	SAGAR BHOSALE	01-01-2013	11,82,000
714	B8-010	KIRTI PARIMAL WAGH	18-09-2014	11,90,400

715	B8-011	PRASAD B. KODOLIKAR	18-09-2014	12,79,440
716	B8-012	RAMESH DATTATRAYA GOSAVI & MAYU	18-09-2014	20,90,016
717	B8-013	RAMESH DATTATRAYA GOSAVI	18-09-2014	24,69,840
718	B8-014	GAURANG RATNAPARKHI & SHARVARI	31-03-2015	19,00,685
719	B8-015	RAHEEL SANJEEV SHAH	08-06-2015	12,79,440
720	B8-016	VIDYA ARUN ROKADE	13-04-2015	12,79,440
721	B8-017	SACHIN KADAM	21-11-2014	10,87,524
722	B8-018	KUMEL SAYYED	09-05-2014	12,79,440
723	B8-019	SHRIYA YATIN DESHPANDE	09-03-2014	12,79,440
724	B8-020	DILIP BHIMRAO INDALKAR	29-11-2012	12,70,200
725	B8-021	RAMESH DATTATRAYA GOSAVI &	09-12-2013	12,79,440
726	B8-022	JOHN DSOUZA	07-10-2017	12,34,920
727	B8-101	SARVESH ANAND RAI	12-07-2012	12,02,440
728	B8-102	GANESH KARBHARI HADAWALE	10-04-2014	11,23,200
729	B8-103	SHRIKANTRAMAKANTPRABHU	26/09/2014	11,23,200
730	B8-104	WASI ANWAR SHAIKH	19-08-2017	11,23,200
731	B8-105	GANGADHAR PIRAJI KOTTAWAR	02-04-2013	11,20,400
732	B8-106	VAIBHAV RANAWARE	13-06-2014	11,23,200
733	B8-107	YOGESH SHARAD RANAWARE	13-06-2014	11,23,200
734	B8-108	SWATI RANJIT PATIL	31-05-2014	11,23,200
735	B8-109	KAPIL SHARMA & ADITI SHARMA	27-06-2014	11,23,200
736	B8-110	SUBHASH M. YADAV	10-04-2014	11,23,200
737	B8-111	MR. DATTATRAY DADU GHARGE	04-08-2013	12,02,440
738	B8-112			
739	B8-113	SHRIPAD VASANT MULAOKAR & RAJAS	07-07-2014	12,05,520
740	B8-114	BHARAT BHARGAV DALVI	18-12-2012	10,22,074
741	B8-115	SUDHIR VASANT SANSARE & MADHURI	05-10-2016	12,05,520
742	B8-116	LOKESH H KAULASKAR	07-10-2014	12,05,520
743	B8-117	MR JIVAN SUDHAKAR KADU	10-07-2014	12,05,520
744	B8-118	SANDIP MADHUKARRAO KULTHE	10-07-2014	12,05,520
745	B8-119	RAJANEE PRASHANT KELKAR & PRASHA	15-03-2013	12,02,440
746	B8-120	BALKRISHNA SURYAKANT RANGDAL	22-12-2020	13,00,000
747	B8-121	SAMEER VASANT SHINDE	06-02-2014	12,05,520
748	B8-122	VIJAY KRISHNARAO SHITOLE & PRITI VIJ	29-06-2017	16,39,000
749	B8-201	HANAMANT KALLAPPA DUDHANE/GUR	25-03-2022	13,50,000
750	B8-202	PRADIP SOPAN PAWAR	25-05-2015	11,90,400
751	B8-203	YATISH N LALWANI	28-11-2014	11,90,400
752	B8-204	MAMTA BHUPESH NIKHAR	18-12-2012	16,58,500
753	B8-205	GOVIND NAMDEV HINGE	25-02-2013	11,82,000
754	B8-206	VASANT KISAN GAYAKE & PRITI	20-12-2012	11,82,000
755	B8-207	PRIYANKA SAGAR KHOND	03-01-2020	
756	B8-208	KETAKI NAGTILAK	04-08-2015	11,90,400
757	B8-209	VINAY SINGH MAHADIK	02-02-2013	10,04,700
758	B8-210	SATYAPRAKASH SWAIN	12-08-2015	11,90,400
759	B8-211	RAJU ANNASAHEB CHANDANE & BHAR	25-01-2021	14,50,000

760	B8-212	SUDHAKAR BASAPPA KHYADGI	13-03-2013	10,79,671
761	B8-213	MAHESH RAMGIR GOSAVI	08-12-2015	16,29,240
762	B8-214	RAMESH SHARMA	31-07-2014	12,79,440
763	B8-215	MAMTA NAIR	07-05-2013	12,99,105
764	B8-216	SAGAR KHOND	11-07-2014	12,79,440
765	B8-217	M. SADASHIVA BHAT	22-01-2013	10,79,670
766	B8-218	CHIRAG S BHAMBHANI	15-07-2014	12,79,440
767	B8-219	M. SADASHIVA BHAT		
768	B8-220	PALLAVI VITTHAL BORHADE	17-05-2013	12,70,200
769	B8-221	AKSHATA PANDURANG BHOLE	28-12-2012	12,70,200
770	B8-222	MEGHA PRADEEP GHONGE	06-01-2017	12,79,440
771	B8-301	VIVEK ASHOK BAVISKAR & SHARDA VIV	25-08-2014	12,05,520
772	B8-302	MS. SHAONIE CHAKRAVARTY	30-05-2017	9,54,720
773	B8-303	RENU CHOUBEY	02-02-2013	11,20,400
774	B8-304	BALASAHEB BAPU JAGTAP	27-10-2016	11,23,200
775	B8-305	JUHI TRIPATHI	23-01-2013	11,20,400
776	B8-306	NEHA KARIRA	22-01-2013	9,52,341
777	B8-307	ABHIJIT GUPTA	03-06-2013	9,52,340
778	B8-308	BHARATI ACHREKAR	21-12-2012	9,52,340
779	B8-309	DHIRAJ GANPAT SALUNKE	18-01-2023	13,00,000
780	B8-310	SHAKIL RASOOL MULLA	29-09-2015	11,23,200
781	B8-311	AGARWAL AMIT KUMAR	17-07-2013	12,02,440
782	B8-312	BABAN BALU JADHAV	13/01/2022	14,00,000
783	B8-313	PRADEEP BALESHWARDAS TYAGI	22-01-2013	12,02,440
784	B8-314	PRADIP DALVI	10-07-2014	12,05,520
785	B8-315	KHUSHII SANDEEP MOHAPATRA	11-07-2014	12,05,520
786	B8-316	MANOJKUMAR TAMMANNAGOUDA PA	18-03-2013	12,02,440
787	B8-317	NITIN NATHUJI HASTAK/NILAJA NITIN H	08-07-2014	12,05,520
788	B8-318	AMIT PANDHARINATH SARODE/NEELAN	04-04-2015	12,05,520
789	B8-319	AFTAB ALI/FRANCISCA XAVIERINA ALI	08-02-2014	12,05,520
790	B8-320	SAMIT BHATTACHARYA	06-06-2014	12,05,520
791	B8-321	SHRIDHAR ANANT SAWANT/GEETANJA	26-06-2014	12,05,520
792	B8-322	BANTWAL SURESH BALIGA & SHEELA SU	20-01-2017	22,33,440
793	B8-401	MANISHA KUMARI/SHAISHAV MARAL	28-10-2015	22,17,870
794	B8-402	ABHISHEK TIWARI	02-12-2017	12,14,250
795	B8-403	VIVEK ATMARAM WAMAN	24-12-2014	10,45,008
796	B8-404	SAUMITRA NARAIN	19-12-2012	10,24,782
797	B8-405	MOHINI SAMBHAJI BUCHADE	18-12-2012	10,24,782
798	B8-406	KOMAL SWAMI JAGTAP	12-12-2012	10,24,781
799	B8-407	KAILASH JAWALE	20-12-2014	12,14,250
800	B8-408	JAYPRAKASH S MAURYA	09-11-2014	12,14,250
801	B8-409	JOGENDRA PRASAD SINGH & HITESH	17-12-2012	12,05,695
802	B8-410	SURAJ DEVKANT	08-09-2020	14,00,000
803	B8-411	SHOEB NAEEM LAKDAWALA	30-10-2012	11,01,759
804	B8-412	ROHIT RAM SALE/SUVARNA RAM SALE	13-01-2020	14,50,000

805	B8-413	SANDEEP MAHABOLE	31-08-2013	12,96,188
806	B8-414	PRAMOD DNYANESHWAR PATIL	30-11-2012	11,01,759
807	B8-415	SANDEEP SANTU MANE	26-09-2014	13,05,675
808	B8-416	BHANWAR LAL	30-03-2022	12,50,000
809	B8-417	SANDHYA PUROHIT-Brick	29-07-2015	18,04,140
810	B8-418	ABHAY PAWASHE	16-02-2016	20,80,872
811	B8-419	RAJIV VANARSE	01-05-2013	11,01,759
812	B8-420	BHARATBHUSHAN MORE	08-12-2014	13,05,675
813	B8-421	MARUTI LANDGE	19/07/2019	20,09,287
814	B8-422	RAJ ALKA	06-09-2014	13,05,675
815	B8-501	RADHIKA GODAY	20-04-2013	12,50,785
816	B8-502	DIGISH N AMIN	06-11-2013	11,64,350
817	B8-503	SURWARI MAHESH MANE	08-11-2014	11,67,300
818	B8-504	GOURI AMIT KANEKAR	06-03-2013	11,64,350
819	B8-505	VIRENDRA JAIN	16-01-2016	11,67,300
820	B8-506	AMIT PRABHAKAR ABHANG	31-05-2014	11,67,300
821	B8-507	KASHINATH LAXMAN ROKADE	13-02-2013	11,64,350
822	B8-508	SHARADA BHAULAL PATIL	10/10/2016	11,67,300
823	B8-509	AMIT ANANT DICHWALKAR	17/10/2014	16,08,300
824	B8-510	GANESH RAGHUNATH YADAV	28-07-2014	11,67,300
825	B8-511	MEGHRAJ LOYA	03-11-2012	10,63,167
826	B8-512	REGINA KAJAR & VILAS KAJAR	30-12-2014	12,54,030
827	B8-513	BAL MUKUND AGRAWAL	25-07-2014	12,54,030
828	B8-514	FARIDA AJMAL	03-11-2013	10,63,168
829	B8-515	SUREKHA ULHAS SHETTY	09-05-2014	12,54,030
830	B8-516	ARCHANA J TALWAR	03-11-2013	12,50,785
831	B8-517	PALLAVI SUSHRUT DESHMUKH	08-11-2014	12,54,030
832	B8-518	NITU GARG	19-09-2016	12,54,030
833	B8-519	BHIKAJI SANTAJI SHELKE	20-01-2017	12,54,030
834	B8-520	NANDU KALYANKAR	27-02-2017	12,54,030
835	B8-521	SHRADHA BOSE	26/05/2017	17,42,000
836	B8-522	JAYANT AMBADAS MUSALE	21-08-2014	12,54,030
837	B8-601	HASMUKH LAVJIBHAI RAJA	07-07-2022	12,50,000
838	B8-602	MAHESH NARENDRA ADVANI	21-11-2015	11,98,853
839	B8-603	MOHAMMAD FARHAT KHAN	27-04-2015	20,41,050
840	B8-604	SARITA PRADIP SAH & PRADIP P SAH	17-06-2015	12,61,950
841	B8-605	PRATIBHA RAJESH WANI	10-11-2017	12,61,950
842	B8-606	MAMTA AGRAWAL	10-11-2017	12,61,950
843	B8-607	SOHINI MUKHERJEE	19-08-2016	12,61,950
844	B8-608	VAIBHAV SAXENA	15-11-2014	12,61,950
845	B8-609	TUSHAR KESHAV CHONKAR	30-09-2014	12,61,950
846	B8-610	NITIN WANI	21/02/2018	12,79,440
847	B8-611	SHRAVAN NANDKISHOR SIKCHI	17-01-2013	13,48,162
848	B8-612	SANKET NANDLAL SARAF	31-10-2013	13,58,145
849	B8-613	SHIFRA DAVIDSON	09-08-2017	11,54,423

850	B8-614	DEEPTI WALLI	12-03-2012	11,45,938
851	B8-615	RANJIT KUMAR PILLAI	15-10-2016	13,58,145
852	B8-616	MOHAN DAGADU SABALE	11-09-2012	11,45,939
853	B8-617	SHAHAJI SHANKAR THOPATE	12-07-2015	13,58,145
854	B8-618	CHETAN S RAJAGIRI	12-08-2014	13,58,145
855	B8-619	SIDDHESH SHRIDHAR TAWATE	25-03-2013	11,45,938
856	B8-620	SHAHEEN SHAIKH	10/04/2017	25,65,572
857	B8-621	RAHUL ASHOK GADEWAR	30-03-2019	18,90,000
858	B8-622	SAJITHKUMAR SREEKUMAR	26-09-2014	13,58,145
859	B8-701	BRUDER PLASTECH PVT. LTD	22-03-2021	15,00,000
860	B8-702	RAMESH RANA BAMBHANIA	22-09-2016	10,29,690
861	B8-703	SUKHVINDER SANJAY DASARI	13-05-2013	10,27,054
862	B8-704	VISHNUDAS C. KAMATH/VEENA V KAM	24-07-2014	12,11,400
863	B8-705	PRAVIN VASANT SHINDE/PRERNA	12-12-2012	12,08,300
864	B8-706	HEMANT P PHAND	12-12-2012	12,08,300
865	B8-707	KAVITA CHITTA VRAT	30-08-2014	12,11,400
866	B8-708	SURESH KISAN NIMBALKAR	22-08-2014	12,11,400
867	B8-709	RAMCHANDRA MAHADEV DESHMUKH	09-11-2017	12,11,400
868	B8-710	SYAMIKA SIVADAS SMITHA	26-07-2022	12,30,000
869	B8-711	LOGICON FACILITY MANAGEMENT PVT	19-01-2022	20,00,000
870	B8-712	SANGEETA PATKAR	25-09-2017	13,02,540
871	B8-713	RAJAN H. JAIN	16-11-2016	13,02,540
872	B8-714	VINAYKUMAR DHARMALING DHOLE	17-08-2015	13,02,540
873	B8-715	HARESH BHAGWANDAS KATARIA	14-12-2016	13,02,540
874	B8-716	RAMAKRISHNAN	29-03-2014	13,02,540
875	B8-717	JAYASHREE RAJAMANI	09-11-2014	13,02,540
876	B8-718	VASANTHA PRIYA	17-10-2014	13,02,540
877	B8-719	KARTHICK RAJA	12-11-2014	13,02,540
878	B8-720			
879	B8-721	MANISHA SHIVSHANKAR PUJARI DHRUV	12-06-2015	13,02,540
880	B8-722	GANESH CHANDRASHEKHAR ANKUSHE	31-12-2020	15,00,000
881	C2-001	POOJA AMARENDRA GOSAVI	13-08-2014	16,82,700
882	C2-002	JAISON THANGARAJ	14-07-2015	16,82,700
883	C2-203	AARTI AARGADE , CHARUDATTT RAMCH	16/12/2015	16,82,700
884	C2-004	SANTOSH KONDIBA RAJIWADE & ARCH	01-03-2021	16,50,000
885	C2-005	SUCHITRA GIRISH DESHMUKH	02-04-2014	16,82,700
886	C2-006	RAJNEESH RAJ	18-03-2017	15,57,000
887	C2-007	PRIYANKA RAJ	18-03-2017	15,57,000
888	C2-008	VISHAL DNYANDEV PATIL	13-02-2023	18,00,000
889	C2-101	PRAKSHA B JAIN	19-03-2015	16,72,800
890	C2-102	MANISH KUMAR & RASHMI SINGH	04-03-2013	16,69,500
891	C2-103	HANSA S DAVE	09-05-2015	14,21,880
892	C2-104	SAMEER SURESH GANGAN	26-12-2012	16,69,500
893	C2-105	PRADEEP KUMAR RAMASWAMY	06-02-2014	16,72,800
894	C2-106	SANTOSH LANDE	27-01-2015	15,48,000

895	C2-107	ABHINANDAN KOLI	16-01-2015	15,48,000
896	C2-108	ANEET KAUR/RANI KAUR	30-11-2012	14,19,075
897	C2-201	SUSHILKUMAR RAI	05-08-2014	16,82,700
898	C2-202	ABHIJEET PRATOD PINGLAY AND SHALA	26-02-2014	16,82,700
899	C2-203	PRABHAKAR DINKAR JADHAV	16/12/2015	16,82,700
900	C2-204	ANANDI SHARAD KHEDKAR	16-10-2014	14,30,295
901	C2-205	ANIL KUMAR PEDDALA	31-01-2014	16,82,700
902	C2-206	SHRIKANT JAYAVANT KHATKALE	30-06-2015	13,23,450
903	C2-207	NIVEDITA DHARIWAL JAIN &	05-12-2014	15,57,000
904	C2-208	PRIYA GUPTA/SAGAR GUPTA	12-03-2021	17,00,000
905	C2-301	SADANAND ANNAJI AMRUTKAR, SARAN	11-08-2014	16,72,800
906	C2-302	NADEEM SHARIF	14-10-2014	16,72,800
907	C2-303	MAHESHKUMAR HANAMANTAPPA PAL	23-01-2013	16,69,500
908	C2-304	MRS. VAISHALI SATEESH PAKNIKAR	16-10-2014	16,72,800
909	C2-305	SWAPNIL MAHADEV VICHARE	07-12-2020	17,00,000
910	C2-306	JAYMALA KUNDLIK PATIL	06-10-2017	19,51,000
911	C2-307	NILESH A BHOI	03-01-2013	15,45,000
912	C2-308	AKSHAYA CHANDRAKANT SALLA & CHA	24-03-2014	16,72,800
913	C2-401	SUCHITHA SHETTY	01-09-2013	17,13,885
914	C2-402	MATHURADAS GORDHANBHAI DALASA	13-02-2014	19,47,718
915	C2-403	NARENDAR BABU PENDAM	08-10-2014	17,17,268
916	C2-404	SHUBHANGI HARISH PAKNIKAR	16-10-2014	14,59,677
917	C2-405	NAVEEN CHANDRA SHARMA/SHWETA	29-03-2014	17,17,268
918	C2-406	ANAND NARAYAN SHUKLA	04-05-2014	15,88,425
919	C2-407	VIJAY PAWAR	04-05-2014	15,88,425
920	C2-408	VRISHALI MAHESH KULKARNI	01-09-2022	21,50,000
921	C2-501	MANASHREE SAWANT	12-08-2015	17,41,440
922	C2-502	RAKHI NEGI/SHAMIK KUMAR PAUL	31-03-2022	18,50,000
923	C2-503	IRFAN BAIG	14-09-2016	17,41,440
924	C2-504	DR MICHAEL GONSALVES	11-07-2014	19,30,835
925	C2-505	SIDDHARTH NITIN MURKUNDE	12-07-2019	14,80,224
926	C2-506	VINEETA N. SHAH		
927	C2-507	VINAYAK HARI MALWADKAR	23-01-2013	16,07,250
928	C2-508	ABDUL ALEEM BAIG	14-12-2016	16,54,368
929	C2-601	AKASH MANIK BHARTIYA	20-10-2020	22,00,000
930	C2-602	JAYANTI SALUNKHE	02-08-2017	28,18,700
931	C2-603	DEVENDRA KORE	04-10-2021	18,00,000
932	C2-604	SWATI SHARAD KHEDKAR	16-10-2014	17,86,403
933	C2-605	DSOUZA SABINA STEPHEN	02-10-2017	26,48,000
934	C2-606	PANKAJKUMAR BHALCHANDRA KHODE	02-01-2013	16,48,050
935	C2-607	MRS. RACHITA RAJENDRA INGLE	04-04-2015	25,94,025
936	C2-608	PRADEEP DESHPANDE	11-06-2012	15,15,427
937	C2-701	SANJAY RAJARAM MANJALKAR	22-01-2015	15,38,568
938	C2-702	RAJNIKANT SANKHE	18-03-2014	16,29,072
939	C2-703	PRATIMA SHIRVALKAR	05-03-2014	18,10,080

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940	C2-704	PRIYANKA AMOL KATHALKAR	22-11-2022	15,00,000
941	C2-705	SONAL MANISH BHATIA	26-02-2014	18,10,080
942	C2-706	SHUBHAM ASHOK PATIL	05-12-2022	25,00,000
943	C2-707	ROOPALI KULKARNI	02-05-2014	16,72,800
944	C2-708	SUSAN LAKSHMAN	26-08-2014	18,10,080
945	C3-001	RESHMA NOORMOHAMMED KAPDI	14-09-2022	12,25,000
946	C3-002	NIKHIL UMESH PARDESHI	01-11-2013	12,70,200
947	C3-003	SUJATA KURUP	09-05-2014	16,29,240
948	C3-004	ANURANAN BHATTACHARJEE	29-05-2014	14,54,340
949	C3-005	SEEMA A CHOUHAN	25-03-2013	10,79,671
950	C3-006	AMOL ANIL GAIKWAD	05-09-2014	12,79,440
951	C3-007	FATIMA TABREZ AHMED	21-12-2012	12,70,200
952	C3-008	SAHANE GANGADHAR BABURAO	09-04-2014	12,79,440
953	C3-009	ASHOK JAGANNATH PAWAR	29-05-2013	12,70,200
954	C3-010	YOGESH PATEL	16-01-2015	12,79,440
955	C3-011	PANKAJ PATIL	24-08-2015	19,79,040
956	C3-012	SUNNY SUBHASH TALHAR & NEHA KRU	08-03-2021	12,30,000
957	C3-013	SHRIRAM NARAYAN PAUNIKAR	15-09-2014	11,90,400
958	C3-014	VIJAY PAWAR	01-08-2013	11,82,000
959	C3-015	ANANT EKNATH SHEWALE	06-02-2014	11,90,400
960	C3-016	MUKESH LALCHAND DINGREJA BRIC	31-12-2015	10,97,436
961	C3-017	VIJAY KUMAR	18-01-2013	11,82,000
962	C3-018	KIRAN H. BURBURE	10-07-2014	11,90,400
963	C3-019	DATTATRAY SARJERAO CHOPADE	14-10-2014	11,90,400
964	C3-020	VARADARAJ MADHAVCHARYA HERKAL	30-09-2014	11,90,400
965	C3-021	LEENA SHREERAM KULKARNI	13-06-2017	12,00,000
966	C3-022	SACHIN ASHOK RAORANE	11-12-2012	12,70,200
967	C3-101	SUMAN BRAHMDEO PRASAD	07-08-2014	12,05,520
968	C3-102	VINEET S SAKHALKAR & SARIKA V SAKH	03-12-2016	12,05,520
969	C3-103	SAINATH SAKHARAM NAVALE	20-03-2015	12,05,520
970	C3-104	JIMESH R SHAPARIA	26-09-2014	12,05,520
971	C3-105	KAVITA HITESH SHETH	26-09-2014	12,05,520
972	C3-106	SHRENIK M JHAVERI	26-09-2014	12,05,520
973	C3-107	PANCAJ KHANNA	07-11-2014	12,05,520
974	C3-108	SWAPNIL VILAS BACHAL & VILAS	14-12-2012	12,02,440
975	C3-109	SANTOSH Y HADAWALE	09-10-2014	12,05,520
976	C3-110	TAMQJIT RAKSHIT	21-06-2014	12,05,520
977	C3-111	VIDYA ANANDA SHELAR	24-08-2015	16,90,620
978	C3-112	SHYAM SHAH	05/04/2017	19,48,000
979	C3-113	GIRISH PITAMBAR KURLE	05-08-2015	11,23,200
980	C3-114	MANGESH SAHADEV PARADKAR	17-12-2012	11,20,404
981	C3-115	RAJLAKSHMI MANISH DOSANI	24-08-2018	11,23,200
982	C3-116	PRAMOD LALCHAND GARG	16-04-2013	11,20,400
983	C3-117	GANESH DHARMA PATIL	07-05-2014	11,23,200
984	C3-118	BALKRISHNA CHANGYA BASWAT	07-05-2014	11,23,200

985	C3-119	SMITA RAJENDRA BHOSALE	06-07-2014	12,70,200
986	C3-120	RAKESH RAMDAS DHAMANKAR & RUCHI	25-09-2014	11,23,200
987	C3-121	SUSHIL CHAUDHARY	06-12-2014	11,23,200
988	C3-122	ANISH BALACHANDRAN VADUKOOT	26-01-2013	12,02,440
989	C3-201	NAMRATA GENTYALA	19-09-2015	12,79,440
990	C3-202	RAJIV KUMAR VERMA	30-09-2014	12,79,440
991	C3-203	KUSUM CHOUDHARY	10-07-2016	12,79,440
992	C3-204	KHUSHBOO SINGH	13-10-2014	12,79,440
993	C3-205	SUMAN CHOUDHARY	21-06-2017	12,79,440
994	C3-206	VIRAJ WAMANRAO WAGH	01-01-2013	10,79,670
995	C3-207	ATMARAM G NARE & SUPRIYA	28-01-2013	12,70,200
996	C3-208	BALIRAM BABURAO GORE	14-11-2014	18,04,140
997	C3-209	KISHOR VASUDEV DHUMAL	21-12-2012	12,70,200
998	C3-210	PRAMOD SAO	26-09-2014	12,79,440
999	C3-211	VINODKUMAR SAO	25-09-2014	12,79,440
1000	C3-212	TARUNA S. SARAPH	29-10-2012	10,79,670
1001	C3-213	ILYAS A.R.KHATIB	24-04-2017	10,04,700
1002	C3-214	ISMAIL ALI TAMBE	08-03-2016	10,97,436
1003	C3-215	TIRTHANKAR ROY	10-04-2014	11,90,400
1004	C3-216	KETAKI NAGTILAK	01-07-2017	10,11,840
1005	C3-217	NILESH JAGTAP & NIKITA NILESH	15-09-2014	11,90,400
1006	C3-218	ATMARAM KRISNA SURVE	30-12-2020	11,90,400
1007	C3-219	ATMARAM KRISNA SURVE	30-12-2020	11,90,400
1008	C3-220	TRUPTI ASHOK KHAIRNAR	09-11-2014	11,90,400
1009	C3-221	ASHISH J PANDEY	13-06-2014	11,90,400
1010	C3-222	VISHAL BANSODE	04-10-2013	12,70,200
1011	C3-301			
1012	C3-302	SHRADHA SANTOSH MORAJKAR/SANTOSH	15-12-2014	12,05,520
1013	C3-303	UMAKANT GOVIND PARAB	24-12-2012	10,22,074
1014	C3-304	DALIP KUMAR ZUTSHI	26-11-2015	
1015	C3-305	BUSHAN LAL ZUTSHI	26-11-2015	12,05,520
1016	C3-306	ROHINI MADHAV PATIL/MADHAV	10-04-2014	12,05,520
1017	C3-307	VINEET KUMAR SINGH	25-06-2014	15,28,920
1018	C3-308	ASHA RAJU GAIKWAD	04-10-2013	10,22,074
1019	C3-309	PANKAJ KUMAR	07-12-2012	12,02,440
1020	C3-310	MEGHANA MOHANLAL CHAKNE SHINDI	18/03/2013	12,02,440
1021	C3-311	FEROZA MOHAMMAD HASAN FALKE	04/09/2014	12,05,520
1022	C3-312	ASHUTOSH PURUSHOTTAM WANKHAD	16-04-2019	11,00,000
1023	C3-313	PRATIK DILIP DAVE	21-08-2014	11,23,200
1024	C3-314	AKASH GAUTAM	04-12-2016	11,23,200
1025	C3-315	MEHMOOD ALLAHBAKSH MULLA SAMI	15/4/2013	11,20,400
1026	C3-316	AKASH BHANUSHALI	09-03-2014	11,23,200
1027	C3-317	VIDYA BHAT & SUDEEP PHASE	20-08-2014	11,23,200
1028	C3-318	Tapsilal Chauhan	06-04-2017	19,48,000
1029	C3-319	MAYUR AMONKAR	25-07-2014	11,23,200

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1030	C3-320	AADILSHAH SAYED	18-07-2014	11,23,200
1031	C3-321	SAMEER SIKANDAR MULLA	11-12-2012	11,20,400
1032	C3-322	MADHURI GIRISH ARGADE	06-11-2013	10,22,074
1033	C3-401	JUSTIN MANALA	10-05-2019	13,05,675
1034	C3-402	JUSTIN MANALA	10-05-2019	13,05,675
1035	C3-403	MOHAMMED TAHER CALCUTTAWALA	19-12-2016	11,09,823
1036	C3-404	SARITA KHETAN & SHYAMLAL KHETAN	27-12-2017	13,05,675
1037	C3-405	SARITA KHETAN & SHYAMLAL KHETAN	27-12-2017	13,05,675
1038	C3-406	SHYAMLAL KHETAN & SARITA KHETAN	27-12-2017	13,05,675
1039	C3-407	SHYAMLAL KHETAN & SARITA KHETAN	27-12-2017	13,05,675
1040	C3-408	MUKESH ADDAGATLA	22-01-2013	12,96,187
1041	C3-409	VILAS KONDAIAH ADDAGATLA	20/1/2014	13,05,675
1042	C3-410	SUNIL KUMAR SINGH & MAMTA SINGH	17-04-2023	11,50,000
1043	C3-411	NISHA KUMARI MISHRA	17-04-2023	11,65,000
1044	C3-412	KAILAS BABAN SURVE	06-07-2014	13,05,675
1045	C3-413	VARSHA SANJAY SHAH	30-09-2013	12,14,250
1046	C3-414	PAWAN BHAGWAN PAWAR & KIRTI	15-04-2013	12,05,625
1047	C3-415	ASHISH ARVIND WAFGAONKAR	20-12-2012	12,05,625
1048	C3-416	MADHAVI RAMESH KOLLI	27-07-2015	16,26,496
1049	C3-417	RAJEEV RANJAN SINGH & MANISHA	14-08-2014	12,14,250
1050	C3-418	MANJU PRAMOD ROY	14-08-2014	12,14,250
1051	C3-419	NANDINI VIJAYKUMAR PRADHAN	20-12-2014	10,32,112
1052	C3-420	NAFISH KHAN	18-04-2013	12,05,625
1053	C3-421	JAYDEEP SHIVAJIRAO DAREKAR	29-09-2014	12,14,250
1054	C3-422	MAYA ISHWAR KAMBLE	23-01-2013	11,01,760
1055	C3-501	DIPAN V YAGNIK/VARSHA D YAGNIK	11-07-2015	20,82,546
1056	C3-502	HONEY BHATNAGAR	26-05-2014	14,15,730
1057	C3-503	SANDEEP BHUSHAN LAL KAUL / REENA	02-06-2016	20,38,432
1058	C3-504	TANMAY TAPAN DEY/TAPAN KUMAR	24-07-2015	19,00,830
1059	C3-505	DEVENDRA VERMA	26-10-2015	16,74,450
1060	C3-506	SHITAL JOGI	20/09/2014	12,54,030
1061	C3-507	ANUSUYA SHAMRAO HATTARKAR	16/1/2016	12,54,030
1062	C3-508	SHWETA SHAMRAO HATTARKAR	16/1/2016	12,54,030
1063	C3-509	VIJAY JAGNNATH LAIGUDE	30-09-2014	12,54,030
1064	C3-510	ABHISHEK DALVI	05-07-2016	21,13,360
1065	C3-511	SANCHITA WAWALE		
1066	C3-512	ANIKET DHARMARAJ WAGHIRE	26-11-2012	12,50,785
1067	C3-513	KALPNA DHARMARAJ WAGHIRE	19-12-2012	9,89,697
1068	C3-514	AJAY VISHWANATH KATE	23-06-2014	11,67,300
1069	C3-515	DHEERAJ VAISHAMPAYAN	11-03-2012	9,89,697
1070	C3-516	VIRANCHANA KANNIMBELE MURTHY	22-07-2016	10,66,040
1071	C3-517	RAMESH KUMAR BHAWANKHEL	28-02-2017	9,92,205
1072	C3-518	NIMISHA PANDAY	15-02-2018	11,67,300
1073	C3-519	SANGEETA KAMBLE	09-02-2016	19,38,936
1074	C3-520	MUBEEN F KHAN	29-11-2012	9,89,697

1075	C3-521	YATIN RAJMAL PATIL	12-08-2013	11,64,350
1076	C3-522	Ramesh Choudhary		
1077	C3-601	MANJU JAIPRAKASH SINGH	10-04-2017	11,54,423
1078	C3-602	NUTAN RAMESH DESHMUKH	22-03-2022	13,25,000
1079	C3-603	SWARUP SATPUTE	24-11-2021	14,00,000
1080	C3-604	ARUN PRATAP DHANAWADE/ELLEN AR	31-03-2022	13,58,145
1081	C3-605	ARUN PRATAP DHANAWADE/ELLEN AR	31-03-2022	13,58,145
1082	C3-606	ELLEN ARUN DHANAWADE/ARUN PRAT	31-03-2022	13,58,145
1083	C3-607	ELLEN ARUN DHANAWADE/ARUN PRAT	31-03-2022	13,58,145
1084	C3-608	SANDEEP RUNGTA	22-11-2016	13,58,145
1085	C3-609	SANDEEP RUNGTA	22-11-2016	13,58,145
1086	C3-610	UMA SRINIVASAN	29-12-2017	13,58,145
1087	C3-611	UMA SRINIVASAN	29-12-2017	13,58,145
1088	C3-612	KHAN BAKHTIYARKHAN AFZALKHAN	23-06-2017	13,58,145
1089	C3-613	MR SURESH PUNJA SANVATSARKAR	18/09/2014	12,61,950
1090	C3-614	PRAKASH NIKHAR	23-01-2013	12,52,875
1091	C3-615	MOHSIN SIKANDAR JAMADAR	30-08-2014	12,61,950
1092	C3-616	RAJASHREE SUHAS JOG	11-02-2016	20,04,798
1093	C3-617	SHAILESH GUPTA	15-12-2012	12,17,437
1094	C3-618	SHAILESH GUPTA	15-12-2012	12,17,438
1095	C3-619	KUNAL ALHAD RAJPURKAR/APARNA AL	21-01-2013	10,64,943
1096	C3-620	KETAN BHARATI	08-12-2014	12,61,950
1097	C3-621	VERSHA SUNIL NANDANWAR & SUNIL	16-08-2014	12,61,950
1098	C3-622	BHAVNA SARKAR	18-03-2014	11,54,423
1099	C3-701	RAVINDRA MADHUKAR KAMBLE/SMITA	21-01-2013	12,99,130
1100	C3-702	RAVINDRA MADHUKAR KAMBLE/SMITA	21-01-2013	12,99,130
1101	C3-703	RAJESH NARESH SALIAN/SAKSHI RAJESH	27-11-2012	12,99,130
1102	C3-704	JAYENDRA KUMAR VERMA & MADHU V	23-10-2019	10,75,000
1103	C3-705	ROSHANI SANJAYKUMAR BHAMARE/SA	19-08-2014	13,02,540
1104	C3-706	HARSHAD DILIP JHODGE		
1105	C3-707	CHIRAG KISHOR VARAIYA	30-11-2015	11,07,159
1106	C3-708	SUNANDA SHIVAJI TUPE/SHIVAJI RAJAR	29-12-2016	19,48,000
1107	C3-709	SHAILESH FIRKE	02-05-2013	11,04,261
1108	C3-710	D B PHIRKE	02-05-2013	11,69,218
1109	C3-711	KOMAL VASANT RANE	24-01-2013	11,04,261
1110	C3-712	D. K. SINHA	13-01-2015	13,02,540
1111	C3-713	MEENAKUMARI PREMPRAKASH MUSKU	06-11-2014	12,11,400
1112	C3-714	VIDYA VIJAYAN NAIR	20/09/2014	12,11,400
1113	C3-715	MAHADEV ATMARAM SHINDE	21-02-2015	12,11,400
1114	C3-716	SHARATH HEGDE	16-10-2014	12,11,400
1115	C3-717	SACHIN PANDURANG VANARE	09-04-2014	12,11,400
1116	C3-718	JAVED NAZIR MUJAWAR	15-09-2014	12,11,400
1117	C3-719	GEETA DHEBRI/KRISHNAKANT DHEBRI/	20-12-2012	10,27,055
1118	C3-720	RAJU ATMARAM SHINDE	21-02-2015	12,11,400
1119	C3-721	RAJENDRA BALASAHEB HADAVALE	05-11-2016	12,11,400

1120	C3-722	MANU KHERA	04-10-2013	12,99,130
1121	C4-001	HIRAN CHANDER GANNU	29-12-2012	28,44,900
1122	C4-002	PRASHANT GAUTAM & NISHA	16-04-2014	29,74,100
1123	C4-003	ANUJ SURESH JHAMVAR	15-03-2014	23,44,900
1124	C4-004	ANUJ SURESH JHAMVAR	15-03-2014	23,44,900
1125	C4-005	PRATUL SRIVASTAVA & NEELAM SRIVAS	05-05-2015	32,88,700
1126	C4-006	YASHODHAN KIRAN MAHANT	09-04-2015	32,37,773
1127	C4-007	DATTATRAY WAGHMALE	21-01-2013	21,59,500
1128	C4-008	ANUJA GUPTA	30-04-2016	21,59,000
1129	C4-009	SNEHAL RAMCHANDRA SHINDE	01-10-2013	21,59,000
1130	C4-010	SHAILESH MANIKLAL PARDESHI	22-02-2018	23,44,900
1131	C4-101	SANDEEP RAMPRABHU MORE	31-10-2013	23,41,325
1132	C4-102	SATISH GOVINDRAO TALEKAR &	14-12-2012	23,37,750
1133	C4-103	ASHOK SHRIRANG YAMGAR	18-12-2012	19,87,087
1134	C4-104	BHIKAJI SANTAJI SHELKE	20-01-2017	23,41,325
1135	C4-105	MANAS RANJAN MOHAPATRA	31-03-2015	32,83,475
1136	C4-106	RICHA JAIN & RESHU JAIN	29-04-2015	31,93,971
1137	C4-107	VIJAYANAND HEMANT MALI & SAVITA V	30-09-2022	26,70,000
1138	C4-108	SUNIL BHONGALE/ASHWINI SUNIL BHO	24-12-2013	21,55,750
1139	C4-109	DINESH SOMNATH SURYAWANSHI	23-11-2021	21,51,000
1140	C4-110	RAVINDRA DESHPANDE	02-02-2013	23,37,750
1141	C4-201	VAIDEHI HATHI	13-05-2015	36,03,300
1142	C4-202	GOLDEE SURESH PARDESI	21-06-2014	23,44,900
1143	C4-203	ANUP ANANTRAO PAWAR	16-05-2013	23,44,900
1144	C4-204	MAHESH D POKHARKAR	16-06-2014	23,44,900
1145	C4-205	RAJESH SINGH	01-10-2013	23,44,900
1146	C4-206	MANDAR SUBHASH LAD & SWATI SUBH	22-11-2013	23,44,900
1147	C4-207	RAJIV SOPAN CHAUDHARI	25-11-2013	21,59,000
1148	C4-208	TEJAS SHALIGRAM PATIL/SHALIGRAM R	17-01-2014	18,35,150
1149	C4-209	RANJAN VISHNU CHANDORKAR	25-11-2013	21,59,000
1150	C4-210	VIPIN VIKRAMAN	11-06-2014	26,59,500
1151	C4-301	DEEPAK SHUKLA	27-09-2022	26,10,000
1152	C4-302	AMIT ARUN AGRAWAL	16-04-2013	23,86,125
1153	C4-303	SARITA SUHAS YEWALE	11-07-2013	23,41,325
1154	C4-304	SHOBHIT MOHAN & AMBRISHA SRIVAS	16-01-2023	25,50,000
1155	C4-305	HIMMATSINGH PREMSINGH RAJPUT	24-04-2014	23,41,325
1156	C4-306	NIKHIL KESKAR	27-09-2019	27,25,000
1157	C4-307	VARSHA KULKARNI	25-11-2011	23,50,200
1158	C4-308	RAJESH DHOPESHVRKAR	27/03/2014	20,04,210
1159	C4-309	MR RAJENDRA BAJIRAO CHAVAN	09-01-2018	31,03,500
1160	C4-310	AMAN KUMAR MISHRA	07-09-2015	32,91,492
1161	C4-401	M VISHWANATH SHENOY & PUSHPA U	24-12-2014	23,92,090
1162	C4-402	SMITA VIJAYANAND DESHPANDE/VIJAY	08-08-2022	12,92,090
1163	C4-403	APEKSHA SHANKARRAO DANGE	01-12-2020	25,00,000
1164	C4-404	ANANT CHAVAN/APARNA ANANT CHAV	23-12-2019	27,00,000

1165	C4-405	ANBALAGAN THANGAVEL/YAMUNA PILLAI	24-05-2017	30,03,000
1166	C4-406	SHAILENDRA CHOTHE	27-03-2014	30,21,290
1167	C4-407	AJAY SUBHASH GODBOLE	23-06-2014	22,01,900
1168	C4-408	PRATIMA VIJAY YEWALE	11-07-2013	22,01,900
1169	C4-409	KUSHAL YESHWANTHRAO RANGADALE	12-07-2013	24,87,900
1170	C4-410	YOGESH ASHOK SAWANT/KAJAL DILIP J	07-12-2019	27,00,000
1171	C4-501	VARUNRAJ DILIP PATIL	30-12-2020	26,10,000
1172	C4-502	SUNITA GARG	24-07-2014	24,35,540
1173	C4-503	AILANI SUNIL SHYAMLAL & DEEPALI	31-03-2017	24,35,540
1174	C4-504	RAHUL RAJENDRA BORUNDIYA	21-10-2014	24,35,540
1175	C4-505	ALDRIN JAIDEEP SEQUEIRA	08-05-2013	21,88,620
1176	C4-506	UDAY ANANDRAO KULKARNI	02-07-2014	21,00,000
1177	C4-507	PRIYESH LALIT SANGHVI	20-01-2014	22,41,400
1178	C4-508	PIYUSH SURESH NASHIKKAR	16-01-2014	22,41,400
1179	C4-509	DINKAR BHASKARRAO DESHMUKH	26-11-2013	22,41,400
1180	C4-510	AVANTIKA DIXIT & VIVEK PANDEY	02-08-2022	28,00,000
1181	C4-601	VIKRAM S. SHINDE	23-04-2015	24,86,470
1182	C4-602	RUCHIKA TENDOLKAR , PRAASAD TENDOLKAR	09-02-2015	21,13,499
1183	C4-603	PRADNYA SANTOSH GANDHE & SANTOSH	15-07-2017	32,03,624
1184	C4-604	RAVISH NARESH KATOCH/SUMAN NARESH	18-05-2014	24,86,470
1185	C4-605	RAVINDRA LAXMAN CHAVAN'	29-01-2016	24,86,470
1186	C4-606	MAYUR SHIMPI	22-09-2020	21,50,000
1187	C4-607	MANISHA BHURE & SURESH KUMAR	05-08-2022	27,00,000
1188	C4-608	RACHNA PANDEY	09-01-2023	25,00,000
1189	C4-609	NUTAN KRISHAL , CHETNAND KRISHAL	19/12/2012	19,44,545
1190	C4-610	PRIYA YASHWANT BHAGAT	21-06-2014	31,15,670
1191	C4-701	NIKITA R RIJHSINGHANI	07-03-2017	25,29,755
1192	C4-702	MANOJ KUMAR	18-07-2016	25,29,755
1193	C4-703	MUKESH PATHAK	25-07-2014	25,29,755
1194	C4-704	AVANTI MUKHOPADHAYA	04-08-2017	30,78,350
1195	C4-705	AVINASH KUMAR	28-06-2019	23,00,000
1196	C4-706	PINKI KUMARI & ANDEKHANAND ARBIN	12-08-2022	25,50,000
1197	C4-707	KAMLA RAWAT & HARI SINGH RAWAT	09-11-2022	24,00,000
1198	C4-708	RAJKUMAR VERMA & PUSHPA VERMA	17-03-2020	22,00,000
1199	C4-709	KAMINI MISHRA	12-10-2022	21,00,000
1200	C4-710	PINKOO PRAKASH RANDIVE & NITIN	10-10-2022	26,00,000
1201	C5-001	BHUSHAN POOJARY	12-01-2016	34,61,151
1202	C5-002	ARATI MULIK	22-11-2013	19,43,100
1203	C5-003	KETAN V PATIL	14-07-2014	21,59,000
1204	C5-004	DATTAREY D SHELAR/SHAILA D SHELAR	08-06-2014	21,59,000
1205	C5-005	SANGRAM ANANT PATIL & MANJULA SANGRAM	31-05-2014	23,44,900
1206	C5-006	VIJAYA MADHUSUDAN VAIRALE	10-08-2017	21,25,000
1207	C5-007	SIDDHESH RAVINDRA REDKAR	16/03/2013	23,44,900
1208	C5-008	RAHIM R MARDHANI	29-04-2014	23,44,900
1209	C5-009	PRASHANT MADHAVRAO DUMBRE	24-12-2012	23,44,900

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1210	C5-010	RAHUL SHIVAJI VIBHUTE/JOTI RAHUL V	22-02-2016	23,44,900
1211	C5-101	SADHANA VIVEK DESHPANDE	23-04-2014	23,41,325
1212	C5-102	BHASKAR GOPINATH BARHATE	07-04-2014	21,55,750
1213	C5-103	SANTOSH SHAMRAO SHINDE	13-05-2014	21,55,750
1214	C5-104	AMRUTA YOGESH KULKARNI/YOGESH N	29-09-2020	26,00,000
1215	C5-105	DILIP AMRUTKAR	07-02-2015	23,41,325
1216	C5-106	ASHLESHA SHASHIKANT KURHADE &	05-03-2014	23,41,325
1217	C5-107	JYOTSNA SHAMKANT BHANGALE/SHAM	03-12-2015	23,41,325
1218	C5-108	ASHOK BHAIRU PANDKAR	07-11-2014	23,41,325
1219	C5-109	RAJGOPAL MURLIDHAR MINIYAR	18-06-2019	23,41,325
1220	C5-110	VAIBHAV FADNAVIS	19-11-2020	20,00,000
1221	C5-201	MILIND VASANTRAO DUMBHARE	04-05-2014	19,93,164
1222	C5-202	HARSHAL KHANVALKAR	22-04-2014	21,59,000
1223	C5-203	NAMITA JAGANNATH SAHA	28-06-2018	23,50,000
1224	C5-204	KAMLESH DILIP MANIKHEDKAR	08-01-2015	30,17,000
1225	C5-205	SUKANYA SAHOO	22-03-2021	25,20,000
1226	C5-206	BUVASAHEB JANU BOCHARE/MADHUR	10-10-2014	23,44,900
1227	C5-207	MANOJ KUMAR	15-05-2014	23,44,900
1228	C5-208	MAHAVIR SHRIPAL GANDHI/SUKHADA S	01-09-2014	19,93,165
1229	C5-209	SUBHASISH DUTTA/NIDHI DUTTA	30-04-2014	29,74,100
1230	C5-210	SHALAKA VIJAYENDRA BAPTE	29-11-2014	23,44,900
1231	C5-301	RASHMI ATUL SACHDEV/ATUL DYANAN	09-06-2014	23,41,325
1232	C5-302	NAUSAD AHMAD	31-07-2014	21,55,750
1233	C5-303	KISHOR PRAKASH BOBADE	31-07-2014	21,55,750
1234	C5-304	ROOP SINGH/KAMINI RATHOD	26-08-2020	22,00,000
1235	C5-305	GAURI CHANDAN KEWAT	01-12-2021	25,00,000
1236	C5-306	MANISH ASHOK SADARANGANI/PRIYAN	14-07-2014	23,41,325
1237	C5-307	DAVID HEMANT JHA	03-11-2020	20,00,000
1238	C5-308	ANSHUL GUPTA/DEEPTI GUPTA	24-04-2014	23,41,325
1239	C5-309	SUMEGHA M BAPAT	24-04-2014	23,41,325
1240	C5-310	MAHESH GUNDAJI JADHAV	04-04-2014	23,41,325
1241	C5-401	GANESHA SANJEEVA SHETTY/CHANDRA	14-08-2014	23,92,090
1242	C5-402	VIJAYANAND DESHPANDE		
1243	C5-403	NIKITA DIGAMBAR SONAWANE	31-03-2022	26,00,000
1244	C5-404	GAURAV TALREJA	09-01-2015	31,02,800
1245	C5-405	MANJUSA SUBHASH GHADGE	30/06/2018	19,93,342
1246	C5-406	MANOJ KESHAVRAO MOON/HEMANGI	19-04-2014	22,72,485
1247	C5-407	BALASUBRAMANIAN P	27-10-2016	28,20,800
1248	C5-408	PARESH MADHAVI	21-10-2014	23,92,090
1249	C5-409	RAHUL DEO	07-05-2014	23,92,090
1250	C5-410	SAILESH NATHAN SANDHYA SAILESH NA	20/12/2014	23,92,090
1251	C5-501	SANTOSH P SUREKA	08-08-2014	24,35,540
1252	C5-502	ASSIS LUCIAN DIAS/SABINA DIAS	20-06-2014	25,26,900
1253	C5-503	SUNANDA RAMESH CHAUDHARI	02-04-2016	22,41,400
1254	C5-504	KALPANA DUA/HARISH DUA	08-02-2014	22,41,400

1255	C5-505	AJIT BALWANT NATU	09/12/2013	20,70,209
1256	C5-506	PRIYANKA AMOL KATHALKAR/AMOL	07-09-2020	17,50,000
1257	C5-507	JAYSHREE JAGANNATH PALVE &	28-04-2014	20,70,209
1258	C5-508	PRIYA DINKAR PATIL/RESHMA DINKAR	07-05-2014	24,35,540
1259	C5-509	PRATIK KARN	27-10-2016	28,20,800
1260	C5-510			
1261	C5-601	BISHAKHA MAJUMDER	10-11-2015	34,25,235
1262	C5-602	MRS POONAM RUDAL CHALLIA/RUDAL	12-02-2014	25,73,700
1263	C5-603	SRIDHAR SANKAR SANKARAN	13-10-2016	22,87,700
1264	C5-604	SYED AHSAN ABBAS JAFRI / AFREEN JAF	30-05-2015	22,87,700
1265	C5-605	LAKHI MENGHANI	01-09-2014	21,13,500
1266	C5-606	ADITYA MITRA	14-09-2015	24,86,470
1267	C5-607	JYOTIRANJAN PANDA	30-05-2014	28,01,070
1268	C5-608	PETER WILSON COLIN QUEIROZ &	04-11-2014	24,86,470
1269	C5-609	AKANKSHA AVINASH SHINDE & ABHIJIT	24-11-2022	24,20,000
1270	C5-610	YELESWARAPU BALA SARASWATHI & K	29-12-2021	22,50,210
1271	C5-701	MANGESH DIGAMBER KULKARNI/ANJA	17-05-2016	21,50,292
1272	C5-702	AMIT KUMAR	08-03-2021	19,00,000
1273	C5-703	SUDHIR KUMAR SHARMA	14-07-2015	34,69,050
1274	C5-704	SANDIP MALLHI/KULVINDER KAUR MAL	08-05-2014	23,27,050
1275	C5-705	KISHORI ASHOK HIRNAIK (KISHORI SAM	29-03-2021	27,00,000
1276	C5-706	CHANDRASHEKHAR PATIL	22-08-2014	25,29,755
1277	C5-707	TRESA RAJIV	05-11-2016	25,29,755
1278	C5-708	Ashish K Lal	13-04-2022	31,50,000
1279	C5-709	ANANT BHARAT SALUNKE	27-07-2021	19,50,000
1280	C5-710	SACHIN DADASAHEB DHUMAL/ASMIA	14-08-2019	21,50,000
1281	C6-001	RAJASHRI SHIVSHARNAYYA MATHAPAT	14-03-2016	29,74,100
1282	C6-002			
1283	C6-003	ARCHANA SHRIKANT SHINDE/SRIKANT	15-07-2014	21,59,000
1284	C6-004	REENA BARSAIYAN	05-12-2014	29,49,075
1285	C6-005	DR DINESH SIDRAM SHINGE	11-08-2014	26,59,500
1286	C6-006	SHRIDHAR NANDU JADHAV	28-03-2023	20,50,000
1287	C6-007	RAHUL MANIK RAUT	31-01-2019	24,00,000
1288	C6-008	GOPAL D MOORJANI/VANDANA	23-06-2017	23,44,900
1289	C6-009	SYED ANEES AHMED HASHMI	10-04-2023	21,00,000
1290	C6-010	MOHSIN MEMON	27-07-2018	24,60,000
1291	C6-101	SONALI SHRIVASTAV/PRAVIN SHRIVAST	28-12-2012	23,37,750
1292	C6-102	KAUSHAL CHAUBEY/PINKI KAUSHAL	16-02-2015	21,55,750
1293	C6-103	SUDARSHAN PUNDLIK PATHADE	22-08-2014	21,55,750
1294	C6-104	PRAVEEN BANSAL	19-07-2014	21,55,750
1295	C6-105	HARDIK SURYAKANT CHAUHAN &	22-09-2022	27,06,416
1296	C6-106	PRASHANT VISWASRAV DUMBRE	10-01-2014	23,41,325
1297	C6-107	MANJUSHA SUBHASH GHADGE	03/01/2013	19,87,088
1298	C6-108	RUSSEL PINTO	08-12-2014	23,41,325
1299	C6-109			

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1300	C6-110	CASILLA REAL ESTATES PRIVATE	16-12-2020	23,50,000
1301	C6-201	RAJNISH KUMAR MARIA	02-04-2013	14,96,000
1302	C6-202	PRAVIN MADHUKAR MULEY	16-07-2014	21,59,000
1303	C6-203	ARDHAPURE RAJENDRA	30-06-2014	21,59,000
1304	C6-204	MOHAMMAD AHSAN KHURSHEED	22-06-2022	24,00,000
1305	C6-205	VAISHALI NARENDRA KULKARNI/BHAGV	03-04-2013	19,93,166
1306	C6-206	CASILLA REAL ESTATES PRIVATE LIMITED	15-07-2016	20,74,500
1307	C6-207	MAHESH SRINIVASAN	03-07-2015	23,44,900
1308	C6-208	KANOJ VILAS SHARMA/VILAS BHUNESH	15-12-2012	19,93,165
1309	C6-209	JUHI HIMANSHU CHHATPAR/NIRMAL P	09-12-2021	21,00,000
1310	C6-210	RAJENDRA RAMCHANDRA PATIL/YEDNE	29-12-2014	19,93,165
1311	C6-301	ASHOK KUMAR LAXMAN DAS	26-07-2017	23,41,325
1312	C6-302	VIJAYSINH DATTATRAY KADAM	08-03-2013	19,37,250
1313	C6-303	KIRAN AERI & ARVIND VINOD AERI	08-04-2014	21,55,750
1314	C6-304	CHANNAPPA V SHABADI/SUNANDA C S	24-06-2013	21,52,500
1315	C6-305	NEHA GIRISH JOSHI/GIRISH	18-12-2012	19,87,087
1316	C6-306	SARITA MAHAJANI	27-11-2012	23,37,750
1317	C6-307	VIKASH JAIN	25-09-2014	23,41,325
1318	C6-308	LAXMAN NARAYAN BHOSALE/DEEPTI LA	10-01-2014	23,41,325
1319	C6-309	GIRISH S KARHADKAR/SHRADHA	27-05-2014	23,41,325
1320	C6-310	SACHIN DATTARAM PALEKAR & POOJA	11-09-2012	19,87,087
1321	C6-401	MORESHWAR SHANTARAM KULKARNI	31-05-2014	23,92,090
1322	C6-402	PRISCILLA OSCAR FERNANDES	16-03-2013	19,81,711
1323	C6-403	HARSHA VASOYA	31-07-2014	22,01,900
1324	C6-404	SURJIT KUMAR BHAT/VIJAY BHAT	22-03-2013	22,01,900
1325	C6-405	DNYANESHWAR MARUTI GADEKAR/PRA	13-03-2013	20,33,276
1326	C6-406	SINDHU DHANANJAY MANVATKAR & A	17-12-2012	20,33,277
1327	C6-407	VISHWANATH SHUBHAS DESHMUKH	21-06-2014	30,21,290
1328	C6-408	SANGORE PRIYAMVADA DILIP & SANGO	29-05-2015	23,92,090
1329	C6-409	ABHISHEK PATEL/MINAKSHI KUMARI	16/07/2020	21,00,000
1330	C6-410	SWAPNIL S CHADAWAR	15-09-2014	23,92,090
1331	C6-501	INDERJEET SINGH OBEROI/MINISHA IND	21-01-2015	24,35,540
1332	C6-502	PRANJAL SINGH	27-09-2022	25,00,000
1333	C6-503	SUMEET MAROTI UNGRATWAR	29-11-2014	22,41,400
1334	C6-504	SANGEETA MARUTI NAINWAD	16-08-2014	22,41,400
1335	C6-505	RITWIK	04-12-2013	20,67,030
1336	C6-506	JITENDRA KUMAR/MANJU JITENDRA	27-10-2016	28,20,920
1337	C6-507	DHARAM PAL SADAN& KRISHNA D	09-06-2014	24,35,540
1338	C6-508	CHANDRASHEKHAR MARUTI GAONKAR	03-07-2015	24,35,540
1339	C6-509	RAJESH JOSHI	13-01-2014	24,50,912
1340	C6-510	DAYANAND SARAF/AMOL D SARAF	16-10-2014	24,35,540
1341	C6-601	ANNU JHA & KIRTI SAURABH	06-12-2022	25,50,000
1342	C6-602	RAJEEV KUMAR/SUJATA	04-12-2013	22,87,700
1343	C6-603	PRAKASH VAIDYA/SANGITA PRAKASH	22-07-2014	22,87,700
1344	C6-604			

1345	C6-605	BIBHUDUTTA DASH	28-09-2020	25,00,000
1346	C6-606	SHILPA UMESH KALAN	23-08-2021	23,50,000
1347	C6-607	SHADAB IBRAHIM JAMADAR	15-10-2020	21,50,000
1348	C6-608	SIDDHARTH MANGESH GOTHOSKAR	03-01-2013	
1349	C6-609	GURVINDER SINGH ANAND/KIRANJEET	06-11-2013	24,86,470
1350	C6-610	SIDDHARTH MANGESH GOTHOSKAR	03-01-2013	
1351	C6-701	RUPALI JADHAV	10-10-2014	25,29,755
1352	C6-702	KAUSHIK GHOSH & NANDINI GHOSH	05-07-2019	26,00,000
1353	C6-703	GEETA RAVINDRA SAWANT/RAVINDRA	10-10-2014	26,12,550
1354	C6-704	AKSHAY VISHWASRAO PARASHAR & CH	10-11-2022	25,00,000
1355	C6-705	RAJEEV K DURVE/ANURADHA RAJEEV D	15-11-2014	25,59,424
1356	C6-706	AYUB FAKIR MOHAMMAD TAMBOLI &	29-09-2014	25,29,755
1357	C6-707	ANITA RICHARD DSOUZA	30-04-2016	25,29,755
1358	C6-708	ALOK DASHARIYA	08-08-2014	25,29,755
1359	C6-709	NARAYAN WADEKAR	07-08-2014	25,29,755
1360	C6-710	SANTOSH VITHAL BODKE/KALAVATI	17-06-2014	25,29,755
1361	C7-001	PRERANA PRADIP BHAVSAR	13-06-2014	16,82,700
1362	C7-002	SANJIV KUMAR GUPTA & SONALG...	16-05-2015	15,57,000
1363	C7-003	JAY PRAKASH MITTAL	01-01-2013	16,79,400
1364	C7-004	PRADEEP L DINGREJA /LALCHAND N DI	31-12-2015	23,05,194
1365	C7-005	SANDEEP GOPAL KAPADANE	01-01-2013	16,79,400
1366	C7-006	ALPESH BAROT	18-01-2013	16,79,400
1367	C7-007	RAMESH UPPULURI / UPPULURI	09-12-2014	16,82,700
1368	C7-008	DILIP VITTHAL KHEDEKAR / SHAILESH D	08-01-2013	16,79,400
1369	C7-101	HRITHIK HARISH SHARMA & YASH	12-08-2022	16,50,000
1370	C7-102	SUMIT RAUT /SINDU RAUT	24-09-2014	15,45,000
1371	C7-103	MS. SUMAN NACHIKET DONDE/	07-10-2014	15,48,000
1372	C7-104	BAPU DHONDIBHAU BOTHE/ALKA	29-01-2013	14,19,075
1373	C7-105	ABHISHEK KUMAR SINHA / BHAIYA	11-12-2017	23,77,950
1374	C7-106	JASBIRSINGH SEHGAL/SHOBHA JASBIRS	13-10-2014	16,72,800
1375	C7-107	GAURAV SINHA / RUPALI SINHA	20-04-2013	14,19,075
1376	C7-108	ULHAS SAVANT , SEEMA SAVANT	21/01/2013	14,19,075
1377	C7-201	DEEPAK DIWANJI VICHARE & PRANALI	03-02-2013	16,79,400
1378	C7-202	PRASHANT MADHUKAR MALI	03-05-2023	15,70,000
1379	C7-203	JIGAR MEHTA & DHRUTI JIGAR MEHTA	29-11-2014	15,57,000
1380	C7-204	MAYUR SHARAD JAGTAP & SANGITA	03-02-2023	16,50,000
1381	C7-205	JITENDRA GANAJI BUGE	27-08-2014	16,82,700
1382	C7-206	SALEEM ABDUL KADER SHAIKH	20-04-2013	16,79,400
1383	C7-207	ASHISH BHAGWANDAS TOLWANI	07-12-2021	16,00,000
1384	C7-208	RAJESH NAIK	16-10-2014	16,82,700
1385	C7-301	SIMMY ANTHONY VELIYIL	31-08-2015	16,72,800
1386	C7-302	MOHAN MARUTI YAROLKAR/REKHA MO	17-04-2015	24,84,000
1387	C7-303	SANJAY LAXMIKANTRAO HATOLKAR/SE	01-08-2013	15,45,000
1388	C7-304	MOHAMMED RAFIQUE SHAIKH	29-04-2013	16,69,500
1389	C7-305			

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1390	C7-306	PRASAD PRABHAKAR JADHAV / SANGIT	29-01-2013	14,19,075
1391	C7-307	ABHITOSH MARUTI SAHANE	01-03-2012	14,19,075
1392	C7-308	HARESH BALDEV PARPIANI / MAHESH K	23-12-2015	26,45,652
1393	C7-401	NUTAN YOGESH BOOB	07-01-2017	14,59,677
1394	C7-402	IMAD IQBAL KAZI	06-05-2013	15,83,350
1395	C7-403	IMAD IQBAL KAZI/AMINA IQBAL KAZI	06-05-2013	15,85,350
1396	C7-404	JAGDISH BALKRISHNA PANDYA	14-03-2013	14,56,802
1397	C7-405	MADHAVI SACHIN KHULE	17-01-2013	17,13,885
1398	C7-406	ANIL UPRETI	21-06-2014	17,17,267
1399	C7-407	AMIT PRATAPSIKH CHAVAN	09-11-2014	21,78,168
1400	C7-408	PRATAP JADHAVJI KHAKHAR/MALTI PR	20-05-2015	17,17,268
1401	C7-501	JYOTI KUNDAN DESAI & KUNDAN	25-07-2014	19,70,240
1402	C7-502	MUKESH KUMAR	16-08-2014	16,10,400
1403	C7-503	SANDEEP PANDURANG CHOPADE	29-10-2014	16,10,400
1404	C7-504	RAJU DUTTA	18-09-2014	17,41,440
1405	C7-505	ROHIT SINGH	15-04-2015	17,41,440
1406	C7-506	INDER LAL MONGIA / SHASHI PRABHA	21-01-2013	14,77,279
1407	C7-507	MEENA RANAWAT	24-11-2016	17,41,440
1408	C7-508	ULHAS SAWANT/SEEMA SAWANT	30-03-2019	14,19,075
1409	C7-601	NARENDRA KUMAR	18-12-2012	17,82,855
1410	C7-602	RINA AMIT MORE/AMIT VIJAY MORE	26-03-2021	18,00,000
1411	C7-603	TEJINDRA SINGH , JAMVANT SINGH	03/01/2013	14,00,842
1412	C7-604	YOGESH SAHEBRAO KHADSE	17-07-2014	22,47,303
1413	C7-605	RAJEEV K DURVE/ANURADHA RAJEEV D	15-11-2014	15,18,442
1414	C7-606	JANARDHAN BABULAL SINKAR	21/11/2016	15,18,442
1415	C7-607	JANARDAN BABULAL SINKAR/CHAYA JA	21-11-2016	17,86,403
1416	C7-608	RITESH MALVIYA	01-02-2023	17,82,855
1417	C7-701	DIPALI YASHWANT NAVGHARE	28-02-2022	17,00,000
1418	C7-702	WILSON VIJAYANAND KHADE/VIDYA W	27-05-2022	17,00,000
1419	C7-703	GEETANJALI BALASAHEB WAJE	06-04-2023	17,00,000
1420	C7-704	DHIRAJ JADHAV	29-11-2014	18,10,080
1421	C7-705	RAAJ PAATKAR / SNHALATA ANKUSH PA	25-09-2017	15,38,568
1422	C7-706	KAVITA V DOKE/VISHAL B DOKE	22-08-2014	18,10,080
1423	C7-707			
1424	C7-708	AKSHAT JAISWAL	07-11-2014	18,10,080
1425	D1-001	SHALAKA VIVEK METHA/VIVEK	04-05-2014	21,43,600
1426	D1-002	SAMIR CHANDRAKANT MORE	28-11-2014	16,82,700
1427	D1-003	KAILASH FAKIRCHAND INGALE/ASHWIN	28-01-2013	16,79,400
1428	D1-004	SATISH CHAGANRAO BIRHARE	30-11-2012	16,79,400
1429	D1-005	ANAND ANIL PETHE	19-01-2022	20,94,738
1430	D1-006	Ananda Ambaji Patil	12-04-2017	15,57,000
1431	D1-007	RUPALI SURESH REDDY	19-11-2016	15,57,000
1432	D1-008	ESHA KIRAN MULKI/ KIRAN NARAYAN	04-05-2014	16,82,700
1433	D1-101	Rohit Ramesh Naik	04-11-2014	16,72,800
1434	D1-102	SANJAY BALAJI ADHAV	21-02-2018	16,72,800

1435	D1-103	RAKESH RATHI	13/04/2017	16,72,800
1436	D1-104	Smita Sadanand Nachan	22-01-2013	16,69,500
1437	D1-105	SHIVAJI ANNAPA LOHAR.	19-12-2012	14,19,075
1438	D1-106	Swati Sadhan Bakre	01-08-2013	13,13,250
1439	D1-107	PREMANAND KISAN INGLE & DIPMALA	02-05-2023	15,30,000
1440	D1-108	Santoshkumar R Yadav	19-01-2015	16,72,800
1441	D1-201	MANJU PRAMOD ROY	14/08/2014	16,82,700
1442	D1-202	HARIHARAN NAGARAJAN	15-02-2018	13,79,874
1443	D1-203	SAVITA ROHIDAS NILAKH	29-01-2013	14,27,490
1444	D1-204	MARTIN FRANCIS D'SOUZA	14-12-2012	16,79,400
1445	D1-205	VIVEK SINGH/BIPIN BIHARI SINGH	05-02-2014	16,82,700
1446	D1-206	MANISH KAKKAR/GEETA KAKKAR	25-10-2012	15,54,000
1447	D1-207	HARISH KUMAR DUA / REKHA KAKKAR	25-10-2012	15,54,000
1448	D1-208	Uttam Pandurang Kadam	18-04-2015	27,19,725
1449	D1-301	MITESH BALMUKUND VEGAD	21-02-2013	16,69,500
1450	D1-302	RAJEEV RANJAN SINGH & MANISHA	14-08-2014	16,72,800
1451	D1-303	Hemant Dixit	03-03-2015	27,02,400
1452	D1-304	Yugantar Lokhande	28-05-2014	16,72,800
1453	D1-305	Dipak Kumar Dubey	18-07-2014	16,72,800
1454	D1-306	Suryakant Chavan & Malti Suryakant Ch	21-12-2012	13,13,250
1455	D1-307	MADHURI GIRISH ARGADE	16-11-2012	13,13,250
1456	D1-308	MEHUL KANTILAL PATEL NEETA MEHUL	18-07-2014	16,72,800
1457	D1-401	Kirti Badve	18-04-2015	17,17,268
1458	D1-402	Mallinath Dunage	25-11-2014	17,17,268
1459	D1-403	SHIVAJI SHAMARAO MANGLE & MONA	21-01-2015	17,17,268
1460	D1-404	Martand Tonapi	27-01-2015	17,17,268
1461	D1-405	SANJEEV KUMAR SHARMA & SHILPI	19-04-2014	17,17,268
1462	D1-406	VISHRANTI HARI PARMEKAR	21-02-2015	25,31,175
1463	D1-407	HERAMB VYANKATESH RAHALKAR & SA	19-06-2015	15,88,425
1464	D1-408	NITYANAND TRIPATHI	31-05-2015	17,17,268
1465	D1-501	SONI TANTAVAAR	19/10/2015	17,41,440
1466	D1-502	RAJKUMARI CHUGH/DHAIRYA GANGWA	28-02-2022	15,00,000
1467	D1-503	Abbas Mahamood Shaikh	10-08-2020	17,25,000
1468	D1-504	PUNDALIK MARUTI TIKLE MIEENA SUBH	01-04-2015	21,99,040
1469	D1-505	NISHA NITIN DESAI & NITIN MADHUKAR	02-12-2016	14,80,224
1470	D1-506	ASHISH KHANDELWAL & ANURADHA KH	19-11-2016	16,10,400
1471	D1-507	RAVI ANILDATT PUNJABI & SHALINI RAV	20-02-2015	25,46,400
1472	D1-508	RYAN BOSCO RODRIGUES & LYSTRA RO	23-08-2013	16,71,291
1473	D1-601	Kavan bharatkumar Shah	03-04-2015	17,86,403
1474	D1-602	NEETA KHANDELWAL	17-09-2016	17,86,402
1475	D1-603	RAHUL UTTAM KOTAWADE & SUNITA U	31-01-2020	19,00,000
1476	D1-604	SHWETA SHARAD KHEDKAR	28-12-2015	17,86,403
1477	D1-605	Arti Nalegaonkar	12-08-2015	28,62,436
1478	D1-606	KAMLESH B SHAH	12-05-2014	16,51,275
1479	D1-607	Kashish Tawrani	05-11-2016	16,51,875

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1480	D1-608	Sajjan Kumar	01-05-2015	17,86,403
1481	D1-701	GOOL SAVAK KARKARIA/KERMAN SAVA	19-04-2014	18,10,080
1482	D1-702	RAJNIDHI JAGTAP	09-02-2017	18,10,080
1483	D1-703	KASHMIRA JAGTAP	09-02-2017	18,10,080
1484	D1-704	Jyotsana Baranwal	19-07-2014	18,10,080
1485	D1-705	PRIYANKA SHANKAR MASKAR	12-02-2014	18,10,080
1486	D1-706	SUSHMA RAHUL GUPTA	17-08-2021	16,50,000
1487	D1-707	Ravindra Vedu Bhadane	23-01-2015	16,72,800
1488	D1-708	Naushi Samad	10-10-2014	18,10,080
1489	D6-001	Shabana Dayani	30-01-2013	16,82,700
1490	D6-002	RAKESH CHAVAN	24-12-2014	15,57,000
1491	D6-003	SURESH RAMBHAU.SAITWADKAR.	12-11-2014	15,57,000
1492	D6-004	NARENDRA KUMAR PUSHKARNA	17-01-2017	14,30,295
1493	D6-005	Prasad Mahadev Ambilpure	09-02-2021	27,00,000
1494	D6-006	Narendra Kumar Pushkarna		
1495	D6-007	GATISHWAR MALVADKAR	13-10-2014	16,82,700
1496	D6-008	Dr.Pranjali Nilesh Dhande	12-05-2014	16,82,700
1497	D6-101	NIHAL GAURAV/SATYANAND SINGH	12-05-2014	16,72,800
1498	D6-102	Ashish Mahesh Gujarathi	16-02-2015	15,48,000
1499	D6-103	Harshad Pramod Mankar	29-11-2014	15,48,000
1500	D6-104	Late Shri Santaram Harishchandra	28-09-2016	16,72,800
1501	D6-105			
1502	D6-106	KAVITA GHANSHYAM MALPANI & GHAN	19-03-2016	16,72,800
1503	D6-107	RASHMI PRANJAL ZODGEKAR & PRANJA	29-04-2017	15,48,000
1504	D6-108	Varsha vinay Kulkarni	30-12-2014	16,72,800
1505	D6-201	Saket Sankpal	12-12-2014	16,82,700
1506	D6-202	Santosh Baburao Rupnar	20-12-2014	16,61,000
1507	D6-203	Prajakta Awate	28-11-2014	17,66,500
1508	D6-204	Amruta Sagar Patil	02-02-2015	16,82,700
1509	D6-205	Sandeep Jha	29-05-2015	16,82,700
1510	D6-206	Priyanshi Agrawal	24-02-2015	16,82,700
1511	D6-207	Naveen Kumar Bansal	29-11-2014	16,82,700
1512	D6-208	PRASHANT CHATURVEDI/SWAPNA CHA	03-02-2015	16,82,700
1513	D6-301	Bhuaneswari Jairam	12-01-2014	16,72,800
1514	D6-302	Abhijeet Anantrao Kivalekar	24-09-2015	23,11,776
1515	D6-303	BABAN BALAJI GHODEKAR	01-09-2017	15,48,000
1516	D6-304	MANISH RAMESH PATIL	12-06-2015	24,16,608
1517	D6-305	ABHAY BHAURAO JADHAV & PANKEEL	27-10-2016	14,21,880
1518	D6-306	Satish Jadhav	03-03-2015	16,72,800
1519	D6-307	JAYPRAKASH SINGH	06-11-2017	23,77,950
1520	D6-308	PRASHANT CHATURVEDI/SWAPNA CHA	03-02-2015	16,72,800
1521	D6-401	Nayana Manikchand Deshmukh	13-04-2015	17,17,268
1522	D6-402	Mrs. Savita Rajendra Mahamulkar	16-06-2015	13,50,161
1523	D6-403	Niranjan Yeri	16-04-2016	15,88,425
1524	D6-404	Hemantkumar Kulkarni & Rupali Hemar	12-05-2014	17,17,268

1525	D6-405	Preeti pankaj kamani	30-10-2013	14,59,677
1526	D6-406	PRADEEP RAJARAM KAPDI	17-10-2016	14,59,677
1527	D6-407	PRIYADARSHINI UMESHCHANADRA SA	17-10-2016	14,59,677
1528	D6-408	Ketan Harkisan Mistry	21-11-2014	17,17,266
1529	D6-501	Sahil Chatrath	20-10-2014	24,27,840
1530	D6-502	Vinita Jerry Tauro/Jerry Tauro	12-09-2014	16,10,400
1531	D6-503	SANJAY KUMAR AGARWAL	20-11-2014	16,10,400
1532	D6-504	Suresh Lalwani	30/11/2013	17,73,216
1533	D6-505	Sandip Kumar Singh & Ritu Sandip Kum	26-11-2014	17,41,440
1534	D6-506	Shilpa Pravin Muneshwar	13-01-2021	14,00,000
1535	D6-507	ASHOK KUMAR PARASRAMKA	24-03-2017	17,41,440
1536	D6-508	Bharati Devendra Asar	05-12-2015	17,41,440
1537	D6-601	Kanchan Mandhare	12-04-2015	29,42,004
1538	D6-602	Mrs Sadhana Arun Kapartiwar	26-12-2016	14,03,583
1539	D6-603	SWATI GIRISH KALE & GIRISH DINKAR K	29-11-2014	16,51,275
1540	D6-604	VIJAY KUNTE	17-12-2014	17,86,402
1541	D6-605	Mr Subhash Jagannath Mahadik	25-02-2014	15,18,441
1542	D6-606	Abhishek Upadhyay	22-12-2014	17,86,403
1543	D6-607	Sujata Shukla Upadhyay	22-12-2014	17,86,403
1544	D6-608	SUBHALAXMI KHUNTIA/RADHIKA RANJ	23-06-2017	21,78,400
1545	D6-701	SANTOSH PATIL	29-06-2017	13,77,580
1546	D6-702	ANITA JACOB THOMAS		
1547	D6-703	BIJAY KUMAR BARNWAL	12-02-2014	16,72,800
1548	D6-704	Rajesh duragkar	20-06-2015	18,10,080
1549	D6-705	PRAVEEN K PRASAD	24-02-2015	18,10,080
1550	D6-706	Deepti Surendra Saynak	12-10-2013	15,38,568
1551	D6-707	Smita Naphade	09-01-2018	25,74,474
1552	D6-708	Manish salunke	17-09-2016	16,15,080
				2,53,02,21,099

TC

KIND ATTN:

श्री: S.D. Patil ← TIE

Exhibit "D"
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रजिस्टर नंबर पुणे/पंसप/पुपूम/सा/२०४/
२००३-२००५/एलडव्क्यूपी/१९६;
क्रमांक पीएचएम/एमआर/१९२/VIII/२००१



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

क्र. ९] सोमवार, दिनांक २१ नोव्हेंबर २००५ : कार्तिक ३०, शके १९२७ [किंमत : रुपये ३.००

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग एक--पुणे विभाग

Notification under Section 20 (4) of...
Regarding Regulations for Development
of Townships in area under Pune
Regional Plan.

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Mumbai-400 032

Dated 15th November 2005

Maharashtra Regional and Town Planning Act, 1966

NOTIFICATION

No. TPS-1804/Pune R. P. DCR/UD-13.--Whereas, Government has sanctioned the Regional Plan for Pune District Region (hereinafter referred to as "the said Regional Plan") vide Notification No. TPS-1895/227/CR-26/95/UD-13, dated 25th November 1997 as per the provisions of Section 15 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") which has come into force with effect from 10th February 1998;

and whereas, Development Control Rules of the said Regional Plan does not contain the provisions for Special Township;

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and whereas, Public Housing has been one of the major concerns of policy planning. It has been realised that there is a need to incentivise investment by private sector in development of housing. With this in mind, Government of India announced its policy to permit 100 per cent direct foreign investment for development of integrated towns. Government of Maharashtra in collaboration with Maharashtra Economic Development Council had organised an International Infrastructure Summit in 2002. A concept paper was presented by the Urban Development, which was widely appreciated. Consultations with Planners, Architects and Developers were held and the Government of Maharashtra finally approved the Special Township Scheme in the year 2004. The idea is to promote private investment in housing sector to facilitate housing at reasonable prices and also to create a hassle free atmosphere for investors. The new policy has to form a part of the existing DCR of Municipal Corporation/Councils and Development Control Regulations for regional plan areas;

and whereas, accordingly, Development Control Regulations (DCRs) exclusively for Special Townships, (hereinafter referred to as "the said Regulations") have been prepared and it is proposed to incorporate the said Regulations, in the Development Control Regulations of all the Municipal Corporations, New Town Development Authorities, Special Planning Authorities, Municipal Councils (hereinafter referred to as "the said Authorities") and also in the Development Control Regulations of all the Regional Plans of the State, by taking recourse to procedure laid down in Sections 37 and 20 (as the case may be) of the said Act thereby modifying the relevant Development Plan/Regional Plan inasmuch as Regulations thereof are concerned (hereinafter referred to as "the said modification");

and whereas, under the powers conferred by sub-section (3) of Section 20 of the said Act, Government in Urban Development Department had published a notice No. TPB-4302/2080/CR-215/02/UD-11, dated 21st August 2004 (hereinafter referred to as "the said notice") which appeared in Maharashtra Government Gazette, Part-I, Pune Division on 4th November 2004 at pages 2209 to 2216 in respect of Pune Regional Plan to invite suggestions/objections from the general public on the said modification and appointed the Dy. Director of Town Planning, Pune Division, Pune as an Officer to hear the suggestions/objections which may be received and submit his report on the same to Government;

and whereas, thereafter the said Act has been amended to include the provision for Special Township Project vide Maharashtra Act No. XXIII of 2005 which appeared in Maharashtra Government Gazette (Extra Ordinary), dated 19th May 2005;

and whereas, since the said notice published by the Government was prior to the amendment to the said Act, Government withdraw the same and published a fresh notice No. TPS-1804/Pune, R.P.DCR/UD-13, dated 24th June 2005 regarding the said modification under sub-section (3) of section 20 of the said Act which appeared in Maharashtra Government Gazette Part I, Pune Division on 25th June 2005 at pages 13 to 20 to invite suggestions/objections from general public;

and whereas, after consulting the Director of Town Planning, Maharashtra State, Pune and after making necessary inquiries the Government is of the opinion that the said modification proposal is necessary and should be sanctioned with some changes;

Now therefore, in exercise of the powers conferred by sub-section (4) of Section 20 of the said Act, the Government hereby finally sanctions the said modification proposal with some changes to the said Regional Plan and for that purpose amends the Urban Development Department Notification TPS-1895/227/CR-26/95/UD-13, Dated 25th November 1997.

Note :—(A) A copy of the sanctioned Regulations for Development of Special Township in area under Pune Regional Plan i. e. Schedule-A is kept open for inspection by the general public in the offices of the following officers for the period of one month :

(1) Dy. Director of Town Planning, Pune Division, S. No. 74/2, 1st floor, Bank of Maharashtra Building, Sahakar Nagar, Pune 411 009.

पुणे विभाग

महाराष्ट्र शासन राजपत्र, २१ नोव्हेंबर २००५ : कार्तिक ३०, शके १९२७

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(2) The Collector, Pune.

(3) Assistant Director of Town Planning, Pune Branch, 283, Narayan Peth, Pune 411 030.

(B) This notification is also available on Government web site www.urban.maharashtra.gov.in**SCHEDULE "A"****REGULATIONS FOR DEVELOPMENT OF
SPECIAL TOWNSHIPS IN AREA UNDER
PUNE REGIONAL PLAN****A. GENERAL REQUIREMENTS**

1. Applicability.—These Regulations would be Part of Development Control Regulations of sanctioned Regional Plan, Pune and applicable to the area under sanctioned Pune Regional Plan excluding the area under jurisdiction of Municipal Corporations, Municipal Councils, Cantonment Boards and Pimpri-Chinchwad New Town Development Authority, Maharashtra Industrial Development Corporation Eco-Sensitive area, if any declared by Government and Special Planning Authority, if any.

1.1 Area Requirement.—Any suitable area having sufficiently wide means of access (not less than 18 mtrs. wide) can be identified for the purpose of development as "Special Township". The area notified under the Special Township shall be one continuous unbroken and uninterrupted and in any case shall not be less than 40 Ha. (100 acres) at one place, which shall not include the area under notified forest, water bodies like river, creek canal, reservoir, Tribal lands, lands falling within the belt of 500 mtrs. from the HFL of major lakes, lands in the command area of irrigation projects, Land falling within the belt of 200 Mtrs. from the historical monuments and places of Archeological importance, Archeological monuments, Heritage precincts and places, any restricted areas, notified National parks, existing and proposed industrial zone, gaathan areas or congested areas. However, such Special Township, may include private land under Hill Tops and Hill-Slopes zones in Pune Metropolitan Region as well as Hill tops and Hill-Slopes zones outside Pune Metropolitan Region, whether earmarked on Regional Plan or not and afforestation zones. The area of lands in such Hill-Tops and Hill-Slopes zones and afforestation zones shall be maximum 40 percent of the gross area and such area shall be included in part of 50% area to be kept permanently open where no development activity shall be permissible under such townships. The said areas shall be developed for tree plantation as per the norms specified. However, for the purpose of calculation of FSI such areas shall be excluded.

1.2. Manner Of Declaration.—Any area identified above and if found suitable can be Notified by Government in Urban Development Department by following procedure under Section 20 read with section 18 of the Maharashtra Regional and Town Planning Act, 1966 and also in such other manner as may be determined by it for the purpose of development as "Special Township Project".

1.3. Infrastructure Facilities.—The entire Township should be an integrated one with all facilities within the boundaries of declared townships. All the on site infrastructure, i. e. roads, including R. P. roads, approach road, street lights, water supply and drainage system shall be provided and maintained in future by the developer till urban local body is constituted for such area and the developer shall also carry out development of amenity or proposals, if any, designated in the Regional plan, in accordance with the prevailing regulations.

(a) Water Supply.—The developer shall be required to develop the source for drinking water (excluding the groundwater source) or secure firm commitment from any water supply authority for meeting the daily water requirement of minimum 140 liters per capita per day exclusive of requirement of water for fire fighting and gardening. The storage capacity of the same shall be at least 1.5 times of the actual required quantity as determined by expected population (Resident and Floating) and other uses. The developer would be required to develop proper internal

distribution and maintenance systems and shall specially undertake rain water harvesting, groundwater recharging and waste water recycling projects within the Township.

(b) Drainage and garbage disposal.—The Developer shall make suitable and environment friendly arrangements for the disposal and Treatment of sewage and solid waste as per requirements of Maharashtra Pollution Control Board. Recycling sewage for gardening shall be undertaken by the developer.

The developer shall develop Eco-friendly garbage disposal system by adopting the recycling and bio-degradation system in consultation with Maharashtra Pollution Control Board.

(c) Power.—The Developer shall ensure continuous and quality power supply to township area. The developer may draw the power from any existing supply system or may go in for arrangement of captive power generation with the approval from concerned authority. If power is drawn from any existing supply system, the developer shall before commencement of development, procure a firm commitment of power for the entire township from the power supply company.

1.4. Environment.—The development contemplated in townships shall not cause damage to ecology. In no case it shall involve topographical changes, changes in alignment and cross section of existing water course, if any, in the scheme area or adjacent to scheme area. Environmental clearance shall be obtained from the Ministry of Environment and Forest, Government of India as per directions issued by the MOEF's notification dated 7th July 2004. The Township shall provide at least 20 per cent of the total area as park/garden/playground as mentioned in 4(f) below, with proper landscaping and open uses designated in the Township shall be duly developed by owner/developer. This amenity shall be open to general public without any restriction or discrimination

2. Special Concessions

(a) N. A. Permission.—Non-agriculture permission will be automatic. As soon as the scheme is notified, lands notified under Special Township area as per 1.2 will be deemed to have been converted into non-agriculture and no separate permission is required. Non-agriculture assessment, however, will commence from the date of sanction of scheme as per Regulation No. 7 (c).

(b) Stamp Duty.—The stamp duty rates applicable in Notified Special Township area shall be 50 per cent of prevailing rates of the Mumbai Stamp Act.

(c) Grant of Government land.—Any Government land falling under special township area shall be leased out to the developer at the prevailing market rate on usual terms and conditions.

(d) Relaxation from Mumbai Tenancy and Agricultural Land Act.—The condition that only the agriculturist will be eligible to buy the agriculture land shall not be applicable in Special Township area.

(e) Ceiling of Agricultural Land.—There shall be no ceiling limit for holding agriculture land to be purchased by the owner/developer for such Special Township Project.

(f) Exemption from Urban Land (Ceiling and Regulation) Act, 1976.—Special Township Projects shall be exempted from the purview of Urban Land (Ceiling and Regulation) Act, 1976.

(g) Scrutiny fee.—A Special Township Project shall be partially exempted from payment of scrutiny fee being levied by the Collector/Planning Authority for processing the development proposal on certain terms and conditions as may be decided by the Collector/Planning Authority.

(h) Floating FSI.—There will be floating FSI in the township. Unused FSI of one plot can be used anywhere in the whole township.

पुणे विभाग

महाराष्ट्र शासन राजपत्र, २१ नोव्हेंबर, २००५ : कार्तिक ३०, शके १९२७

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(i) **Special benefits.**—Concession in respect of Star Category Hotels, Hospitals and Multiplexes/Property Tax shall be provided.

3. **Planning Considerations.**—The Township project has to be an integrated township project. The project should necessarily provide land for following users :—

- (a) Residential
- (b) Commercial
- (c) Educational
- (d) Amenity spaces
- (e) Health Facilities
- (f) Parks, Gardens and Playgrounds
- (g) Public Utilities

4. **General Norms for Different Land Uses.**—The overall planning of the special townships shall be such that the project fairly meets with the specifications spelt out in the prevailing planning standards approved by Government. Further, the planning of Special Township shall take care of following land uses in particular.

(a) **Residential.**—The residential area should be well defined in clusters or neighbour hoods or in plotted development with proper road-grid. Out of the total floor area proposed to be utilised which is permissible as proportionate to zoning of area under such township at least 60 per cent of the area may be used for purely residential development and further out of the total floor area proposed to be utilised for residential development, 10 per cent of the same shall be built for residential tenements having built up area upto 40 sq. mtrs.

(b) **Commercial.**—The commercial area shall be properly distributed in hierarchical manner such as convenience shopping, community centre, etc.

(c) **Educational.**—Comprehensive educational system providing education from primary to secondary should be provided as per the requirement. The area allocation should be on projected population base and as far as possible the educational complex should not be concentrated at one place. All such complexes should have area adequate allocation for playground. Minimum area required for educational purpose shall be as per prevailing planning standards.

(d) **Amenity Spaces.**—The area allocation for amenity space providing for amenities like market, essential shopping area, recreation centres, town hall, library, etc., should not be less than 5 per cent of gross area and should be evenly placed.

(e) **Health facilities.**—Adequate area allocation for health facilities for primary health should be provided for. Minimum area required for health facilities shall be as per prevailing planning standards.

(f) **Parks, Gardens and Playgrounds.**—The township shall also provide at least 20 per cent of the total area as parks / gardens / playgrounds. This should be exclusive of the statutory open spaces to be kept in smaller layout and should be distributed in all residential clusters. This 20 per cent area should be developed by the developer for such purposes and kept open to all general public.

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(g) **Public Utilities.**—Appropriate area allocation should be provided for (a) power receiving station/sub-station, (b) water supply system, (c) sewerage and garbage disposal system, (d) police station, (e) public parking, (f) cemetery/cremation grounds, (g) bus station, fire brigade station and other public utilities as per requirements.

(h) **Transport and Communication.**—The entire area of township shall be well knitted with proper road pattern, taking into consideration the linkages with existing roads within the township and outside area as well. All such roads shall be developed by the developer as per standard and road widths shall be as given below.

Classified Road.—as prescribed.

Main road/Ring road-18 to 24 metres wide.

Internal road—as per prevailing bye-laws applicable to Regional Plan subject to minimum road, width of 9 mtrs.

(i) **Service Industries.**—In the Special Township area, lands required for commercial uses, industrial uses, permissible in residential user, may also be earmarked. However, the predominant land use would be residential use.

Notes :

I. All the amenities referred to above shall be inclusive of designated amenities and amenity space required as per regulations of Regional Plan.

II. Regional Plan roads in the township area shall be developed and maintained by developer and the same shall be always open for general public without any restrictions there upon.

III. Minimum parking shall be provided as per standardised DCR of 'A' class Municipal Council provided that for Hotel, Restaurant, College, School Educational Institute, Educational Classes, Hospitals, Polyclinics and Diagnostic Centres, Offices, Mangal Karyalya, Town Hall, Clubs, etc. on site parking shall be provided. For Buildings having mixed users, in addition to regular Parking area as mentioned above a space 3.0 mtr.wide strip along the road, on front/side shall be provided for the visitors parking.

5. Development Control Regulations :

Prevailing Development Control Regulations of Sanctioned Regional Plan shall be applicable *mutatis mutandis* except those expressly provided in these Special Regulations.

5.1 (i) Special Township in Residential, Residential with Agricultural/No Development Zone.—(i) The total built up area/FSI of entire gross area of the Special Township in Residential Zone will be 1.00. The F. S. I. for Agriculture/ No Development Zone, if any, included in Special Township shall be 0.5. Total FSI in the Township will be in proportion to areas of different zones. There will be no limit of total built up area/FSI for the development of individual plots. Height of building shall be as per prevailing bye laws as specified in Regional Plan. However, it may be increased subject to provisions of fire fighting arrangements with prior approval of Fire Advisor, Government of Maharashtra.

5.2. Special Townships in Agriculture/No Development Zone.—(i) Development of Special Township Project in Agriculture/No Development Zone, Green Zone and Urbanizable Zone, contained in the Regional plan shall be permissible subject to conditions that 50 per cent of the gross area

of the project shall be kept open while the project of Special Township shall be executed on the remaining 50 per cent land with gross built up area/FSI of 0.5 worked out on the entire gross area of the project. Further, while developing such projects, it would be obligatory on the part of the developer to provide and develop all the infrastructure facilities including sites required for public purposes as per the prescribed planning norms. As regards 50 per cent of land which is required to be kept open, the same shall be made free of encumbrances and no development except town level upon amenities shall be permissible thereon.

(ii) All provision of Regulations except 4 (f) shall apply to the development of Township in agriculture/No development Zone.

(iii) In case area Notified under Special Township falls in Residential Zone and partly in Agriculture/ No Development Zone the provisions applicable to such scheme shall be proportionate to the area under the respective zoning as per sanctioned Regional Plan.

5.3 (i) In every Special Township proposal the structural designer of developer has to submit declaration with project report to Collector/Planning Authority about the construction of building as below.

'I have confirmed that the proposed construction in the scheme are as per norms as specified by Indian Standards Institute, for the resistance of earthquake, fire safety and natural calamities.'

(ii) Upper and lower ground floor type construction shall not be allowed.

(iii) The following shall not be included in covered area for built up are and F. S. I. calculations.

(a) Area covered by the staircase rooms for stair flights of width 0.75 Mtrs. and above, in case of row housing and paint houses and duplexes, 1 mtrs. in case of residential building, 1.2 mtrs. and above in case of commercial (mercantile) buildings, 2.00 mtr. and above in the case of public and semi-public building, subject to payment of premium in consultation with Town Planning and Valuation Department.

(b) Area covered by lift room for a building with height upto 16 mtrs.

(c) Stilt floor space (exclusively for parking space) constructed under building of maximum cleared height 2.4 mtrs. and which shall be open at least from three sides.

(d) Balcony or balconies of a minimum width of one mtr. may be permitted free of F. S. I. at any upper floor, subject to maximum of 1/3rd length of perimeter of building and such balcony projection shall be subject to the following conditions :

(I) No balcony shall be allowed on ground floor.

(II) Balcony or balconies shall be permitted to project in the marginal open space of not less than 3 mtrs. in width.

(III) Notwithstanding anything contained in any other laws, rules, regulations or bye-laws in force, a balcony shall not be permitted to be enclosed.

(iv) In special Township schemes under Residential Zone and No Development Zone trees at the rate of minimum 150 trees per ha. and 400 trees per ha. respectively shall be planted and maintained by the developer.

(v) Once the proposal for Special Township is submitted to the Government under Regulation No. 7 (A) no change of zone proposal in such Township area shall be considered by Government.

6. Sale Permission.—It would be obligatory on the part of the developer firstly to provide for basic infrastructure and as such no permission for sale of plot/flat shall be allowed unless the basic infrastructure as per Regulation No. 1-3 is completed by the developer to the satisfaction of the Collector. In case the development is proposed in Phases and sale permission is expected after completion of Phasewise basic infrastructure, such permission may be granted by the Collector. Before granting such sale permission, Developer has to submit undertaking about the basic infrastructure to be provided and completed Phasewise by Developer. The plots earmarked for amenities, facilities and utilities shall be also simultaneously developed Phasewise along with residential/allied development.

7. Procedure

(a) Locational Clearance.—The proposal for development of Special Township, along with the details of ownership of land or Development right of lands in the proposal scheme, site plan, part plan of sanction regional plan shall be submitted to Government in Urban Development Department alongwith a copy to Director of Town Planning Maharashtra State, Pune Environment Department of Maharashtra State, Irrigation Department for grant of locational clearance. Upon receipt of such proposal, depending upon the merits of the case, locational clearance may be granted by Government under section 18/2 of Maharashtra Regional and Town Planning Act, 1966 in consultation with the Director of Town Planning and Environment Department and other respective departments of the State Government within a period of 90 days from the date of receipt of the proposal and after completion of all prescribed procedure specified in Regulation No. 1.2 above and compliance of any such document as may be required by Government. This locational clearance will be valid for one year from the date of issue and if within such period the letter of intent and final approval is not taken or not applied for, such clearance/approval will stand lapsed unless it is renewed by Government for sufficient reasons. Application for renewal has to be made to Government before expiry of one year. In that case this Special Regulations shall not be applicable to the area under such scheme.

(b) Letter of intent.—Upon receipt of locational clearance from the Government, the developer shall submit the proposal in respect of Special Township to Collector, Pune along with the Environmental clearance as mentioned in Regulation No. 1.4 for issue of letter of intent. The proposal shall contain ownership rights/development rights, document in respect of at least 50 per cent of area under scheme and other particulars as decided and directed by Collector, Pune. Details of qualified technical staff and consultant in technical and law field. Letter of intent shall be issued within a period of 45 days from the date of receipt of the completed full and final proposal. The letter of intent shall be valid for six months unless renewed.

(c) (i) Final Approval.—The Developer shall submit the layout plan of the entire township area, sector wise detailed building plans, and details of phasing, for final sanction to the Collector, Pune. The developer shall also submit an undertaking or execute an agreement about development and maintenance of basic infrastructural amenities in future with bank guarantee of 15 per cent of its development costs. The Collector, Pune shall conduct proper inquiry and ensure the correctness of title and Ownership, etc. Only after such verification, Collector, Pune shall grant approval to layout plan and sectorwise detailed building plans in consultation with Deputy Director of Town Planning, Pune Division, Pune within the stipulated period on terms and conditions as may be determined by Collector and Deputy Director of Town Planning, Pune Division, Pune.

The period required by the Collector for Technical consultation with Deputy Director of Town Planning, Pune Division, Pune shall not be computed.

Any one aggrieved by an order passed under prevailing bye-laws may within forty days of the date of communication of the order perfer an appeal to the Director of Town Planning, Maharashtra State, Pune. The appeal shall be cleared within 60 days.

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(ii) Every application shall be accompanied by :

- (a) Ownership Document .. 7/12 extract/Property Card, ownership right document in original with list of such documents.
- (b) Extent .. Village maps showing the extent of area and authenticated measurement plan/gut book of the land in original and list of such documents.
- (c) Authenticated copies of locational clearance and letter of intent, environmental clearance whether applicable.
- (d) Layout and building plans :
(Prepared and signed by experts in respective field and team headed by an Architect Town Planner).
- (i) Layout plan showing all details of area utilised under roads, open space for Parks, Garden and Playground amenities.
- (ii) Detail layout plan building plans of all development with area of all sector and individual plots and built up area/FSI proposed on each sector and plot.
- (iii) Detail Report comprising of expected population, requirement of amenities and proposed amenities with reference to prevailing planning standards approved by Government and sources of all basic amenities and it's details about implementation and maintenance and Taxes.
- (iv) Details of zoning of all area included in the scheme boundary as per sanctioned Regional Plan and area under such zone.
- (v) Details of FSI/Total built up area proposed to be utilized in scheme.
- (vi) Details of Eco-friendly amenities provided.
- (vii) Plans showing road hierarchy and road widths, pedestrian facility, street furniture, plantation, side walk, subways with area details.
- (viii) Details of solid waste management plan.
- (ix) Plan showing HFL of major lakes, river, if any, certified by irrigation Department.
- (x) Plan showing details of distribution of total floor area/space.
- (xi) Plan showing water supply distribution system, including reservoirs, recycling system, details of rainwater harvesting system.
- (xii) Details of storm water drainage scheme,
- (xiii) Details of fire fighting mechanism, fire brigade station.
- (xiv) All other documents as determined and directed by Collector, Pune.

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महाराष्ट्र शासन राजपत्र, २१ नोव्हेंबर २००५ : कार्तिक ३०, शके १९२७ भाग १ असाधारण

Note : The above prescribed periods shall be computed after compliance of all the requirements listed above and any other additional information called for from the owner/developer by the Government/Collector.

8. Implementation and Completion

- (i) Development of Basic infrastructure and amenity shall be completed by the developer to the satisfaction of the Collector as per phases of scheme. Development of the scheme shall be completed within 10 years from the date of final sanction to the layout plan of scheme.
- (ii) No building in the scheme is permitted to be occupied in any manner unless occupation certificate is issued by Collector, in consultation with local Branch Officer of Town Planning and Valuation Department.
- (iii) Final completion certificate for the scheme is to be issued by Collector in consultation with local Branch Officer of Town Planning And Valuation Department, Maharashtra Pollution Control Board, Forest Department as far as tree plantation is concerned and Fire Officer of State Government.
- (iv) Application for occupation certificate or final completion certificate shall be submitted along with a declaration and undertaking by the developer and his structural consultant, Architect Town Planner as follows :
 - (i) We confirm that all buildings constructed in the scheme area are as per norms as specified by Indian Standard Institute for the resistance of earth-quake, fire safety and natural calamities.
 - (ii) Work is done as per sanctioned plan.
 - (iii) Built up area and FSI consumed in scheme is as per sanctioned plan.
 - (iv) No Balcony is enclosed.
 - (v) If it is found that extra built up area/FSI is consumed in the scheme at any time, it shall be demolished by developer at his own cost as directed by Collector, Pune.

9. Interpretation : If any question or dispute arises with regard to interpretation of any of these regulations, the matter shall be referred to the State Government. The Government after considering the matter and, if necessary, after giving hearing to the parties, shall give a decision on the interpretation of the provisions of the Regulations. The decision of Government on the interpretation of these Regulation shall be final and binding on all concerned.

By order and in the name of the Governor of Maharashtra,

RAMANAND TIWARI,

Principal Secretary to Government.

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नंबर पुणे/पंचाय/पुपुर्न/सा/
२००८/एलडब्ल्यूपी-१९६;
कमिशन एचएम/एसआर-१९२/VIII/२००
किंमत : रुपये ३०.००

महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

क्रमांक ३१] गुरुवार, दिनांक ३१ जुलै २००८ : श्रावण ९, शके १९३०
स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुस्त क्रमांक दिले आहेत

भाग एक—पुणे विभागीय पुरवणी

अनुक्रमणिका

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भाग एक-शासकीय अधिसूचना, नेमणुका, पदोन्नती, अनुपस्थितीची रजा (भाग एक-अ, चार-अ, चार-ब व चार-क यामध्ये प्रसिद्ध करण्यात आलेले आहेत त्या व्यतिरिक्त) केवळ पुणे विभागाशी संबंधित असलेले नियम व आदेश.	२५५३-२५५७	भाग एक-अ (भाग ३-ब मध्ये प्रसिद्ध करण्यात आले आहेत त्या व्यतिरिक्त) केवळ पुणे विभागाशी संबंधित असलेले महाराष्ट्र जिल्हा परिषदा व पंचायत समित्या, ग्रामपंचायती, नगरपरिषदा, प्राथमिक शिक्षण व स्थानिक निधी लेखापरीक्षा अधिनियम या अन्वये काढण्यात आलेले आदेश व अधिसूचना.	--
संकीर्ण अधिसूचना, नेमणुका, पदोन्नती, इत्यादी केवळ पुणे विभागाशी संबंधित असलेले.	२५५७-२७२०		

शासकीय अधिसूचना, नेमणुका, पदोन्नती, इत्यादी

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URBAN DEVELOPMENT DEPARTMENT
Mantralaya, Mumbai-400 032
dated 8th July 2008

Maharashtra Regional and Town Planning Act, 1966
No. TPS-1807/99/CR-713/07/UD-13.--Whereas, the Government in Urban Development Department vide its Notification No. TPS-1895/227/CR-26/1995/UD-13, dated 25th November 1997 has sanctioned the Regional Plan for Pune District (hereinafter referred to as "the said Regional Plan") under Section 15 c the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") and the said Regional Plan has been came into force with effect from 10th February 1998;
and whereas, as per provisions of Section 20 of the said Act, the Rules for Special Townships have been sanctioned vide Notification No. TPS-1804/Pune /RP/DCR/UD-13, dated 16th November, 2005 an addendum No. TPS-1804/Pune/RP/DCR/UD-13, dated 6th January 2006 (hereinafter referred to as "the said Rules");

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महाराष्ट्र शासन राजपत्र, ३१ जुलै २००८

भाग १

and whereas, Government is empowered to notify the Special Township Project as per the provisions of the Section 18 (3) of the said Act;

and whereas, Eiffel Infocity Pvt. Ltd., Pune through Mr. Rajesh R. Nohas, applied for the Government Location Clearance to the Proposed Special Township Project in villages Dattawadi and Khatavadi taluka Mulshi, district Pune;

and whereas, Eiffel Infocity Pvt. Ltd., Pune, have entered into Development Agreement/Power of Attorney/Sale-Deed with owners of the 81.20 hectares land under the Proposed Special Township Project and submitted affidavit to the effect that Development Rights have been acquired and possession of the land is with company;

and whereas, the Environment Department and Irrigation Department has given NOC for the Special Township Project on certain conditions;

and whereas, Government is empowered to notify the Special Township Project as per the provisions of the Section 18 (3) of the said Act;

and whereas, after consulting the Director of Town Planning, Pune, Maharashtra State, the Government is of the opinion that the Proposed Special Township Project submitted by Eiffel Infocity Pvt. Ltd., Pune as per the provisions of the Development Control Rules for the Special Townships.

Now, therefore, in exercise to the powers conferred under Section 18 (3) of the said Act, Government hereby notifies the Special Township Projects submitted by Eiffel Infocity Pvt. Ltd., Pune as notified Special Township Project, subject to the following conditions.—

(A) The Reservations of Public Purpose and Basic Amenities for the population to be accommodated within this Special Township shall be shown in the project and shall also be implemented and developed by the Developers at his own cost.

(B) Permission for Environmental Department of Government of India as envisaged in Environmental Impact Assessment Notification, dated 14th September 2006 shall be obtained before issue of letter of Intent.

(C) Conditions mentioned in Irrigation Department's Letter No. Sankirn-1007/(114/2007) dated 28th June 2007 shall be binding on the Developer.

(D) Developer shall make suitable arrangements for disposal of Solid Waste and shall be abide by provisions of Act and Rules in that behalf.

(E) Developer shall provide minimum 12 mtrs. wide accesses to the lands which are surrounded by the lands under Special Township.

(F) Drinking water facility for township shall be made by the Developer at his own cost.

(G) Public road and other public rights in the lands under project shall be kept intact.

Note.—(1) Details of the lands under the Notified Special Township Project are given in annexure 'A' appended herewith and plan showing the boundaries of the Special Township Project is given in annexure 'B' appended herewith.

(2) Details of land and plan i. e. annexure 'A' and 'B' shall be available for the inspection of the general public during office hours on all working days at the following offices.—

(i) The Deputy Director of Town Planning, Pune Division, S. No. 74/2, Sahakarnagar, at Bank of Maharashtra, Pune-411 009.

(ii) The Collector of Pune.

(iii) The Assistant Director of Town Planning, Pune Branch, 283, Narayan Peth, Pune-411 004.

(3) This notification is also published on Government web site at www.urban.maharashtra.gov

Annexure "A"

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sarsai,(Accompaniment to Government Notification No. TPS-1807/99/CR-713/07/UD-13,
dated 8th July 2008)Details of lands under Notified Special Township Project of Eiffel Infocity Pvt. Ltd.,
at Dattawadi and Kasarsai, taluka Mulshi, district Pune.orney/
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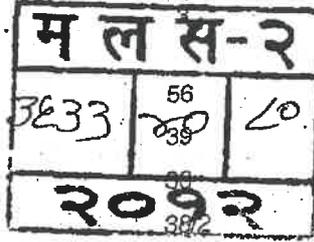
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Grand Total ..

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By order and in the name of the Governor of Maharashtra

NANDKISHOR PATIL

Under Secretary to Government

प्रादेशिक योजना-पुणे

आयफेल इन्फो सिटी प्रा. लि., यांचा दत्तवाडी आ
कासारसाई येथील प्रस्तावित विशेषनगर वर
प्रकल्प महाराष्ट्र प्रादेशिक व नगररचना अधिनियम,
१९६६ चे कलम १८ (३) अन्वये अधिसूचित
करण्याबाबत....

नगरविकास विभाग

मंत्रालय, मुंबई-४०० ०३२

दिनांक ८ जुलै २००८

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६

क्रमांक टीपीएस-१८०७/९९/प्र. क्र. ७१३/२००७/नवि-१३.--ज्याअर्थी, पुणे जिल्ह्याची प्रादेशिक योजना (थापुडे "उक्त प्रादेशिक
योजना" असे उल्लेखिलेली) महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ (थापुडे "उक्त अधिनियम" असे संबोधिलेले) च
कलम-१५ मधील तरतुदीनुसार शासन नगरविकास विभागाची अधिसूचना क्रमांक १८९५/२२७/प्र. क्र. २६/९५/नवि-१३, दिनांक
२५ नोव्हेंबर १९९७ द्वारे मंजूर झाली असून उक्त प्रादेशिक योजना दिनांक १० फेब्रुवारी १९९८ पासून आंगलात आली आहे.

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महाराष्ट्र शासन राजपत्र, ३५ जुलै २००६

आणि ज्याअर्थी, उक्त अधिनियमाचे कलम २० मधील तरतुदीनुसार अधिसूचना क्रमांक १८०४/पुणे प्रा. यो. १ नवि-१३, दिनांक १६ नोव्हेंबर २००५ आणि पूरकपत्र क्रमांक टीपीएस-१८०४/पुणे प्रा. यो. वि. नि. नि./नवि-६ जानेवारी २००६ द्वारे विशेष नगर वसाहतीसाठीचे नियम (यापुढे "उक्त नियम" म्हणून उल्लेखिलेले) मंजूर व

आणि ज्याअर्थी, उक्त अधिनियमाचे कलम १८ (३) मधील तरतुदीनुसार विशेष नगर वसाहत प्रकल्प अधिसू अधिकार शासनाला आहेत ;

आणि ज्याअर्थी, आयफेल इन्फोसिटी प्रा. लि., पुणे यांनी शासनाला त्यांच्या दत्तवाडी आणि कासारसाई, जिल्हा प्रस्तावित विशेष नगर वसाहत प्रकल्पाला लोकेशनल क्लीअरन्स मिळावे असा अर्ज सादर केला आहे ;

आणि ज्याअर्थी, आयफेल इन्फोसिटी प्रा. लि., पुणे यांनी प्रस्तावित विशेष नगर वसाहत प्रकल्पाखालील ८८ जमिनींच्या मालकांशी करार केलेला आहे आणि जमिनीचे विकसन हक्क तसेच तांबा त्यांच्याकडे असल्याचे प्रतिष्ठ केले आहे ;

आणि ज्याअर्थी, आयफेल इन्फोसिटी प्रा. लि., पुणे यांच्या विशेष नगर वसाहत प्रकल्पासाठी पर्यावरण विभाग ३ विभागाने काही अटीवर ना हरकत प्रमाणपत्र दिले आहे ;

आणि ज्याअर्थी, संचालक, नगररचना, महाराष्ट्र राज्य, पुणे यांचेसी सल्लामसलत केल्यानंतर आणि आवश्यक ते केल्यानंतर आयफेल इन्फोसिटी प्रा. लि., पुणे यांनी सादर केलेला विशेष नगर वसाहती प्रकल्पासाठीचा प्रस्ताव विकास नियमानुसार आहे आणि सदर प्रकल्प उक्त अधिनियमाचे कलम १८ (३) अन्वये अधिसूचित करण्यात यावा असे शास झाले आहे ;

त्याअर्थी, उक्त अधिनियमाचे कलम १८ (३) मधील तरतुदीनुसार प्राप्त असलेल्या अधिकारान्वये शासन आयफेल ३ प्रा. लि., पुणे यांनी सादर केलेल्या विशेष नगर वसाहत प्रकल्पास अधिसूचित विशेष नगर वसाहत प्रकल्प म्हणून ५ अधिसूचित करित आहे.

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(अ) या विशेष नगर वसाहतीमध्ये समाविष्ट होणाऱ्या लोकसंख्येसाठी आवश्यक असणारी सार्वजनिक प्रयोजनासाठी आणि मूलभूत सुविधा यासाठी त्यांच्या प्रकल्पांमध्ये स्वतंत्र आरक्षणे/प्रस्ताव दर्शवून ती विकसकाने स्वखर्चाने विकसित

(ब) भारत सरकारच्या पर्यावरण विभागाची Environmental Impact Assessment अधिसूचना, दिनांक ० २००६ नुसार स्वतंत्रपणे पर्यावरण विभागाची अनुमती Letter of Intent च्या आधी प्राप्त करून घेणे आवश्यक राह

(क) पाटबंधारे विभागाच्या ना हरकत पत्रातील अटी बंधनकारक राहतील.

(ड) विकसकाने प्रकल्पामुळे निर्माण होणाऱ्या दैनंदिन घनकचऱ्याची व सांडपाण्याची विल्हेवाटीची सोय अर्जदारांनी जबाबदारीवर आणि महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या निकषाप्रमाणे तसेच त्यासंबंधीच्या अधिनियमातील तरतु नियमानुसार करणे आवश्यक राहिल.

(ई) विशेष नगर वसाहतीच्या क्षेत्राने वेढलेल्या अन्य जमीनमालकांच्या किंवा शासकीय जमिनीसाठी १२ मीटर पौचर्भागा विकासाकाने उपलब्ध करून देणे आवश्यक राहिल.

(फ) विशेष नगर वसाहतीसाठी विषयान्वये पाण्याची सुविधा विकसकाने स्वखर्चाने उपलब्ध करावी.

(ग) प्रकल्प क्षेत्राच्या जमिनीमधून जाणारे सार्वजनिक रस्ते अथवा इतर हक्क अबाधित ठेवण्यात यावेत.

टीप.--अधिसूचित विशेष नगर वसाहत प्रकल्पाखालील जमिनींचा तपशील सोबत जोडलेल्या प्रपत्र "अ" मध्ये दि आणि अधिसूचित विशेष नगर वसाहतीच्या हद्दी दर्शविणारा नकाशा सोबत जोडलेल्या प्रपत्र "ब" मध्ये दिला आहे.

सदर मंजूर फेरबदलाची अधिसूचना शासनाचे वेबसाईट www.urban.maharashtra.gov.in वर प्रसिद्ध करण आहे.

+

१ पुरवः पुणे विभाग

महाराष्ट्र शासन राजपत्र, ३१ जुलै २००८ : श्रावण ९, शके १९३०

परिशिष्ट "अ"

वे. नि. नि./

१३, दिनांक
ने आहेत ;

(शासन सूचना क्रमांक टीपीएस-१८०७/१९/प्र. क्र. ७१३/०७/नवि-१३, दिनांक ८ जुलै २००८ चे सहपत्र

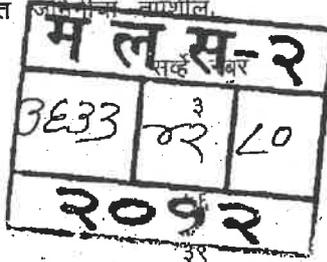
त करण्याचे

आयफेल इन्फो सिटी प्रा. लि. यांचा दत्तवाडी आणि कासारसाई, जिल्हा पुणे येथील प्रस्तावित विशेष वसाहत प्रकल्पाखालील अधिसूचित

पुणे येथील

अ. क्र.

गाव

१.२० हेक्टर
ज्ञापत्र सादर

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दत्तवाडी

णि पाटबंधारे

३

दत्तवाडी

३६

ती चौकशी

४

दत्तवाडी

३८/२

नास नियंत्रण

५

दत्तवाडी

३८/३

शासनाचे मत

६

दत्तवाडी

५७

न इन्फोसिटी

७

कासारसाई

५३

द्वील अटीवर

८

कासारसाई

५४

९

कासारसाई

५२

एकूण ..

२१.२०

साठी आरक्षणे

मत करावीत.

१४ सप्टेंबर

राहिल.

नी स्वतःच्या

रतुदी आणि

टर रुंदीच्या

संकीर्ण अधिसूचना, नेमणुका, पदोन्नती इत्यादी

२

अपर आयुक्त यांजकडून

जिल्हा सांगली

क्रमांक भूस/आरआर-२/एसआर-१५/२००८. — ज्याअर्थी, उपविभागीय अधिकारी, खानापूर उपविभाग, विटा यांनी त्यांची अधिसूचना क्रमांक एलएक्यू/एसआर-२८९/०७, दिनांक २७ डिसेंबर २००७ याद्वारे असे अधिसूचित केले होते की, या सोबतच्या अनुसूचीमध्ये जिच्या तपशील नमूद करण्यात आला आहे अशी जमीन (यात यापुढे जिच्या

दिलेला आ

रण्यात आ

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने

नंदकिशोर पाटील

अवर सचिव, महाराष्ट्र शासन

निर्देश "उक्त जमीन" असा करण्यात आला आहे) र अनुसूचीमध्ये विनिर्दिष्ट करण्यात आलेल्या सार्वजनिक प्रयोजनासाठी (यात यापुढे ज्याचा निर्देश "उक्त सार्वजनिक प्रयोजन" असा करण्यात आला आहे) आवश्यक किंवा आवश्यक असण्याचा संभव होता;

आणि ज्याअर्थी, भूमि संपादन (सुधारित) अधिनियम १९८४ (यात यापुढे ज्याचा निर्देश "संपादन अधिनियम असा करण्यात आला आहे) हा महाराष्ट्र राज्यास प्रयुक्त असताना कलम ५-अ, पोट-कलम (२) अन्वये अहवाल पाठविण्यास सक्षम असलेल्या प्राधिकार्यांचा अहवाल

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२५५८

महाराष्ट्र शासन राजपत्र, ३१ जुलै २००८, अंक २

विचारात घेतल्यानंतर पुणे विभागाच्या अपर आयुक्तांची अशी खात्री झालेली आहे की, उक्त जमीन उक्त सार्वजनिक प्रयोजनासाठी महाराष्ट्र राज्य सरकारच्या संपादन करणेची आवश्यकता आहे.

मु ल स २		
३६३३	७३	८०
जिल्हा सांगली		
२०९२		



त्याअर्थी, आता संपादन अधिनियमाच्या कलम ६ च्या उपबंधान्वये याद्वारे असे घोषित करण्यात येत आहे की, उक्त जमीन उक्त सार्वजनिक प्रयोजनासाठी आवश्यक आहे. उक्त जमिनीच्या संबंधात यापुढे करावयाच्या सर्व कार्यवाहीच्याबाबतीत जिल्हाधिकार्यांची कामे पार पाडण्याकरिता संपादन अधिनियमाच्या कलम ३, खंड (ग) अन्वये याद्वारे उपविभागीय अधिकारी, खानापूर उपविभाग, विटा यांची नेमणूक करण्यात येत आहे. त्याचप्रमाणे त्याला, त्याचे उक्त जमिनीच्या संबंधातील संपादनाची कार्यवाही या प्रयोजनासाठी आवश्यक त्या सर्व व्यवस्था करून सुरु करावी असे निदेश देण्यात येत आहेत.

उक्त जमिनीचा नकाशा उपविभागीय अधिकारी, खानापूर उपविभाग, विटा यांचे कार्यालयात वेळेत पाहण्याकरिता उपलब्ध आहे.

अनुसूची

जिल्हा सांगली, तालुका खानापूर, मौजे विटा
गट क्रमांक आवश्यक जमिनीचे दिशा
अदमासे क्षेत्र

१	२	३
	हे. आर	
५९२/९/९ पैकी	० ०९.६७	स. नं. ५९२/९ मधील दक्षिणे- कडील रस्ता लयतचे क्षेत्र.

ज्यासाठी जमीन आवश्यक आहे ते प्रयोजन-विटा शहर पाणीपुरवठा योजना टप्पा क्रमांक २.

आर. एन. जोशी,
अपर आयुक्त,
पुणे विभाग, पुणे.

पुणे, ३ जुलै २००८.

उपविभागीय अधिकारी, खानापूर विटा त्यांची अधिसूचना क्रमांक एलएक्यू/एसआर-२९०/ दिनांक २७ डिसेंबर २००७ याद्वारे असे अधिसूचित होते की, या सोबतच्या अनुसूचीमध्ये जिचा तपशील न करण्यात आला आहे अशी जमीन (यात यापुढे निर्देश "उक्त जमीन" असा करण्यात आला आहे) अनुसूचीमध्ये विनिर्दिष्ट करण्यात आलेल्या सार्वजनिक प्रयोजनासाठी (यात यापुढे ज्याचा निर्देश "उक्त सार्वजनिक प्रयोजन" असा करण्यात आला आहे) आवश्यक किंवा आवश्यक असण्याचा संभव होता;

आणि ज्याअर्थी, भूमि संपादन (सुधारित) अधिनियम १९८४ (यात यापुढे ज्याचा निर्देश "संपादन अधिनियम" असा करण्यात आला आहे) हा महाराष्ट्र राज्यास प्रदत्त असताना कलम ५-अ, पोट-कलम (२) अन्वये अहवाल पाठविण्यास सक्षम असलेल्या प्राधिकार्यांचा अहवाल विचारात घेतल्यानंतर पुणे विभागाच्या अपर आयुक्तांची अशी खात्री झालेली आहे की, उक्त जमीन सार्वजनिक प्रयोजनासाठी महाराष्ट्र राज्य सरकारच्या संपादन करणेची आवश्यकता आहे.

त्याअर्थी, आता संपादन अधिनियमाच्या कलम ६ उपबंधान्वये याद्वारे असे घोषित करण्यात येत आहे की, उक्त जमीन उक्त सार्वजनिक प्रयोजनासाठी आवश्यक आहे. उक्त जमिनीच्या संबंधात यापुढे करावयाच्या कार्यवाहीच्याबाबतीत जिल्हाधिकार्यांची कामे पार पाडण्याकरिता संपादन अधिनियमाच्या कलम ३, खंड (ग) अन्वये याद्वारे उपविभागीय अधिकारी, खानापूर उपविभाग, विटा यांची नेमणूक करण्यात येत आहे. त्याचप्रमाणे त्याला, त्याचे उक्त जमिनीच्या संबंधातील संपादनाची कार्यवाही या प्रयोजनासाठी आवश्यक त्या सर्व व्यवस्था करून सुरु करावी असे निदेश देण्यात येत आहेत.

उक्त जमिनीचा नकाशा उपविभागीय अधिकारी, खानापूर उपविभाग, विटा यांचे कार्यालयात वेळेत पाहण्याकरिता उपलब्ध आहे.

TC

मंजूर प्रादेशिक योजना.

राज्यातील पुणे व कोकण विभागामधील मंजूर प्रादेशिक योजनांमध्ये विशेष नगरवसाहत प्रकल्पासाठीची सुधारित विनियम समाविष्ट करण्यासाठी महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ चे कलम २०(४) अन्वये फेरबदलाची अधिसूचना.

महाराष्ट्र शासन

नगर विकास विभाग,
मंत्रालय, मुंबई-३२.

शासन अधिसूचना क्रमांक : टिपीएस-१८१६/प्र.क्र.३६८/१५/२०(४)/नवि-१३

दिनांक : २६/१२/२०१६

सोबतची शासकिय अधिसूचना महाराष्ट्र शासन असाधारण राजपत्रामध्ये राज्यस्तरावर मध्यवर्ती पुरवणीमध्ये प्रसिध्द करण्यात यावी.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नांवाने,

(संजय सावजी)

अवर सचिव, महाराष्ट्र शासन

प्रत:-

- १) मा.मुख्यमंत्री महोदयांचे सचिव, मंत्रालय, मुंबई.
- २) मा.राज्यमंत्री (नवि) महोदयांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ३) मा. प्रधान सचिव (नवि-१) नगर विकास विभाग, महाराष्ट्र राज्य, मंत्रालय, मुंबई.
- ४) मा. सह सचिव तथा संचालक, नगर विकास विभाग, मंत्रालय मुंबई

प्रत उचित कार्यवाही करीता:-

- १) संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे.
- २) महानगर आयुक्त, पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे/ महानगर आयुक्त, मुंबई महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे.
- ३) सह संचालक, नगर रचना, पुणे / कोकण / नाशिक विभाग,
- ४) विभागीय आयुक्त, पुणे /कोकण/ नाशिक विभाग
- ५) जिल्हाधिकारी, मुंबई / पुणे / सांगली / जळगाव / रत्नागिरी /अलिबाग.
- ६) व्यवस्थापक, मध्यवर्ती मुद्रणालय, चर्नीरोड, मुंबई.

(त्यांना विनंती करण्यांत येते की, सोबतची शासकीय सूचना महाराष्ट्र शासनाच्या असाधारण राजपत्र मध्यवर्ती विभागामध्ये राज्यस्तरावर प्रसिध्द करुन त्याच्या प्रत्येकी २५ प्रती या विभागास, पाठवाव्यात.)

- ७) कक्ष अधिकारी (नवि-२९) नगर विकास विभाग, मंत्रालय, मुंबई - यांना विनंती की सदरची सूचना या विभागाच्या संकेतस्थळावर प्रसिध्द करणेत यावी.
- ८) निवडनस्ती (नवि-१३).

अधिसूचना

महाराष्ट्र शासन
नगर विकास विभाग

मंत्रालय, मुंबई-३२

दिनांक : २६/१२/२०१६

महाराष्ट्र
प्रादेशिक
नियोजन व
नगर रचना,
अधिनियम,
१९६६

क्रमांक:- टिपीएस-१८१६/प्र.क्र.३६८/१५/२०(४)/नवि-१३ - ज्याअर्थी, शासनाच्या नगरविकास विभागाने, सोबतच्या अनुसूची-अ मध्ये नमूद केलेल्या प्रदेशांसाठीच्या प्रादेशिक योजनांना (यापुढे ज्यांचा उल्लेख "उक्त प्रादेशिक योजना" असा करण्यात आला आहे) महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ च्या (यापुढे ज्याचा उल्लेख "उक्त अधिनियम" असा करण्यात आला आहे) कलम १५ अन्वये वेळोवेळीच्या अधिसूचनांद्वारे (यापुढे ज्याचा उल्लेख "उक्त अधिसूचना" असा करण्यात आला आहे) मंजूरी दिली असून, उक्त प्रादेशिक योजना ह्या उक्त अधिसूचनांमध्ये विहित केलेल्या दिनांकापासून अंमलात आलेल्या आहेत;

आणि ज्याअर्थी, उक्त मंजूर प्रादेशिक योजनेमध्ये विशेष नगर वसाहती राबविण्यासाठी शासनाने विशेष नगर वसाहतीचे विशेष विनियम मंजूर केलेले आहे व तदनंतर त्यामधील काही नियम वेळोवेळी सुधारित केले आहे. तद्वतच शासनाने दि.२१/११/२०१३ रोजी अधिसूचनेद्वारे मंजूर केलेल्या प्रादेशिक योजनेच्या विकास नियंत्रण व प्रोत्साहनत्मक नियमावलीमधील प्रकरण क्र. ११/ विनियम क्र.४१ येथे विशेष नगर वसाहतीचे नियम समाविष्ट आहेत. (यापुढे ज्यांचा उल्लेख "उक्त विशेष नगर वसाहतीचे विनियम" असा उल्लेख करण्यात आलेला आहे);

आणि ज्याअर्थी, सध्याचे उक्त विशेष नगर वसाहतीचे विनियमाद्वारे विकसित होत असलेल्या प्रकल्पामधील उपलब्ध जमिनीचा तिच्या कमाल विकसन क्षमतेनुसार उपयोग करून घेणे, बाजारामध्ये किफायतशीर घरांचा पुरवठा वाढविणे, थेट परकीय गुंतवणुकीस आकृष्ट करणे शक्य व्हावे, नगर वसाहत प्रकल्पाच्या माध्यमातून शासनास कोणताही खर्च न करता स्मार्ट सिटी सारख्या समृद्ध वसाहती विकसित होणेकरीता, तसेच प्रकल्पाकरीता विनियमामध्ये व कार्यपध्दतीमध्ये स्पष्टता आणणे याकरीता उक्त विशेष नगर वसाहतीचे सध्याचे विनियमामध्ये सारभूत स्वरूपाच्या सुधारणा करून पूर्णतः नव्याने एकात्मिकृत धोरण व विनियम करणे आवश्यक असल्याची बाब शासनाच्या विचाराधीन आहे;

आणि ज्याअर्थी, उक्त बाबी विचारात घेतल्यानंतर व संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे यांच्याशी विचारविनिमय करून मंजूर प्रादेशिक योजनेमध्ये वेळोवेळी मंजूर केलेले विशेष विनियम व दि.२१/११/२०१३ रोजी मंजूर केलेल्या विकास नियंत्रण व प्रोत्साहनत्मक नियमावलीमधील प्रकरण क्र. ११/ विनियम क्र.४१ येथे विशेष नगर वसाहतीचे समाविष्ट असलेले नियम ("उक्त विशेष नगर वसाहतीचे सध्याचे विनियम") पूर्णपणे बदलून त्याऐवजी सोबतच्या अनुसूची-ब मध्ये सविस्तर वर्णन केल्याप्रमाणे नव्याने एकात्मिकृत नगर वसाहतीचे विशेष नियम समाविष्ट करणे आवश्यक झाले असून त्याकरीता उक्त प्रादेशिक योजनेमध्ये उक्त अधिनियमाचे कलम २० (२) अन्वये सुधारणा करणे आवश्यक आहे असे शासनाचे मत झाले आहे (यापुढे ज्याचा उल्लेख "प्रस्तावित फेरबदल" असा करण्यात आला आहे.);

आणि ज्याअर्थी, विशेष नगर वसाहत प्रकल्प ऐवजी एकात्मिकृत नगर वसाहत प्रकल्प असे संबोधण्याबाबत महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम, १९६६ मध्ये महाराष्ट्र अधिनियम ४३/२०१४ दि.२२/०४/२०१५ पासून सुधारणा करण्यात आलेली असून यापुढे ज्याचा उल्लेख एकात्मिकृत नगर वसाहत प्रकल्प असा करण्यात आलेला आहे.

आणि ज्याअर्थी, उक्त अधिनियमाच्या कलम २० चे पोटकलम ३ मधील तरतूदीनुसार प्रस्तावित फेरबदल प्रस्तावाबाबत शासनाच्या नगर विकास विभागाची सूचना क्र. टिपीएस-१८१६/प्र.क्र.३६८/१५/२०(३)/नवि-१३, दि.०७/०६/२०१६ अन्वये आम जनतेच्या हरकती / सूचना मागविण्यासाठीची नोटीस महाराष्ट्र शासन राजपत्र, भाग-एक-मध्य उपविभागामध्ये दि.१३/०६/२०१६ रोजी पृ.क्र. १ ते १८ वर प्रसिध्द झाली आहे. प्रस्तावित फेरबदलाबाबत नोटीस प्रसिध्दीनंतर विहित मुदतीत प्राप्त होणाऱ्या सूचना / हरकतींवर संबंधितांना सुनावणी देण्याकरीता व शासनास अहवाल सादर करण्याकरीता नगर रचना विभागाचे संबंधित सह संचालक यांना प्राधिकृत करण्यात आले होते (यापुढे ज्याचा उल्लेख "उक्त अधिकारी" असा करण्यात आला आहे);

आणि ज्याअर्थी, उक्त अधिकारी यांच्या प्राप्त अहवालावर संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे यांचा सल्ला घेतल्यानंतर नव्याने एकात्मिक नगर वसाहतीचे विशेष नियम समाविष्ट करण्यासाठीचा प्रस्तावित फेरबदल मंजूर करणे आवश्यक असल्याचे शासनाचे मत झाले आहे;

आणि ज्याअर्थी शासनाने राज्यातील पुणे जिल्हा प्रादेशिक योजना, सांगली-मिरज प्रदेश, जळगाव जिल्हा प्रदेश, रत्नागिरी सिंधुदुर्ग प्रदेश, रायगड प्रदेश, मुंबई महानगरप्रदेश या प्रादेशिक योजना वगळून उर्वरीत सर्व मंजूर प्रादेशिक योजनांसाठी एकात्मिक विशेष नगर वसाहतीचे सुधारीत धोरण शासन अधिसूचना क्र. : टिपीएस-१८१६/प्र.क्र.३६८/१५/२०(४)/नवि-१३, दि.०९/११/२०१६ अन्वये मंजूर केले आहे;

त्याअर्थी, सोबतच्या अनुसूची-अ मधील नमूद केलेल्या प्रदेशांसाठीच्या प्रादेशिक योजनांसाठी उक्त अधिनियमाचे कलम २० चे पोटकलम (४) व त्या अनुषंगाने प्राप्त असलेले अधिकाराचा वापर करून यापुर्वीचे वेळोवेळी मंजूर केलेले विशेष नगर वसाहतीचे विनियम व दि.२१/११/२०१३ रोजी मंजूर केलेल्या विकास नियंत्रण व प्रोत्साहनत्मक नियमावलीमधील प्रकरण क्र. ११/ विनियम क्र.४१ येथे विशेष नगर वसाहतीचे समाविष्ट असलेले नियम पुर्णपणे बदलून त्याऐवजी सोबतच्या अनुसूची-ब मध्ये सविस्तर वर्णन केल्याप्रमाणे नव्याने सुधारीत एकात्मिक नगर वसाहतीचे विशेष नियमास काही सुधारणासह अंतिम मंजूरी देण्यात येत आहे.

प्रस्तावित प्रस्तुत फेरबदलाची अधिसूचना त्यासोबतच्या परिशिष्ट-ब सह नागरिकांच्या अवलोकनार्थ कामकाजाच्या दिवशी कार्यालयीन वेळेत खालील कार्यालयात उपलब्ध करण्यात यावी :-

- १) संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे,
- २) महानगर आयुक्त, पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे,
- ३) महानगर आयुक्त, मुंबई महानगर प्रदेश क्षेत्र विकास प्राधिकरण, मुंबई,
- ४) सह संचालक, नगर रचना, पुणे/कोकण विभाग,
- ५) जिल्हाधिकारी, (संबंधित)

सदरहू सूचना शासनाच्या www.maharashtra.gov.in (कायदे / नियम) या संकेतस्थळावर प्रसिध्द करण्यात आली आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

(संजय सावजी)
अवर सचिव, महाराष्ट्र शासन

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अनुसूची-अ

(शासनाच्या नगरविकास विभागाकडील सूचना क्र. टिपीएस-१८१६/प्र.क्र.३६८/१५/२०(४)/
नवि-१३, दि.२६/१२/२०१६)

अ.क्र.	मंजूर प्रादेशिक योजनेचे नाव
१	पुणे प्रदेश
२	मुंबई महानगर प्रदेश
३	सांगली-मिरज प्रदेश
४	जळगाव भूसावळ प्रदेश
५	रत्नागिरी सिंधुदुर्ग प्रदेश
६	रायगड प्रदेश

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नांवाने,

(संजय सावजी)
अवर सचिव, महाराष्ट्र शासन

NOTIFICATION

GOVERNMENT OF MAHARASHTRA
Urban Development Department,
Mantralaya, Mumbai 400 032.
Date: 26/12/2016

Maharashtra
Regional and
Town
Planning
Act, 1966

No.TPS-1816/CR-368/15/20(4)/UD-13:- Whereas, the Government in Urban Development Department has sanctioned the Regional Plans for various Regions as mentioned in Annexure-A appended hereto (**hereinafter referred to as "the said Regional Plans"**) under Section 15 of the Maharashtra Regional and Town Planning Act, 1966 (**hereinafter referred to as "the said Act"**), vide various Notifications from time to time which have come into force, with effect from the dates as mentioned in the said Notifications;

And whereas, the Government has sanctioned modification to the said Regional Plan under Sub-Section (4) of Section 20 of the said Act, in respect of Regulations for Development of Special Township Projects (STP) and subsequently some of the provisions of the said STP Regulations have also been modified from time to time and the same Regulations have been inserted at chapter no. XI/Regulation No. 41 in the sanctioned Development Control and Promotion Regulation of the Regional Plan (**hereinafter referred to as "the said STP Regulations"**).

And whereas, it is under consideration of the Government that the present said STP Regulations will be modified substantially in order to utilise the maximum development potential of land, to increase the supply of affordable houses in the market, to attract foreign direct investment in the field of Special Township Project and to develop Smart Townships through privatization without any expenditure to Government and to bring clarity /simplification in the process of approval;

And whereas, in view of above, after consulting the Director of Town Planning, Maharashtra State, the Government is of the opinion that the said existing Regulations for Development of Special Township Projects (STP) and Regulation mentioned at chapter no. XI/Regulation No. 41 of the sanctioned Development Control and Promotion Regulation of the Regional Plan should be replaced by the new set of Regulation appended here with in Annexure-B and for this purpose it is necessary to modify the said STP Regulations of Special Township Project (**hereinafter referred to as the said proposed modification**) under Section 20(2) of the said Act;

And whereas, the words **Special Township Project** are replaced by an **Integrated Township Project** by the amendment made in the said act vide Maharashtra Act 43 of 2014 with effect from 22/04/2015 and henceforth referred to as an **Integrated Township Project**.

And whereas, pursuant to the above, a notice, bearing No.TPS-1816/CR-368/15/20(3)/UD-13, dated 07/06/2016., regarding the proposed modification under sub section (3) of the Section 20 of the said Act, was published which appeared in the Maharashtra Government Official Gazette, Supplement dated 13/06/2016 on page no 1 to 18 for inviting Suggestions and / or Objections from the general public and the concerned Divisional Joint Director of Town Planning was authorised as the 'Officer' (**hereinafter referred to as the "said Officer"**) by the Government to hear Suggestions and / or Objections and submit report to the Government;

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And whereas, after considering the report submitted by the said Officer and consulting the Director of Town Planning, Maharashtra State, Pune, the Government is of the opinion that, it is necessary to sanction the proposed modification in respect of special regulation of Integrated Township Project appended here with in Annexure-B;

And whereas, Government vide Notification No. TPS-1816/CR-368/15/20(3)/UD-13, Dt.09/11/2016 has sanctioned the revised policy of Integrated Township **excluding** for the Regional Plan of Pune, Sangli-Miraj, Jalgaon, Raigad, Ratnagiri-Sindhudurga & Mumbai Metro Politan Region.

Now, therefore, in exercise of the powers conferred by sub-section (4) of section 20 of the said Act, the Government of Maharashtra hereby accord sanctions to the proposed modification with certain changes and replace all the said existing Regulations for Development of Special Township Projects (STP) Regulation mentioned at chapter no. XI/Regulation No. 41 of the sanctioned Development Control and Promotion Regulation of the Regional Plan sanctioned on dated 21/11/2013 by the new set of Special Regulation for Development of Integrated Township Project appended here with in Annexure-B

This Notification shall be made available for inspection to the general public during office hours on all working days at the following offices:-

- 1) Office of the Director of Town Planning, Central Building, Pune-411001.
- 2) Metropolitan Commissioner PMRDA.
- 3) Metropolitan Commissioner MMRDA.
- 4) Office of the Joint Director of Town Planning, Nashik / Nagpur / Aurangabad / Amravati / Division.
- 5) The Collector of the concerned district.

This Notification shall also be published on the Government website www.maharashtra.gov.in (कायदे व नियम).

By order and in the name of Governor of Maharashtra,

(Sanjay Saoji)
Under Secretary to Government

Accompaniment to the Government in Urban Development Department Notification bearing No. TPS-1816/CR-368/15/20(4)/UD-13, dated 26/12/2016.

Sr.No.	Name of sanctioned Regional Plan
1.	Pune Region
2.	Mumbai Metropolitan Region
3.	Sangli-Miraj Region
4.	Jalgaon-Bhusaval Region
5.	Ratnagiri-Sindhudurga Region
6.	Raigad Region

By order and in the name of Governor of Maharashtra,

(Sanjay Saoji)
Under Secretary to Government

SPECIAL REGULATION FOR DEVELOPMENT OF "INTEGRATED TOWNSHIP PROJECT (ITP)"

1. Applicability:-

These regulations shall be applicable to the areas under Regional Plans including areas under jurisdiction of SPAs and ADAs within Regional Plan sanctioned under the provisions of Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act"). These Regulations shall be applicable only after final sanction by Government under Section 20 (4) of the said act. Till then existing regulations shall remain in force.

Provided that, if the Development Control Regulations regarding development of Integrated Township Project for an area over which a Planning Authority /Special Planning Authority/Area Development Authority has been appointed or constituted or deemed to have been appointed are yet to be sanctioned, then in considering the application for permission, these regulations, shall be applicable, *mutatis mutandis*, till such Authority adopts the Regulations in this regard.

If the ITP falls within the jurisdiction of more than one authority, in such cases, Government will issue directives at the time of Locational Clearance regarding implementation of these regulations.

2. Requirements of Site:-

The area proposed for Integrated Township shall fulfill the following requirements:-

- i) Any suitable area having area of 40 hect. (100 Acres) or more at one place.
- ii) The area shall be one, contiguous, unbroken and uninterrupted. Provided that, such area if divided by one or more water courses (such as nalas, canals, etc.), existing or proposed roads of any width or by railways etc., shall be treated as one, contiguous, unbroken and uninterrupted, subject to condition that the Project Proponent/s shall construct necessary connecting roads or bridges as per site requirements at his own cost with due permission from concerned authorities. The Township Area may include Land, within the flood line, Hill Top & Hill Slope Zone as shown on Regional Plan subject to condition as mentioned in clause 7.1.3. However total of these areas shall be restricted to Maximum 40% of the total area under ITP.
- iii) The area shall have an access by means of an existing, or proposed road having minimum right of way of 18 m. In case of proposed road, such area shall have an access by existing road having width 12 m. or more only for the purpose of locational clearance of such project to be "Integrated Township Project" (ITP)
- iv) **Such area shall not include the area under:-**

- a) Notified forest
- b) Water bodies like river, creek, canal, reservoir, etc. Mangroves, Tidal Zone, Mud Flats
- c) Lands belonging to Tribal
- d) Notified National Parks
- e) Defense Estates
- f) Cantonment Boards
- g) Eco-sensitive Zone/Area Notified under Environmental (Protection) Act, 1986
- h) Any restricted area.
- i) Quarry Zone, Notified SEZ, designated port/harbour areas, wildlife Corridor and biospheres reserves, Gaothan/Congested Area.
- j) The historical and archeological places notified under the relevant act.
- k) Any other area that may be declared by the Govt. of Maharashtra from time to time.

3. Ownership of Lands:-

The project proponent/s shall have the ownership of all the land parcels under project. (Explanation – for this clause, ownership includes rights accrued vide one or more registered Development Agreement/s or Power of Attorney (PoA) for such development and disposal, on behalf of land owner/owners).

4. Permission and Declaration of Project by State Government:-

4.1 The Project Proponent/s shall apply to the State Government for obtaining permission and declaration of such project to be a “Integrated Township Project”. Such application shall be accompanied by the following attested documents in two sets:-

- a) Details of ownership of land viz. extracts of V.F.No. 7/12 or Property Register Cards, in original having date not more than six months prior to the date of submission. In case of rights accrued through registered Development Agreement or PoA, attested copies of such documents.
- b) Self-attested list of S.No./G.No./CTS showing name of owner as per record of rights, total area of such land parcel, area owned by the applicant in such land parcel, the name of person/ company owning the Development Rights, area proposed to be included in project from such land parcel.
- c) Part plan of sanctioned Regional Plan, showing all the lands falling in the project.
- d) No Objection Certificate from Water Resources Department in respect of lands falling in “Command Area” of any Irrigation Project.
- e) Village maps showing the lands falling in the project.
- f) Certificate from concerned Forest Officer not below the rank of Dy. Conservator of Forests, showing that the lands under project do not form part of and not included in reserved forest or protected forest or non-classified forest or not acquired under the provisions of the Maharashtra Private Forest (Acquisition) Act, 1975 and also, confirming that such lands do not form part of the Notified National Parks, prohibited area of Notified Wildlife Sanctuaries and Notified Bird Sanctuaries.
- g) Certificate from the concerned revenue officer not below the rank of Tahsildar, showing the lands under project do not include lands belonging to tribal.
- h) Certificate from the Director of Archaeological Department, Maharashtra State, showing that the lands under project do not include monuments notified by the Archaeological Department, Heritage buildings and Precincts. Such certificate should also mention the distance to be kept around such places, if any.
- i) Receipt of processing fee (non-refundable) paid, at the concerned branch office of the Town Planning Department, at the rate of Rs.5000/- per ha. for the current year with the yearly rise of Rs.500/- per ha. starting from the month of January every year.

4.2 On receipt of an application under Clause 4.1 above, the Government may, after consulting the Director of Town Planning, Maharashtra State, by notification in the *Official Gazette*, grant the locational permission and declare such project to be a “Integrated Township Project”, subject to such general and/or special conditions or, reject the application, under the provisions of Section 18(3) of the said Act, within a period of 90 days from the date of receipt of application or reply from the Project Proponent/s in respect of any requisition made by the Government, whichever is later.

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(Explanation - In circumstances described in proviso of Clause 4.2, such grant of permission and declaration of project shall be made under the provisions of Section 18(3) read with Section 44(2) of the Maharashtra Regional and Town Planning Act, 1966)

4.3 Every such permission and declaration shall remain in force for a period of two years, if not applied for Letter of Intent under Clause 5, from the date of issue of Locational Clearance Notification and thereafter it shall lapse.

Provided that, the Director of Town Planning, Maharashtra State, Pune may, on application made by Project Proponent/s before expiry of the above period extend such period by two years in aggregate. Provided also that, it is not mandatory on Project Proponent/s to submit all the papers afresh as prescribed under Clause 4.1, however the affidavit regarding the ownership of land about any dispute shall be mandatory.

4.4 Such lapse shall not bar any subsequent application for fresh proposal.

4.5 The Director of Town Planning, Maharashtra State, on the request of Project Proponent/s, by notification in the Official Gazette, may grant to add or delete any area, not exceeding 25% of the total area under Locational Clearance, subject to condition that the remaining area shall not be less than 40 Hect. The permissible FSI and other parameters shall increase or decrease accordingly.

5. Letter of Intent (LOI) by the Collector:-

5.1 The Project Proponent/s shall apply to the Collector for obtaining the Letter of Intent for such project. Such application shall be accompanied by the documents as prescribed in Clause 4.1(a) & 4.1(b) and also the documents as may be directed by the Collector in respect of ownership only.

5.2 The Collector shall verify and satisfy himself that Ownership and Development Rights of all the lands under project are with the Project Proponent/s before issuing the Letter of Intent.

5.3 On receipt of an application under Clause 5.1 the Collector shall grant the Letter of Intent for the whole area or separately for any part thereof, which shall not be less than 40 Ha. at the first instance, subject to conditions as may be deem fit, or reject the application, within a period of 45 days from the date of receipt of application or reply from the Project Proponent/s in respect of any requisition made by the Collector, whichever is later.

Provided that, in case of rejection, the Collector shall state the grounds for such refusal.

5.4 Every such Letter of Intent shall remain in force for a period of two year, if not applied for Development Permission under Clause 6, from the date of issue of Letter of Intent, unless renewed. Provided that, the Collector may, on application made by Project Proponent/s before expiry of the above period extend such period by two years in aggregate. Provided also that letter of intent granted by collector under earlier regulations may also be extended subject to other conditions of these regulations.

6. Master Layout Plan Approval by the Collector:-

6.1 The project proponent/s shall apply to the concerned Collector for obtaining the approval to the Master Layout Plan of the entire area as per Letter of Intent. Such application shall be accompanied by the documents in two sets as prescribed below:-

- a) Attested copy of Gazette Notification issued by the Government under Clause 4.2.
- b) Attested copy of Letter of Intent issued by Collector under Clause 5.
- c) Part plan of sanctioned Regional Plan, showing the lands under the Master Layout Plan.

- d) Village Map showing the lands under the Master Layout Plan.
- e) In case, project has no access from existing road having right of way of 18 m. then documents showing the ownership of Project Proponent/s in lands proposed for 18 m. wide access road.
- f) Bank Guarantee of requisite amount as prescribed in Clause 12.6
- g) Undertaking and Affidavit as may be prescribed by the Collector.
- h) Copies of Master Layout Plan with or without Building Plans in three sets with sign of owner/developer and architect.
- i) Contour map showing contour levels of lands under Master Layout Plan. Trueness of the contour shall be certified and attested by the surveying agency and the Project Proponent/s under their signature and seal.
- j) Coloured satellite image showing lands under Master Layout Plan.
- k) Phased Programme for development of infrastructure with amenities under project.

6.2 If the application is not accompanied by the documents mentioned in Clause 6.1, the Collector shall return the same to the Project Proponent/s immediately within 10 working days at his level only.

6.3 On receipt of application, complete in all respects, as prescribed under Clause 6.1, the Collector shall forward the same to the concerned Divisional Joint Director of Town Planning for technical consultation within 10 working days.

6.4 The office of the Divisional Joint Director of Town Planning shall send its remarks to Collector within two months from the receipt of proposal from the Collector or receipt of reply from the Project Proponent/s in respect of any requisition made by him, whichever is later. Such master layout approval will be given with the condition that project proponent will not commence work without environmental clearance. Such environmental clearance shall be submitted at the time of sanction to the building permission. Sanctioned master Plan layout alongwith complete set of drawings shall be endorsed to the concerned branch office of Town Planning Department, for the inspection purpose at the time of Occupancy Certificate.

6.5 Approval to the Master Plan:- The Collector shall grant approval to the master layout or reject the application, under Section 18 of the said Act, within one month from the receipt of reply from the Divisional Joint Director of Town Planning as mentioned in 6.4.

6.6 Approval to the building plan:- Detailed building permission under the master layout plan sanctioned as per clause 6.5 shall be granted by the Assistant Director of Town Planning/Town Planner of concerned Branch within 30 days from the receipt of the proposal from the project proponent as mentioned in 6.6.1.

6.6.1 - The Project Proponent/s shall apply to the concerned head of the Branch office of the Town Planning Department, for grant of building permission, alongwith all relevant documents and attested copy of Environment Clearance for the project from MoEF or the Authority empowered by the MoEF.

6.6.3 - The Project Proponent/s shall submit the certificate of Architect regarding completion of plinth stating that the construction of plinth is as per the approved building Plans to the concerned branch office of the Town Planning along with approved Plan. The Branch Office of the Town Planning verify the same. If it is found that the construction of plinth is not as per the building permission sanctioned, the said office shall reject such plinth checking certificate. In such circumstances, the Project Proponent/s shall demolish the said plinth and also the action against the Project Proponent/s and the concerned architect shall be initiated by the Collector/Appropriate Authority. If it is found that the construction of plinth is as per the building permission sanctioned, then grant the plinth checking certificate is not necessary.

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7. Planning Considerations:-

7.1 Permissibility in respect of Zoning:-

7.1.1 Notwithstanding anything contained in any regulation for the time being in force, the project to be notified under this regulation may be permissible in any land-use zone/s of sanctioned Regional Plan, excepting areas mentioned in Clause 2(iv).

7.1.2 For the areas falling in zones, other than residential, commercial and U1 & U2 zone as per the sanctioned Regional Plan, the Project Proponent/s shall have to pay a premium for permitting project in such zones at the rates prescribed below:-

Sr.No.	Type of Zone	Premium Charges
a	Afforestation Zone, Hill Top & Hill Slope Zone as shown on Regional Plan subject to clause 2 (ii)	20 %
b	Public / Semi-public Zone, Industrial Zone	10 %
c	Agriculture/ No Development Zone/G1 zone and other zones excepting at Sr. No. a & b above	15 %

(Explanation: Premium charges shall be calculated by considering the agriculture land rate of the said land as prescribed in Annual Statement of Rates (ASR) without applying the guidelines. Out of total premium 20% shall be paid at the time of Locational Clearance, 20% paid at the time of letter of Intent, 20 % at the time of sanctioning of Master Layout Plan and remaining 40 % shall be in four equal installments per year)

7.1.3 No construction shall be permitted on the lands within the HFL. Also on land in Hill Top & Hill Slope Zone and lands having slope equal to or more than 1:5 in the said Project, whether specifically marked as such on the Regional Plan or not. No development of any sort and activity involving cutting / leveling / filling shall be permissible on such lands. Provided that, it shall be permissible to use such lands for Plantation, Park, Garden purposes, Access road to township development with minimum cutting and other users as otherwise permissible in respective Regional Plans and the FSI of such lands shall be permissible to the extent as prescribed in Clause 7.2.

7.2 Permissible Floor Space Index (FSI):-

7.2.1 Notwithstanding anything contained in any regulation for the time being in force, the basic permissible FSI for such project shall be 1.0, to be calculated on Gross Plot Area under Master Layout Plan without deducting any areas under the slopes, etc.

7.2.2 Further, additional built up area as mentioned below shall be permissible on payment of premium at the rate of 20 % of the weighted average land rate of the said land as prescribed in Annual Statement of Rates for the relevant year, without applying the guidelines therein. Such premium shall be paid at the time of Building permission.

Area under Township	Additional built-up area on payment of premium
40 hect and up to 200 Hector.	Upto 70 % of basic permissible FSI
More than 200 hec. and up to 500 Hector	Upto 80 % of basic permissible FSI
More than 500 hec. Hector	Upto 100 % of basic permissible FSI

7.2.3 Over and above the FSI as prescribed above, an additional FSI in lieu of construction of tenements for social housing shall be permissible as prescribed in Clause 9, without charging premium.

7.2.4 It shall be permissible to utilise the maximum permissible built-up area as prescribed above, anywhere in the area under sanctioned Master Layout Plan.

7.3 Mandatory Town-Level Amenities - Area and FSI Allocations:-

Master Layout Plan shall provide for town-level area and FSI allocation, to be kept at one or more places, as follows:-

a) Spaces for Recreation:-

Sr.No.	Particulars	Minimum Area Required	Conditions
i	Garden/s and Park/s	5% of Master Layout Area.(out of this 50% area may be allowed on Hill Top Hill Slope Zone)	Out of this at least 1000 sq. mt. area shall be kept open for Town Plaza/Town Square. Such area shall be kept open and may be allowed to be proposed at suitable places. Major public amenities/activities shall be cluster around this area.
ii	Play Ground/s	7.5% of Master Layout Area	Maximum 10% of area under Play Ground which may accommodate indoor games, stadiums and allied users only.

(Note – These spaces shall be exclusive of open spaces to be required at sector-level layouts)

b) Spaces for combined School/s (Primary School/s + High School/s) -

Sr. No.	Particulars	Minimum Area Required	Minimum Built-up Area required
i	for Master Layout area of 40 Ha.	5,000 sq.m.	5,000 sq.m.
ii	for Master Layout area more than 40 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	

Note-

- a) The requirements prescribed above are by considering School to be run in double shift,
 b) Requirement of plot area and built up area shall be exclusive of Play Ground spaces. Hence it is mandatory to show separate Play Ground adjoining to school building at the rate of 7 sq. m. / student.

c) Community Health Care Facilities:-

Primary and Secondary Health Care Facilities like Dispensary, Maternity Home, Hospital etc.

Sr. No.	Particulars	Minimum Area Required	Minimum Built-up Area required
i	for Master Layout area of 40 Ha.	1,000 sq. m.	1500 sq. m.
ii	for Master Layout area more than 40 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	

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d) Community Market:-

Sr. No.	Particulars	Minimum Area Required	Minimum Built-up Area required
i	Mutton Market		
	for Master Layout area up to & inclusive of 200 Ha.	1000 sq. m.	As per requirement
	for Master Layout area more than 200 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	
ii	Fish Market & Vegetable Market		
	for Master Layout area up to & inclusive of 200 Ha.	1000 sq. m.	As per requirement
	for Master Layout area more than 200 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	

Note- Users mentioned in (i) & (ii) above may be clubbed together for convenience purpose, without altering the requirements in plot area and built-up area.

e) Public Assembly Facilities:- Town Hall and/or Auditorium including Library

Sr. No.	Particulars	Minimum Area Required	Minimum Built-up Area required
i	for Master Layout area up to & inclusive of 100 Ha	5000 Sq.mt	5000 Sq.mt
ii	for Master Layout area more than 100 hac. and up to 200 Ha.	10000 sq. mt.	10000 sq. mt.
iii	for Master Layout area more than 200 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	

f) Economic Activities:-

Economic activities including users such as Market, Multiplex, Mall, Information Technology & Information Technology enabled Services (IT & ITeS) including SEZs, Essential Shopping, Recreational Centers, Trade & Commerce, Education, Hospitals, Non-polluting Industries, Service Industries, Entertainment, Tourism, Star Category Hotels, Convention Centers, Gymnasiums, Socio-economic activities, such as workshop, hostel for Autistic persons and Mentally Retarded persons except independent residential tenements, etc. as per requirements.

Sr. No.	Particulars	Minimum Area Required	Minimum Built-up Area required
i	for Master Layout area of 40 Ha.	40000 sq mt	80000 sq mt
ii	for Master Layout area more than 40 Ha.	To be increased proportionately with increase in Master Layout area and be proposed at one or more locations, as per requirements.	

Note-

i) Users as mentioned in b, c, d, e & f may be clubbed together, in Economic Activities Component, subject to condition that, total built-up area should not be less than the summation of minimum required for all such users, irrespective of their individual plot area requirements.

ii) The required parking spaces for all such amenities as per norms shall be provided in same plot.

g) Public Utilities:-

For Master Layout area up to & inclusive of 200 Ha.

Sr. No.	Particulars	Minimum Area Required	Permissible Built-up Area
i	Fire Brigade Station-	3000 sq.m. or as prescribed by the Director of Fire Services, Maharashtra State/ Chief fire Officer of the concern Authority.	As per recommendations of the Director of Fire Services, Maharashtra State/Chief fire Officer of the concern Authority.
ii	Sewage Waste Management Project (SWMP)	4000 sq.m.	As per requirements
iii	Cremation Ground	2000 sq.m.	As per requirements
iv	Burial Ground	2000 sq.m.	As per requirements
v	Bus Station / Transport Hub	3000 sq.m.	
vi	Police Station	1000 sq.m.	
vii	Electric Sub-station	As per requirement	
viii	Other Public Utilities	As per requirement	
ix	Public Parking Facilities	As per prevailing DCR	
x	Solid waste management	As per requirement	

Note: i) If the facility of Cremation Ground/ Burial Ground is available in the village where the Township is located in such case these requirements need not be insisted subject to NOCs of respective Gram Panchayat .

ii) If Police Station is available within 1k.m. area from the proposed Township, then such facility need not to be provided.

h) Transport & Communication:-

i) The entire area of the project shall be well-knitted with proper road pattern, taking into consideration the linkages with existing roads within the project and outside area as well. All such roads shall be developed by the Project Proponent/s as per standard prescribed by the Indian Road Congress.

ii) The width of the -

i) Classified Road should not be less than as may be prescribed by concerned public authority;

ii) Main / Arterial / Ring Road should be minimum right of way of 18 mt.

iii) Other Sub-Arterial roads, Collector streets, local streets, etc., shall be proposed as per the requirements to cater to the need of occupancies on such roads including for pedestrians.

iv) Network of cycle track in entire Township area of minimum width of 3 meter shall be provided without clashing the vehicular traffic.

iii) It may be permissible for Project Proponent/s, to realign the Regional Plan Roads, and earlier existing roads passing through the project area, without changing the entry and exit points of such roads.

iv) All the Regional Plan Roads and all the Main / Arterial / Ring Roads, shall always be open for general public, irrespective of the fact that, they resides in the project or not.

General Note for Amenities (a) to (h):

i) The requirements prescribed above for items (a) to (f) are by considering FSI proposed for the project is only 1.0. If the FSI proposed is increased or decreased then the only built up area requirement shall be increased or decreased proportionately.

ii) The requirements prescribed above for items (g) are for Master Layout area up to & inclusive of 200 Ha. It shall be increased or decreased proportionately and may be proposed at one or more locations, as per requirements.

7.4 Residential Activities:-

Sr. No.	Particulars	Area	Built-up Area
i	Residential Activities (including lands required for social housing, infrastructure such as water storage, drainage and garbage disposal, etc.)	The land excluding the land required for purposes as shown 7.3 (a) to (h).	Remaining built-up area subject to minimum 60% of the total proposed built-up area.

8. Development Control Regulations:-

For those aspects which are not covered under this regulation, the prevailing provisions as prescribed in the Standardised Development Control and Promotion Regulations for Regional Plans in Maharashtra, shall apply *mutatis-mutandis*. The provisions of MoEF CRZ notifications amended from time to time shall also be applicable. However maximum height of building shall be allowed subject to provisions of National Building Code and Maharashtra Fire Prevention and Life safety measures Act 2006 and also any restriction imposed by Chief Fire Officer.

9. Social Housing:-

9.1. The Master Layout Plan shall provide sufficient space for construction of small tenements for persons from EWS and LIG categories (hereinafter referred to as the "Social Housing Component"), as a social responsibility with FSI as mention in Clause No 9.3. Out of this Social Housing Component 25 % FSI shall be utilised exclusively for construction of EWS tenements and remaining 75 % FSI shall be used for LIG tenements. Out of the total tenements constructed as Social Housing component, one third (1/3rd) tenements shall be kept for Rental Housing tenements which will be disposed on Rent only by the project Proponents.

9.2 Social Housing tenements shall be constructed with carpet area as specified by the MHADA for EWS and LIG category respectively.

9.3 The minimum Social Housing component shall be constructed at 15% of the Residential basic FSI of the area available for Residential Development as prescribed in Clause 7.4 (hereinafter referred to as the "Social Housing component").

9.4 Social Housing tenements shall be constructed as per the general and special specifications prescribed by concerned unit of MHADA for their projects.

9.5 The Project Proponent/s, after getting commencement certificate of Social Housing component as mentioned above shall immediately intimate to MHADA regarding the numbers of Social Housing Component to be disposed by them to the allottee. Upon such intimation, MHADA within a period of six months, from the date of receipt of such intimation after following procedure of lottery system shall prepare the list of the allottee and forward it to the Project Proponent/s. The project proponent shall dispose of such EWS housing tenements to the allottees at the rate fixed by the MHADA from time to time.

Provided that if the MHADA is unable to provide the list of the allottee as mentioned above then the project proponent shall dispose of such social housing tenements in the market at the rate fixed by the MHADA from time to time.

9.6 Every Occupation Certificate for the regular tenements shall be granted only alongwith the Occupation Certificate in proportionate with Social Housing component.

9.7 Amalgamation of such Social Housing tenements shall not be permitted in any case.

9.8 The purchaser of tenement under social housing shall deposit an amount equivalent to 10% of the construction cost of tenement, as prescribed in Annual Statement of Rates prevailing at the time of occupation, with the Project Proponent/s as one-time maintenance deposit for onsite infrastructure maintenance.

9.9 The Project Proponent/s shall maintain the premises and common spaces outside the building/s of social housing including concerned all basic infrastructure and amenities, in good condition in the same manner with the maintenance of remaining area of the project.

9.10 The purchaser of tenement under social housing shall have to pay all the government taxes, duties like stamp duty, VAT, service tax, etc. at actual, to the Project Proponent/s, as per the requirement, from time to time.

10 Liability of Project Proponent/s:-

10.1 The entire project shall be an integrated one with all facilities within the boundaries of such project. All the on-site infrastructure i.e. internal roads, approach road, street lights, water supply and drainage system shall be mandatory and constructed / maintained in future by the Project Proponent/s. Proposed internal roads and Open Spaces in the layouts shall be used only for ITP.

10.2 The Regional Plan Roads & Reservations which are included in ITP shall be Developed by project proponent and after development made available to the general public. Such reservations may be allowed to shift within 500 mtrs (within Township Area Only) in consultation with Director of Town Planning M. S. Pune.

10.3 It shall be the responsibility of the Project Proponent/s to maintain all the infrastructure in good condition at his own cost and management, during and after completion of the project.

Provided that, the Project Proponent/s may handover the infrastructure, for maintenance purpose, only after the completion of the project, to the Urban Local Body, when constituted in the area comprised by the project.

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10.4 Project Proponent/s shall mandatorily provide facilities for making the project SMART -

- i) the people residing in the project area, an efficient and timely public transportation system up to the nearest public transportation station/hub/depot/stand shall develop or tie with Government / Semi Government or private transport agency for such efficient public transportation. The number of buses and trips will be decided by MSRTC / Local Transport Authority.
- ii) Continuous unobstructed footpath of minimum 2 m. width on either sides of all street / roads width ROW 12 m. or more.
- iii) Dedicated and physically segregated bicycle track with a width of 3 mt. or more ,should be provided for entire Township Area.
- iv) Pedestrian friendly pathways, encouragement to non-motorized transport, intelligent traffic management, non-vehicle street / zones, smart parking, energy efficient street lighting visible improvement in the area i.e. replacing overhead electric wiring with underground wiring, encroachment free public areas,
- v) Generation of power through non-conventional energy sources like solar, wind and other shall be mandatorily provided with atleast 10% of total requirement;
- vi) energy management by adopting advanced technology like installing Solar Water Heating System, Solar Lamps/Lights in common areas, LED Lamps, auto-operated street lights, solar pumps, etc. all external lighting shall be of LED, Solar Water Heating System, Solar Lamp shall be compulsorily provided;
- vii) Effective water management by adopting water harvesting techniques like rain water harvesting, recycling of used water, metered water supply to the users under project, double plumbing pipeline .The recycled water shall be used for flush system, gardening, carwash and industrial use;
- viii) Effective safety & security measures like CCTV surveillance at strategic locations, centralized control room, etc.;
- ix) Smart and fast internet/broad band connectivity to all residence, e-governance online system for grievance redressed;
- x) Citizens participations in decision making about public community issues.
- xi) Real time environmental monitoring i.e. air pollution, noise pollution etc. shall be observed
- xii) e-DCR for building plans with BIM, 3-D maps on GIS of the utility services network and properties in the city, central command, control and emergency response center for all infrastructure facilities. Project Proponent/s shall also provide urban design concept plans along with Master Plan.
- xiii) It shall be obligatory on the part of Project Proponent/s to provide and be provided for, the infrastructure and green building norms that are necessary as per the guidelines as may be laid down by the Government, under the policy of development of 'Smart City' from time to time.

10.5 Project Proponent/s shall also mandatorily provide for:-

a) **Water Supply** - Safe and potable drinking water at the rate of 90 liters per capita per day, exclusive of requirement of water for firefighting and gardening purposes. The storage capacity of the same shall be at least 1.5 times of the actual required quantity as determined by expected population (Resident and Floating) and other uses. The Project Proponent/s would be required to develop proper internal distribution with double pipe plumbing and maintenance system along with smart metering and shall specially undertake rain water harvesting, groundwater recharging and waste water recycling within the project.

Provided that, the Project Proponent/s should not use groundwater as a source of water, to meet the above requirement.

b) **Drainage and Garbage Disposal:-** The Project Proponent/s shall make suitable and environment friendly arrangements for the disposal and treatment of sewage and solid waste generated in the project at source, as per the norms of the Maharashtra Pollution Control Board. The Project Proponent shall provide zero discharge in ITP for solid as well as liquid based.

The Project Proponent/s should provide facilities for water conservation by different means such as Rain Water Harvesting, Recycling of Waste Water, etc. and also set-up, in the project area itself, the Solid Waste Management Project (SWMP) with a sufficient capacity for processing of 100% garbage and solid waste so that it should be zero liquid discharge to city from the area.

c) **Power:-** The Project Proponent/s shall ensure continuous and quality power supply for the project area. The Project Proponent/s may draw the power from any existing supply system or may go in for arrangement of captive power generation with the approval from the concerned authority. If power is drawn from any existing supply system, the Project Proponent/s shall, before commencement of development, procure a firm commitment of power for the entire Township from the power supply company.

11 Occupancy Certificate and sale permission:-

11.1 Application for obtaining the Occupancy Certificate for project, in full or part shall be submitted by Project Proponent/s to the Collector. Such application shall be accompanied by -

- a) All the relevant documents alongwith coloured satellite image showing the area under Master Layout Plan;
- b) Documents showing compliance of the conditions prescribed while according sanctions from time to time;
- c) Appropriate declaration/s and undertaking/s made by the Project Proponent/s and his technical personnel's;
- d) Any other requirement as may be prescribed by the Collector.

11.2 On receipt of application as prescribed under Clause 11.1, the Collector shall forward the same to the concerned branch office of Town Planning Department for technical consultation, within 10 working days.

11.3 The concerned branch officer of the Town Planning Department shall send his remarks to the Collector within one month from the receipt of proposal from the Collector or receipt of reply from the Project Proponent/s in respect of any requisition made by him, whichever is later.

11.4 The Collector shall grant Occupancy Certificate or reject the application within one month from the receipt of reply from the concerned branch office of Town Planning Department.

11.5 The Collector, before issuing the Occupancy Certificate for the project as a whole, shall verify and satisfy himself about the completion of erection / development / construction of all the basic required infrastructure in Master Layout plan. In case, an application for part occupancy, such completion shall be as prescribed in phase programme.

12. General Stipulations:-

12.1 Development of basic infrastructure and amenities shall be completed by the Project Proponent/s to the satisfaction of the Collector either for whole or as per phases, of the project.

12.2 It shall not be mandatory for the Project Proponent/s to provide Amenity Space as otherwise required as per regulation of Regional Plan, if any.

12.3 The Project Proponent/s shall plant indigenous trees at the rate of at least 150 trees per ha. and maintain it properly. The certificate to that effect issued by the Deputy Conservator of Forest or an Officer nominated by him for this purpose shall be produced by Project Proponent/s at the time of application for Final Occupation Certificate under Clause 11.

12.4 In circumstances described in Clause-(1), all the powers and functions, that are supposed to be exercised by the Collector under this regulation shall be exercised by the Chief Officer / Chief Executive Officer of the concerned Planning Authority wherever applicable, excepting the powers to grant Letter of Intent under Clause-5 of this regulation.

Provided that, before grant or refusal to the Master Layout Plan, the Chief Officer / Chief Executive Officer of the Authority shall, consult the, concerned Divisional Joint Director of Town Planning as prescribed in Clause-6.3 and 6.4, if the Planning Officer posted in such Authority is below the rank of Joint Director of Town Planning, and to the concerned branch office of Town Planning as prescribed in Clause-6.6 and 11, if the Planning Officer posted in such Authority is below the rank of Assistant Director of Town Planning.

12.5 All the amounts of scrutiny fees, charges, premium etc. payable to the Government shall be deposited with the concerned Branch office of the Town Planning. In circumstances described in proviso of Clause 1 above, 50% of such amount shall be deposited with the concerned Branch office of the Town Planning, and 50% to the concerned Planning Authority.

12.6 The Project Proponent/s shall submit a bank guarantee of an amount equal to the 15% of estimated development cost required for development of the basic infrastructure such as roads, water supply, drainage & garbage disposal, installations for power supply, fire brigade station & fire engines. Such development cost be worked out as per respective phases taking into consideration the phased programme for development of infrastructure with amenities under project as submitted and as required under clause 6.1. Certificate regarding estimated development cost shall be produced by the respective Architect of the project.

12.7 The Project Proponent/s shall construct and maintain the Fire Station at their cost. The project proponent post a well-trained staff at fire station as per the recommendations of the Director of Fire Services, Maharashtra State/ chief fire officer of the concerned Authority. The amount of all expenditure on such staff shall be the responsibility of the Project Proponent/s. After completion of fire station and as per requirement such fire brigade/station shall be

handed over to the nearest respective authority on the terms and condition decided by the respective authority and project proponent.

12.8 Developer shall complete the Integrated Township Project within 10 years from the approval to the master plan. However this period of completion may be extended by the Government subject to terms and conditions as may be decided by the Government considering the development of Township. Developer shall develop and maintain the infrastructure up to the completion of the ITP project. Within such period property tax shall be levied by the respective Grampanchayat at 50 % of normal rate as prescribed under the Grampanchayat Act. Respective Grampanchayat shall provide mandatory provisions like Birth and Death Registration Certificate etc. for the same period in such ITP. Provided that the utilities like fire brigade, police station/chauki etc. shall be handed over to the nearest respective authority on the terms and condition as may be decided by the respective authority.

12.9 A local Authority shall be formed under section 3 read with section 341 of the Maharashtra Municipal Council, Nagar Panchayat and Industrial Town ship Act 1965 according to population of such town ship. The newly formed respective authority shall take over the operation maintenance of infrastructure in the Integrated Township Project area with the previous approval of Government. However, if the area under ITPs merged in any Local Authority then operation and maintenance of infrastructure in such Integrated Township Project area shall be made by the respective Local Authority.

12.10 Licensing to the Project Proponent/s - The respective Authority shall provide licenses to the Project Proponent/s for telephone Connection, Power and other utilities in the Town ship area. After granting the license from the respective Authority, the project proponent/s shall provide utilities in the Town ship area as per the conditions laid down by the respective authority.

12.11 It shall be mandatory for the Project Proponent/s to provide atleast 9 mt. vide road to the land not owned by the project proponent which is surrounded by the Township Area

13. Special Concessions:-

13.1. Deemed conversion for Non-Agricultural (N.A.) Use:- The lands under approved Master Layout Plan shall be considered as deemed N.A. No separate permission shall be required under the provisions of Maharashtra Land Revenue Code, 1966.

13.2 Grant of Government land: - The Government land/s, if surrounded by the lands owned by the Project Proponent/s, may preferably be granted to the Project Proponent/s, as per the rules and regulations to that effect, by the Revenue and Forest Department of the State Government. Maximum 10% of the total area under township shall be allowed to be included in such township.

13.3 Concession in Stamp Duty:- For the first transaction, from Project Proponent/s to Purchaser, of any unit under any user, from approved Master Layout Plan or subsequent building plan under this Regulation, a concession to the extent of 50% of stamp duty as otherwise required under the Mumbai Stamp Act, shall be granted.

13.4 Exemption in payment of Development Charges:- The amount of Development Charges under sub-section (3) of Section 124F of the said Act shall be exempted to the extent of 50% for, institution of use or, change of use of any land or building or, development of any land or building, proposed for project undertaken by a Project Proponent/s under this Regulation.

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13.5 Relaxation from Mumbai Tenancy and Agriculture Land Act:- The condition that, only the agriculturist will be eligible to buy the agriculture land shall not be applicable to the Project Proponent/s for purchasing agriculture land for Integrated Township under this Regulation.

13.6 Exemption from Ceiling for holding agriculture land:- The limit for holding agriculture land, stipulated in the Maharashtra Agricultural Lands (Ceiling and Holdings) Act, 1961 shall not be applicable to the Project Proponent/s for development of Integrated Township Project under this Regulation.

14. Transition Policy:-

14.1 It shall be permissible for the Project Proponent/s, to whom Special Township Project has already been notified, to -

a) continue such Integrated Township Project under the erstwhile regulations and for that limited purpose erstwhile regulations for Integrated Township Project shall remain in force; or

b) Apply for grant of Letter of Intent or Master Layout Plan as the case may be, under this regulation subject to payment of premium as prescribed in Clause 7.1 and 7.2, wherever applicable.

14.2 If in case as described in Clause 14.1(b), the construction of the project is on-going, it shall be permissible for the Project Proponent/s to opt for, this regulation subject to payment of premium as prescribed in Clause 7.1 and 7.2. Premium applicable as mention in clause 7.2 Social Housing Component as mention in clause 9 and economic activity as mentioned in 7.3 (f) shall be calculated on the difference of FSI permissible under clause 7.2 and FSI already sanctioned under erstwhile regulations.

15. Appeal: - Anyone aggrieved by an order passed under prevailing byelaws may within forty days of the date of communication of the order prefer an appeal to the Director of Town Planning, Maharashtra State, Pune. The appeal shall be cleared within 60 days.

16. Control by the State Government - Director of Town Planning M.S Pune is authorised on behalf of Government to monitor the Township Project and submit his report once in six months to Government.

By order and in the name of Governor of Maharashtra,

(Sanjay Saoji)
Under Secretary to Government

TC 



Provisional Letter of Allotment No.:Xrbia/FLAT/570/03906

Date :28/10/2012

To,

Mr. Narayan R.Wadekar

Mrs. Priyali N.Wadekar

5 Magha, Mahindra Nagar Malad (East)

Haji Babu Road

Mumbai City 400097

Maharashtra (MH)

Subject: Provisional allotment for Xrbia:C6:SEVENTH FLOOR:709 in the project named Xrbia Hinjewadi, at the following terms:

Reference: your application dated 28/10/2012 seeking Provisional allotment of subject flat

Description	Details
Type of Flat	3 BHK
Flat Category	Premium View Flat
Area	570.00
Rate	Rs. 3,905.00
City Development Charges	Rs. 300,000.00
Basic Flat Cost (a)	Rs. 2,525,850.00
Registration charges (b) = (a*1.00%)	Rs. 25,259.00
Stamp Duty (c) = (a*2.50%)	Rs. 63,146.00
VAT (d) = (a*1.00%)	Rs. 25,259.00
Service Tax (b) = (a*3.09%)	Rs. 78,048.77
Total Flat Cost (b) = (a)	Rs. 2,717,562.77
Possession Date	01/12/2015
Booking Amount Calculation	
20.00% Of Basic Cost	Rs. 505,170.00
Service Tax (3.090%) On 20.00% Of Basic Cost	Rs. 15,609.75
VAT 1.00% Of Basic Cost	Rs. 25,258.50
Booking Amount	Rs. 546,038.25

Dear Customer,

We received your application dated 28/10/2012 and thank you for your interest in purchasing the flat.

Xrbia Hinjewadi Developers Pvt. Ltd.

Showroom no 7, survey no 403-A, ICC trade tower, Ground floor, Senapati Bapat Road, Pune-411016.

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We accept your application on the following terms and conditions:

1. Booking amount : Please note that an amount of Rs. 546,038.25 (Five Lakhs Forty-Six Thousand Thirty-Eight And Twenty-Five Paise Only) is due in order that a valid booking is made in the system. Any amount lower than the mentioned amount would imply an invalid booking.
2. Your payment details are as follow:
We have received your payment vide cheque No.015302 dated 27/10/2012 of ICICI BANK bank amounting to Rs. 100,000.00 in favour of Xrbia Hinjewadi Developers Pvt Ltd and the same is acknowledged subject to realization of cheque.
3. The terms and conditions mentioned while making the application for provisional allotment of the flat will be binding and will be treated as part of this letter.
4. If the cheque remains dishonored by your bank, the booking stands immediately cancelled automatically.
5. The company reserves the right to cancel this Provisional allotment if the buyer is unable to complete the process of execution and registration of the sales agreement of the flat within 30 days or a mutually acceptable date.
6. Once the Agreement to sale of the flat is executed and registered then that will supersede this letter.
7. Please note our call centre numbers is +91-22-45764200
8. Our Sales centers are currently based at
 - Pune**
Showroom no 7, survey no 403-A,
ICC trade tower, ground floor,
Senapati Bapat Road,
Pune- 411 016
 - Mumbai**
"The Affairs", 26, Beverly Park,
Plot no 20, Palm Beach Road,
Sanpada, Navi Mumbai-400 706

We sincerely thank you for business and offer you our cooperation at all times.

Warm wishes

Mehul Tolia

Mehul Tolia
Asst. Manager CRM
Xrbia Hinjewadi Developers Pvt. Ltd.

This is a computer-generated document and does not need to be manually signed.

Xrbia Hinjewadi Developers Pvt. Ltd.

Showroom no 7, survey no 403-A, ICC trade tower, Ground floor, Senapati Bapat Road, Pune-411016



Annexure A
Terms & Conditions

1. The company reserves the right to shift the allotment to another flat of similar value in the same project in the event that it is unable to build the building for reasons connected to regulations, inability to sell, force majeure, engineering unsuitability etc with the consent of the customer. In the event the customer does not concur, the full amount will be returned to the customer without demur or cancellation charges.
2. This is not a contract but only an application seeking Provisional allotment of flat.
3. Allotment of the flat is at the sole discretion of the company and the company reserves the right to decline the application without assigning any reason whatsoever.
4. Before applying for the Provisional allotment of the flat the customer must read and approve the sales agreement which the Company is willing to execute for the sale of the flat and the same is available online on our website.
5. Booking amount is 20% of the Basic Flat Cost, which can be paid by a Cheque / Bankers Cheque / Credit card / Debit Card / RTGS / NEFT and the same will be adjusted as part consideration after the allotment is confirmed and on the sales agreement of the flat is executed and registered.
6. If the payment has made by DD/ Cheque then the same should be issued in the name of company and the same could be either deposited in bank account of the Company or delivered at any of our authorized sales centre.
7. If the cheque/ DD remains dishonored or uncredited by your bank, the booking stands immediately cancelled automatically.
8. The Price offered is valid only for the duration of this transaction.
9. The Company is ready and willing to make full and complete disclosure relating to title to the project Land and sanction plans and other legally required documents and details. The customer is intimated to take full and free inspection of the same before execution of sales agreement of the flat.
10. The company reserves the right to terminate the application if the customer is unable to complete the process of execution and registration of the sales agreement of the subject flat within 30 days from date of application.
11. If the Customer wants to avail any loan then, the onus of providing the information and documents for expediting the loan processing is that of the customer.



12. The customer can cancel his application only before execution and registration of sales agreement and following conditions will apply:
- A cancellation fee of Rs 25,000/- will be applicable
 - The balance amount which the customer has paid after deducting cancellation charges will be refunded to customer only when the flat is sold to new purchaser.
- Cancellation after execution and registration of the sales agreement will govern as per the terms of the sales agreement.
13. The booking is not transferable without the concurrence of the company
14. The applicant confirms that he/she is an Indian citizen.
15. The company have also proposed to set up, operate and maintain certain private municipal facilities and areas in some portions of the land under township as well as provide certain utilities (which shall also form part of the private facilities) and the company shall operate and provide the same either by themselves or through there nominees/lessees/licensees etc. with a view that the customer and other purchasers of the flat in the building as well as the other buildings proposed to be constructed in the project
- shall be obliged to use the utilities to service their respective Flats and
 - shall, at the discretion and permission of the company and or its nominees/lessees/licensees etc. avail of the mentioned private facilities, all for the price and on the terms and conditions that the company and/or its nominees/lessees/licensees etc. would in their absolute discretion decide from time to time regarding the use of the said private facilities.
16. The company currently offers a 20:80 scheme, known as ADF for housing finance in cooperation with its registered housing finance companies. The company does not accept any bookings outside this scheme. The customer may call the contact centre for the details of this scheme or see it online from www.xrbia.com along with the names of the registered banks.
17. Payment Schedule under the ADF scheme is as mentioned below:

Stage	% of Basic Flat Price
Booking Amount	20%
Bank ADF Payment on registration of agreement to sale	56%
Completion of Structure	10%
Finishing	10%
Before Possession	4%
Total	100%

18. Interest shall be charged @ 18% on delayed payment. This interest will be charged by the company without prejudice to the right of the company to terminate the Application / Booking.
19. The terms and conditions set out in the sales agreement will be final and binding on Company and the customer.
20. Any dispute will be subject to jurisdiction of civil courts in Mumbai only.

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I hereby agreed to abide by all terms and conditions as mentioned above and confirm that the details mentioned in this Application Form are true to the best of my knowledge.

Thanks and regards,

Mr. Narayan R.Wadekar

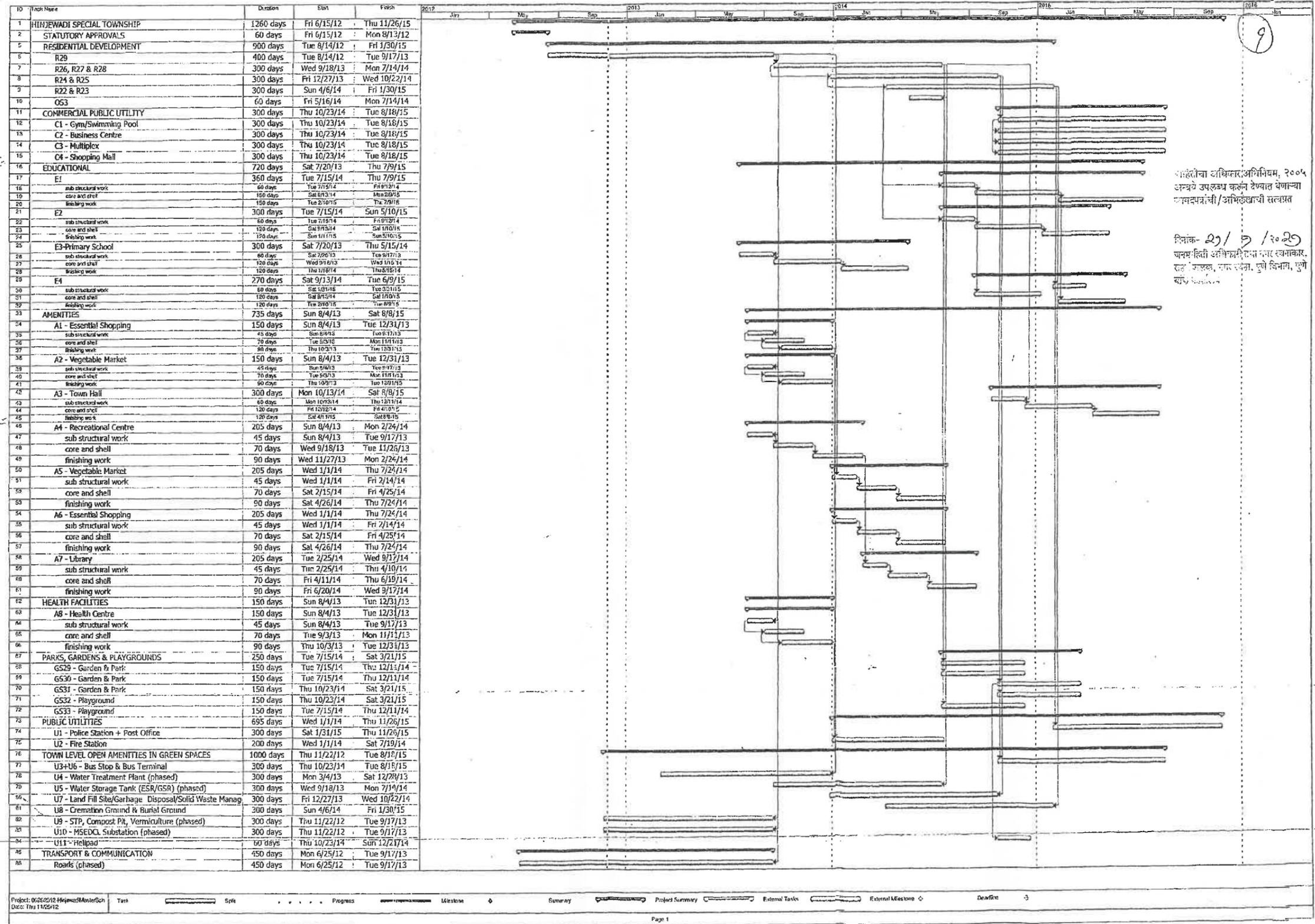
5 Magha, Mahindra Nagar Malad (East)
Haji Bapu Road
Mumbai City 400097
Maharashtra (MH)

Xrbia Hingewadi Developers Pvt. Ltd.

Showroom no 7, Survey no 403-A, ICC trade tower, Ground floor, Senapati Bapat Road, Pune-411016

(Signature)
TC

PHASE PROGRAM



आह्वाना अधिनियम, २००५
अन्वये उपलब्ध करीब देण्यात येणाऱ्या
कामाच्या/अभियोजनाची सत्यता

दिनांक- २७/७/२०२५
जनसंख्ये अधिनियम १९५१ च्या अन्वये
राज्य शासक, राज्य शासना, पुणे विभाग, पुणे
यांचे स्वाक्षरी

TC *[Signature]*

- वाचले :- १) श्री किरण ए. भालेराव अधिकृत प्रतिनिधी आयफेल डेव्हलपर्स अँड रियल्टर्स लि.कं. पुणे यांचा दिनांक २६/६/२००९ रोजीचा अर्ज.
- २) शासन नगर विकास विभागाकडील अधिसूचना क्र.टीपीएस/१८०४/पुणे प्रा.यो.वि.नि.नि./नवि-१३, दिनांक १६/११/२००५
- ३) शासन नगर विकास विभागाकडील अधिसूचना क्र.टीपीएस/१८०७/९९/सीआर/७८३/२००७/नवि-१३, दिनांक ८/७/२००८
- ४) उपसंचालक, नगररचना पुणे विभाग, पुणे यांचेकडील पत्र क्र.प्रा.यो.पुणे/विशेषनगर/मौजे दत्तवाडी आणि कासारसाई/पर्ल आयफेल सिटी टाऊनशिप/बृहत आराखडा पुणे/उसंपुवि/५०१, दि.२३/३/२०१०
- ५) भारत सरकारच्या पर्यावरण व वन मंत्रालयाचे पत्र क्र. नं.२१-१५३/२००६-आयए-तीन, दिनांक २७/१२/२००६
- ६) महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचेकडील पत्र क्र.बीओ/आरओ(पी अँड पी) सीसी-३६४, दिनांक १०/४/२००६
- ७) उपविभागीय अभियंता खडकवासला कालवा उपविभाग क्र.२ पत्र क्र.खडक२/बि.सिं/३९७२/२००९ दिनांक ११/११/२००९



विषय :-

मौजे दत्तवाडी, व मौजे कासारसाई ता.मुळशी येथील विशेष नगर विकसित करणेसाठी शासन मंजूर प्राप्त दिनांक १६/११/२००५ च्या विनियमातील नियम क्र.७सी खालील पर्ल आयफेल सिटी टाऊनशिपचे रेखांकन (बृहत आराखडा) मंजूरीबाबत.
(आयफेल डेव्हलपर्स अँड रियल्टर्स लि. पुणे यांचा प्रकल्प)

पर्ल आयफेल सिटी टाऊनशिपचे मौजे दत्तवाडी व कासारसाई ता.मुळशी, जि.पुणे

आ दे श

शासनाचे नगर विकास विभागाने त्यांचेकडील दिनांक १६/११/२००५ चे अधिसूचनेद्वारे पुणे जिल्ह्यासाठी विशेष नगर वसाहत प्रकल्पाबाबतचे धोरण प्रसिध्द केले आहे. त्यानुसार शासन नगर विकास विभाग अधिसूचना क्र.टीपीएस/१८०७/९९/सीआर ७८३/२००७/नवि-१३ दिनांक ८/७/२००८ नुसार व शुध्दीपत्रक दिनांक २७/४/२००९ अन्वये मौजे दत्तवाडी आणि कासारसाई ता.मुळशी येथील ८१ हेक्टर २० आर क्षेत्र विशेष नगर क्षेत्र म्हणून महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम १९६६ चे कलम १८(३) अन्वये घोषित केलेले

आहे. त्यास शासनाने दिनांक ८/६/२००९ चे पत्र क्र.टिपीएस/९९/प्र.क्र.७५३/०७/७नवि/१३ अन्वये कंपनीच्या नावे स्थान निश्चिती प्रमाणपत्र (Locational Clearance) प्राप्त झाले आहे. उक्त प्रस्तुत विशेष नगर वसाहत प्रकल्पास अकृषिक परवानगी, मुद्रांक शुल्क, मुंबई कुळकायदा अधिनियम, शेतजमीन धारणा अधिनियम, नागरी जमीन कमाल धारणा अधिनियम व सुरक्षा शुल्क मधून सवलत देण्यात आलेली आहे.

शासनाकडील दिनांक १६/११/२००५ चे अधिसूचनेतील नियम ७(ब) नुसार पर्ल आयफेल सिटी टाऊनशिपच्या कंपनीस दिनांक ५/१/२००९ रोजी उद्देशपत्र देण्यात आलेले आहे. व इकडील कार्यालयाकडून क्र.पमह/कावि/२७०१/०९, दिनांक १९/४/२००९ अन्वये दुरुस्तपत्र देणेत आले आहे.

श्री किरण ए. भालेराव अधिकृत प्रतिनिधी आयफेल डेव्हलपर्स अँड रियल्टर्स लि.कं. पुणे, यांनी दिनांक १३/११/२००७ चे अधिसूचनेतील नियम ७ (क) नुसार प्रस्तावित विशेष नगर वसाहतीचे रेखांकन (बृहत आराखडा) मंजूर करणेची विनंती केली आहे.

उपसंचालक नगररचना पुणे, विभाग पुणे यांनी त्यांचेकडील जा.क्र.प्रा.यो.पुणे/विशेषनगर/दत्तवाडी आणि कासारसाई/पर्ल आयफेल सिटी टाऊनशिप/बृहत आराखडा पुणे/उसंपुवि/५०१, दिनांक २३/३/२०१० अन्वये कंपनीने सादर केलेल्या रेखांकनास अटी व शर्तीस अधीन राहून मंजूरीची शिफारस केली आहे.

भारत सरकारच्या पर्यावरण वन मंत्रालयाचे पत्र क्र.२१-१५३/२००६/आयए.तीन, दिनांक २७/१२/२००६ अन्वये प्रस्तुत प्रकल्पास काही अटी व शर्तीवर एन्व्हायर्नमेंटल क्लिअरन्स देण्यात आलेले आहे.

महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचेकडील पत्र क्र.बीओ/आरओ(पीअण्डपी)/३६४ दिनांक १०/४/२००६ अन्वये प्रस्तुत प्रकल्पास काही अटी व शर्तीवर मान्यता देण्यात आलेली आहे.

उपविभागीय अभियंता खडकवासला कालवा उपविभाग क्र.२ पुणे विभागाकडील पत्र क्रमांक जाक्र. खडक२/बि.सि/३९७२/२००९, दि.११/११/२००९ अन्वये मुख्य अभियंता जलसंपदा विभाग पुणे ११ यांचे पत्र कजा.क्र./का/अ२/मु.द्रक/७१६९/६५६७/ दिनांक ३०/९/२००६ नुसार वार्षिक ०.२००७५ द.ल.घ.मी. इतका पाणीकोटा मंजूर केला आहे.

श्री किरण ए. भालेराव अधिकृत प्रतिनिधी आयफेल डेव्हलपर्स अँड रियल्टर्स लि.कं. पुणे,यांनी या कार्यालयाकडील पत्र क्र.पमअ/एनए/एसआर/३३५/०८, दि.३०/८/२०१० अन्वये सूचित केलेप्रमाणे अकृषिक सारा, जिल्हा परिषद व ग्रामपंचायत उपकर, अशी एकूण रक्कम रु.६,१७,७७८/- दिनांक ३१/८/२०१० रोजी चलानाने जमा करून चलनाची प्रत सादर केली आहे.

प्रस्तुत प्रकरणी शासनाकडील दिनांक १६/११/२००५ चे अधिसूचनेतील नियम ७(क) अन्वये मला प्राप्त झालेल्या अधिकारानुसार मी, जिल्हाधिकारी पुणे मौजे दत्तवाडी आणि कासारसाई ता.मुळशी येथील सोबत जोडलेल्या यादीतील जमिनीवर श्री किरण ए. भालेराव अधिकृत प्रतिनिधी आयफेल डेव्हलपर्स अँड रियल्टर्स लि.कं. पुणे,यांनी प्रस्तावित केलेल्या विशेष नगर वसाहत पर्ल आयफेल सिटी टाऊनशिप) बाबतच्या नकाशास (बृहत आराखडयास) खालील अटी व शर्तीवर तात्पुरत्या स्वरूपात तत्वतः मंजूरी देत आहे.

१. टाऊनशिप क्षेत्रापैकी मौ.कासारसाई येथील स.नं. ५२,५३,५४ इत्यादी पैकीच्या जमिनी जलसंपदा प्रकल्पाच्या (कासारसाई प्रकल्पाच्या) लाभ क्षेत्रात येत नसल्याबाबत संबंधित विभागाकडून प्रमाणपत्र घेणे अर्जदारावर बंधनकारक राहिल.

२. विषयांकित प्रकरणी कंपनीने प्रस्तावित नगर वसाहत प्रकल्पाखालील जमिनी विकत घेतलेल्या आहेत. तर काही मालकांशी करार केलेला आहे आणि काही जमिनीचे विकसन हक्क तसेच ताबा त्यांच्याकडे आहे. कंपनीने दिनांक २७/२/२००८ रोजी शासनास सादर



- केलेल्या लोकेशनल क्लिअरन्स प्रस्तावाचे भोजे दत्तवाडी व कासारसाई येथील प्रस्तावित प्रकल्पाखालील सुमारे ८१.२० हे. जमिनीचे विकसन हक्क त्यांचेकडे प्राप्त असल्याचे कळविले आहे. असे शासनाकडील दि.८/६/२००९ रोजीचे पत्रावरून दिसून येते. तसेच दिनांक ८/७/२००८ रोजीच्या दिनांक ८/६/२००६ रोजीचे पत्रावरून दिसून येते. तसेच दिनांक ८/७/२००८ रोजीच्या अधिसूचनेप्रमाणे तसेच प्रतिज्ञापत्र कंपनीने सादर केलेले असल्याचे नमुद आहे. विषयांकित पकरणे मोजणी खात्याकडून अर्जदार कंपनीने विकसन करारपत्रानुसार/संमती पत्रानुसार ताब्यातील जागेच्या हद्दी, त्या जागांचे सर्व्हे नंबर, हिस्से नंबर नमुद करून शासन अधिसूचनेप्रमाणे प्रमाणित करणेत आलेल्या आहेत. या अधिकृत मोजणी नकाशानुसारची (मौ.दत्तवाडी मोर नं. १६६/१०,१६७/१०,१६८/१० मोजणी दिनांक १६/२/२०१० व मौजे कासारसाई मोर नं. १६९/१० ते १७४/१० दि.१६/२/२०१० यादोन) प्रकल्प क्षेत्राची हद्द आधारभूत धरून व त्यास अनुसरून छाननी करून सदरहू शिफारस करणेत येत आहे. अर्जदार कंपनीने त्याचे त्याब्यात असलेल्या जमिनीचे क्षेत्र ८१.६८३४ हेक्टर एवढे नमुद केले आहे. कंपनीने अधिसूचनेतील स.नं. ३६ पै. चे क्षेत्र तूर्त बृहत आराखडयासाठी विचारात घेतलेले नाही. त्याप्रमाणे नकाशामध्ये सर्व्हे नंबर निहाय दर्शविलेले क्षेत्र या आधारे एकत्रिकरणाचे क्षेत्र ६८.६४१५ हेक्टर इतके प्रस्तावित केले आहे.
३. प्रस्तुत विशेष नागरी वसाहत प्रकल्पामध्ये समाविष्ट असलेल्या जमिनींना शासनाकडील अधिसूचना दिनांक १६/११/२००५ अन्वये अकृषिक परवानगी प्राप्त झालेली आहे. कंपनीस सदर क्षेत्रामध्ये करण्यात येणाऱ्या निवासी / वाणिज्य वापराबाबतचे रेखांकन सादर करून त्यावर सदर आदेशाच्या दिनांकापासून अकृषिक आकारणी करून घेणे आवश्यक राहिल व सदर अकृषिक सारा व त्यावरील उपकर कंपनीस प्रतिवर्षी शासनास जमा करणे बंधनकारक राहिल.
 - ४ मंजूरीची शिफारस केलेले क्षेत्र एकत्रिकरणाच्या नकाशामध्ये (नकाशा क्र.२/४) दर्शविल्यानुसार हद्दीची व क्षेत्राची मोजणी खात्याकडून मोजणी होऊन खातरजमा व प्रमाणिकरण करून घेणे आवश्यक राहिल. अशा मोजणीअंती कायम व प्रमाणित केलेल्या हद्दी व क्षेत्रविषयक तपशिल नमुद असलेल्या प्रमाणित मोजणी नकाशा कंपनीने या कार्यालयाकडे सादर करणे बंधनकारक राहिल.
 ५. प्रस्तुतचा नियोजित बृहत आराखडयास (नकाशा क्र.४/४) आपणांकडून मंजूर करण्यात आल्यानंतर सदर बृहत आराखडयास दर्शविलेल्या सर्व भूखंडाची/सेक्टरची प्रत्यक्ष जागेवर मोजणी व आखणी करून त्यास मोजणी खात्याकडून प्रमाणिकरण करून घेणे आवश्यक राहिल. आवश्यक असलेल्या क्षेत्र दुरुस्ती अनुषंगाने जरूर ती कार्यवाही करणे व त्यानुसार नोंदी अभिलेखात मंजूर करून घेणे कंपनीवर बंधनकारक राहिल. मात्र कोणत्याही परिस्थितीत रेखांकनामधील ५० टक्के ग्रीन स्पेसची जागा, (Green Space) सुविधा क्षेत्र, सार्वजनिक वापरानुषंगानेचे प्रस्तावित क्षेत्र १० टक्के खुली जागा इ. रेखांकन नकाशामध्ये (बृहत आराखडयामध्ये) नमुद असलेल्या क्षेत्रापेक्षा कमी होता कामा नये. याची मोजणी करताना, हद्दी कायम करताना व अभिलेखात नोंद करताना योग्य ती खबरदारी मोजणी खात्याने व विकासक कंपनीने घेणे आवश्यक राहिल.
 ६. विशेष नगर विकसित करणेकामी शासन मंजूर दि.१६/११/२००५ चे विनियमाचे आधारे प्रस्ताव कंपनीने सादर केलेला असल्याने सदर विनियम व त्यामध्ये वेळोवेळी सुधारित करणेत येणाऱ्या सर्व नियमांचे, निर्देशांचे व सूचनांचे पालन करणे कंपनीवर बंधनकारक राहिल.
 ७. शासनाच्या नगर विकास विभागाकडील शासन निर्णय क्र.टीपीएस/१८०७/९९/सीआर-७१३/०७/नवि-१३ दिनांक ८/७/२००७ व शुधीपत्र दि.२७/४/२००९ अन्वये सदर प्रकल्पास



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अधिसूचित विशेष नगर वसाहत प्रकल्प म्हणून काही अटीसापेक्ष महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम १९६६ चे कलम १८(३) अन्वये मान्यता दिलेली आहे. या शासन निर्णयामधील सर्व अटीची / शर्तीची तसेच लोकेशन क्लिअरन्स व लेटर ऑफ इंटेट मध्ये नमूद सर्व अटी/ शर्तीची पूर्तता करणे कंपनीवर बंधनकारक आहे व राहिल. त्याचप्रमाणे परिस्थितीत केंद्रशासनाच्या पर्यावरण व वन मंत्रालयाकडील () दि.२७/८/२००८ रोजीचे नाहरकत प्रमाणपत्रातील अटी व शर्तीची पूर्तता करणे कंपनीवर बंधनकारक राहिल व याबाबत सर्वस्वी जबाबदारी कंपनीची राहिल. तसेच रेखांकन मंजूरीनंतर सुधारीत प्रस्तावानुसार त्या क्षेत्रासाठी यापूर्वी, MOEF कडून नाहरकत प्रमाणपत्र मिळालेले नाही. अशा विकास नियंत्रण नियमालीमध्ये समाविष्ट केलेल्या अतिरिक्त क्षेत्राबाबत क्षेत्राबाबत MOEF कडून आवश्यक तो सुधारीत ना- हरकत दाखला प्राप्त करून घेणेबाबत व त्यानुसार आवश्यक ती पूर्तता करणे कंपनीवर बंधनकारक राहिल.

८. मोजणी खात्याकडून वरीलप्रमाणे मंजूरीच्या रेखांकनाबाबत खातरजमा करणेत आल्यानंतर जर त्यामध्ये जागेच्या / प्रस्तावित सेक्टरच्या/भूखंडाच्या हद्दीत बदल झाल्यास/ आढळून आल्यास मोजणी खाते प्रमाणित करेल त्या हद्दीनुसार / क्षेत्रानुसार बृहत आराखडयामध्ये योग्य ते बदल/ सुधारणा करून असे सुधारित नकाशे जिल्हाधिकारी पुणे यांचेकडे सादर करणे व त्यास रितसर अंतिम सुधारित मंजूरी प्राप्त करून घेतल्यानंतरच त्यानुसार त्या सेक्टरमध्ये प्रत्यक्ष विकास सादर कंपनीस करता येईल व त्यानंतरच कंपनीस प्रकल्पातील त्या त्या सेक्टरमध्ये बांधकाम विकासाकरिता नकाशांना परवानगी मागता येईल.
९. प्रकल्पांतर्गत समाविष्ट जमिनीच्या मालकीबाबत, हद्दीबाबत, वहिवाट इ.बाबत भविष्यात काही वाद उत्पन्न झाल्यास त्यास संपुर्णतः कंपनी जबाबदार राहिल. अशा प्रकरणी सादर परवानगी, कंपनीस कोणतीही नुकसान भरपाई न देता अथवा पुर्वसूचना न देता रद्द करण्याचे संपुर्ण अधिकार जिल्हाधिकारी यांना राहतील.
१०. बृहत आराखडयामध्ये ज्या वापरासाठी भूखंड /सेक्टर/ब्लॉक दर्शविला आहे निव्वळ त्याच वापरासाठी त्या क्षेत्राचा वापर करणे कंपनीवर बंधनकारक राहिल. रहिवास विभागातील सेक्टर / ब्लॉक मधील भूखंड निव्वळ रहिवास वापरासाठीच वापरावयाचे आहेत. त्यात कोणताही वाणिज्य स्वरूपातील मिश्र वापर त्यामध्ये अनुज्ञेय राहणार नाही. मात्र सुविधा क्षेत्र, अॅमिनिटी स्पेस इ. स्वरूपातील मिश्र वापर त्यामध्ये अनुज्ञेय राहतील. कारण विशेष नगर विनियम नियम क्र.४(अ) नुसार योजना क्षेत्रात अनुज्ञेय Total Floor Area (F.S.i.) च्या ६०% Floor area (F.S.I.) हा फक्त निव्वळ निवासी कारणासाठी वापर करणे बंधनकारक आहे. प्रत्येक सेक्टर / ब्लॉकचे अंतर्गत सविस्तर रेखांकन विहित विकास नियंत्रण नियमावलीनुसार स्वतंत्रपणे तयार करून ते प्रथम या कार्यालयाकडून मंजूर करून घेणे कंपनीवर बंधनकारक राहिल.
११. जलसंपदा विभागाकडील दि.३०/९/२००६ रोजीचे पत्र क्र.मुअ/काअ-२/७१६९/६५६७ च्या नाहरकत प्रमाणपत्रामधील अटीचे पालन करणारे कंपनीवर बंधनकारक राहिल. तसेच उक्त नाहर
१२. प्रकल्प राबविताना या भविष्यात उद्भविणाऱ्या कोणत्याही अडचणी अथवा प्रश्नांसाठी कंपनी सर्वस्वी जबाबदार राहिल. या अडचणींचे निराकरण करून देण्याची जबाबदारी अथवा बंधन शासनावर / जिल्हाधिकारी पुणे यांचेवर असणार नाही.
१३. विशेष नगर वसाहतीच्या मंजूर विनियम मधील कलम ७(सी)(१) नुसार कंपनीने पायाभूत सेवासुविधा विकास करणेस येणाऱ्या खर्चाच्या १५% बँक गॅरंटी देणे व पायाभूत सुविधांचा विकास व देखभालीबाबत कंपनीने रितसर करारपत्र करून सादर करणे आवश्यक आहे. त्यानुसार कंपनीने वाय.एस.साने असोसिएट्स यांचेकडील दिनांक १६/५/२००८ चे



पत्रान्वये सदर क्षेत्रामध्ये उभारण्यात येणाऱ्या पायाभूत सुविधांच्या खर्चाचे अंदाजपत्रक सादर केले असून सदर अंदाजपत्रकानुसार रु. ६८ कोटी खर्च होणार असलेचे दर्शविले आहे. त्यानुसार सदर रकमेच्या १५ टक्के रु. १०,२९,००,०००/- पैकी रु.९७,५०,०००/- ओरियन्टल बँक ऑफ कॉमर्स, शाखा पुणे दिनांक १९/५/२०१० व रु.४,१७,५०,००० रकमेची ओरियन्टल बँक ऑफ कॉमर्स, शाखा पुणे यांचेकडील दि.१/९/२०१० रोजीची एकुण र.रुपये ५,१५,००,०००/- बँक गॅरंटी कंपनीने सादर केली आहे उर्वरित रक्कम रुपये ५,१४,००,०००/- आदेश दिलेच्या एक महिन्यात भरणे आवश्यक आहे. व त्यानुसार येणाऱ्या खर्चाच्या रकमेमध्ये तफावत आढळल्यास येणारी फरकाची रक्कम भरणे कंपनीवर बंधनकारक राहिल.

१४. रेखांकन मंजूरीनुसार सविस्तर प्रकल्प अहवाल तयार करणेची जबाबदारी कंपनीची व संबंधित सल्लागार तसेच वास्तुविशारद व मुख्य आर्किटेक्ट टाऊन प्लॅनर यांची राहिल. पुर्वपरवानगीशिवाय कोणताही विकास अथवा बांधकाम कंपनीने हाती घेऊ नये. असा अनधिकृत विकास/ बांधकाम केल्याचे निदर्शनास आल्यास कंपनीस कोणतीही पुर्वसुचना न देता कंपनीवर दंडात्मक कारवाई तसेच अनधिकृत बांधकामांविरुद्ध कारवाई करण्यात येईल तसेच त्यासाठी येणारा खर्च कंपनीस सोसावा लागेल.
१५. सदर विशेष नगर विकास प्रकल्पामध्ये प्रचलित प्रचलित नियमावलीनुसार व MOEF मधील प्राप्त नाहरकतपत्रानुसार तसेच अट क्र.७ मध्ये नमुद केल्यानुसार सुधारीत MOEF कडील नाहरकत प्रमाणपत्रानुसार येणा-या सर्व अटी व शर्तीनुसार इकोफ्रेडली सुविधासाठी आवश्यक तरतूदी करणे, अॅमिनिटी पुरविणे व त्या प्रस्तावित करणे तसेच त्याची प्रथमतः अंमलबजावणी करणे कंपनीवर बंधनकारक राहिल.
१६. कंपनीने Fire Adviser, Government of Maharashtra यांचेकडून अद्याप प्रस्तावित प्रकल्पास नाहरकत प्रमाणपत्र प्राप्त करून घेतलेले नाही. सबब प्रकल्प क्षेत्राकरीता असे नाहरकत प्रमाणपत्र प्राप्त केल्याशिवाय प्रकल्प क्षेत्रात १५ मी.पेक्षा जादा उंचीच्या इमारती अनुज्ञेय होणार नाहीत. तसेच प्रकल्प क्षेत्रात प्रस्तावित केलेल्या अग्नीशामक केंद्राच्या स्थानास Fire Adviser, Government of Maharashtra यांचे सविस्तर मान्यतेनुसार व सुचनांनुसार विकास करणे कंपनीवर बंधनकारक राहिल.
१७. STP ते PE-OU- ८ येथे प्रस्तावित आहे. मात्र कंटूर नकाशा पाहता PE-R-१ ते PER-२० करीता स्वतंत्र असे STP चा विकास त्या परिसरात सुयोग्य ठिकाणी करणे कंपनीस आवश्यक ठरणार आहे. तसा विकास महाराष्ट्र जीवन प्राधिकरणाच्या सल्याने कंपनीस करणे बंधनकारक राहिल. Sewage Treatment Plant, Solid Waste Composting Plant, Land Fill Site चे स्थानाबाबत व अन्य सविस्तर तांत्रिक बाबी अनुषंगाने महाराष्ट्र प्रदुषण नियंत्रण मंडळ, केंद्र शासनाचे वन व पर्यावरण मंत्रालयाचे मान्यतेसाठी जरूर ती कागदपत्रे सादर करणे व त्याचे मंजूरी घेणे विकासक कंपनीवर बंधनकारक आहे. व त्या मंजूरीनुसार सदर सेवा सुविधा कंपनीस त्यांच्या सल्याने विकसित करणे बंधनकारक राहिल.
१८. Municipal Solid Waste (Management and Handling) Rules, २००० चे तरतुदीनुसार सदर Land fill site चे स्थानास (सेक्टर FEOU-७) महाराष्ट्र प्रदुषण नियंत्रण मंडळ, केंद्र शासनाचे वन व पर्यावरण मंत्रालय व जिल्हाधिकारी पुणे व घनकचरा व्यवस्थापन समितीची मान्यता आवश्यक राहिल. अशी मान्यता प्राप्त झाल्यास योजना क्षेत्राच्या मंजूर रेखांकनात महाराष्ट्र प्रदुषण नियंत्रण मंडळ व जिल्हाधिकारी पुणे यांच्या मान्यतेने सुयोग्य ठिकाणी Land fill site प्रस्तावित करणे व घनकचरा व्यवस्थापनकरीता आवश्यक ती यंत्रणा उभारणे कंपनीवर बंधनकारक राहिल. व त्यानुसार



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जागेचे रेखांकन कंपनीस सुधारितरित्या पुन्हा आवश्यक त्या बदलासह मंजूर करुन घेणे बंधनकारक राहिल.

१९. प्रस्तावित जमीन वापर नकाशा (बृहत आराखडा) मंजूरीनुसार Water Distribution layout सुधारित करुन घेणे, पाणी पुरवठ्याच्या रेखांकनाची तसेच Reservoir rain water harvesting system, recycling system व त्यातील इतर तांत्रिक बाबींकरिताची छाननी महाराष्ट्र जीवन प्राधिकरणाकडून व शासनाच्या संबंधित विभागाकडून करुन घेणे संयुक्तिक राहिल व त्यानुसार Water Distribution Lines टाकणे वा त्यानुषंगाने इतर विकास करणे कंपनीवर बंधनकारक राहिल.
२०. जमीन वापर नकाशा (बृहत आराखडा) मंजूरीनंतर, Drainage Layout/Surface Drain/Storn Water Management Plan ची आखणी करुन घेणे व त्याची छाननी महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडून तर Drainage Layout मधील पाईप लाईनचे Design, Material इ. तांत्रिक मुद्याबाबतची छाननी महाराष्ट्र जीवन प्राधिकरणाकडून वा शासनाच्या संबंधित विभागाकडून करुन घेणे संयुक्तिक राहिल व त्यानुसार Drainage Lines टाकणे वा त्या अनुषंगाने इतर विकास बंधनकारक राहिल तसेच प्रकल्पामधील unused treated water शिल्लक राहिल्यास त्याबाबत स्वतंत्र व्यवस्था करणे कंपनीवर बंधनकारक राहिल.
२१. प्रकल्पाखालील क्षेत्रामध्ये असणारे कोणतेही अस्तित्वातील इलेक्ट्रीक पोल व इलेक्ट्रीक लाईन्स मंजूर रेखांकनानुसारच्या रस्ता आखणीवर किंवा खुल्या जागेत स्थलांतरीत करणे कंपनीवर बंधनकारक राहिल.
२२. मंजूर होणा-या प्रस्तावित जमीन वापर नकाशानुसार (बृहत आराखडा) त्यातील सेक्टरनिहाय इमारतीचे नियोजन करताना टाऊनशिपच्या नियमावलीत नमुद नुसार किमान ९ मी. रुंदीचे अंतर्गत रस्ते प्रस्तावित करणे आवश्यक व बंधनकारक राहिल.
२३. सेक्टरनिहाय इमारतीचे नियोजन करताना त्यामधील सर्वसाधारण विकासास व बहुमजली इमारतीना लागु प्रचलित विकास नियंत्रण नियमावलीनुसार आवश्यक रुंदीचे सन्मुख रस्ते व किमान ९-०० मी. रुंदीचे अंतर्गत रस्ते व आवश्यकतेप्रमाणे किमान सामासिक अंतरे प्रस्तावित करणे कंपनीवर बंधनकारक राहिल.
२४. मंजूर प्रादेशिक योजना, पुणे नुसार फायर एन.ओ.सी. विना अनुज्ञेय उंची १५ मी. इतकी प्राप्त परिस्थितीत अनुज्ञेय आहे. त्या वरील सर्व प्रस्तावित इमारतीसाठी टाऊनशिपच्या नियमावलीत नियम क्र.५ मध्ये नमुद केलेनुसार Fire Adviser, Govt of Mharashtra यांचेकडून प्रथम नकाशे छाननी करुन घेऊन ना हरकत प्रमाणपत्र प्रत्येक वेळी स्वतंत्रपणे प्राप्त करुन घेणे आवश्यक राहिल व तसे नाहरकत पत्र व नकाशे विकास प्रस्तावासोबत जिल्हाधिकारी पुणे यांचेकडे सादर करणे आवश्यक राहिल.
२५. नियम क्र.३ अ नुसार प्रकल्प क्षेत्रातील Ground Water Source वगळता अग्निप्रतिबंधक उपाययोजनेकरीता लागणारे पाणी व बगीचा कामासाठी लागणारे पाणी वगळता रोजच्या पाण्याची आवश्यकतेप्रमाणे संबंधित Water supply authority कडून कमीत कमी २२६२-०० Cim/day (२.२६ एम.एल.डी) प्रतिदिन पाणी पुरवठ्याबाबत ठाम बांधिलकी (Firm Commitment) प्राप्त होणे आवश्यक आहे. प्राप्त परिस्थितीत ५,५०,००० लीटर प्रती दिन म्हणजेच आवश्यकतेच्या २५ टक्के इतकेच क्षमतेचे पाणी पुरवठा करणेबाबत दिनांक ३०/९/२००९ रोजीचे पत्रान्वये मुख्य अभियंता जलसंपदा विभाग पुणे यांच्याकडून प्राप्त झाले आहे. सबब एकूण २२,६२,६८० प्रतीदिन (२.२६ एम.एल.डी) इतक्या पाणी पुरवठ्याबाबत संबंधित विभागाचे जलशयातून पाणी उचलण्यास मंजूरी हमी स्वरुपात प्राप्त करुन घेणे तसे पत्र रेखांकन नकाशा मंजूरीपूर्वी जिल्हाधिकारी यांच्याकडे



सादर करणे कंपनीवर बंधनकारक राहिल. रेखांकन नकाशास अंतिम मंजूरी देणेपूर्वी उक्तप्रमाणेची पाणी उपलब्धता करुन घेणेबाबतच्या पूर्तते अनुषंगाने जिल्हाधिकारी, पुणे यांनी आवश्यक ती माहिती कंपनीकडून प्राप्त करुन घ्यावे. तसेच एकुण टाऊनशिपकरीता आवश्यक पाणी २.२६--०.४(अग्नीप्रतिबंधक उपाययोजना) व बगीचा करिता) असे एकुण २.३० एम.एल.डी म्हणजेच २३,००,००० लीटर Cum/day आवश्यक पाण्याच्या गरजेच्या दिडपट पाणी साठवणुक करणेची सोय करणे कंपनीवर बंधनकारक राहिल.

२६. नियम १.३ (सी) नुसार आयफेल डेव्हलपर्स अॅन्ड रियल्टर्स ली. कंपनीस सदर प्रकल्पांकरीता विज पुरवठ्याबाबत महावितरण कंपनी (MSEDC LTD) कडून दि.७/१/२०१० रोजी विज पुरवठा मागणीनुसार करता येईल अशा स्वरुपाचे पत्र प्राप्त आहे नियम १.३ (सी) त्यानुसार प्रकल्पांकरीता आवश्यक वीज पुरवठ्याबाबत तपशिल व महावितरण कंपनीकडून त्यानुसार नेमका किती विजपुरवठा करण्यात येईल याबाबत महावितरण कंपनी (MSEDC LTD.) कडून ठाम बांधिलकी (firm commitment) अनुषंगानेचे पत्र कंपनीने प्राप्त करुन घेणे आवश्यक राहिल. त्याची सर्वस्वी जबाबदारी कंपनीची राहिल.
२७. महाराष्ट्र प्रदुषण नियंत्रण मंडळ व केंद्र शासनाचे वन व पर्यावरण मंत्रालय, जलसंधारण विभागाकडील प्राप्त नाहरकत प्रमाणपत्र व तसेच Fire Adviser Government of Maharashtra यांचेकडील प्राप्त होणा-या नाहरकत प्रमाणपत्रामधील सर्व अटींची पूर्तता विकासक कंपनीने व त्यांचे संबंधित सल्लागार यांनी वेळोवेळी करणे आवश्यक राहिल व याबाबींची पूर्तता होत आहे किंवा कसे ? याबाबत संबंधित सल्लागार यांनी महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडून वेळोवेळी तपासणी करुन घेणे आवश्यक राहिल.
२७. नियम क्र.५.२ नुसार प्रकल्प क्षेत्रात प्रस्तावित ५० टक्के हरीत क्षेत्र (Green Space) हे क्षेत्र कायमस्वरुपी सार्वजनिक वापराकरीता खुले ठेवणे कंपनीवर बंधनकारक आहे. सदर क्षेत्र बोजारहित स्वरुपात ठेवणे आवश्यक आहे. या क्षेत्राची विक्री कंपनीस करता येणार नाही. व त्यावर कोणते त्रयस्थ हक्क निर्माण करता येणार नाहीत याबाबतचे सविस्तर व स्वयंस्पष्ट हमीपत्र आपणास संबंधित कंपनीकडून प्राप्त करुन घेणे आवश्यक राहिल. या क्षेत्रामध्ये खुल्या स्वरुपाचा वापर करणेचा आहे. या क्षेत्रात शहर स्तरावरील खुल्या स्वरुपाच्या सुविधा केवळ बृहत आराखडययामध्ये दर्शविलेप्रमाणे विकसित करता येतील.
२८. बृहत आराखडयाच्या प्रकल्प क्षेत्रात नियम क्र.५(२) नुसार प्रस्तावित ५० टक्के खुल्या जागेव्यतिरिक्त प्रत्येक प्रस्तावित निवासी व वाणिज्य सेक्टर/ब्लॉकमध्ये आवश्यक सार्वजनिक खुल्या जागा १० टक्के प्रस्तावित करावयाच्या आहेत. व त्या जागा त्याकरीताच उपयोगात आणणे विकासक कंपनीवर बंधनकारक राहिल.
२९. नियम क्र.२ (ए) ते २ (एफ), २(एच),२(आय) हे शासनाच्या महसुल विभागाशी व इतर विभागांशी संबंधित असुन आपले स्तरावर आवश्यकतेप्रमाणे संबंधित विभागाशी संपर्क साधून व त्यांचे अभिप्राय घेऊन योग्य तो निर्णय घेणेत यावा. नियम क्र २७(जी) हा छाननी फी बाबत आहे. नियम क्र.२अ नुसार अधिसूचित क्षेत्रापैकी बृहत आराखडयात अंतर्भूत असलेल्या ६०.०६८४ हेक्टर(डोंगर माथा डोंगर उत्तर क्षेत्र वगळून) या संपूर्ण क्षेत्रासाठी अकृषिक आकारणी करणे आवश्यक आहे. पुणे प्रादेशिक योजना क्षेत्रातील १० कि.मी. परिसराकरीता दि. २८/८/२००९ रोजी फेरबदलाच्या अधिसूचनेव्दारे विशेष नियमांचा समावेश प्रादेशिक योजनेच्या विकास नियंत्रण नियमावलीमध्ये करण्यात आलेला आहे. सदर विकास नियंत्रण नियमावलीच्या तरतूदी टाऊनशिपकरीताही काही अपवाद वगळता लागू आहेत. यातील नियम क्र.१३ नुसार रु.१४,५२८/- इतकी छाननी फी(पुणे



महानगरपालिका विकास नियंत्रण नियमावलीनुसार) आकारणे बंधनकारक राहिल. सदर फी चा भरणा सहाय्यक संचालक , नगर रचना, पुणे शाखा पुणे यांचेकडे संबधित लेखाशिर्षाखाली भरुन तशी पावती रेखांकन मंजूरीपूर्वी सादर करणे कंपनीवर बंधनकारक राहिल.

३०. प्रत्येक सेक्टरचे/ब्लॉकचे रेखांकन करताना त्यामध्ये बृहत आराखडयात वाहनतळाकरीताच्या प्रस्तावित टाऊन लेव्हल सुविधा व्यतिरिक्त नियमानुसार सार्वजनिक वाहनतळ सुविधा occupies parking-- visitors parking आवश्यकतेनुसार स्वतंत्रपणे प्रस्तावित करणे बंधनकारक राहिल.
३१. विशेष नगर विकसित करणेकामी शासन मंजूर विनियमामधील नियम क्र.५.३ (IV) नुसार (प्रति हेक्टर ४०० झाडे) सर्व वृक्षांची लागवड करुन त्यांची देशभाल,संवर्धन करणे विकासक कंपनीवर बंधनकारक राहिल तसेच नियम क्र ८(III) नुसार प्रकल्प पूर्णत्वाच्या वेळेस याबाबत खातारजमा वन विभागाकडून करुन घेणे बंधनकारक राहिल. त्यास अनुसरुन प्रकल्प अहवालात वृक्ष लागवडीचे सुयोग्य नियोजन दर्शविणारा नकाशा तयार करणे कंपनीवर बंधनकारक राहिल.
३२. प्रस्तावित जमीन वापर आराखडयास (बृहत आराखडयास) अंतिम मंजूरी मिळाल्यानंतर त्यानुसार प्रस्तावित रस्त्याचे किंवा विकासाने बाधित होणा-या कोणत्याही वृक्षांचे तपशिल कंपनीने जिल्हाधिकारी पुणे यांना देणे व त्या वृक्षतोडीबाबत अथवा वृक्षांचे स्थानांतरण करुन जतन करणेबाबत जिल्हाधिकारी पुणे यांची पूर्व परवानगी घेणे कंपनीवर बंधनकारक राहिल.
३३. विशेष नगर विकसित करणेच्या शासन मंजूर विनियमामधील नियम क्र.७ सी नुसार सदर प्रस्ताव कंपनीने दाखल केला असल्याने सदर विनियम कंपनीवर बंधनकारक असून ते कंपनीस मान्य आहेत. त्यानुसार कंपनी विकास करावयाचा आहे. यातील नियम क्र.८ नुसार योजनेची अंमलबजावणी व पूर्णत्वाबाबत कंपनीकडून आवश्यक ती पूर्तता करुन कार्यवाही करणेत येईल.
३४. प्रकल्पाचा फेज प्रोग्रॅम देणेत आलेला नाही. रेखांकनास अंतिम मंजूरी प्राप्त झाल्यावर त्यानुसार फेज प्रोग्रॅम ठरवून कंपनीने त्यानुसार फेजनिहाय प्रत्येक सेक्टरचे /ब्लॉकचे रेखांकन रेखांकन नकाशे सादर करुन त्यास मंजूरी प्राप्त करुन घेणे व त्यानुसार लागू प्रचलित विकास नियंत्रण नियमावली इमारत बांधकाम नकाशे मंजूरीसाठी सादर करुन त्यास मंजूरी प्राप्त करुन घेणे कंपनीवर बंधनकारक आहे. त्याचबरोबर प्रकल्पातील रहिवासी इमारतीचे बांधकाम करताना त्यासोबतच पायाभूत सेवा सुविधा/सार्वजनिक सुविधा प्राधान्याने विकसित करणे कंपनीवर बंधनकारक आहे. त्यानुसार नियम क्र.६ नुसार विक्री परवानगीचे वेळी अडचन उदभवणार नाही, याची खबरदारी घेण्याची जबाबदारी कंपनीची राहिल.
३५. अनुज्ञेय चटई निर्देशांक :- बृहत आराखडयामध्ये कंपनीचे एकूण क्षेत्र मोजणी खात्याकडील प्रमाणीत मोजणी नकाशाआधारेच्या हद्दीनुसार एकत्रिकरणाच्या नकाशावर नमुद प्रमाणे ६०.६४९५ इतके आहे. नियमानुसार नकाशा क्र. १/४ व २/४ वर नमुद केल्याप्रमाणे यातील डोंगर माथा डोंगर उताराचे क्षेत्र ८३४५६ चौ.मी. चटई क्षेत्राकरीता विचारात घेतलेले नाही. नकाशा क्र. १/४ व २/४ वर दर्शविल्याप्रमाणे चटई क्षेत्र परिगणित करणेसाठीचे क्षेत्र ६०.०६८४ हेक्टर च्या ५० टक्के म्हणजेच ३०.६४९५ हेक्टर एवढेच बांधकाम क्षेत्र कंपनीस अनुज्ञेय राहिल. बृहत आराखडयावर नकाशा क्र. ४/४ वर सादर केलेल्या क्षेत्र विवरण तक्त्यामध्ये प्रस्तावित चटई क्षेत्र निर्देशांक व त्यानुसार प्रस्तावित बांधकाम क्षेत्र(Floor Area) नमुद आहे. सदर तपशील हा सविस्तर नियोजनानंतर सविस्तर मोजणी नंतर

कायम होणारे असल्याने सद्यस्थितीत तो अंदाजित स्वरूपाचा आहे. भूखंडाचे आकारमान, क्षेत्रफळ व त्यामध्ये सविस्तरपणे नियोजित करणेत येणारे रेखांकन/बांधकाम याकरिता सदर क्षेत्रास लागू विकास नियंत्रण नियमावालीमधील तरतुदी विचारात घेऊन जेवढे बांधकाम /चटई क्षेत्र निर्देशांक अनुज्ञेय होईल त्यावर सदर बाबी आधारित आहेत. त्यामुळे या मध्ये त्यानुषंगाने वेळोवेळी होणारे अनुषंगिक बदल आपोआप लागू होतील. या मध्ये नमूद चटई क्षेत्र निर्देशांकानुसारच वा बांधकाम क्षेत्रानुसारच चटई क्षेत्र निर्देशांक व बांधकाम क्षेत्र अनुज्ञेय करणे बंधनकारक राहणार नाही. मात्र, विशेष नगर योजनेकरीताच्या विनियमामधील नियम क्र.२ एच नुसार कंपनीस योजना क्षेत्रात अन्य भूखंडावर शक्य असल्यास अशा बांधकाम क्षेत्राचे नियोजन करणेस मुभा राहिल व त्याकरीता स्वतंत्ररित्या सुधारीत परवानगी घेणे कंपनीवर बंधनकारक राहिल.

३६. प्रकल्पाचे सुविधाचे इतर सर्व नकाशे व प्रकल्प अहवाल, प्रस्तावित जमीन वापर नकाशास (बृहत आराखडयास) मिळणा-या अंतिम मंजूरीनुसार तयार करणे कंपनीवर बंधनकारक राहिल.
३७. प्रकल्प क्षेत्रामध्ये लोकसंख्या कमाल १६१३२ इतकी विचारात घेऊन ६८.६४१५ हे. क्षेत्राप्रमाणे ग्रॉस घनता २३५/प्र.हेक्टर अशी येते म्हणजेच ग्रॉस घनता २३५/प्र.हेक्टर एवढी गृहीत धरून यापुढे योजना क्षेत्राचा/बृहत आराखडा सुधारीत करतेवेळी या क्षेत्रामध्ये नव्याने कोणतेही क्षेत्र समाविष्ट झाल्यास निवासी बांधकाम क्षेत्रामध्ये (FSI) वाढ झाल्यास त्यानुसार वाढीव लोकसंख्या विचारात घेऊन सर्व सुविधा क्षेत्र वाढीव लोकसंख्येनुसार वाढवी क्षेत्राच्या सुविधा प्रस्तावित करणेबाबत प्रस्तावित जमीन वापर नकाशात सुधारणा करणे/ नियोजित करणे आवश्यक असून त्यानुसार सुधारणा करणे कंपनीवर बंधनकारक राहिल.
३८. मंजूर विनियमामधील नियम ४(ए) नुसार कमाल ४० चौ.मी. क्षेत्राचे निवासी गाळे विकासाखालील बांधकाम क्षेत्र हे इतर निवासी क्षेत्राचा विकास करतांना त्या बांधकाम क्षेत्राच्या विकासाबरोबरच किमान १० टक्के च्या प्रमाणात नियोजन करून विकसित करणे बंधनकारक राहिल. नकाशा क्र.४/४ वर दर्शविलेप्रमाणे कंपनीने असे कमाल गाळे करीता १० टक्के बांधकाम क्षेत्राचा विकास सेक्टर क्र.PPE-R २८ मध्ये प्रस्तावित केला आहे. त्यानुसार विकास पूर्ण करणे कंपनीवर बंधनकारक राहिल.
३९. M.S.E.D.C.L. करीता प्रस्तावित भूखंड OU-६ च्या पश्चिमेस OU-८ मध्ये STP असल्याने सुरक्षीततेच्या दृष्टिने नकाशावर दर्शविल्याप्रमाणे OU-६ मध्ये २३.०० मी. चा बफर झोन ठेवून त्यामध्ये दाट झाडी विकसित करणे आवश्यक राहिल.
४०. रेखांकनातील सेक्टर क्र PER-२७ मधील डोंगराचे लगत असलेले भूखंड २७ A to २७ BC पर्यंतचे भूखंडातील बांधकामास नैसर्गिक Land Slides पासून कोणताही धोका उत्पन्न होऊ नये म्हणून आवश्यक त्या सर्व उपाययोजना करण्याची जबाबदारी पूर्णतः कंपनीवर राहिल.
४१. रेखांकनातील सर्व निवासी व इतर भूखंडामध्ये विकास परवानगीचे प्रस्ताव कंपनीकडून सादर होणे आवश्यक राहिल. वैयक्तिक भूखंड धारकाकडून विकास परवानगीचा प्रस्ताव घेण्यात येणार नाही. तसेच रेखांकनातील भूखंडामध्ये नियमानुसार अनुज्ञेय मर्यादित बांधकाम होईल याची सर्व जबाबदारी कंपनीवर राहिल.
४२. प्रकल्पाखालील जागेमधील बहुतांशी क्षेत्रात इकडील आदेश क्र.पमअ/एनए/एसआर/१२३/२००५, दि. २०/१/२००६ व क्र.पमअ/एनए/एसआर/३३/२००५, दि. २३/९/२००५ अन्वये देण्यात आलेली अकृषिक परवानगी रद्द करणेत येत असून सदर आदेशालगत मंजूर केलेले नकाशे रद्द समजणेत यावे.



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४३. टाऊनशिपच्या नियमावलीतील नियम क्र.६ मध्ये स्पष्ट केलेप्रमाणे रेखांकनातील भूखंड विक्री परवानगी ही नियम क्र १.३ प्रमाणेच्या पायाभूत सेवा सुविधाचा विकास पूर्ण केल्यानंतर जिल्हाधिकारी पुणे यांच्या पूर्वपरवानगीने अनुज्ञेय होईल.
४४. अर्जदार कंपनीने सादर केलेली कोणतीही माहिती व कागदपत्रे ही चुकीची/दिशाभूल करणारी आढळल्यास प्रस्तुतची शिफारस रद्द समजणेत येईल व त्यामुळे कंपनीच्या व इतर सर्व संबंधितांच्या कोणत्याही नुकसानीस स्वतः कंपनी जबाबदार राहिल.



(चंद्रकांत दळवी)
जिल्हाधिकारी पुणे

प्रति,

श्री किरण ए.भालेराव अधिकृत प्रतिनिधी
आयफेल डेव्हलपर्स अँड रियल्टर्स लि. पुणे
रा.मंत्री हाऊस, १२९ एफ सी रोड, पहिला मजला
पुणे ४११००४

TC

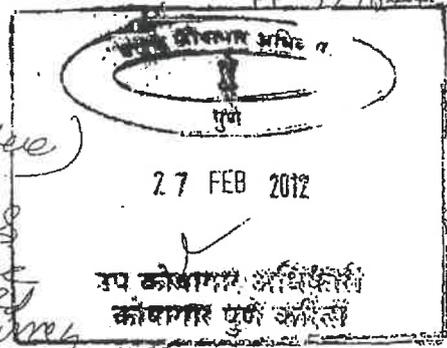




महाराष्ट्र MAHARASHTRA

FF 929817

अनुक्रमांक क्र. 22126 दि. 6 MAR 2012 रुपये 100/-
 मुद्रांक कोणत्या कायद्यान्वये वापरण्यात येत आहे (Bank Guarantee)
 मुद्रांक कोणत्या अधिनियम १९५८ चे अनुच्छेद क्र. १३३
 मुद्रांक कोणत्या कायद्यान्वये वापरण्यात येत आहे Eiffel Developers & Realtors Ltd, Mantri House
 संपूर्ण रक्कम ₹ 100/- मधील ₹ 100/- मधील ₹ 100/-
 हस्तोक्त व्यक्तीचे नाव H. P. Patil
 ठिकाण Pune मधील Mantri House
 वेळी २७ दि. २७ महिने २७
 पत्तयाचा अर्थ ११/४२/१९९३
 पत्तयाच्याची मर्यादा: ३९/३/२०१२
 पत्तया: ९२९ ए एम्.एन. रोड, पुणे-४११००४



BANK GUARANTEE

प्रस्तुत प्रत महाराष्ट्र माहिती अधिकाऱ अधिनियम २००५ चे तरतुदीनुसार देणेत आलेली आहे.

To,
The Collector,
Pune District,
Pune

Sir,
WHEREAS, Eiffel Developers and Realtors Ltd, a company registered and incorporated under the Companies Act, 1956, having its office at 1st Floor, Mantri House, 929, F.C Road, Pune — 411 004. (hereinafter called as the 'OWNER/DEVELOPER') is developing a Special Township (said "TOWNSHIP") as envisaged

बँक गारंटी अं. बी जी /
 Bank Guarantee No BG/014100003512
 दिनांक/Date: 06/03/2012
 अंशियन्टरी बँक ऑफ कॉमर्स
 ORIENTAL BANK OF COMMERCE
 मुख्य शाखा, पुणे.

नाम/Name : Sh. Sanjay Patil हस्ताक्षर/Signature [Signature]
 पत्तयाचा अर्थ/Address : Mantri House नाम/Name : R. R. Shidhaye
 पी.ए. संख्या/PA No. : 51049 पी.ए. संख्या/PA No. : R-313

T. C.
Bombhise

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under Regulations for Development of Special Township in Area Under Pune Regional Plan, given as Schedule A of Notification dated 08.07.2008, bearing No. IPS 1807/99 C.R. 713/07 NAVI - 13 and Sidhipatrak dated 27.04.2009, published by Government of Maharashtra Urban Development Department, Mantralaya, Mumbai-400 032 said "REGULATIONS"), on the and more particularly described in the SCHEDULE written hereunder (hereinafter called as the said "LAND"),

AND WHEREAS, the Owner / Developer has submitted all required documents to Collector, Pune for obtaining Final Approval for the said Township and is in process of completing all the required formalities,

AND WHEREAS, the Owner / Developer has submitted a Project Report showing estimated cost of development of basic infrastructural amenities (said "AMENITIES") in future on the said Township as Rs. 68.60 crores.

AND WHEREAS, as per Regulation No. 7(C)(i) of the said Regulations, the Owner/ Developer is required to submit a bank guarantee of 15% of the development cost of the said Amenities i.e. amounting to Rs. 10,29,00,000 (Rupees Ten Crores Twenty Nine Lacs only) to the Collector, Pune. Out of the said amount the Developer have already submitted a Bank Guarantee amounting to Rupees 5,15,00,000/- (Rupees Five Crore Fifteen Lacs only). Hence the balance Bank Guarantee of Rupees 5,14,00,000/- (Rupees Five Crore Fourteen Lacs only) the Developer is required to submit.

AND WHEREAS, We The Oriental Bank of Commerce, Pune Main branch, Pune, at the request of the Owner/ Developer agreed to give to the Collector Pune this guarantee amounting to Rupees 5,14,00,000/- (Five Five Crore Fourteen Lacs only) as hereinafter contained.

NOW THEREFORE, in the consideration of the premises We, the undersigned, do hereby covenant that the Owner / Developer shall provide the said Amenities to the said Township by spending an estimated amount of Rs. 68.60 crores on or before lapse of period of 10 years from the date of final sanction to the layout of the said Township unless extended by the Collector, Pune, and in the eventuality of failure on part of the Owner / Developer to provide the said Amenities to the said Township,

बैंक गारंटी अ. विधि A period of 10 years from the date of sanction and as per Regulation No.7(C)(i)

Bank Guarantee No. BG/0141000312

दिनांक/Date: 06/03/2012

ओरियन्टल बैंक ऑफ कॉमर्स

ORIENTAL BANK OF COMMERCE

पुणे मुख्य शाखा, पुणे.

THE MAIN BRANCH, PUNE.

नाम/Name : Sh. Satyajeet Rajan

हस्ताक्षर/Signature : [Signature]

पी.ए. संख्या/P.A. No.: 21049

हस्ताक्षर/Signature : [Signature]

नाम/Name : R. R. Shidhaye

पी.ए. संख्या/P.A. No.: R-313

प्रस्तुत प्रत महाराष्ट्र माहिती अधिकाऱ
अधिनियम २००५ चे तरतुदीनुसार
देणेत आलेली आहे.

2208



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Erlaubt "K"

2209



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नेरे : दरड कोसळण्याची शक्यता; संरक्षक भिंत उभारण्याची नागरिकांची मागणी डोंगर पायथ्याच्या सोसायट्यांमधील रहिवासी दगड कोसळल्याने भयभीत

लोकमत न्यूज नेटवर्क

हिंजवडी : मुळशी तालुक्यातील नेरे येथे डोंगर पायथ्याशी उभ्या राहिलेल्या सोसायट्यांमधील रहिवासी सध्या भयभीत झाले असून, सातत्याने डोंगरावरील दगड, माती ढासळत असल्याने दरड कोसळण्याची भीती येथील रहिवाशांना वाटत आहे. आयटोनगरीपासून जवळच असलेल्या नेरे दत्तवाडी येथील दत्तार वस्तोकडील डोंगराच्या कुशीत गगनचुंबी अशा उचभू सोसायट्या उभ्या राहिल्या आहेत. हजारांच्या सख्खेने सदानिका असलेल्या सोसायट्यांमधील नागरिक मात्र डोंगरावरून सतत ढासळणाऱ्या दगड, मातीच्या भूभागामुळे प्रचंड भयभीत झाले आहेत. मागील पंधरा दिवसांपासून मुळशी तालुक्यात सर्वत्रच मुसळधार पाऊस सुरु असल्याने अनेक ठिकाणी रस्ते, बंधारे



इमरतीची संरक्षक भिंत कोसळून पुण्यात झालेल्या दुर्घटनेच्या पारदर्भूमीवर जिल्हाधिकार्यांनी सगळीकडेच सर्वेक्षण करण्याचे आदेश दिले आहेत. त्यानुसार तालुक्यातील धोकादायक ठरणाऱ्या इमरती, अनियमित बांधकामांना नोटिसा दिल्या आहेत. नेरे भागातूनसुद्धा काही तक्रारी आल्या आहेत. खुलासा घेऊन, परीक्षण करून कारवाई करण्यात येईल.

- अभय चव्हाण,
तहसीलदार, मुळशी तालुका
पायथ्याशी गेले आहेत. मुळशी तालुक्यातील पूर्व पट्ट्यासहित शहर आणि उपनगरात पुरसदृश्य परिस्थिती निर्माण झाली आहे. अशा परिस्थितीत नेरे दत्तवाडी येथील डोंगराचा काही भाग खचून दगड, मातीचे ढिगारे सातत्याने ढासळत असल्याने पायथ्याशी असलेल्या रहिवासी

सोसायट्यांमधील नागरिकांची झोप उडाली आहे. अनेक जण भीतीपोटी रात्र जागून काढत आहेत. सोसायटीच्या कडेला उंच संरक्षक भिंत बांधून देण्याची मागणी येथील रहिवासी करत आहेत.

येथील डोंगराच्या पायथ्याशी नेरे गावाची दत्तार वस्ती आहे. साधारणतः दहा ते पंधरा घरांच्या वस्तीत चाळीसहून अधिक ग्रामस्थ पन्नास वर्षांपासून याठिकाणी वास्तव्य करत आहेत. आजपर्यंत मोठ्या प्रमाणावर दरडी कोसळण्याच्या घटना घडल्या नाहीत, मात्र अलीकडच्या काळात

या परिसराचा झपाट्याने विकास होत आहे, मोठाल्या टाऊनशीप उभ्या राहात आहेत. त्यासाठी मोठ्या प्रमाणावर खोदकाम केले जाते, निचमबाहा कामे केल्यास माळीणसारखी एखादी घटना घडू शकते असे येथील स्थानिक ग्रामस्थांचे मत आहे.

डोंगरावरून सतत दगड, माती ढासळून असल्याने नागरिक भयभीत झाले आहेत.

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Exhibit "L"
2211

(164)



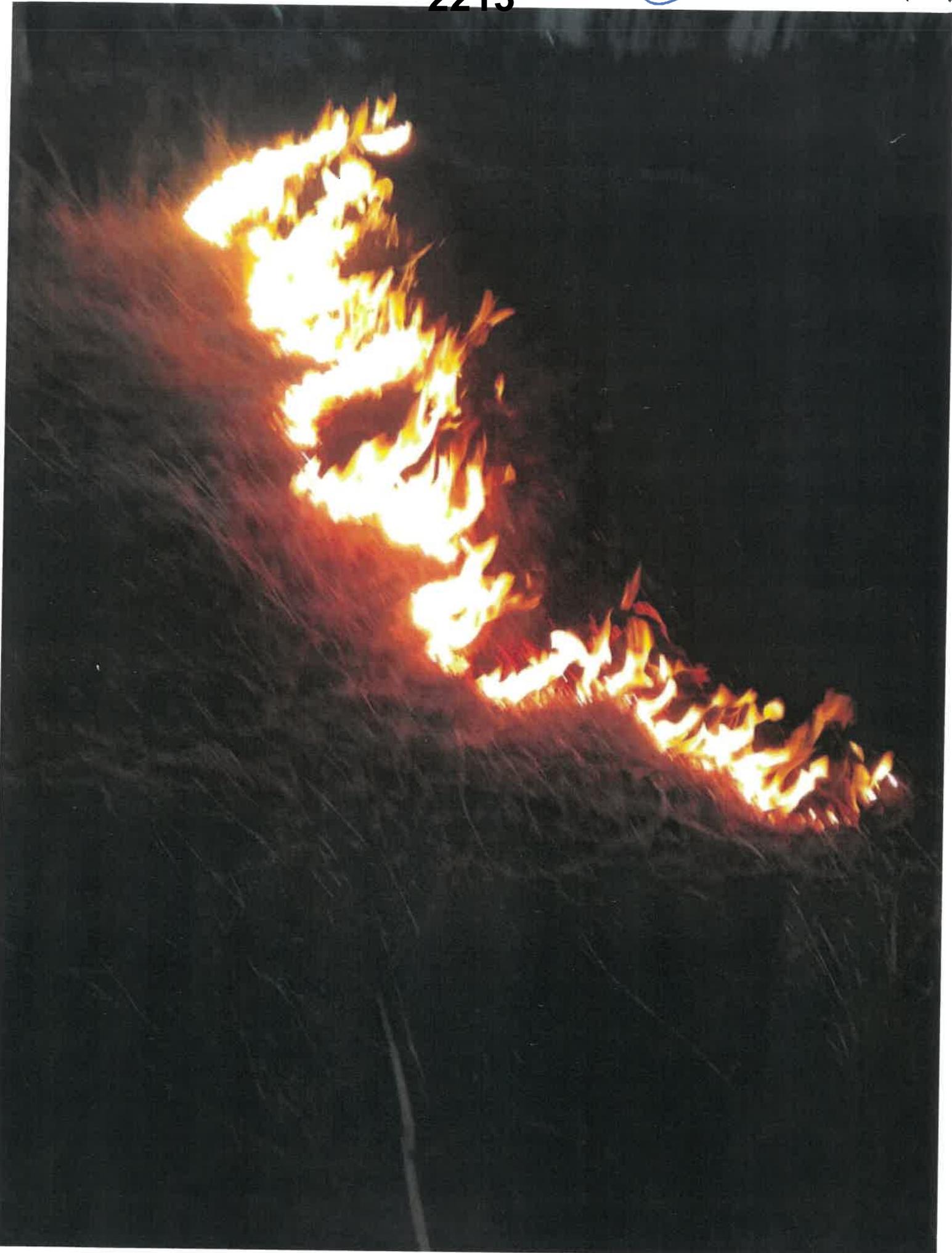
2212

(165)



2213

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2214

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TC *Sluis*

एकदिवसीय हिजवडी फेज - २ सहकारी गृहसंस्था संस्था मर्यादित

पोस्ट कार्यालय - नर दहयाडी, ता. मूळशी जि. पुणे
 शासनात्मक प्रमाणपत्र क्र. १२३४/२०१९-२० दि. १०/१२/२०१९

BY: H.P.A.D.

दि. १/७/२०१९

श्री/श्रीमती IMAD IQBAL KAZI, C7-402

सभामंड.

एकदिवसीय हिजवडी फेज - २ सहकारी गृहसंस्था संस्था मर्यादित, पोस्ट कार्यालय - नर दहयाडी, ता. मूळशी जि. पुणे.

नांदणी नगरची प्रथम सर्वे साधारण सभा नोंदीस
 (प्रथम सभामंडीसाठी)

सभामंडीसाठी एकदिवसीय हिजवडी फेज - २ सहकारी गृहसंस्था संस्था मर्यादित, पोस्ट कार्यालय - नर दहयाडी, ता. मूळशी जि. पुणे. या नांदणी नगरची प्रथम सर्वेसाधारण सभा रविवार दि. २८/७/२०१९ रोजी सकाळी १०.३० वाजता संस्थेच्या मांडून वा दिहाणा प्रांगण हात भोवकारी मार्गे ३२५/२०१९/२०१९ आगास करणे आहे. सदर सभेत खालील विषयावर चर्चा करून नि. ३ प्रस्ताव उपस्थित करून त्यांच्या अंमलबजावणी प्रारंभ करणे उपस्थित राहणे.

सभेचे विषय

- १) सभेच्या वेळी कट्टे सभा रोखून घालण्याबाबत जयसिंगी भावली मंडळ तारखाबाबत ✓
- २) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ३) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ४) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ५) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ६) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ७) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ८) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- ९) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓
- १०) सभेच्या वेळी सभामंडीसाठी सवलतीचे अर्थाने निराकरण ✓

(Signature)
 उपस्थित

प्राधिकृत अधिकारी
 एकदिवसीय हिजवडी फेज - २ सहकारी गृहसंस्था संस्था,
 पोस्ट कार्यालय - नर दहयाडी, ता. मूळशी जि. पुणे

टिप :- सर्वे सभामंडींनी सभेस वेळेवर उपस्थित राहावे

- १) सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे. सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे.
- २) सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे. सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे.
- ३) सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे. सभामंडींनी सभेस वेळी उपस्थित राहणे गरजेचे आहे.

(Signature) TC

जिल्हा उपनिबंधक, सहकारी संस्था, पुणे ग्रामीण

५, बी. जे. रोड, महाराष्ट्र राज्य सहकारी संघ इमारत पुणे ४११००१

दुरध्वनी : ०२० - २६१२५७७९

४२५६

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महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांचे विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९६३ चे कलम ५ अन्वये निर्देश

अर्ज क्र. ०३/२०२१

चेअरमन, सेक्रेटरी व संचालक मंडळ सदस्य,
हिंजवडी हिल्स फेज १ सहकारी गृहरचना संस्था मर्या.
मौजे दत्तवाडी, कासारसाई, ता. मुळशी, जि. पुणे ४१०५०६

अर्जदार

विरुध्द

- १) मे. एक्सर्बिया डेव्हलपर्स लि. तर्फे डायरेक्टर
 - १अ) श्री राहुल रसिकलाल नहार
 - १ब) श्री मनोजकुमार मुरलीधर कांबळे
 - १क) श्री किशोर पांडूरंग हिंडगावकर
 - १ड) श्री कल्पेश हरकचंद देढिया
- २) मे. एक्सर्बिया हिंजवडी डेव्हलपर्स प्रा. लि. तर्फे डायरेक्टर
 - २अ) श्री मनोजकुमार मुरलीधर कांबळे
 - २ब) श्री वैभव नरेंद्र गोळे
- ३) मे. टेक्नोस्मार्ट फॅसिलिटी मॅनेजमेंट सर्व्हिसेस प्रा. लि. तर्फे डायरेक्टर
 - ३अ) श्री किशोर पांडूरंग हिंडगावकर
 - ३ब) श्री महेश शशिकांत आपटे

जाब देणार

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फर्ग्युसन कॉलेज रोड, पुणे ४११००४.

वाचले :

१) महाराष्ट्र शासन, कृषि व सहकार विभाग, मंत्रालय, मुंबई यांचेकडील क्र. सीएचएस/१०७८/२५८३१/१४-सी दि. ०२/०५/१९८० चे परिपत्रक

२) मा. सहकार आयुक्त व निबंधक, सहकारी संस्था, महाराष्ट्र, पुणे यांचेकडील परिपत्रक क्र. गृह/नोंदणी/ई-१८५ दि. २५/०६/१९८५ व शासनाने वेळोवेळी निर्गमित केलेली परिपत्रके

३) मा. सहकार आयुक्त व निबंधक, सहकारी संस्था, महाराष्ट्र, पुणे यांचेकडील परिपत्रक क्र. गृह/नोंदणी/ई-१८५ दि. २५/०६/१९८५ व शासनाने वेळोवेळी निर्गमित केलेली परिपत्रके

४) मा. सहकार आयुक्त व निबंधक, सहकारी संस्था, महाराष्ट्र, पुणे यांचेकडील परिपत्रक क्र. गृह/नोंदणी/ई-१८५ दि. २५/०६/१९८५ व शासनाने वेळोवेळी निर्गमित केलेली परिपत्रके

प्रस्तावना :
महाराष्ट्र शासन, कृषि व सहकार विभाग, मंत्रालय, मुंबई यांचेकडील क्र. सीएचएस/१०७८/२५८३१/१४-सी दि. ०२/०५/१९८० चे कलम ५ (या पुढे सदरहू अधिनियम असे संबोधण्यात येईल) मध्ये असलेल्या तरतुदी प्रमाणे अर्जदार यांनी दि. ०८/०२/२०२१ रोजी अर्ज या कार्यालयाकडे दाखल केला आहे.

सदर अर्जाबाबत अर्जदार व जाब देणार यांना दि. ०९/०३/२०२१ रोजीचे नोटिशी अन्वये त्यांचे लेखी व तोंडी म्हणणे मांडण्यासाठी दि. ०५/०४/२०२१ रोजी सुनावणी ठेवल्याचे कळविण्यात आले होते. तथापि कोव्हिड १९ वरील प्रतिबंधक उपाय योजनांमुळे सदर सुनावणी होऊ शकली नाही. तद्नंतर दि. ०८/०६/२०२१ रोजीचे नोटिशी अन्वये दि.

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२२/०६/२०२१ रोजी सुनावणी ठेवल्याचे अर्जदार व जाब देणार यांना कळविण्यात आले. त्यानुसार दि. २२/०६/२०२१, १२/०७/२०२१, २६/०७/२०२१, ०९/०८/२०२१ व दि. २३/०८/२०२१ रोजी सुनावणी घेण्यात आली. सदर सुनावणीस अर्जदारांचे वतीने अॅड दांडेकर व अॅड कल्याणी उपस्थित राहिले व प्रतिवादी यांचे वतीने अॅड कुंभरे उपस्थित राहिले. अर्जदार व जाब देणार यांनी लेखी म्हणणे/युक्तीवाद दाखल केल्यानंतर सुनावणी पूर्ण झाल्यामुळे धारिका आदेशार्थ बंद करण्यात आली.

अर्जदार यांचे वतीने दाखल लेखी म्हणणे व युक्तीवाद या नुसार त्यांचे म्हणणे असे की,

- १) जाब देणार यांनी अर्जदार संस्थेस आजवर कधीही कागदपत्रांचे हस्तांतरण करून दिले नाही. अर्जदार संस्थेने जाब देणार यांचेकडे वारंवार कागदपत्रे, सदनिका धारकांकडून घेतलेल्या रकमांचा तपशिल, हिशोब,, संबंधित पावत्या, सदनिकेच्या खरेदीदारांकडून विविध खात्यांवर गोळा केलेला पैसा आणि ज्या प्रयोजनासाठी तो खर्च करण्यात आला त्याची पूर्ण माहिती देण्याची वारंवार मागणी केली, परंतु जाब देणार यांनी अर्जदार सासायटीच्या रास्त मागण्यांकडे सतत दुर्लक्ष केले व अर्जदार सोसायटी संबंधित कोणत्याही गोष्टींची माहिती अथवा कागदपत्रे देण्यास टाळाटाळ केलेली आहे म्हणूनच अर्जदार सोसायटीस जाब देणार यांच्याकडून करण्यात येणाऱ्या सततच्या टाळाटाळ कडे पाहता अर्जदार सोसायटीस नाहक त्रास सहन करावा लागला आहे. त्यामुळे महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत अधिनियम १९६३ च्या कलम ५ अन्वये अर्ज दाखल करण्यात आला आहे.
- २) परिच्छेद क्र. ३ हा जाब देणार यांनी आजवर सदनिका धारकांकडून सिटी डेव्हलपमेंट चार्जेस प्रत्येकी रक्कम रु. ३.०० लाख, मॅटेनन्स चार्जेस, सदनिका पुनर्विक्रीसाठी आकारलेले एनओसी चार्जेस, फ्लॅट होल्डिंग चार्जेस या वेगवेगळ्या कारणांसाठी घेतलेल्या रकमांचा हिशोब उघड करण्यासंबंधित आहे. जाब देणार यांनी त्यांच्या लेखी म्हणण्यातील परिच्छेद क्र. ५ मधील मजकुरात या बाबत कोणतेही वक्तव्य केलेले नाही व त्या संबंधित कोणताही हिशोब उघड केलेला नाही.

जाब देणार यांनी अर्जदार संस्थेतील सभासदांकडून खालील प्रमाणे रक्कम वसूल केलेली आहे.

अ) सिटी डेव्हलपमेंट चार्जेस प्रत्येकी रक्कम ३.०० लाख

ब) मॅटेनन्स चार्जेस दि. ०१/०४/२०१५ ते दि. ३०/०९/२०१९

ग) सदनिका पुनर्विक्रीसाठी आकारलेले एनओसी चार्जेस

ड) फ्लॅट होल्डिंग चार्जेस

परंतु आजतागायत जाब देणार यांनी अर्जदार यांना कोणताही हिशोब दिलेला नाही.

- ४) जाब देणार यांनी अर्जदार संस्थेस अजावर कधीही सदनिकेच्या खरेदीदारांकडून विविध खात्यांवर गोळा करण्यात आलेले अग्रिम/जमा ठेव, नियमित रक्कम संबंधीच्या व्यवहाराचा तपशिल, गृहप्रकल्पाचा हिशोब, ऑडिट रिपोर्ट दिले नाही. अर्जदार सोसायटीस ऑडिट करतेवेळी अनेक समस्यांचा सामना करावा लागत आहे कारण सोसायटी रजिस्टर्ड होणे पूर्वीचे व सोसायटी रजिस्टर्ड झालेपासून पुढील २ वर्षांचे कोणतेही हिशोब जाब देणार यांनी अर्जदार सोसायटीस सुपुर्त केले नाहीत. संस्थेचे ऑडिटर यांनी देखील जाब देणार यांना अर्जदार संस्थेतर्फे नोटिस पाठविली व सदर नोटिशी अन्वये जाब देणार यांचेकडून सोसायटी रजिस्टर्ड होणे पूर्वीचे सर्व खर्चाचे हिशोब, त्यासोबतच ऑडिट रिपोर्ट मागविले होते, तरी देखील जाब देणार यांनी अर्जदार सोसायटीस कोणत्याही गोष्टींची माहिती अथवा कागदपत्रे देण्यास टाळाटाळ केलेली आहे व जाब देणार यांनी सदर तपशिल देण्यात केली आहे.
- ५) जाब देणार यांनी आजवर कधीही सदर गृहप्रकल्पाचा हिशोबाचा सनदी लेखापालांकडून करून घेतलेला ऑडिट रिपोर्ट अर्जदार सोसायटीकडे हस्तांतरित करून दिलेला नाही. जाब देणार यांनी कोठेही मोफा अधिनियम कलम ५ व नियम १० अन्वये हिशोब दिल्याचे स्पष्ट होत नाही. सदर दिलेले तथाकथित हिशोब हे मोफा नियम १९६४ चे नियम १० अन्वये प्रस्तुत कायदेशीर तरतुदीनुसार नाही. जाब देणार यांनी अर्जदारांनी विहित नमुन्यात हिशोब



दिलेला नाही तसेच बहुतांशी रजिस्टर्स हे कायमस्वरूपी जतन करण्याचे दस्तऐवज आहेत. जाब देणार यांनी वर नमूद स्वरूपात सर्व हिशोब हा मा. सक्षम प्राधिकाऱ्यांकडे सादर करणे आवश्यक आहे.

- ६) जाब देणार हे अर्जदार संस्थेच्या बांधकाम प्रकल्पाचे विकसक आहेत, मोफा कलम ५ अन्वये अर्जदार संस्थेतील सर्व सदनिकाधारकांचा कायदेशीर तरतुदीनुसार खर्चाचा हिशोब मिळणे हा हक्क आहे. ससदर अर्जांमध्ये अर्जदार यांनी कोणतीही वस्तुस्थिती लपवून ठेवलेली नाही. अर्जदार हे जाब देणार ययांना सदनिकाधारकांनी दिलेल्या रकमेचा हिशोब पुर्वीपासून मागत असून जाब देणार यांनी सदर हिशोब देण्यास टाळाटाळ केलेली आहे.
- ७) सबब जाब देणार यांना अर्जदाराकडून घेतलेल्या रकमेचा हिशोब मोफा कलम ५ व नियम १० अन्वये उघड करण्याचे आदेश करावेत.

अर्जदार यांचे वतीने दाखल लेखी म्हणणे व युक्तीवाद या नुसार त्यांचे म्हणणे असे की,

- १) दि. ०५/०६/२०१८ रोजी संस्थेच्या ठिकाणी संध्याकाळी ठिक ४.०० वा. नोंदणी नंतरची प्रथम सर्वसाधारण सभा आयोजित केली. सदर सभेत अर्जदार संस्थेच्या सभासदांनी प्रचंड गोंधळ घालून तसेच सभेचे प्रोसिडिंग बुकावरती खाडाखोड करून व पाने फाडून सभेचे कामकाज पूर्ण होवू दिले नाही. सबब सदर सभा पार न पडू शकली व सभेचे अध्यक्ष प्राधिकृत अधिकारी यांनी तसा अहवाल त्यांचे कार्यालयास कळविला. जाब देणार यांचे म्हणणे का. सदरच्या घटनेमुळे व अर्जदार यांच्या काही सभासदांच्या अशा वर्तनामुळे व असहकारामुळे जाब देणार हे तसेच कायदेशीर जबाबदारी पार पाडू शकले नाहीत व कागदपत्रांचे हस्तांतरण करून देता आले नाही.
- २) जाब देणार यांनी वारंवार अर्जदार यांचे पदाधिकाऱ्यांना संपर्क करून विनंती करून सुद्धा त्यांनी आज रोजी पर्यंत सदर गृहप्रकल्पाच्या कागदपत्रांचे हस्तांतरण करून घेतले नाही.
- ३) जाब देणार यांनी मोफा कलम ५ मधील तरतुदीचे तंतोतंत पालन केलेले आहे. सदर कलमा प्रमाणे जाब देणार यांनी सदनिका खरेदी दारांकडून घेण्यात आलेल्या सर्व रकमांसाठी बँकेत स्वतंत्र खाते उघडण्यात आलेले आहे. तसेच संस्था नोंदणीसाठीचे शेअर्स कॅपिटल साठी पीडीसीसी बँकेत स्वतंत्र खाते उघडून त्यामध्ये भरणा केलेला आहे. त्याच प्रमाणे कर भरणा व इतर देयके यांच्या साठीही स्वतंत्र खाते बँकेत उघडण्यात येवून त्यांचा चोख हिशोब ठेवण्यात आला आहे. सदर व्यवहारांचे जाब देणार यांनी सनदी लेखापालांमार्फत वैधानिक लेखापरिक्षण करून घेतलेले आहे व सदरचा अहवाल जाब देणार हे आज रोजी दाखल करीत आहेत. सबब अर्जदार यांनी जे काही कथन केलेले आहे ते जाब देणार पुर्णपणे नाकारित आहेत.
- ४) अर्जदार संस्थेचे सदर गृहप्रकल्पाचा हिशोब व ऑडिट रिपोर्ट घेण्यास वारंवार नकार दिलेला आहे.
- ५) जाब देणार यांनी मोफा कलम ५ अन्वये त्यांची कायदेशीर जबाबदारी पुर्णपणे पार पाडली आहे परंतु अर्जदार यांनी केवळ जाब देणार यांची बदनामी करण्याच्या हेतूने वकीलांमार्फत नोटिस पाठविली व प्रस्तुतचा अर्ज दाखल केलेला आहे. अर्जदार यांचे मागणी प्रमाणे जाब देणार हे सदर गृहप्रकल्पाचे सर्व हिशोब व ऑडिट रिपोर्ट देण्यास तयार होते तरी देखील अर्जदार यांनी प्रस्तुतचा अर्ज दाखल करून जाब देणार यांना नाहक त्रास दिलेला आहे. सबब अर्जदार यांचा अर्ज फेटाळण्यास पात्र आहे.

निष्कर्ष व अभिप्राय :

- १) जाब देणार यांनी येथील मिळकतीचे विकसन करून इमारतीचे बांधकाम केलले आहे.
- २) जाब देणार यांनी अर्जदार संस्थेच्या सभासदांकडून विविध कारणांसाठी रकमा घेतल्याचे अर्जदारांनी त्यांचे अर्जात नमूद केले आहे
- ३) जाब देणार यांनी सदर प्रकल्पाचे विकसक म्हणून सदनिका खरेदीदार यांचेशी नोंदणीकृत करारनामे केलेले असल्याने सदर करारनाम्यांस सदरहू अधिनियमातील कलम ५ मधील तरतूद लागू होते. कलम ५ मधील तरतूदीनुसार विकसकाने सदनिका खरेदीदाराकडून (सदरहू कलम ५ मध्ये नमूद केलेल्या) विविध प्रयोजनावरील जावक रकमांसाठी घेतलेल्या कोणत्याही रकमांचे कोणत्याही बँकेत स्वतंत्र खाते ठेऊन ज्या प्रयोजनासाठी त्या रकमा देण्यात आल्या आहेत त्याच प्रयोजनासाठी त्या धारण केल्या पाहिजेत व त्याच प्रयोजनासाठी त्या खर्च केल्या पाहिजेत व सक्षम प्राधिकाऱ्याने लेखी मागणी केली असता त्या खात्या संबंधीच्या सर्व व्यवहारांचा पुर्ण व खराखुरा तपशिल उघड केला पाहिजे.

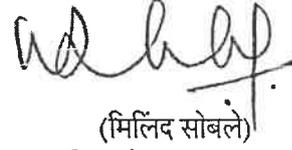
४) अर्जदारांनी वरील प्रमाणे विविध प्रयोजनासाठी सदनिका खरेदीदारांकडून स्विकारलेल्या रकमांचे स्वतंत्र बँक खाते ठेवून त्यातून ज्या प्रयोजनासाठी रकमा स्विकारल्या आहेत त्यावरील खर्च भागविला पाहिजे व त्या खात्यासंबंधीच्या सर्व व्यवहारांचा पूर्ण व खराखुरा तपशिल खरेदीदार व या सक्षम प्राधिकरणासमोर उघड केला पाहिजे. तथापि, जाब देणार यांनी तसे केले नाही.

अर्जदार व जाब देणार यांनी दाखल केलेले कागदपत्र व लेखी म्हणण्याचा विचार केला असता जाब देणार यांनी सदरहू अधिनियमातील कलम ५ नुसार खरेदीदारांकडून स्विकारलेल्या रकमांचा तपशिल उघड करणेकामी त्यांना आदेश देणे आवश्यक असल्याचे माझे मत झाल्याने खालील प्रमाणे आदेश देण्यात येत आहे.

आदेश

महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांची विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९६३ चे कलम ५ अन्वये प्राप्त झालेल्या अधिकारानुसार मी, मिलिंद सोबले, सक्षम प्राधिकारी तथा जिल्हा उपनिबंधक, सहकारी संस्था, पुणे ग्रामीण, याद्वारे अर्जदार यांनी दाखल केलेल्या अर्ज क्र. ०३/२०२१ मधील मुद्द्यांचा विचार करून जाब देणार यांना असे निर्देश देत आहे की, त्यांनी हा आदेश प्राप्त झाल्यापासून १ महिन्यांचे आत वरील अधिनियमातील कलम ५ मधील तरतूदीनुसार सदनिका खरेदीदारांकडून वेळोवेळी घेतलेल्या रकमांबाबत खातेनिहाय जमाखर्चाचा संपुर्ण व सत्य तपशिल सक्षम प्राधिकारी यांचेसमोर उघड करावा व त्याची प्रत अर्जदार यांना देण्यात यावी. असे न केल्यास अर्जदार यांना योग्य त्या सक्षम न्यायालयात या आदेशाचे आधारे दावा दाखल करण्याचा अधिकार राहिल.

सदरचा आदेश आज दि. २४/०९/२०२१ रोजी दिला असे.



(मिलिंद सोबले)

सक्षम प्राधिकारी तथा जिल्हा उपनिबंधक
सहकारी संस्था, पुणे ग्रामीण



TC 

जिल्हा उपनिबंधक, सहकारी संस्था, पुणे ग्रामीण

५, बी. जे. रोड, महाराष्ट्र राज्य सहकारी संघ इमारत पुणे ४११००१

दुरध्वनी: ०२० - २६१२५७७९

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महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांचे विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९६३ चे कलम ५ अन्वये निर्देश

अर्ज क्र. ०२/२०२१

चेअरमन, सेक्रेटरी व संचालक मंडळ सदस्य,
हिंजवडी हिल्स फेज २ सहकारी गृहरचना संस्था मर्या.
मौजे दत्तवाडी, कासारसाई, ता. मुळशी, जि. पुणे ४१०५०६

अर्जदार

विरुध्द

- १) मे. एक्सर्बिया डेव्हलपर्स लि. तर्फे डायरेक्टर
 - १अ) श्री राहूल रसिकलाल नहार
 - १ब) श्री मनोजकुमार मुरलीधर कांबळे
 - १क) श्री किशोर पांडूरंग हिंडगावकर
 - १ड) श्री कल्पेश हरकचंद देढिया
- २) मे. एक्सर्बिया, हिंजवडी डेव्हलपर्स प्रा. लि. तर्फे डायरेक्टर
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 - २ब) श्री वैभव नरेंद्र गोळे
- ३) मे. टेक्नोस्मार्ट फॅसिलिटी मॅनेजमेंट सर्व्हिसेस प्रा. लि. तर्फे डायरेक्टर
 - ३अ) श्री किशोर पांडूरंग हिंडगावकर
 - ३ब) श्री महेश शशिकांत आपटे

जाब देणार

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महाराष्ट्र शासन, कृषि व सहकार विभाग, मंत्रालय, मुंबई यांचेकडील क्र. सीएचएस/१०७८/२५८३१/१४-सी दि. २५/०६/१९८५ चे परिपत्रक

सहकार आयुक्त व निबंधक, सहकारी संस्था, महाराष्ट्र, पुणे यांचेकडील परिपत्रक क्र. गृह/नोंदणी/ई-२/६४२१/१९८५ दि. २५/०६/१९८५ व शासनाने वेळोवेळी निर्गमित केलेली परिपत्रके

३) महाराष्ट्र शासन, गृहनिर्माण विभाग अधिसूचना क्र. माहस २००८/प्र.क्र.२४ (भाग २)/दुवपु-२ दि. २५/०२/२०११

प्रस्तावना :

महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांची विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९६३ चे कलम ५ (या पुढे सदरहू अधिनियम असे संबोधण्यात येईल) मध्ये असलेल्या तरतुदी प्रमाणे अर्जदार यांनी दि. ०८/०२/२०२१ रोजी अर्ज या कार्यालयाकडे दाखल केला आहे.

सदर अर्जाबाबत अर्जदार व जाब देणार यांना दि. ०९/०३/२०२१ रोजीचे नोटिशी अन्वये त्यांचे लेखी व तोंडी म्हणणे मांडण्यासाठी दि. ०५/०४/२०२१ रोजी सुनावणी ठेवल्याचे कळविण्यात आले होते. तथापि कोव्हीड १९ वरील प्रतिबंधक उपाय योजनांमुळे सदर सुनावणी होऊ शकली नाही. तद्नंतर दि. ०८/०६/२०२१ रोजीचे नोटिशी अन्वये दि.

२२/०६/२०२१ रोजी सुनावणी ठेवल्याचे अर्जदार व जाब देणार यांना कळविण्यात आले. त्यानुसार दि. २२/०६/२०२१, १२/०७/२०२१, २६/०७/२०२१, ०९/०८/२०२१ व दि. २३/०८/२०२१ रोजी सुनावणी घेण्यात आली. सदर सुनावणीस अर्जदारांचे वतीने अॅड दांडेकर व अॅड कल्याणी उपस्थित राहिले व प्रतिवादी यांचे वतीने अॅड कुंभरे उपस्थित राहिले. अर्जदार व जाब देणार यांनी लेखी म्हणणे/युक्तीवाद दाखल केल्यानंतर सुनावणी पूर्ण झाल्यामुळे धारिका आदेशार्थ बंद करण्यात आली.

अर्जदार यांचे वतीने दाखल लेखी म्हणणे व युक्तीवाद या नुसार त्यांचे म्हणणे असे की,

१) जाब देणार यांनी अर्जदार संस्थेस आजवर कधीही कागदपत्रांचे हस्तांतरण करून दिले नाही. अर्जदार संस्थेने जाब देणार यांचेकडे वारंवार कागदपत्रे, सदनिका धारकांकडून घेतलेल्या रकमांचा तपशिल, हिशोब,, संबंधित पावत्या, सदनिकेच्या खरेदीदारांकडून विविध खात्यांवर गोळा केलेला पैसा आणि ज्या प्रयोजनासाठी तो खर्च करण्यात आला त्याची पूर्ण माहिती देण्याची वारंवार मागणी केली, परंतु जाब देणार यांनी अन्नदार सासायटीच्या रास्त मागण्यांकडे सतत दुर्लक्ष केले व अर्जदार सोसायटी संबंधित कोणत्याही गोष्टींची माहिती अथवा कागदपत्रे देण्यास टाळाटाळ केलेली आहे म्हणूनच अर्जदार सोसायटीस जाब देणार यांच्याकडून करण्यात येणाऱ्या सततच्या टाळाटाळ कडे पाहता अर्जदार सोसायटीस नाहक त्रास सहन करावा लागला आहे. त्यामुळे महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत अधिनियम १९६३ च्या कलम ५ अन्वये अर्ज दाखल करण्यात आला आहे.

२) परिच्छेद क्र. ३ हा जाब देणार यांनी आजवर सदनिका धारकांकडून सिटी डेव्हलपमेंट चार्जेस प्रत्येकी रक्कम रु. ३.०० लाख, मॅटेनन्स चार्जेस, सदनिका पुनर्विक्रीसाठी आकारलेले एनओसी चार्जेस, फ्लॅट होल्डिंग चार्जेस या वेगवेगळ्या कारणांसाठी घेतलेल्या रकमांचा हिशोब उघड करण्यासंबंधित आहे. जाब देणार यांनी त्यांच्या लेखी म्हणण्यातील परिच्छेद क्र. ५ मधील मजकुरात या बाबत कोणतेही वक्तव्य केलेले नाही व त्या संबंधित कोणताही हिशोब उघड केलेला नाही.

३) जाब देणार यांनी अर्जदार संस्थेतील सभासदांकडून खालील प्रमाणे रक्कम वसूल केलेली आहे.

अ) सिटी डेव्हलपमेंट चार्जेस प्रत्येकी रक्कम ३.०० लाख

ब) मॅटेनन्स चार्जेस दि. ०१/०४/२०१५ ते दि. ३०/०९/२०१९

सदनिका पुनर्विक्रीसाठी आकारलेले एनओसी चार्जेस

डेव्हलपमेंट होल्डिंग चार्जेस

पुणे प्राजतागायत जाब देणार यांनी अर्जदार यांना कोणताही हिशोब दिलेला नाही.

जाब देणार यांनी अर्जदार संस्थेस अजावर कधीही सदनिकेच्या खरेदीदारांकडून विविध खात्यांवर गोळा करण्यात आलेले अग्रिम/जमा ठेव, नियमित रक्कम संबंधीच्या व्यवहाराचा तपशिल, गृहप्रकल्पाचा हिशोब, ऑडिट रिपोर्ट दिले नाही. अर्जदार सोसायटीस ऑडिट करतेवेळी अनेक समस्यांचा सामना करावा लागत आहे कारण सोसायटी रजिस्टर्ड होणे पूर्वीचे व सोसायटी रजिस्टर्ड झालेपासून पुढील २ वर्षांचे कोणतेही हिशोब जाब देणार यांनी अर्जदार सोसायटीस सुपुर्त केले नाहीत. संस्थेचे ऑडिटर यांनी देखील जाब देणार यांना अर्जदार संस्थेतर्फे नोटिस पाठविली व सदर नोटिशी अन्वये जाब देणार यांचेकडून सोसायटी रजिस्टर्ड होणे पूर्वीचे सर्व खर्चाचे हिशोब, त्यासांबतच ऑडिट रिपोर्ट मागविले होते, तरी देखील जाब देणार यांनी अर्जदार सोसायटीस कोणत्याही गोष्टींची माहिती अथवा कागदपत्रे देण्यास टाळाटाळ केलेली आहे व जाब देणार यांनी सदर तपशिल देण्यात केली आहे.

५) जाब देणार यांनी आजवर कधीही सदर गृहप्रकल्पाचा हिशोबाचा सनदी लेखापालांकडून करून घेतलेला ऑडिट रिपोर्ट अर्जदार सोसायटीकडे हस्तांतरित करून दिलेला नाही. जाब देणार यांनी कोठेही मोफा अधिनियम कलम ५ व नियम १० अन्वये हिशोब दिल्याचे स्पष्ट होत नाही. सदर दिलेले तथाकथित हिशोब हे मोफा नियम १९६४ चे नियम १० अन्वये प्रस्तुत कायदेशीर तरतुदीनुसार नाही. जाब देणार यांनी अर्जदारांनी विहित नमुन्यात हिशोब



दिलेला नाही तसेच बहुतांशी रजिस्टर्स हे कायमस्वरूपी जतन करण्याचे दस्तऐवज आहेत. जाब देणार यांनी वर नमूद स्वरूपात सर्व हिशोब हा मा. सक्षम प्राधिकार्यांकडे सादर करणे आवश्यक आहे.

- ६) जाब देणार हे अर्जदार संस्थेच्या बांधकाम प्रकल्पाचे विकसक आहेत, मोफा कलम ५ अन्वये अर्जदार संस्थेतील सर्व सदनिकाधारकांचा कायदेशीर तरतुदीनुसार खर्चाचा हिशोब मिळणे हा हक्क आहे. ससदर अर्जांमध्ये अर्जदार यांनी कोणतीही वस्तुस्थिती लपवून ठेवलेली नाही. अर्जदार हे जाब देणार ययांना सदनिकाधारकांनी दिलेल्या रकमेचा हिशोब पुर्वीपासून मागत असून जाब देणार यांनी सदर हिशोब देण्यास टाळाटाळ केलेली आहे.
- ७) सबब जाब देणार यांना अर्जदाराकडून घेतलेल्या रकमेचा हिशोब मोफा कलम ५ व नियम १० अन्वये उघड करण्याचे आदेश करावेत.

अर्जदार यांचे वतीने दाखल लेखी म्हणणे व युक्तीवाद या नुसार त्यांचे म्हणणे असे की,

- १) दि. ०५/०६/२०१८ रोजी संस्थेच्या ठिकाणी संध्याकाळी ठिक ४.०० वा. नोंदणी नंतरची प्रथम सर्वसाधारण सभा आयोजित केली. सदर सभेत अर्जदार संस्थेच्या सभासदांनी प्रचंड गोंधळ घालून तसेच सभेचे प्रोसिडिंग बुकावरती खाडाखोड करून व पाने फाडून सभेचे कामकाज पूर्ण होवू दिले नाही. सबब सदर सभा पार न पडू शकल्याने सभेचे अध्यक्ष प्राधिकृत अधिकारी यांनी तसा अहवाल त्यांचे कार्यालयास कळविला. जाब देणार यांचे म्हणणे की, सदरच्या घटनेमुळे व अर्जदार यांच्या काही सभासदांच्या अशा वर्तनामुळे व असहकारामुळे जाब देणार हे त्यांची कायदेशीर जबाबदारी पार पाडू शकले नाहीत व कागदपत्रांचे हस्तांतरण करून देता आले नाही.
 - २) जाब देणार यांनी वारंवार अर्जदार यांचे पदाधिकार्यांना संपर्क करून विनंती करून सुद्धा त्यांनी आज रोजी पर्यंत सदर गृहप्रकल्पाच्या कागदपत्रांचे हस्तांतरण करून घेतले नाही.
 - ३) जाब देणार यांनी मोफा कलम ५ मधील तरतुदींचे तंतोतंत पालन केलेले आहे. सदर कलमा प्रमाणे जाब देणार यांनी सदनिका खरेदी दारांकडून घेण्यात आलेल्या सर्व रकमांसाठी बँकेत स्वतंत्र खाते उघडण्यात आलेले आहे. तसेच संस्था नोंदणीसाठीचे शेअर्स कॅपिटल साठी पीडीसीसी बँकेत स्वतंत्र खाते उघडून त्यामध्ये भरणा केलेला त्याच प्रमाणे कर भरणा व इतर देयके यांच्या साठीही स्वतंत्र खाते बँकेत उघडण्यात येवून त्यांचा चोख हिशोब ठेवण्यात आला आहे. सदर व्यवहारांचे जाब देणार यांनी सनदी लेखापालांमार्फत वैधानिक लेखापरिक्षण करून घेतलेले आहे व सदरचा अहवाल जाब देणार हे आज रोजी दाखल करीत आहेत. सबब अर्जदार यांनी जे काही करून घेतलेले आहे ते जाब देणार पुर्णपणे नाकारित आहेत.
- अर्जदार संस्थेनेच सदर गृहप्रकल्पाचा हिशोब व ऑडिट रिपोर्ट घेण्यास वारंवार नकार दिलेला आहे.
- जाब देणार यांनी मोफा कलम ५ अन्वये त्यांची कायदेशीर जबाबदारी पुर्णपणे पार पाडली आहे परंतु अर्जदार यांनी केवळ जाब देणार यांची बदनामी करण्याच्या हेतूने वकीलांमार्फत नोटिस पाठविली व प्रस्तुतचा अर्ज दाखल केलेला आहे. अर्जदार यांचे मागणी प्रमाणे जाब देणार हे सदर गृहप्रकल्पाचे सर्व हिशोब व ऑडिट रिपोर्ट देण्यास तयार होते तरी देखील अर्जदार यांनी प्रस्तुतचा अर्ज दाखल करून जाब देणार यांना नाहक त्रास दिलेला आहे. सबब अर्जदार यांचा अर्ज फेटाळण्यास पात्र आहे.

निष्कर्ष व अभिप्राय :

- १) जाब देणार यांनी येथील मिळकतीचे विकसन करून इमारतीचे बांधकाम केलले आहे.
- २) जाब देणार यांनी अर्जदार संस्थेच्या सभासदांकडून विविध कारणांसाठी रकमा घेतल्याचे अर्जदारांनी त्यांचे अर्जात नमूद केले आहे.
- ३) जाब देणार यांनी सदर प्रकल्पाचे विकसक म्हणून सदनिका खरेदीदार यांचेशी नोंदणीकृत करारनामे केलेले असल्याने सदर करारनाम्यांस सदरहू अधिनियमातील कलम ५ मधील तरतूद लागू होते. कलम ५ मधील तरतूदीनुसार विकसकाने सदनिका खरेदीदाराकडून (सदरहू कलम ५ मध्ये नमूद केलेल्या) विविध प्रयोजनावरील जावक रकमांसाठी घेतलेल्या कोणत्याही रकमांचे कोणत्याही बँकेत स्वतंत्र खाते ठेऊन ज्या प्रयोजनासाठी त्या रकमा देण्यात आल्या आहेत त्याच प्रयोजनासाठी त्या धारण केल्या पाहिजेत व त्याच प्रयोजनासाठी त्या खर्च केल्या पाहिजेत व सक्षम प्राधिकार्याने लेखी मागणी केली असता त्या खात्या संबंधीच्या सर्व व्यवहारांचा पुर्ण व खराखुरा तपशिल उघड केला पाहिजे.

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४) अर्जदारांनी वरील प्रमाणे विविध प्रयोजनासाठी सदनिका खरेदीदारांकडून स्विकारलेल्या रकमांचे स्वतंत्र बँक खाते ठेवून त्यातून ज्या प्रयोजनासाठी रकमा स्विकारल्या आहेत त्यावरील खर्च भागविला पाहिजे व त्या खात्यासंबंधीच्या सर्व व्यवहारांचा पूर्ण व खराखुरा तपशिल खरेदीदार व या सक्षम प्राधिकरणासमोर उघड केला पाहिजे. तथापि, जाब देणार यांनी तसे केले नाही.

अर्जदार व जाब देणार यांनी दाखल केलेले कागदपत्र व लेखी म्हणण्याचा विचार केला असता जाब देणार यांनी सदरहू अधिनियमातील कलम ५ नुसार खरेदीदारांकडून स्विकारलेल्या रकमांचा तपशिल उघड करणेकामी त्यांना आदेश देणे आवश्यक असल्याचे माझे मत झाल्याने खालील प्रमाणे आदेश देण्यात येत आहे.

आदेश

महाराष्ट्र मालकी हक्काच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांची विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९६३ चे कलम ५ अन्वये प्राप्त झालेल्या अधिकारानुसार मी, मिलिंद सोबले, सक्षम प्राधिकारी तथा जिल्हा उपनिबंधक, सहकारी संस्था, पुणे ग्रामीण, याद्वारे अर्जदार यांनी दाखल केलेल्या अर्ज क्र. ०२/२०२१ मधील मुद्द्यांचा विचार करून जाब देणार यांना असे निर्देश देत आहे की, त्यांनी हा आदेश प्राप्त झाल्यापासून १ महिन्यांचे आत वरील अधिनियमातील कलम ५ मधील तरतूदीनुसार सदनिका खरेदीदारांकडून वेळोवेळी घेतलेल्या रकमांबाबत खातेनिहाय जमाखर्चाचा संपुर्ण व सत्य तपशिल सक्षम प्राधिकारी यांचेसमोर उघड करावा व त्याची प्रत अर्जदार यांना देण्यात यावी. असे न केल्यास अर्जदार यांना योग्य त्या सक्षम न्यायालयात या आदेशाचे आधारे दावा दाखल करण्याचा अधिकार राहिल.

सदरचा आदेश आज दि. २४/०९/२०२१ रोजी दिला असे.



(मिलिंद सोबले)

सक्षम प्राधिकारी तथा जिल्हा उपनिबंधक
सहकारी संस्था, पुणे ग्रामीण



जिल्हा उपनिबंधक, सहकारी संस्था, पुणे ग्रामीण

५, बी. जे. रोड, महाराष्ट्र राज्य सहकारी संघ इमारत पुणे ४११००१

दूरध्वनी: ०२० - २६१२५७७९

email: ddrpunegramin@gmail.com

जा.क्र.जिअनिगा/गृह/मोफा क.५/हिजवडो हिल्स फेज १/निर्देश/२०२१ ५९६३

दिनांक: १४/१२/२०२१

प्रति,

अध्यक्ष/सचिव

हिजवडो हिल्स फेज १ सह. गृह. संस्था मर्या.

मौज दत्तवाडी, कासारसाई, ता. मुळशी,

जि. पुणे ४१०५०६

विषय: महाराष्ट्र ओनरशिप फ्लॉट अॅक्ट १९६३ चे कलम ५ अन्वये अर्ज क्र. ०३/२०२१

मधील दि. २४/०९/२०२१ रोजीचे आदेशाचे अंमलबजावणी बाबत

संदर्भ: आपला दि. २८/१०/२०२१ रोजी या कार्यालयास प्राप्त झालेला अर्ज.

वरील विषयाचे संदर्भिय अजांस अनुसरून कळविण्यात येते की,

२/- आपल्या संस्थेने मे. एक्सर्विया डेव्हलपर्स प्रा. लि. शला मजला, मंत्री हाऊस, ९२९, फर्ग्युसन कॉलेज रोड, पुणे ४११००४ यांचेकडून मॅटेनन्स चार्जेस व इतर घेतलेल्या रकमांबाबत खातेनिहाय जमा-खर्च तपशिलाची महाराष्ट्र मालकी वस्तूच्या सदनिकांबाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांचे विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करण्याबाबत) अधिनियम १९३ चे कलम ५ अन्वये अर्ज क्र. ०३/२०२१ या कार्यालयामध्ये दाखल करून मागणी केली आहे.

सदर अर्जावर वेळोवेळी सुनावणी होऊन दि. २४/०९/२०२१ रोजी आदेश पारित करून जाब देणार मे. एक्सर्विया डेव्हलपर्स प्रा. लि. यांना मोफा अधिनियम १९६३ चे कलम ५ मधील तरतूदीप्रमाणे जमा रकमांचा खातेनिहाय जमा-खर्चाचा तपशिल एक महिन्यामध्ये या कार्यालयामध्ये सादर करून त्याची प्रत आपणांस देण्याचे निर्देश दिले आहेत. तथापि, जबा देणार यांनी सदर आदेशानुसार या कार्यालयामध्ये सदर तपशिल सादर केलेला नाही. सदर अर्जावर म्हणून आपणांस या बाबत सक्षम न्यायालयात दाद मागण्याची मुभा आहे.

(मिलिंद सोबले)

जिल्हा उपनिबंधक

सहकारी संस्था, पुणे ग्रामीण

TC [Signature]

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदैनिका	भाग्याः पूर्णात्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदैनिका	भाग्याः पूर्णात्वाचा दाखल्यासाठी मंजूरी
६	सेक्टर आर-३३	पाकिगा + तळ + ७	पाकिगा + तळ + ७	पाकिगा तळ	पाकिगा १०१ ते ११४	० १४	पाकिगा + तळ + ७	६	सेक्टर आर-३३	पाकिगा + तळ + ७ मजले	पाकिगा + तळ (Upper Ground) + ७ मजले	पाकिगा तळ (U. G.)	पाकिगा ००१ ते ०१४	० १४	पाकिगा + तळ (Upper Ground) + ७ मजले
	ए-६			दुसरा तिसरा चौथा पाचवा सहवा सातवा	२०१ ते २२४ २०१ ते ३१४ ४०१ ते ४१४ ५०१ ते ५१४ ६०१ ते ६१४ ७०१ ते ७१४	१४ १४ १४ १४ १४ १४		ए-६				दुसरा तिसरा चौथा पाचवा सहवा सातवा	२०१ ते २१४ २०१ ते ३१४ ४०१ ते ४१४ ५०१ ते ५१४ ६०१ ते ६१४ ७०१ ते ७१४	१४ १४ १४ १४ १४ १४	

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अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भरायश: पूर्णत्वाचा दाखल्यासा ती मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भरायश: पूर्णत्वाचा दाखल्यासा ती मंजूरी
७	सेक्टर ए-७	पाकिगा +	पाकिगा +	पाकिगा	पाकिगा	०	पाकिगा + तळ + ७	७	सेक्टर ए-७	पाकिगा + तळ + ७ मजले	पाकिगा + तळ + ७ मजले	पाकिगा तळ (U. G.)	पाकिगा	०	पाकिगा + तळ (Upper Ground) + ७ मजले
				पहिला	२०१ ते २२२	२२						पहिला	१०१ ते १०६, १०८ ते ११८, १२० ते १२४	२२	
				दुसरा	३०१ ते ३२२	२२						दुसरा	२०१ ते २०६, २०८ ते २१८, २२० ते २२४	२२	
				तिसरा	४०१ ते ४२२	२२						तिसरा	३०१ ते ३०६, ३२० ते ३२४	२२	
				चौथा	५०१ ते ५२२	२२						चौथा	४०१ ते ४०६, ४०८ ते ४१८, ४२० ते ४२४	२२	
				पाचवा	६०१ ते ६२२	२२						पाचवा	५०१ ते ५०६, ५०८ ते ५१८, ५२० ते ५२४	२२	
				सहावा	७०१ ते ७२२	२२						सहावा	६०१ ते ६०६, ६०८ ते ६१८, ६२० ते ६२४	२२	
				सातवा	८०१ ते ८२२	२२						सातवा	७०१ ते ७०६, ७०८ ते ७१८, ७२० ते ७२४	२२	

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अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी
		पाकिगा	पाकिगा +	पाकिगा	पाकिगा	०	पाकिगा +	८	सेक्टर	पाकिगा +	पाकिगा +	पाकिगा	पाकिगा	०	पाकिगा +
	६-९			पहिला	२०९ ते २२०	२०			६-९	पाकिगा + ७ मजले	पाकिगा + ७ मजले	पहिला	०१८ ते १०६, १०८ ते ११६, ११८ ते १२२	२०	पाकिगा + ७ मजले
				दुसरा	३०९ ते ३२०	२०						दुसरा	२०९ ते २०६, २०८ ते २१६, २१८ ते २२२	२०	
				तिसरा	४०९ ते ४२०	२०						तिसरा	३०९ ते ३०६, ३०८ ते ३१६, ३१८ ते ३२२	२०	
				चौथा	५०९ ते ५२०	२०						चौथा	४०९ ते ४०६, ४०८ ते ४१६, ४१८ ते ४२२	२०	
				पाचवा	६०९ ते ६२०	२०						पाचवा	५०९ ते ५०६, ५०८ ते ५१६, ५१८ ते ५२२	२०	
				सहावा	७०९ ते ७२०	२०						सहावा	६०९ ते ६०६, ६०८ ते ६१६, ६१८ ते ६२२	२०	
				सातवा	८०९ ते ८२०	२०						सातवा	७०९ ते ७०६, ७०८ ते ७१६, ७१८ ते ७२२	२०	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासा ती मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासा ती मंजूरी
१	सेक्टर आर-२९ मधील ए-१०	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग तळ	पार्किंग १०१ ते १२०	०	पार्किंग + तळ + ७ मजले	१	सेक्टर आर-२९ मधील ए-१०	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग तळ (U. G.)	पार्किंग ००१ ते ००६, ००८ ते ०१६, ०१८ ते ०२२	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				पहिला	२०१ ते २२०	२०						पहिला	१०१ ते १०६, १०८ ते ११६, ११८ ते १२२	२०	
				दुसरा	३०१ ते ३२०	२०						दुसरा	२०१ ते २०६, २०८ ते २१६, २१८ ते २२२	२०	
				तिसरा	४०१ ते ४२०	२०						तिसरा	३०१ ते ३०६, ३०८ ते ३१६, ३१८ ते ३२२	२०	
				चौथा	५०१ ते ५२०	२०						चौथा	४०१ ते ४०६, ४०८ ते ४१६, ४१८ ते ४२२	२०	
				पाचवा	६०१ ते ६२०	२०						पाचवा	५०१ ते ५०६, ५०८ ते ५१६, ५१८ ते ५२२	२०	
				सहावा	७०१ ते ७२०	२०						सहावा	६०१ ते ६०६, ६०८ ते ६१६, ६१८ ते ६२२	२०	
				सातवा	८०१ ते ८२०	२०						सातवा	७०१ ते ७०६, ७०८ ते ७१६, ७१८ ते ७२२	२०	

18/11

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदैनिका	भागशः पूर्णात्वाचा दाखल्यासा ती मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदैनिका	भागशः पूर्णात्वाचा दाखल्यासा ती मंजूरी
१०	सेक्टर आर-२९ मधील ए-१३	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग तळ	पार्किंग १०१ ते १३०	१०	पार्किंग + तळ + ७ मजले	१०	सेक्टर आर-२९ मधील ए-१३	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग तळ (U. G.) पहिला दुसरा तिसरा चौथा पाचवा सहवा सातवा	पार्किंग ००१ ते ०१०	१०	पार्किंग + तळ (Upper Ground) + ७ मजले
				पहिला	२०१ ते २२०	१०						पहिला	२०१ ते २१०	१०	
				दुसरा	३०१ ते ३२०	१०						दुसरा	३०१ ते ३१०	१०	
				तिसरा	४०१ ते ४२०	१०						तिसरा	३०१ ते ३१०	१०	
				चौथा	५०१ ते ५२०	१०						चौथा	४०१ ते ४१०	१०	
				पाचवा	६०१ ते ६२०	१०						पाचवा	५०१ ते ५१०	१०	
				सहवा	७०१ ते ७२०	१०						सहवा	६०१ ते ६१०	१०	
				सातवा	८०१ ते ८२०	१०						सातवा	७०१ ते ७१०	१०	

पट्टी

वरील बदला व्यतिरीक्त मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांनी पत्र क्र.पमह/कावि/१६०/२०१५, दि.२४/०१/२०१६ अन्वये निर्गमित केलेल्या भागशः पूर्णात्वाचे प्रमाणपत्रातील इतर अटी / बाबी कायम राहतील.

(जितेंद्र ल. भोपळे)

सहायक संचालक, नगर रचना,

पुणे शाखा, पुणे

प्रत :-

१) सहायक संचालक, नगर रचना, पुणे शाखा, पुणे

२) एकत्रियेच्या डेव्हलपर्स लिमिटेड तर्फे श्री.शेखर द. सावळेकर, रा.मंत्रो हाऊस, १२९, एक सी रस्ता, १ ला मजला, पुणे-४

३) ग्रामसेवक, मो.दत्तवाडी व कासारसाई, ता.मुळशी, जि.पुणे यांना माहितीसाठी व घरपट्टी आकारणीसाठी

४) वास्तुविशारद श्री.पी.एस.गोखलेकर, पुणे रा.१२९, पहिला मजला, मंत्रो हाऊस, एक. सी. रोड, पुणे यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.



मा.जिल्हाधिकारी,
महसूल शाखा, पुणे

(Signature)

TC
(Signature)

GORAKSHNATH. B. JADHAV

AT: NERE (DATTAWADI), TAL: MULSHI, DIST: PUNE-411033

MOB: 9552764854/9767941718

DATE:

INVOICE				
Date	6-Jun-23	Xrbia hinjewadi co-operative Housing Society Ltd . Sector R-29(Phase-1)		
Invoice No	3			
Billing Month	May-2023	Site	Xrbia - Hinjewadi - Pune	
		Bill for	Daily / Monthly Water supply	
Sr. No.	Description	Recived in water LTR	Unit Rate in LTR	Cost INR
1	Water supply for the month of 01-May-23 to 31-May-23	1492500	0.017	25372.50
Cheque / Draft to be issued in favour of - Gorakshnath Jadhav			Total Cost	25372.50
Bank Account No	1971101015402	TDS @ %		0.00
ifs Code	CNRB0001971	CGST @ 0.0%		0.00
Branch name	Canara Bank Pimpri chinchwad	SGST @ 0.0%		0.00
Category	Monthly Water supply	TOTAL COST		25372.50
			Round Off Amt	25373.00
				
			Authorized Signatory For Goorakshnath Jadhav	

25373
- 507 2% TDS
Rs 24866/-

14
Jadhav
08/06/23



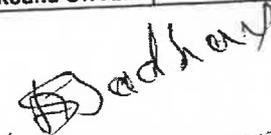
POOJA ENTERPRISES

Water Supplier, Building Material Supplier & Fabrication Work

Address- Near Bhairvanath Temple, Nere, Taluka- Mulshi, Dist- Pune 411 033 MOB- 9767692918

PAN.NO-ALFPJ5147B

INVOICE

Date		6-Jun-23		Xrbia hinjewadi co-operative Housing Society Ltd . Sector R-29(Phase-1)		
Invoice No		3				
Billing Month		May-2023		Site	Xrbia - Hinjewadi - Pune	
				Bill for	Daily / Monthly Water supply	
Sr. No.	Description	Recived in water LTR	Unit Rate in LTR	Cost INR		
1	Water supply for the month of 01-May-23 to 31-May-23	2652000	0.017.	45084.00		
				Total Cost	45084.00	
				TDS @ %	0.00	
Cheque / Draft to be issued in favour of - Pooja Enterprises				CGST @ 0.0%	0.00	
Bank Account No	914020001445301			SGST @ 0.0%	0.00	
Iifs Code	UTIB0001034			TOTAL COST	45084.00	
Branch name	Axis Hinjawadi LTD			Round Off Amt	45084.00	
Category	Monthly Water supply					
				 Authorised Signatory		
				Pooja Enterprises At Nere, Post Nambhe Near Bhairavnath Mandir Tal. Mulshi, Dist. Pune-57 Mob: 9767692918		

45084
902 2% TDS
Rs. 44182/-

lu
08/06/23

PAN NO - AALFJ4549C



JADHAV GROUP

Office- Dattawadi-Nere, Tal- Mulshi, Dist- Pune 411 033

Mob No. - 9730294111 / 9461304040

INVOICE

Date	6-Jun-23	Xrbia hinjewadi co-operative Housing Society Ltd . Sector R-29 (Phase-1)			
Invoice No	JG/2023-03				
		Site	Xrbia - Hinjewadi - Pune		
Billing Month	May-2023	Bill for	Daily / Monthly Water supply		
Sr. No.	Description	Recived in water LTR	Unit Rate in LTR	Cost INR	
1	Water supply for the month of 01-May-23 to 31-May-23	6230000	0.017	105910.00	
				Total Cost	105910.00
Cheque / Draft to be Issued in favour of - Jadhav Group				TDS @ %	0.00
Account No	915020055303689			CGST @ 0.0%	0.00
IFS Code	UTIB0001034			SGST @ 0.0%	0.00
Branch name	Axis bank LTD Hinjewadi			TOTAL COST	105910.00
Category	Monthly Water supply			Round Off Amt	105910.00
				Authorized Signatory	
				For Jadhav Group	

105910

- 2118 2% TDS

103792

- 16000 ATM Rent

- 2394 Electricity charges

Rs. 853981

fy
Jadhav
 08/06/23

2236 ववन बाळु जाधव

वॉटर सप्लायर्स

मु.पो. दत्तावाडी, ता. मुळशी. जि. पुणे - ४११०३३

फोन: ९९२२६८३४२९, ९८५९६५३९३०, ९६५७०४५३५३

विल. न. (167)

दि. १/५/२३

नाव Hinjewadi Hills

..... (phase I)

May-23

क्र	तपशिल	रिडिंग	दर	रुपये
*	Monthly water supply month of 01/05/23 To 31/05/23 May-23	971500	0.017	16515.5
		एकुण		16515.5
		अडवान्स	—	—
		वाकी		16515.5

अक्षरी रूपये : सोळा हजार पाचशे पंधरा रुपये पन्नास पैसे

घेणा-याची मही

पो. ववन बाळु जाधव

(Signature)

16515
- 330 2% TDS
Rs. 16185/-

OK

for
Jadhav
14/06/23.

ईई श्री गणेश प्रमन ईई

ईई श्री. तुळजाभवानी प्रमन ईई

ईई श्री. गुरुदत्त प्रमन

ईई

साहिल वॉटर सप्लायर्स

प्रो. संजय बालु जाधव

मु. पो. दत्तवाडी, ता : मुलशी - जि : पुणे - ४११०३३

मो: ९९२२६८३४२९, ९८५९६५३१३०, ९६५७०४५३५३

दिल. न. (69)

दि. 9/6/23

नाम

Hinjewadi Hills

(phase I)

May-23

ई	तपशिल	रिडींग	दर	रुपये
*	Manthely water supply Manth of 01/05/23 To 31/5/23 May-23	1093500	0.017	18589.5
		एकुण		18589.5
		अडवान्स	11	
		बाकी		18589.5

अक्षरी रूपये :

अठरा हजार पाचशे एकोणनऊद रूपये पन्नाइ पैसे

घेणा-याची मदी

प्रो. संजय बालु जाधव

18590
372

18218

fy
Journal
14/06/23

[Signature]



POOJA ENTERPRISES

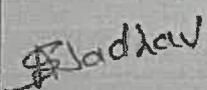
Water Supplier, Building Material Supplier & Fabrication Work

Address - Near Bhairavnath Temple, Nere, Taluka - Mulshi, Dist - Pune 411 033 MOB - 9757692318

(P)

PAN.NO-ALFPJS147B

INVOICE

Date	4-May-23	Xrbia hinjewadi Phase-2 co-operative Housing Society Ltd.			
Invoice No	2				
		Site	Xrbia - Hinjewadi - Pune		
Billing Month	Apr-2022	Bill for	Daily / Monthly Water supply		
Sr. No.	Description	Recd in water LTR	Unit Rate in LTR	Cost INR	
1	Water supply for the month of 01-April-23 to 30-April-23	2371000	0.017	40307.00	
				Total Cost	40307.00
Cheque / Draft to be issued in favour of - Pooja Enterprises				TDS @ %	0.00
Bank Account No	914020001445301			COST @ 0.0%	0.00
ifs Code	UTIB0001034			SGST @ 0.0%	0.00
Branch name	Axis Hinjewadi LTD			TOTAL COST	40307.00
Category	Monthly Water supply			Round Off Amt	40307.00
 Authorized Signatory Pooja Enterprises At Near Post Damba Near Bhairavnath Mandir Tal. Mulshi, Dist. Pune - 57 Mob: 9757692318					

(P) ologivus

For April 2023

Bill Amt 40307/-
 Less 2% TDS 806/-
 Paid 39501/-

साहित्य बॉक्स सप्लायर्स

(166)

Hinjewadi Hills
(Phase II)

05/5/23

Monthly Water Supply
Manthof
01/4/23 To 30/4/23

April - 23

1081500 0.017 18385.5

मूल्य	18385.5
अवकाश	—
शुद्ध	18385.5

अठरा हजार तीस्रो पंचाशति रुपये
पन्नास पैसे फक्त

[Signature]

P
02/05/23

For April 2023

बबन बाळु जाधव

वाटर सप्लायर्स

पु. नं. (वॉलवार्ड), वा. पुणे, वि. पुणे - ४११००२
 फोन. २५२२६८३०२९, २८५०६५३३२, २६५००२५०२३

164

Hinjewadi Hills
 (phase 33)

दिनांक ०५/०५/२३

क्र.	विवरण	प्रमाण	दर	मूल्य
*	Monthly water supply month of 01/4/23 To 30/4/23 April - 23	1058580	0.017	17858.5
	एकूण			17858.5
	अडव्हान्स			"
	सफाई			17858.5

सदारी मध्ये सुमारे हजार आठशे आठशे वन्न रूपये
 पन्नास पैसे फक्त

Bill

05/05/23

श्री. बबन बाळु जाधव

For April 2023

2242

195

GORAKSHNATH. B. JADHAV

AT: NERE (DATTAWADI), TAL: MULSHI, DIST: PUNE-411033

MOB: 9552764854/9767941718

DATE:

INVOICE

Date	4-May-23	Xrbia hinjewadi Phase-2 co-operative Housing Society Ltd.			
Invoice No	2				
Billing Month	Apr-2023	Site	Xrbia - Hinjewadi - Pune		
		Bill for	Daily / Monthly Water supply		
Sr. No.	Description	Recived In water LTR	Unit Rate in LTR	Cost INR	
1	Water supply for the month of 01-April-23 to 30-April-23	1446500	0.017	24590.50	
Cheque / Draft to be issued in favour of - Gorakshnath Jadhav				Total Cost	24590.50
Bank Account No	1971101015402	TDS @ %		0.00	
ifs Code	CNRB0001971	CGST @ 0.0%		0.00	
Branch name	Canara Bank Pimpri chinchwad	SGST @ 0.0%		0.00	
Category	Monthly Water supply	TOTAL COST		24590.50	
				Round Off Amt	24591.00
					
				Authorised Signatory For Gorakshnath Jadhav	

P
07/05/23

For month of April 2023

Bill Amt 24591/-
 LESS 2% TDS 492/-
 Paid 24099/-

AN NO - AALFJ4549C



JADHAV GROUP

Office- Dattawadi-Nere, Tal- Mulshi, Dist- Pune 411 033
 Mob No. - 9730294111 / 9461304040

INVOICE

Date	3-May-23	Xrbia Hinjewadi Phase-2 co-operative Housing Society Ltd.			
Invoice No	JG/2023-02				
		Site	Xrbia - Hinjewadi - Pune		
Billing Month	Apr-2023	Bill for	Daily / Monthly Water supply		
Sr. No.	Description	Recived in water LTR	Unit Rate in LTR	Cost INR	
1	Water supply for the month of 01-April-23 to 30-April-23	5680000	0.017	96560.00	
			Total Cost	96560.00	
Cheque / Draft to be issued in favour of - Jadhav Group			TDS @ %	0.00	
Account No	915020055303689	CGST @ 0.0%		0.00	
IFS Code	UTI180001034	SGST @ 0.0%		0.00	
Branch name	Axis bank LTD Hinjewadi	TOTAL COST		96560.00	
Category	Monthly Water supply	Round Off Amt		96560.00	
			Authorized Signatory		
			For Jadhav Group		

P
02/05/23

For month of April 2023
 Bill Amt 96560/-
 Less 2% TDS 1931/-
 Paid 94629/-

Shy / TC

2244 Exhibit "R"

197



Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Jun 2023

000002032867314

GSTIN: 27AA ECM2933K1ZB

Website : www.mahadiscom.in

HSN CODE: 27160000

PUNE (R) CIRCLE : 510

PUNE DIVISION : 514

MULSHI : 057 1

Consumer No. : 183241678021

Consumer Name : Hinjawadi Hills Phase II CHSL

Address : G NO:-38/2, 38/3, 39, 56, 57 DATTAWADI,
HINJAWADI
MULSHI PUNE

Village : Hinjawadi (CT) Pincode : 411057

BILL DATE	10-06-2023	3,34,450.00
DUE DATE	30-06-2023	
IF PAID UPTO	16-06-2023	3,31,170.00
IF PAID AFTER	30-06-2023	3,38,630.00
Last Receipt No./Date	/17-05-2023	
Last Month Payment	3,12,330.00	
Scale / Sector	Small Scale /Private Sector	

Email ID :	hin*****@gmail.com	Activity :	PWW OF HOUSING SOCIE	
Mobile No. :	84*****55	Meter No.:	055-X0681838	Seasonal : N
Tariff :	54 LT-III C	Connected Load (KW):	80.00 HP	Urban/Rural Flag : R
Contract Demand (KVA) :	100.00	40% of Con. Demand(KVA) :	40.00	Feeder Voltage (KV) : 11
Sanctioned load (KW) :	80.00 HP			Express Feeder Flag : N
DTC :	0571240	PC-MR-ROUTE-SEQ :	00-01-0455-4445	BU : 0850
				PC : 00
Date of Connection :	17-11-2018	Category :	PUBLIC WATER WORKS(PWW) >40KW	GSTIN :
Supply at :	LT	Elec. Duty :	49	PAN :
Prev. Highest (Mth) :		Prev. Highest Demand (KVA) :		
Security Deposit Held Rs. :	1,61,953.00	Addl. S.D. Demanded Rs. :	00.00	
Bank Guarantee Rs. :	0.00	S.D. Arrears. Rs. :	2,91,720.00	

BILLING HISTORY

Bill Month	Consumption (Units)	Bill Demand (KVA)	Bill Amount
May 2023	36,449		463,19,092.41
Apr 2023	38,207		462,93,671.50
Mar 2023	30,274		472,36,805.98
Feb 2023	35,689		472,75,573.75
Jan 2023	38,448		472,96,137.42
Dec 2022	34,737		462,70,008.75
Nov 2022	37,303		462,88,761.01
Oct 2022	36,028		512,79,694.60
Sep 2022	35,019		492,72,640.67
Aug 2022	39,379		493,03,812.56
Jul 2022	25,300		461,98,508.62
Jun 2022	22,350		401,56,043.86

CUSTOMER CARE Toll Free No.

1912, 1800-212-3435,
1800-233-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill , register for E-bill and avail Rs. 10 per bill as a "Go-green" discount.For registration visit at www.mahadiscom.in->consumer portal->Quick access->Go-green request

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: **MSEDCL**
- Beneficiary Account Number: **MSEDCL01183241678021**
- IFS Code: **SBIN0008965**
- Name of Bank: **STATE BANK OF INDIA**
- Name of Branch: **IFB BKC**
- Bill Amount: **3,34,450.00**

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

198

2245

आता नवीन औद्योगिक वीज जोडणी अधिक सुलभतेने

Ease of doing business

नवीन वीज जोडणीसाठी गरज केवळ दोनच दस्तऐवजाची

* मालकी हक्क / वाहिवाटीचा पुरावा
* जिल्हा उद्योग केंद्राचे प्रमाणपत्र
सर्व प्रक्रिया ऑनलाईन (अर्ज भरणे, डिमांड नोटचा भरणा)

महावितरण
संपर्क :
महावितरणाच्या www.mahadiscom.in
या संकेतस्थळावरील ग्राहक वेब स्वयंसेवा किंवा महावितरण मोबाईल ॲपचा वापर करावा

Important Message

- Consumers can pay online using Net Banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle office for receiving prompt alerts through SMS.
- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification.
- Special desk is operational for HT Consumers, please contact : htconsumer@mahadiscom.in for any clarification / query or grievance.
- This Electricity Bill should not be use for the address proof and as a proof of property ownership.
- For Any Payment to MSEDCL , ENSURE & INSIST for computerised receipt with unique system generated receipt number. Do not accept handwritten receipts. Pay online to avoid any inconvenience.

CURRENT CONSUMPTION DETAILS

Reading Date	KWH	KVAH	RKVAH (LAG)	RKVAH (LEAD)	KW (MD)	KVA (MD)
Current 31-05-2023	1567234.800	1909703.600	1088603.800	12.800	59.160	69.900
Previous 30-04-2023	1529765.800	1864973.200	1064204.400	12.600		
Difference	37469.000	44730.400	24399.400	0.200		
Multiplying Factor	1.000	1.000	1.000	1.000	1.000	1.000
Consumption	37469.000	44730.000	24399.000	0.000	59.000	70.000
LT Metering	0.000	0.000	0.000	0.000	0.000	0.000
Adjustment	0.000	0.000	0.000	0.000		
Assessed Consump	0.000	0.000	0.000	0.000	0.000	0.000
Total Consumption	37469.000	44730.000	24399.000	0.000	59.000	70.000

BILLING DETAILS

Billed Demand (KVA)	46	@ Rs.		176	Demand Charges	8,096.00
Assessed P.F.		Avg. P.F.		0.840	Wheeling Charge @ 01.17	43,838.73
Billed P.F.	0.840	L.F.			Energy Charges	2,72,774.32
Consumption Type	Units	Rate	Charges Rs.		TOD Tariff EC	-7,695.20
Industrial	0	7.28	2,72,774.32		FAC @ 00.00 Ps/U	00.00
Residential	37,469	0.00	0.00		Electricity Duty (00.00 %)	00.00
Commercial	0	0.00	0.00		other charges	00.00
E.D. on(Rs)	Rate %	Amount Rs.			Tax on Sale @ 0 Ps/U	00.00
0.00	0	0.00			P.F. Penal Charges/P.F. Inc.	11,095.48
317,013.85	0	0.00			Charges For Excess Demand	00.00
0.00	0	0.00			Debit Bill Adjustment	6,336.75
TOD Zone	Rate	Units	Demand	Charges Rs.	TOTAL CURRENT BILL	3,34,450.00
2200 Hrs-0600 Hrs	-01.50	12339	70.00	-18,508.50	Current Interest 05-06-2023	00.00
0600 Hrs-0900 Hrs & 1200 Hrs-1800 Hrs	00.00	13980	70.00	0.00	Principle Arrears	00.00
0900 Hrs - 1200 Hrs	00.80	4839	69.00	3,871.20	Interest Arrears	00.18
1800 Hrs-2200 Hrs	01.10	6311	70.00	6,942.10	Total Bill (Rounded) Rs.	3,34,450.00
Amount in Words	THREE LAKH THIRTY FOUR THOUSAND FOUR HUNDRED FIFTY ONLY				Delayed Payment Charges Rs.	4,180.58
					Amount Payable 30-06-2023 After	3,38,630.00
					Amount Rounded to Nearest Rs.(10/-)	

Message:

Online payment Facility - adopt for safe , easy and free online payment facility through <https://wss.mahadiscom.in/wss> OR Mobile app - Mahavitaran & get discount of 0.25% (max Rs.500). For queries please contact helpdesk_pg@mahadiscom.in.

Tariff revision difference (if any) is adjusted in this bill.

#Dear Customer The power factor of your consumer number 183241678021 is 0.84 you are currently paying Rs.11095.48 for low PF.Ensure your capacitor bank working to maintain PF between 0.9 lag to lead and save penalty.

Your mobile number is 84*****55 For updation/registration of mobile number use Mahadiscom website or Mobile App or send sms to 9930399303 as follows MREG 183241678021.

As per MERC order dt.24/02/2021, Monthly energy bill receipt in cash is limited to Rs.5000/- w.e.f 01/11/2021.

2246

199

DIGITAL PAYMENT DISCOUNT OF Rs. 500.00 WILL BE CREDITED IN SUBSEQUENT BILL, IF PAID BY DIGITAL MODE ON OR BEFORE 30-06-2023

In case of energy bill paid through NEFT / RTGS, date of amount credited in MSEDCL bank account will be considered as bill payment date.

As per MERC order for Case No 322 of 2019 revised Cheque Bounce charges of Rs. 750 or Bank charges whichever is higher will be applicable from 01 April 2020.

Message: Please refer copy of the bill for details./

As per Income Tax provision vide section 269 ST cash receipt of Rs.2.00 lakhs and above will not be accepted by MSEDCL against any type of Payment.

Prev Prompt Payment Credit:-3127.56

As per MTR order (226/2022) revised tariff for FY 2023-24 is effective from 01.04.2023.

Prompt Payment Discount: Rs. 3,281.09 , if bill is paid on or before 16-06-2023 .

CONDITIONS

1. The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favor of 'Maharashtra State Electricity Distribution Co. Ltd.' Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
2. The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
3. This bill is issued subject to the provision of the 'Conditions and Miscellaneous charges for supply of Electrical Energy' of the company.
4. Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
5. If the cheque is sent by post, the same should be posted three clear days in advance of the due date.
6. If paid by Cheque/DD/Pay Order, then the Realization date should be considered as payment date.

Collection Hours : 10-30 to 16-00 Hours (Except on Bank Holidays, Sundays, 2nd and 4th Saturdays)

Follow us at:    

R

2247

200



Maharashtra State Electricity Distribution Co. Ltd.



Bill of Supply For: JUN-2023

Website :www.mahadiscom.in
GSTIN of MSEDCL 27AAECM2933K1ZB
BILL NO.(GGN): 000002036752522

HSN code 27160000

Consumer No: 183241653908
Hinjawadi Hills Phase I CHSL
2, COMMON,METER HINJEWADI NERE DATTWADI, 411057
Mobile/Email: 95*****90/xrb*****@gmail.com

Bill Date: 14-JUN-23
Bill Amount Rs: 110,530.00

Due Date: 04-JUL-23
If Paid After Due Date: 111,910.00

Billing Unit: 0850 :MULSHI
Tariff/Category: 092 /LT I Res 3-Phase
Pole No: 00000001
PC/MR/Route Sequence/DTC: 5 / 10-0455-4445 /4057280

Supply Date: 03-Jun-2017
Sanct. Load: 5 KW
Security Deposit(Rs): 7,456.90
Current Reading Date: 11-JUN-23
Previous Reading Date: 11-MAY-23

Scan this QR Code with BHIM App for UPI Payment



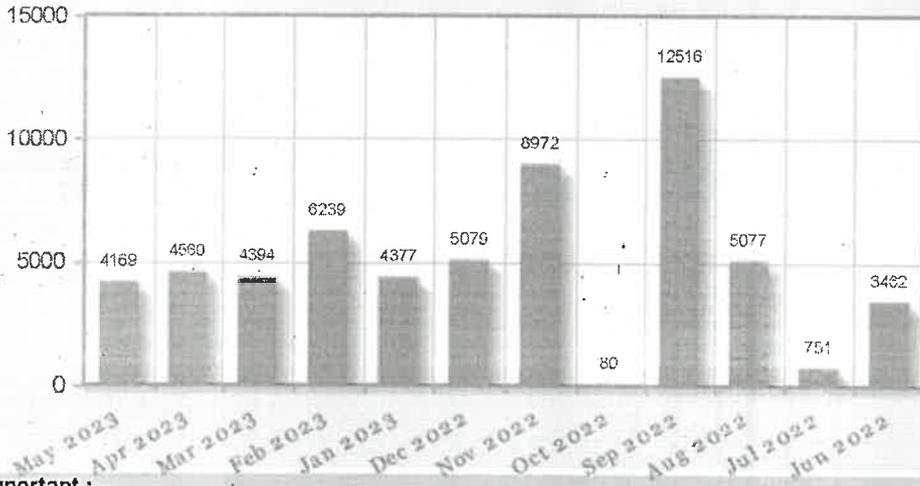
In case of payment by QR code, the prompt payment discount or delay payment charges applicable as per the payment date will be included in the next bill.

Meter No: 05316522619
Reading Group: I5

Current Reading	Previous Reading	MF	Unit	Adj. Unit	Total
55769	50286	01	5483	0	5483

Meter status: NORMAL
Bill Period:1.03 Month(s) /

Billing History:



* For any queries on this bill please contact

MSEDCL Call Center:
18002333435
18002123435
1912

Rules and Regulations of MSEDCL for redressal of customer grievances are available on www.mahadiscom.in > ConsumerPortal > CGRF

Important :

- 1.Register for e-bill instead of printed bill and get a go-green discount of Rs. 10 on each bill.For registration:-<https://pro.mahadiscom.in/Go-Green/gogreen.jsp> (The GGN number is available in the upper left corner of your printed bill.)
2. Pay electricity bill through digital medium and get 0.25% (up to Rs.500/-) discount (excluding taxes and duties).
3. If your mobile number and email address are incorrect, correct it by visiting-<https://consumerinfo.mahadiscom.in/>
- 4.Next month's reading will mostly take place on 11-07-2023 .

विशेष संदेश :

* Dear Consumer, Your registered mobile number is 95*****90 For updation/registration of mobile number use Mahadiscom website or Mobile App or send sms to 9930399303 as follows MREG 183241653908

* Please accept only computerized receipt with a computerized number when making any payment of MSEDCL. Handwritten receipts should not be accepted. Use the option of online payment facility to avoid inconvenience.

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: MSEDCL
- Beneficiary Account Number: MSEDCL01183241653908
- IFS Code: SBIN0008965
- Name of Bank: STATE BANK OF INDIA
- Name of Branch: IFB BKC
- Amount: As per Bill

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

(20)

2248

Billing Unit:	0850	Consumer No:	183241653908	PC:	15	Tariff:	092
Due Date:	04-JUL-23			110,530.00			

If Paid by this Date:	23-JUN-23	109,630.00
If Paid After this Date:	04-JUL-23	111,910.00

Bank Copy:	DTC No:		4057280				
Billing Unit:	0850	Consumer No:	183241653908	PC:	15	Tariff:	092

Due Date:	04-JUL-23	110,530.00
If Paid by this Date:	23-JUN-23	109,630.00
If Paid After this Date:	04-JUL-23	111,910.00

Terms & Conditions:

- Electricity Duty Calculation is as per government notification no ELDP/P.No-273/Energy -1 dt 21/10/2016. Tax on Sale calculation is as per Government notification dt 21/10/2016. For more information please check orders of Electricity Regulatory commission. Fixed rate is used for calculation till meter is installed.
- 1) Any discrepancy in the bill should be conveyed in writing to the local office. Even if there is discrepancy in bill, to avoid delay payment charges, pay tentative amount for time being or pay full amount along with application to rectify the mistake in the bill. In case of dispute or abnormally high bill amount, bill equal to average consumption of previous period will be issued till the complaint is resolved, The difference of which will be charged in next bill.
- 2) For bill paid after due date of previous bill and showing as arrears in current bill, please show the previous bill receipt to the cashier while paying for the current bill.
- 3) This bill is sent in accordance with Electricity supply act, tariff order, regulations and Orders as per Govt of Maharashtra.

Instructions for Cheque payment:

- 4) Cheque should be a/c payee only. Cheque should be payable in name of 'MSEDCL', and issued by local bank. Please attach bill with the Cheque and do not staple them. Post-dated cheque will be not accepted. If amount is paid by Cheque/DD, the date on which amount deposited in 'MSEDCL' bank account will consider as a bill payment date.
- 5) While putting cheque in collection drop box, please mention consumer number (along with PC and BU) on the backside of the cheque. Please mention cheque details on the backside of receipt stub.
- 6) As per negotiable instrument act 1981 article 138, cheque bounce is a punishable offence and liable for legal action.
- 7) As per MERC order for Case No 322 of 2019 revised Cheque Bounce charges of Rs. 750 plus GST or Bank charges whichever is higher will be applicable from 01 April 2020.

Revised Tariff applicable wef 01-APR-23

LT I Res 3-Phase	Unit	0-100	101-300	301-500	501-1000	>1000
Fix Charges(Rs): 385	Amt(Rs)	4.41	9.64	13.61	15.57	15.57
	FAC(Rs)	0	0	0	0	0

** As per the new electricity rates applicable from 01.04.2020, an additional fixed charge of Rs.10 per month will be levied on consumers in the municipal corporation area.

Consumer No: 183241653908

	Rs. Ps
Fixed Charges	385.00
Energy Charges	82,595.49
Wheeling Charges 1.17/ Unit	6,415.11
F.A.C.	0.00
Electricity Duty (16 %)	14,303.30
Tax on Sale 0/ Unit	0.00
Current Interest	0.00
Other Charges	7,318.95
Total Current Bill(Rs)	111,017.85
Net Arrears	673.71
Adjustments	-1,164.55
Interest Arrears	0.00
Total Arrears	-490.84
Net Bill Amount	110,527.01
Rounded Bill(Rs)	110,530.00

DPC: 1,387.72
After this date: 04-JUL-23
Pay Rs. 111,910.00

Prompt Payment Discount: Rs. 893.96, if bill is paid on or before 23-JUN-23

Receipts considered up-to:	07-JUN-23
Last Receipt Date	17-MAY-23
Last Receipt Amount	77,520.00

Payment History:

Receipt Date	Paid Amount
17-May-2023	77,520.00
20-Apr-2023	78,920.00
17-Mar-2023	76,160.00
16-Feb-2023	108,960.00
17-Jan-2023	75,510.00
19-Dec-2022	88,110.00

DEBIT BILL ADJUSTMENT रु. 7318.95 इतर आकार मध्ये समाविष्ट आहे.

Handwritten signature/initials / TC

मागील तत्पर भरणा सूट -675.61 #
मागील डिजीटल भरणा सूट -168.9 #
Tariff revision difference (if any) is adjusted in this bill.#

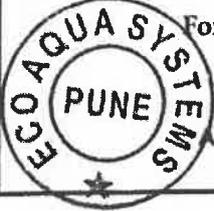
Exhibit 2249

202

ECO AQUA SYSTEMS

Office : S. No. 4/2, 4, Vedant Nagar, Karve Nagar, Pune - 411 052. Tel. : 25423731 Telefax : 25423284

INVOICE

To, Xrbia Hinjewadi CO-Op Housing Society Ltd, Project : Xrbia , Hinjewadi [Phase I]		Tax Invoice No. : 03 / 2023-24 Tax Invoice Date : 01 / 06 / 2023 D. C. NO. : P. O. No. :		
Sr.No.	Description	Quantity	Rate	Amount
1.	AMC For WTP & STP [For Month of MAY 2023]	1	112500	112500.00
TOTAL				112500.00
Rs. One Lakh Twelve Thousand Five Hundred Only				
PAN No.: CCDPK6732Q Draw cheque by name of " ECO AQUA SYSTEMS		BANK DETAILS FOR PAYMENT- NAME :- ECO AQUA SYSTEMS BANK NAME :- ICICI BANK , BRANCH -KARVE NAGAR CURRENT A/C NO - 346005001048 IFSC CODE - ICIC00003460		
Enclosure :- - 112500 - 2250 2% TDS Rs. 110250/-		For ECO AQUA SYSTEMS  Authorized Signatory V. N. J. K.		



GLOBAL WATER SOLUTIONS

1171, Kedarnath Apartment, Kasba Peth,
Pune - 411 011 Contact No. : +91 96509 98882

INVOICE

To, Xrbia Hinjewadi CO-Op Housing Society Ltd, Project : Xrbia , Hinjewadi [Phase II]		Invoice No. : 04 / 2023-24 Invoice Date : 01 / 06 / 2023 D. C. NO. :		
S. No.	Description	Quantity	Rate	Amount
	1. AMC For WTP & STP [For Month of MAY 2023]	1 Month	112500	112500.00
PAN No.: BLSPA5486J				
TOTAL				112500.00
Rs. One Lakh Twelve Thousand Five Hundred Only				
PAN No.: BLSPA5486J		For Global Water Solutions		
BANK DETAILS :- Bank :- UNION BANK OF INDIA Branch :- Karve Nagar Current A/c No. :- 050321010000102 IFSC Code :- UBIN0905038		 <i>Vijay</i> Authorised Signatory		
Enclosure 1. Service Report 2. Chemical Supply				

Applicable amount Rs 112500/- for the month of May - 2023

[Signature]

2252

205

वृहन्मुंबई महानगरपालिका

SAC 990111

:- जल आकार देयक :-

OSTIN : 27AAALM0042L374

M/S KAILASCHANDRA CO OP H
MAHINDRA NAGAR,HAJI BAFU ROAD MALAD EAST MUMBAI 64

विभाग (Ward) P/North-ward
जलजोडणी क्र. (CIN) PNF0520009
प्लॅट / गॅलरी क्र. (Block / Galle) P 92 / 75
पान संविधान क्र. (MAC Act Section No) 169
देयक क्रमांक (Bill No.) 2223HEW1667628
देयक दिनांक (Bill Date) 29-03-2023

देयक कालावधी (Bill Period) 28-02-2023 to 29-03-2023

देय दिनांक (Due Date) 28-04-2023

SAC/UID No. *****9012
मेल आयडी मेल आयडी mahi*****@gmail.com

विद्यमान देयक रक्कम (Current Bill Amount) ₹ 43746
देयक निर्मिती दिनांकसा जादा जमा रक्कम (Excess Credit Amount as on Date) ₹ 0

Bill Process Date 29/03/2023

◆ Available Security Deposit (उपलब्ध अनामत रक्कम) :-

Table with 2 columns: देयक तपशील (Bill Details) and Amount. Rows include Water Charges (25733), Sewerage Charges (18013), Meter Rent, Additional Charges, Surcharge, Current Bill Amount (43746), Previous Outstanding, Credit Amount, and Total Payable Amount (43746).

Table with 4 columns: डेली रकम (Daily Requirement), संख्या - सदन/गॅलरी/ड्रम (No. Flat / Galle / Drum), जलजोडणी आकार (मि.मी.) (Connection Size MM), जलमापक क्रमांक (Meter Number), जलमापक उत्पादकचे नाव (Meter Make), जलमापक आकार (मि.मी.) (Meter Size MM), Previous Reading Date / Reading (KL), Current Reading Date / Reading (KL), दिवस (Days) / Frequency, Current Consumption (KL), Sub Meter / CP use (KL), Actual Consumption (KL), Meter Status (Bank), Connection Type, दर (प्रति कि.ली.) ₹ (Rate /Per KL).

Table with 2 columns: मागील देयक कालावधी (Previous Bill Period) and वापर (कि.ली.) (Consumption KL). Rows show consumption for various periods from 2022 to 2023.

महत्वाच्या सूचना
१) देयक प्राप्त झाले नाही म्हणून देयकराचा भरणा केला नाही ही सबब दाखविली जाणार नाही.
२) https://aquaplex.mcgm.gov.in येथे तसेच मोबाईलवर My BMC 24 x 7 या app द्वारे देखील जलजोडणी अनामतीची नोंद करून देयकाची दुय्यम प्रत उपलब्ध होई. तसेच थकबाजीसह जलदेयकराचा भरणा करावा येतो.
३) देयक आणि त्याचा भरणा केल्याची माहिती घितित केलेले मिळव्याकरिता माझ्याने मोबाईल नंबर व ई-मेल, संश्लेषित विभागीय सहाय्यक अभियंता (जलकाम) यांच्याकडे नोंदवावा.
४) मासमातेचा SAC/UID क्रमांक विभाग कार्यालयभावीत सहाय्यक अभियंता (जलकाम) यांच्याकडे अर्जाद्वारे नोंदवावा.
५) देय दिनांकापासून देयकराचा भरणा व केल्यास सदर देयक मोदीस समजण्यात येऊन मुंबई महानगरपालिका अधिनियम कलम २३९ अन्वये जलजोडणी खंडित करणारा वेईस हॉ मोदीसमोरुळे पूर्वीची नोंदीस रद्द होत नाही.
६) शोधव्यवस्थेतील निवृत्ती जलजोडण्यावरील खाजगी जलमापक वर महिन्याभ्यास व इतर सर्व जलजोडण्यावरील खाजगी जलमापक & महिन्याभ्यास जास्त कालावधीसाठी मातुलस (EXM, RVS, MMR, TPR) असल्यास पाण्याची देणदिन गरज किंवा मागील वरतावकीतील प्रत्यक्ष वापर बाबती जी जास्त असेल ती व रक्क वापरावर २५% अधिक वाढीव वापर लागूण्यात येतो.
७) आपले जलमापक कार्यवाही स्थितीत राहिल तसेच जलमापक बँकर, सर्व्हेस मिडिम सुस्थितीत राहिल याची खबरदारी घेण्यात येवी.

जलदेयकाचा अर्पितनामक्रमांत (Payment) घ्यावा
१) बकॉलेट माद्री मॉड " बृहन्मुंबई महानगरपालिका " किंवा देयकीकरण " Brihanmumbai Municipal Corporation " या नावाने काढावा. पनादेयकाचा, माद्रीमोने जलजोडणी क्रमांक व मोबाईल नंबर विरळा.
२) To make Payment through NEFT - IFSC Code - SBIN0000300 A/C.No. MCGMWCPNF0520009 Name - MCGM Water Charges Branch - SBI - Mumbai Main



Handwritten signature

जल अभियंता

Table with 5 columns: T1, T2, T3, T4, KL. Values are 0, 0, 0, 0, 0.

मातुबाब शिल कॅन्टोल (सुकर विभाग) - 022 - 23095035
पार्ल कॅन्टोल (पु. उप. विभाग) - 022 - 26140852
घाटकोपर कॅन्टोल (पु. उप. विभाग) - 022 - 25152272

नाव व टपालाचा पत्ता :- PNF0520009 P 92 / 75
M/S KAILASCHANDRA CO OP H
MAHINDRA NAGAR,HAJI BAFU ROAD MALAD EAST MUMBAI 64



पत्रव्यवहारासाठी पत्ता :-
Asst. Engineer (Water Works) P/North Ward
Municipal Office Bldg., Liberty Garden, Mamlatdar
Wadi Marg, Malad (W), Mumbai-400 064.

दूरधनी क्र 022-28823266/4869
ई-मेल आयडी aeww01.pn@mcgm.gov.

हे जलदेयक जागेचा अथवा मासमातेचा मातकी हक्क सिद्ध करण्यासाठी तसेच पुरासा म्हणून घ्यावा धरू नये.

घाणी जपून वापरा

Handwritten signature

सूक्ष्म भूल बाबी - घ्यावी



Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Jun 2023

000002032867495

GSTIN: 27AA ECM2933K1ZB

Website: www.mahadiscom.in

HSN CODE: 27160000

PUNE (R) CIRCLE : 510

PUNE DIVISION : 514

MULSHI : 057 1

Consumer No. : 183241643007

Consumer

Name :

Hinjawadi Hills Phase I CHSL

Address :

COMMON STP, PLUSHING
XRBIA DEV. GAT NO. 38/2,38/3, 56, 57
NERE-DATTAWA

Village :

Pincode :

412115

BILL DATE	10-06-2023	1,16,970.00
DUE DATE	30-06-2023	
IF PAID UPTO	16-06-2023	1,15,810.00
IF PAID AFTER	30-06-2023	1,18,440.00
Last Receipt No./Date	/17-05-2023	
Last Month Payment	1,12,680.00	
Scale / Sector	Large Scale /Private Sector	

Email ID : xrb*****@gmail.com

Activity : PWW OF HOUSING COMP

Mobile No. : 95*****90

Meter No.: 055-X0681841

Seasonal : N

Load Shed Ind :

Tariff : 51 LT-III B

Connected Load (KW): 41.65 HP

Urban/Rural

Express Feeder

Contract Demand (KVA) : 41.65

40% of Con. Demand(KVA) : 16.66

Feeder Voltage

Flag : N

Sanctioned load (KW) : 41.65 HP

Demand(KVA) : 16.66

Feeder Voltage (KV) : 11

LIS Indicator :

DTC : 4057280

PC-MR-ROUTE-SEQ : 00-11-1111-0110

BU : 0850

PC : 00

Date of Connection : 03-09-2015

Category : PUBLIC WATER WORKS(PWW)20-40KW

GSTIN :

Supply at : HT

Elec. Duty : 49

PAN :

Prev. Highest (Mth) :

Prev. Highest Bill Demand (KVA) :

Security Deposit Held Rs. : 1,05,207.30

Addl. S.D. Demanded Rs : 00.00

Bank Guarantee Rs. : 0.00

S.D. Arrears Rs. : 92,870.00

BILLING HISTORY

Bill Month	Consumption (Units)	Bill Demand (KVA)	Bill Amount
May 2023	16,087		271,13,314.34
Apr 2023	16,542		271,03,546.99
Mar 2023	9,975		2764,359.23
Feb 2023	9,078		2559,188.10
Jan 2023	8,983		2460,068.86
Dec 2022	9,248		2559,584.63
Nov 2022	13,703		2287,669.54
Oct 2022	15,390		2597,447.71
Sep 2022	16,318		241,02,968.42
Aug 2022	17,085		241,07,764.37
Jul 2022	21,560		401,71,404.54
Jun 2022	24,111		401,70,414.44

CUSTOMER CARE Toll Free No.

**1912, 1800-212-3435,
1800-233-3435**

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill, register for E-bill and avail Rs. 10 per bill as a "Go-green" discount. For registration visit at www.mahadiscom.in>consumer portal->Quick access->Go-green request

For making Energy Bill Payment through RTGS/NEFT mode, use following details

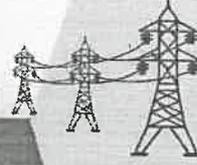
- Beneficiary Name: **MSEDCL**
- Beneficiary Account Number: **MSEDCL01183241643007**
- IFS Code: **SBIN0008965**
- Name of Bank: **STATE BANK OF INDIA**
- Name of Branch: **IFB BKC**
- Bill Amount: **1,16,970.00**

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

आता नवीन
औद्योगिक वीज जोडणी
अधिक सुलभतेने

Ease of doing business

नवीन वीज जोडणीसाठी
गरज केवळ दोनच दस्तऐवजाची



* मालकी हक्क / वाहिवाटीचा पुरावा

* जिल्हा उद्योग केंद्राचे प्रमाणपत्र

सर्व प्रक्रिया ऑनलाईन (अर्ज भरणे, डिमांड नोटचा भरणे)

संपर्क :

महावितरणाच्या www.mahadiscom.in
या संकेतस्थळावरील ग्राहक वेब स्वयंसेवा
किंवा महावितरण मोबाईल ॲपचा वापर करावा

Important Message

- Consumers can pay online using Net Banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle office for receiving prompt alerts through SMS.
- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification.
- Special desk is operational for HT Consumers, please contact : htconsumer@mahadiscom.in for any clarification / query or grievance.
- This Electricity Bill should not be use for the address proof and as a proof of property ownership.
- For Any Payment to MSEDCL , ENSURE & INSIST for computerised receipt with unique system generated receipt number. Do not accept handwritten receipts. Pay online to avoid any inconvenience.

CURRENT CONSUMPTION DETAILS

Reading Date	KWH	KVAH	RKVAH (LAG)	RKVAH (LEAD)	KW (MD)	KVA (MD)
Current 31-05-2023	824468.600	1020015.200	597230.200	183.800	27.340	34.860
Previous 30-04-2023	807926.000	998899.000	584142.800	182.600		
Difference	16542.600	21116.200	13087.400	1.200		
Multiplying Factor	1.000	1.000	1.000	1.000	1.000	1.000
Consumption	16543.000	21116.000	13087.000	1.000	27.000	35.000
LT Metering	0.000	0.000	0.000	0.000	0.000	0.000
Adjustment	0.000	0.000	0.000	0.000		
Assessed Consump	0.000	0.000	0.000	0.000	0.000	0.000
Total Consumption	16543.000	21116.000	13087.000	1.000	27.000	35.000

BILLING DETAILS

Billed Demand (KVA)	23	@ Rs.	142	Demand Charges	3,266.00
Assessed P.F.		Avg. P.F.	0.780	Wheeling Charge @ 01.17	19,355.31
Billed P.F.	0.780	L.F.		Energy Charges	90,821.07
Consumption Type	Units	Rate	Charges Rs.	TOD Tariff EC	-4,128.60
Industrial	0	5.49	90,821.07	FAC @ 00.00 Ps/U	00.00
Residential	16,543	0.00	0.00	Electricity Duty (00.00 %)	00.00
Commercial	0	0.00	0.00	other charges	00.00
E.D. on(Rs)	Rate %	Amount Rs.		Tax on Sale @ 0 Ps/U	00.00
0.00	0	0.00		P.F. Penal Charges/P.F. Inc.	7,105.40
109,313.78	0	0.00		Charges For Excess Demand	00.00
0.00	0	0.00			
TOD Zone	Rate	Units	Demand	Charges Rs.	Debit Bill Adjustment
2200 Hrs-0600 Hrs	-01.50	5904	35.00	-8,856.00	553.50
0600 Hrs-0900 Hrs & 1200 Hrs-1800 Hrs	00.00	5859	34.00	0.00	TOTAL CURRENT BILL
0900 Hrs - 1200 Hrs	00.80	1765	34.00	1,412.00	1,16,970.00
1800 Hrs-2200 Hrs	01.10	3014	35.00	3,315.40	Current Interest 05-06-2023
Amount in Words	ONE LAKH SIXTEEN THOUSAND NINE HUNDRED SEVENTY ONLY				00.07
					Principle Arrears
					00.57
					Interest Arrears
					00.21
					Total Bill (Rounded) Rs.
					1,16,970.00
					Delayed Payment Charges Rs.
					1,462.16
					Amount Payable 30-06-2023 After
					1,18,440.00
					Amount Rounded to Nearest Rs.(10/-)

Message:

Online payment Facility - adopt for safe , easy and free online payment facility through <https://wss.mahadiscom.in/wss> OR Mobile app - Mahavitaran & get discount of 0.25% (max Rs.500). For queries please contact helpdesk_pg@mahadiscom.in.

Tariff revision difference (if any) is adjusted in this bill.

#Dear Customer The power factor of your consumer number 183241643007 is 0.78 you are currently paying Rs.7105.4 for low PF.Ensure your capacitor bank working to maintain PF between 0.9 lag to lead and save penalty.

Your mobile number is 95*****90 For updation/registration of mobile number use Mahadiscom website or Mobile App or send sms to 9930399303 as follows MREG 183241643007.

As per MERC order dt.24/02/2021, Monthly energy bill receipt in cash is limited to Rs.5000/- w.e.f 01/11/2021.

2255

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DIGITAL PAYMENT DISCOUNT OF Rs. 291.05 WILL BE CREDITED IN SUBSEQUENT BILL, IF PAID BY DIGITAL MODE ON OR BEFORE 30-06-2023

In case of energy bill paid through NEFT / RTGS, date of amount credited in MSEDCL bank account will be considered as bill payment date.

As per MERC order for Case No 322 of 2019 revised Cheque Bounce charges of Rs. 750 or Bank charges whichever is higher will be applicable from 01 April 2020.

Message: Please refer copy of the bill for details./

As per Income Tax provision vide section 269 ST cash receipt of Rs.2.00 lakhs and above will not be accepted by MSEDCL against any type of Payment.

Prev Prompt Payment Credit:-1127.61

As per MTR order (226/2022) revised tariff for FY 2023-24 is effective from 01.04.2023.

Prompt Payment Discount: Rs. 1,164.19 , if bill is paid on or before 16-06-2023 .

CONDITIONS

1. The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favor of 'Maharashtra State Electricity Distribution Co. Ltd.' Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
2. The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
3. This bill is issued subject to the provision of the 'Conditions and Miscellaneous charges for supply of Electrical Energy' of the company.
4. Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
5. If the cheque is sent by post; the same should be posted three clear days in advance of the due date.
6. If paid by Cheque/DD/Pay Order, then the Realization date should be considered as payment date.

Collection Hours : 10-30 to 16-00 Hours (Except on Bank Holidays, Sundays, 2nd and 4th Saturdays)

Follow us at:    

TC Only

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल
(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. District (जिल्हा): पिंपरी-चिंचवड P.S.(पोलीस ठाणे): हिंजवडी Year(वर्ष): 2022
FIR No. (प्रथम खबर क्र.): 0724 Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 02/08/2022 12:55 वाजता

S. No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय दंड संहिता १८६०	४०६
2	भारतीय दंड संहिता १८६०	४२०
3	महाराष्ट्र ट्र मालकी हक काच या सदनिका (बांधण प्रोट साहन देणे, विक्री, व यवस् थापन व हस् तां यांचे नियमन करण याबाबत) अधिनियम, १९६३	13A
4	महाराष्ट्र ट्र मालकी हक काच या सदनिका (बांधण प्रोट साहन देणे, विक्री, व यवस् थापन व हस् तां यांचे नियमन करण याबाबत) अधिनियम, १९६३	13B
5	महाराष्ट्र ट्र मालकी हक काच या सदनिका (बांधण प्रोट साहन देणे, विक्री, व यवस् थापन व हस् तां यांचे नियमन करण याबाबत) अधिनियम, १९६३	3
6	महाराष्ट्र ट्र मालकी हक काच या सदनिका (बांधण प्रोट साहन देणे, विक्री, व यवस् थापन व हस् तां यांचे नियमन करण याबाबत) अधिनियम, १९६३	5
7	महाराष्ट्र ट्र मालकी हक काच या सदनिका (बांधण प्रोट साहन देणे, विक्री, व यवस् थापन व हस् तां यांचे नियमन करण याबाबत) अधिनियम, १९६३	13C

3. (a) Information received at P.S. (पोलीस ठाण्यावर माहिती मिळाल्याचा):
Date (दिनांक): 02/08/2022 Time (वेळ): 12:46 तास
(b) General Diary Reference (ठाणे दैनंदिनी संदर्भ):
Entry No. (नोंद क्र.): 020 Date and Time (दिनांक आणि वेळ): 02/08/2022 12:46 तास

4. Type of Information (माहितीचा प्रकार): लेखी

5. Complainant / Informant (तक्रारदार / माहिती देणारा):

- (a) Name (नाव): निशित बिरजा पट्टनायक
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तारीख / वर्ष): 1987 (d) Nationality (राष्ट्रीयत्व): भारत
(e) UID No. (यु.आय.डी. क्र.):
(f) Passport No. (पारपत्र क्र.):
Date of Issue (दिल्याची तारीख): Place of Issue (दिल्याचे ठिकाण):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)(ओळख विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, युआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (अ.क्र.)	ID Type (ओळख पत्र चा प्रकार)	ID Number (ओळख संख्या)
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(h) Occupation (व्यवसाय):

L.I.F.-I(एकीकृत अन्वेषण फॉर्म - १)

(i) Address (पत्ता):

S.No. (अ.क्र.)	Address Type (पत्ता प्रकार)	Address (पत्ता):
1	वर्तमान पत्ता	ए-6/302 एक्सिबिया हिंजवडी , टाउनशिप नेरे दत्तवाडी हिंजवडी, पिंपरी-चिंचवड, महाराष्ट्र, भारत
2	स्थायी पत्ता	ए-6/302 एक्सिबिया हिंजवडी , टाउनशिप नेरे दत्तवाडी हिंजवडी, पिंपरी-चिंचवड, महाराष्ट्र, भारत

(j) Phone number (फोन नं.):

Mobile (मोबाइल सं.): 91-9967643633

6. Details of known / suspected / unknown accused with full particulars (ज्ञात / संशयित / अज्ञात आरोपीचे संपूर्ण तपशील):

Accused More Than (अज्ञात आरोपी एका पेक्षा जास्त असतील तर संख्या): 0

S. No. (अ.क्र.)	Name (नाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	विकसक व संबंधित इतर पदाधिकारी एन्ड्रिया टाउनशिप		1. एक्सिबिया टाउनशिप, Town/Village (शहर / गाव): नेरे दत्तवाडी हिंजवडी, Tehsil (तहसील): Police Station (पोलीस ठाणे): District (जिल्हा): पिंपरी-चिंचवड, State (राज्य): महाराष्ट्र, भारत

7.

S. No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Particulars of properties of interest (संबंधित मालमत्तेचा तपशील):	Value (In Rs/-) मूल्य (रु. मध्ये)

8. Total value of property (In Rs/-) मालमत्तेचे एकूण मूल्य (रु. मध्ये):

9. Inquest Report / U.D. case No., if any (मरणान्वेषण अहवाल/अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S. No. (अ.क्र.) UIDB Number (यु.आय.डी.बी.)

10. First Information contents (प्रथम खबर मजकूर):

गुरजिनं. कायदा व कलम 724/2022 भा.द.वि.406,420,मोफा अक्ट 3,4,5,7,11,13(1), 13(2), 13(3).

जबाब ता.2/08/2022मी निशित बिरजा पटटनायक वय 35 वर्ष धंदा नोकरी रा.ए-6/302 एक्सिबिया हिंजवडी टाउपशिप नेरे दतवाडी हिंजवडी मोबाईल नं -9967643633समक्ष बोलावलेवरून हजर राहुन जबाब लिहुन देतो की मी वर दिले पत्त्यावर माझे कुटूंबियांसह राहणेस असुन मी नोकरी करतो. मी ए-6/302 एक्सिबिया हिंजवडी टाउपशिप नेरे दतवाडी हिंजवडी येथे फलट खरेदी केलेला असुन त्याचा क्रमांक ए-6 एक्झिबिया टाउनशिप नेरे दतवाडी हिंजवडी असा आहे ,हया फलटबाबतचे माझा करारनामा प्रोजेक्टचे विकसक एक्झिबिया हिंजवडी डेव्हलपर्स प्रायव्हेट लिमिटेड याच्यातर्फे श्री दिलीप कर्षे यांनी केलेला असुन त्याचा क्रमांक 6699/2012 असा आहे.हा फलट मी 14,19,075/- रुपयांचा खरेदी केलेला आहे.वरील एक्झिबिया टाउनशिप नेरे दतवाडी हिंजवडी मध्ये विकसक नामे एक्झिबिया हिंजवडी डेव्हलपर्स प्रायव्हेट लिमिटेड याचे मुळ मालक व पदाधिकारी यांनी मी वर नमुद सदनिका बुक करण्याच्या अगोदर सदनिका घेवु इच्छणाराना व मलाही ब्रोशर दाखविले होते त्यामध्ये विकसकाकडुन कोणकोणत्या गोष्टी करण्यात येणार आहे याबाबतचे आासन दिलेले असुन हया सर्व सुविधांची भविष्यामध्ये पुर्तता करण्यात येणार असल्याचे आम्हांला विासात घेवुन सांगण्यात आलेले होते.हया ब्रोशरमधील विकसकाकडुन देण्यात येणा-या सुविधांपैकी खालील सुविधा हया विकसकाने आजपर्यंत दिलेल्या नाहीत.(1) कन्व्हेन्स डिड चार महिन्यामध्ये करून देणे आवश्यक असताना ते करून दिलेले नाही. (2) फलटविक्रीचा करारनामा झाल्यानंतर नकाशामध्ये कोणाचीही परवानगी न घेता सुधारित नकाशा मंजुर करून घेवुन प्रकल्पांमध्ये बदल केलेला आहे.(3) फलटचे पैसे घेतल्यानंतर त्याचा हिशोब दिलेला नाही,वेगळे बक अकौंट उघडलेले नाही.(4) पिण्याचे पाणी दिलेले नाही.(5).पाण्याची टाकी केलेली नाही.(6) सोसायटीला कंपाउड भित केलेली नाही.(7)सीसीटीव्ही सुविधा दिलेली नाही.(8)ओव्हरहेड वटरटक दिलेला नाही.(9).सोलर रूफटप दिलेला नाही.(10) कन्व्हेन्स डिड केलेले नाही.(11) आमच्यासाठी केलेला क्लब हाउस हा परस्पर भाड्याने दिलेले असुन सोसायटीमध्ये मोबाईल टवरची सुविधा देण्याचे आासन पाळलेले नाही (12)पार्कींगची सुविधा दिलेली नसुन त्याची प्रोव्हीजन केलेली नाही.(13).भोगवटापत्र दिलेले नाही.(14)एम.एस.ई.बी.ची कागदपत्रे दिलेली नाही.(15).सोसायटीचा एरिया स्टेटमेंट दिलेले नाही.(16)प्रपर्टी टक्सचे बिल दिलेले नाही.(17) ग्रामपंचायत ना-हरकत पत्र .(18) शाळा ,(19) फेस्टिवल प्लाझा, (20) कन्स्युनिटी सेंटर,(21) एटीएम/कश पाईट, (22) शपिंग कम्पेक्स,(23) प्राथमिक हेल्थ सेंटर (24) सिनिअर सिटीझन पार्क, (25) गार्डन -1,2,3,4,(26) बिझनेस सेंटर (27) बहुउददेशिय खेळण्याचे मैदान हया सर्व सुविधा हया विकसकाने फलट बुक करण्याचे अगोदर ब्रोशरमध्ये दाखवुन त्या भविष्यामध्ये पुर्ण करणार असल्याचे आासन दिलेले होते ते आासन अदयाप पर्यंत पुर्ण केलेले नाही.तसेच विक्री करारनाम्यानुसार मला माझ्या वर नमुद फलटचे पझेजन हे 31 डिसेंबर 2015 रोजी देणार असल्याचे करारनाम्यामध्ये नमुद केलेले असुन विकसकाने मला फलटचे पझेशन सप्टेबर -2017 मध्ये तब्बल दोन वर्षांनी दिलेले असुन फलटचे पझेशन लेटर मला अदयापपर्यंत दिलेले नाही.माझ्यासोबत वर नमुद प्रकल्पांमध्ये त्यांच्या फलटबाबत इसम. नामे (1) राहुल शामसुंदर संदल वय 34 वर्ष धंदा- नोकरी रा.ए-3/707 वरीलप्रमाणे मोबाईल नं 9910620854 (2) संतोष बाबुराव पाटील वय 30 वर्ष धंदा- नोकरी रा.1-11 फलट नं.502 हिंजवडी. हिल्स मारुंजी रोड नेरे दतवाडी पुणे मोबाईल नं -8180834806 (3) संदीप दिनदयाळ सिंग वय 40 वर्ष धंदा नोकरी रा.डी-6/505 वरीलप्रमाणे मोबाईल नं 9372659727 (4) अजिक्य अरविंद घोडके वय 32 वर्ष धंदा -- व्यवसाय रा.ए-11/705,एक्झिबिया टाउनशिप नेरे दतवाडी मोबाईल नं-9860485361 (5) श्रीमती दिपाप्रकाश देशमुख वय 44 वर्ष धंदा -- व्यवसाय रा.ए-8/011 हिंजवडी हिल्स एक्झिबिया टाउनशिप नेरे दतवाडी पुणे मोबाईल नं.9822772132 (6) जितेंद्रकुमार श्रीत्रिलोकचंद करीरा वय 35 वर्ष धंदा नोकरी रा.सी-6/506 हिंजवडी हिल्स एक्झिबिया टाउनशिप नेरे दतवाडी पुणे मोबाईल नं.8600145996 यांना देखील वरील सुविधा न मिळाल्याने ते देखील माझ्यासोबत हिंजवडी पोलीस स्टेशनला आलेले आहेत.हया माझ्या सहका-यापैकी अनु क्रमांक 2 याचा फलट देण्याची पझेशन तारिख 31 मार्च 2015 अशी होती परंतु त्यांना 4 फेब्रुवारी 2017 मध्ये फलटचा ताबा दिलेला असुन अनु क्रमांक 3 यांना 30 जून 2016 मध्ये ताबा देणार होता परंतु त्यांना 24 सप्टेबर 2017 मध्ये ताबा दिलेला असुन अनु क्रमांक 4 यांना डिसेंबर 2015 मध्ये ताबा देणार होते परंतु त्यांना मला जानेवारी 2017 मध्ये अनु क्र.5 यांना डिसेंबर 2015 देणार होते परंतु 5 मार्च 2017 मध्ये फलटचा ताबा दिलेला आहे.अशा प्रकारे दि.26/11/2012 रोजी पासुन ते आजपर्यंत एक्झिबिया टाउनशिप नेरे दतवाडी हिंजवडी या प्रकल्पाचे विकसक व इतर पदाधिकारी यांनी फलट बुक करतेवेळी मला व वर नमुद माझे सहकारी यांना विासात घेवुन वर नमुद सोईसुविधा देण्याचे आासन देवुन त्या सुविधा आजपर्यंत दिलेल्या नसुन मला व वर नमुद सहका-यापैकी (1) संतोष बाबुराव पाटील (2) संदीप दिनदयाळ सिंग (3) अजिक्य अरविंद घोडके (4) श्रीमती दिपाप्रकाश देशमुख असे आम्हांला पाचजणांना फलटचे पझेशन ठरलेल्या वेळेत न देता तब्बल दोन वर्ष उशिराने दिलेले असल्याने माझी व वर नमुद सहका-यांची एक्झिबिया टाउनशिप नेरे दतवाडी हिंजवडीचे विकसक व संबधित इतर पदाधिकारी यांच्याविरुद्ध माझी कायदेशीर तक्रार आहे. वर टंकलिखित केलेला माझा जबाब मला माझे वकील नामे श्री माहुरकर यांनी वाचुन मला समजावुन सांगितलेला असुन तो माझे सांगणेप्रमाणे बरोबर आहे. समक्ष

हा जबाब टंकलिखित केला.स,ता.म (सागर काटे)

(निशित बिरजा पटटनायक) सहा पोलीस निरीक्षकहिंजवडी पोलीस स्टेशन पिंपरी चिचवंड

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